



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1333

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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*Treaties and international agreements
registered or filed and recorded
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VOLUME 1333

1983

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

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Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 27 September 1983 to 4 October 1983

Nos. 22367 to 22378

Traités et accords internationaux

enregistrés

du 27 septembre 1983 au 4 octobre 1983

N^{os} 22367 à 22378

No. 22367

**FINLAND
and
NORWAY**

Convention on the construction and maintenance of reindeer fences and other measures to prevent reindeer from entering the territory of the other country. Signed at Helsinki on 3 June 1981

Authentic texts: Finnish and Norwegian.

Registered by Finland on 27 September 1983.

**FINLANDE
et
NORVÈGE**

Convention relative à la construction et à l'entretien de barrières et à l'adoption d'autres mesures destinées à empêcher les rennes de pénétrer sur le territoire de l'autre pays. Signée à Helsinki le 3 juin 1981

Textes authentiques : finnois et norvégien.

Enregistrée par la Finlande le 27 septembre 1983.

[FINNISH TEXT — TEXTE FINOIS]

SUOMEN JA NORJAN VÄLINEN SOPIMUS POROAITOJEN RAKENTAMISESTA JA KUNNOSSAPIDOSTA SEKÄ MUISTA TOIMENPITEISTÄ POROJEN ESTÄMISEKSI PÄÄSEMÄSTÄ TOISEN VALTAKUNNAN ALUEELLE

Suomen Tasavallan hallitus ja Norjan Kuningaskunnan hallitus, haluten uudistaa ja kehittää Suomen ja Norjan valilla 18 päivänä maaliskuuta 1952 poroaitojen rakentamisesta ja kunnossapidosta sekä muista toimenpiteistä porojen estämiseksi ylittämästä valtakuntien rajaa tehdyn sopimuksen määräyksiä, ovat sopineet seuraavasta uuden sopimuksen tekstistä:

I LUKU. PAIMENNUSVELVOITE**1 Artikla. PAIMENNUSVELVOITE**

Suomalaiset ja norjalaiset poronomistajat ovat velvolliset huolehtimaan porojensa jatkuvasta asianmukaisesta paimentamisesta siten, että niiden pääseminen toisen valtakunnan alueelle mikäli malidollista estyy.

II LUKU. AIDAT**2 Artikla. MIHIN AITA RAKENNETAAN**

Porojen estämiseksi pääsemästä kulkemaan valtakunnanrajan yli rakennetaan ja kunnossapidetään aita Suomen, Norjan ja Ruotsin yhteisen kolmen valtakunnan rajapyykin (rajapyykki 294) ja Suomen, Norjan ja Sosialististen Neuvostotasavaltojen Liiton Muotkavaarassa (Krokkfjell) olevan yhteisen kolmen valtakunnan rajapyykin väliselle osuudelle.

Yllä mainitulle osuudelle rakennetaan aita yhtäjaksoisesti, lukuunottamatta osuutta Angelista rajapyykkiin 343.

Aidan on seurattava valtakunnanrajaa. Aita saa kuitenkin erityisissä tapauksissa 5 artiklassa mainitun poroaitakomission päätöksellä poiketa aina 2 kilometrin päähän valtakunnanrajasta, milloin kohtuuttomien rakennus- tai kunnossapitokustannusten välttäminen tai aidan tehokkuuden turvaaminen niin vaativat. Jos poikkeama valtakunnan rajasta on yli kaksi kilometriä, on poroaitakomission sitä koskeva päätös vahvistettava noottienvaihdolla valtakuntien välillä. Päätettäessä aidan poikkeamisesta valtakunnan rajasta, on kuitenkin huolehdittava siitä, etteivät toisen valtakunnan poronomistajat menetä laidunaluetta olennaisesti enemmän kuin toisen.

3 Artikla. AITALINJA RAJANA

Niillä osuuksilla, joille valtakuntien välillä on 2 artiklan mukaisesti rakennettu aita, pidetään aitalinjaa määrävänä rajana kaikissa tämän sopimuksen alaan kuuluvissa kysymyksissä.

4 Artikla. TYÖSELITYS JA VASTUU AIDAN RAKENTAMISESTA JA KUNNOSSAPIDOSTA

Aita rakennetaan ja kunnossapidetään 5 artiklassa mainitun poroaitakomission vahvistaman työselityksen mukaisesti.

Norja rakentaa ja kunnossapitää aidan seuraavilla osuuksilla:

1. Kolmen valtakunnan rajapyykistä Tromssassa (rajapyykki 294) rajapyykkiin 316.
2. Nuolasjoen suulta Angeliin.
3. Rajapyykistä 353 Suomen, Norjan ja Sosialististen Neuvostotasavaltojen Liiton Muotkavaarassa (Krokfjell) olevaan yhteiseen kolmen valtakunnan rajapyykkiin.

Suomi rakentaa ja kunnossapitää aidan seuraavilla osuuksilla:

1. Rajapyykistä 316 Nuolasjoen suulle.
2. Rajapyykistä 343 rajapyykkiin 353.

Kummallakin maalla on oikeus kustannuksellaan korottaa tai vahvistaa rakennettua aita tarpeelliseksi katsomassaan laajuudessa. Tällaiset työt eivät saa heikentää aidan kestävyyttä.

5 Artikla. POROAITAKOMISSIO

Aidan rakentamista ja kunnossapitoa 4 artiklassa mainituilla aitaosuuksilla valvomaan asetetaan neljäseninen suomalais-norjalainen poroaitakomissio. Sen jäsenistä kummankin valtakunnan hallitus nimittää kaksi neljäksi vuodeksi kerrallaan. Puheenjohtajana toimii vuorovuosina kummankin valtakunnan edustaja. Ensimmäisellä kerralla ratkaistaan puheenjohtajuus arvalla.

Poroaitakomissio vahvistaa työselityksen raja-aidan rakentamista ja kunnossapitoa varten ja valvoo, että aita rakennetaan ja kunnossapidetään työselityksen mukaisesti.

Kummankin valtakunnan asianomaisten porotalouden hallintoelinten tehtävänä on asettaa riittävä määrä aidan kunnossapitäjiä, joiden tulee tarkastusmatkoillaan korjata aitoja. Vioista, joita ei täten voida korjata, tulee kunnossapitäjän tehdä kirjallinen selostus poroaitakomissiolle. Tarpeelliset korjaukset on suoritettava mahdollisimman nopeasti.

Kumpikin valtakunta vastaa poroaitakomissioon nimittämiensä jäsenten kustannuksista.

Jos poroaitakomissio ei pääse yksimieliseen ratkaisuun, tulee asia saattaa 24 artiklassa mainitun välityslautakunnan lopullisesti päätettäväksi.

6 Artikla. RAKENTAMINEN JA TARKASTUS

Tämän sopimuksen mukaisesti rakennettavien aitojen rakentamista tarkoitaviin toimenpiteisiin on ryhdyttävä sen kalenterivuoden aikana, joka seuraa 25 artiklan mukaista sopimuksen voimaantuloa.

Kummallakin valtakunnalla on oikeus määrätä tarkastusmies valvomaan ja tarkastamaan aidan korjausta ja kunnossapitoa. Tarkastusmiehen tulee myös valvoa, että aitalinja pide tään siistissä kunnossa ja että sen sopimuksessa tarkoitettu käyttö ja sillä liikkuminen on sopusoinnussa asianomaisten maan voimassa olevien määräysten kanssa.

Havaituista laiminlyönneistä tai vioista on tarkastusmiehen tehtävä kirjallinen ilmoitus poroaitakomissiolle.

III LUKU. POROJEN RAJANYLITYS

7 Artikla. RAJANYLITYS. ILMOITUS JA PÖYTÄKIRJA

Kun on todettu, että toisesta valtakunnasta kotoisin olevia poroja on tullut toisen valtakunnan alueelle, on nimismiehen mahdollisimman pian ilmoitettava siitä toisen valtakunnan asianomaiselle nimismiehelle. Ilmoituksesta tulee käydä ilmi porojen arvioitu lukumäärä, rajanylityspaikka sekä porojen palauttamisen aika ja paikka. Ilmoitus on lähetettävä sähköitse tai puhelimitse taikka, ellei tämä ole mahdollista, kirjeitse. Kun ilmoitus tehdään puhelimitse, se on mahdollisimman pian vahvistettava kirjallisesti.

Jos suomalaiset ja norjalaiset porot ovat sekaantuneet keskenään siten, että nimismiehen mielestä on toimitettava erotus, on hänen ilmoituksessaan siitä tiedotettava sekä samalla tai mahdollisimman pian sen jälkeen eri ilmoituksella määrättävä erotuksen aika ja paikka.

Jos on syntynyt 12 artiklan mukaan korvattavaa vahinkoa, on nimismiehen tutkittava vahinko ja määrättävä korvauksen suuruus. Tällöin on otettava huomioon, onko oman valtakunnan poroja ollut mukana vahinkoa aiheuttamassa.

Porojen rajanylitykseen liittyvistä tapahtumista on pidettävä pöytäkirjaa. Pöytäkiriaan on otettava tarkka selostus vahingon laadusta ja määrästä sekä kustannuslaskelma. Pöytäkirjan allekirjoittavat nimismies ja yksi todistaja kummastakin valtakunnasta.

8 Artikla. PALAUTTAMINEN

Jos suomalaisia poroja tulee Norjan alueelle tai norjalaisia poroja Suomen alueelle, ja porojen rajanylitys on huomattava tai jatkunut pitemmän aikaa tai, jos on tapahtunut suomalaisten ja norjalaisten porojen sekaantumista keskenään, on sen valtakunnan asianomaisen nimismiehen, jossa porot ovat, huolehdittava siitä, että porot mahdollisimman nopeasti palautetaan kotimaahansa.

Jos porojen rajanylitys on vähäinen ja tapahtunut hiljattain ja poronomistajat molemmin puolin rajaa ovat asiasta yhtä mieltä, voidaan porot palauttaa poronhoitajien toimesta takaisin kotimaahansa. Tällaisen yhteisymmärryksen poronomistajien välillä tulee olla kirjallinen. Rajanylityksestä on tehtävä niin pian kuin mahdollista ilmoitus molempien valtakuntien asianomaiselle nimismiehelle. Tällaisen palauttamisen osalta ei sovelleta 7, 11 ja 13 artikloiden määräyksiä.

9 Artikla. VELVOLLISUUS POROJEN NOUTAMISEEN

Jos poroja ei ole 8 artiklan 2 kappaleen mukaisesti ajettu takaisin siihen valtakuntaan, josta ne ovat kotoisin, on porojen kotimaan asianomainen nimismies, saatuaan 7 artiklassa mainitun ilmoituksen, velvollinen huolehtimaan siitä, että porot viipymättä noudetaan.

Jos on toimitettava erotus, on porot noudettava erotusta varten määrättyinä aikana.

10 Artikla. EROTUS

Sen paikkakunnan nimismies, jossa erotus on toimitettava, on velvollinen huolehtimaan siitä, että erotus voidaan suorittaa sitä varten määrättyinä aikana. Niiden porojen omistaja, joihin vieraat porot ovat sekaantuneet, on itse tai sijaisen edustamana velvollinen avustamaan erotuksessa. Erotuksesta on pidettävä pöytäkir-

jaa, johon mm. merkitään vieraiden porojen lukumäärä ja mikäli mahdollista kaikki porojen merkit.

Ote erotuksessa pidetystä pöytäkirjasta on mahdollisimman pian toimitettava porojen kotimaan asianomaiselle nimismiehelle.

Porojen kotimaan poronomistaja, joka vastaanottaa erotetut porot, on velvollinen antamaan kirjallisen tunnusteen vastaanotosta. Jäljennös tästä tunnusteesta lähetetään porojen kotimaan nimismiehelle yhdessä pöytäkirjaotteen kanssa.

11 Artikla. MAKSU LUVATTOMASTA LAIDUNTAMISESTA

Kun 7 artiklan mukainen ilmoitus on lähetetty, on sillä valtakunnalla, johon porot ovat tulleet, oikeus vaatia maksuna porojen luvattomasia maassaolosta enintään 5 % laskettujen porojen arvosta.

Jos porot tavataan valtakunnassa sen jälkeen, kun 20 päivää on kulunut 7 artiklassa mainitun ilmoituksen lähettämisestä, käsitellään tilannetta uutena rajanylityksenä. Jos erotus on toimitettu, lasketaan määräaika erotukselle määrätystä päivästä.

12 Artikla. KORVAUS VAHINGOSTA

Vahinko, jonka toisesta valtakunnasta kotoisin olevat porot taikka niiden omistajat tai hoitajat ovat aiheuttaneet toisen valtakunnan asukkaille, sekä vahinko, joka on syntynyt valtiolle porojen omistajien tai hoitajien otettua puuta valtion metsästä, on korvattava. Korvausta ei kuitenkaan voida vaatia valtion metsässä syntyneestä vahingosta, jonka se, joka saamansa ilmoituksen johdosta on oleskellut valtakunnassa ajaakseen takaisin tai noutaakseen porot, on aiheuttanut, mikäli ei ole aiheutettu suurempaa vahinkoa kuin on ollut välttämätöntä.

13 Artikla. KORVAUS HALLINTOKUSTANNUKSISTA

Kustannukset viranomaisten, todistajien ja valtuutettujen henkilöiden matkoista, porojen kokoamisesta, lukemisesta, poisajosta, paimentamisesta ja erottamisesta, 7 artiklan mukaisen ilmoituksen toimittamisesta sekä muista porojen rajanylityksen aiheuttamista toimenpiteistä on korvattava sellaisella rahamäärällä, jonka Suomessa vahvistaa lääninhallitus ja Norjassa fylkesmanni. Korvausta ei saa määrätä korkeammaksi kuin 5 % laskettujen porojen arvosta.

14 Artikla. ARVON MÄÄRMISEN PERUSTA

Arvo, jonka mukaan 11 artiklassa määrätty maksu ja 13 artiklassa mainittu korvaus lasketaan, määrätään edellisen vuoden teurasporojen keskihintojen perusteella siinä valtakunnassa, jonne porojen rajanylitys on tapahtunut.

15 Artikla. KORVAUKSEN JA KUSTANNUSTEN MAKSAMINEN

Viimeistään kolmen kuukauden kuluttua 17 artiklassa mainitun otteen saapumisesta vahvistaa Suomessa lääninhallitus ja Norjassa fylkesmanni ne rahamäärät, jotka 11 artiklan nojalla on maksettava. Nämä rahamäärät sekä 12 ja 13 artiklan mukaiset korvaukset suoritetaan sen valtakunnan yleisistä varoista, josta porot ovat kotoisin.

Kunkin vuosipuoliskon päätyttyä on lääninhallituksen ja fylkesmannin lähetettävä toisilleen ilmoitus veloitetavista rahamääristä sekä selvitettävä nämä tilit keskenään.

Jos poronomistaja joko tahallaan tai varomattomuudellaan aiheuttaa porojen rajanylityksen, määrää Suomessa lääninhallitus ja Norjassa fylkesmanni, missä määrässä poronomistaja on velvollinen korvaamaan valtiolle sen maksun, joka tämän sopimuksen mukaisesti on toiselle valtakunnalle suoritettu.

Tällä tavalla vastaanotetut rahamäärät on käytettävä poronhoitoa edistäviin tarkoituksiin.

16 Artikla. KIRJAN PITÄMINEN RAJANYLITYKSISTÄ

Asianomaisen nimismiehen ja niiden henkilöiden, jotka 18 artiklan mukaisesti on valtuutettu toimimaan nimismiehen sijasta, on pidettävä lääninhallituksen Suomessa tai fylkesmannin Norjassa virallisesti vahvistamaa kirjaa, johon aikajärjestyksessä merkitään kaikki, mitä porojen rajanylitysten yhteydessä on tapahtunut. Erittäinkin siihen on merkittävä:

1. sananmukainen jäljennös 7 artiklan mukaan läetetystä ilmoituksesta sekä tarkka maininta siitä, milloin ja miten se on lähetetty;
2. vastaanotettu ilmoitus siitä, että toisen valtakunnan poroja on tullut toiseen valtakuntaan, ja tarkka maininta sen sisällöstä sekä ilmoitus siitä, milloin ja miten se on vastaanotettu;
3. selostus siitä, mihin toimiin on ryhdytty 2 kohdassa mainitun ilmoituksen johdosta;
4. eritelty ilmoitus niistä kustannuksista, jotka 15 artiklan mukaisesti voidaan kokonaan tai osaksi vaatia perittäviksi toiselta valtakunnalta.

17 Artikla. PÖYTÄKIRJAN JA KIRJAN JÄLJENNÖKSEN VAIHTO

Ote 7 artiklassa maimitusta pöytäkirjasta lähetetään Suomessa lääninhallitukselle ja Norjassa fylkesmannille mahdollisimman pian toimituksen pitämisen jälkeen.

Samalla tavalla lähetetään puolivuositain ote 16 artiklassa mainitusta kirjasta.

IV LUKU. ERINÄISIÄ MÄÄRÄYKSIÄ

18. Artikla. TOIMIVALLAN DELEGOINTI

Suomessa lääninhallitus ja Norjassa fylkesmanni voi valtuuttaa yhden tai useamman asianymmärtävän henkilön suorittamaan tämän sopimuksen 7–10 artikloiden mukaan nimismiehelle kuuluvia tehtäviä.

Lääninhallituksen ja fylkesmannin on ilmoitettava toisilleen valtuutettujen henkilöiden nimet ja osoitteet.

19 Artikla. AJO- JA VETOPOROT. MUUTTOTEIDEN KÄYTTÖ

Tämän sopimuksen määräyksiä ei sovelleta ajo- ja vetoporoihin, joita Suomen tai Norjan asukkaat käyttävät matkoillaan toisessa valtakunnassa. Tällaisia poroja älköön kuitenkaan laidunnettako asuinpaikkojen läheisillä, asianomaisten valtakuntien viranomaisten määräämillä alueilla.

Pronomistajat saavat muuttomatkoillaan käyttää niitä toisen valtakunnan alueella olevia muuttoteitä, joika poroaitakomissio vahvistaa. Muuttomatalla on kielletty laiduntamasta poroja toisen valtakunnan alueella.

Sopimusta ei sovelleta teurasporoihin, jotka asianmukaisesti paimennettuina luvallisesti tuodaan maahan.

Erityisten syiden vaatiessa voi toisen valtakunnan asianomainen nimismies antaa niille henkilöille, joiden tehtävänä on aidan tarkastus ja kunnossapito, luvan käyttää tämän valtakunnan aluetta.

20 Artikla. MAASTOAJONEUVOJEN KÄYTTÖ

Tämän sopimuksen edellyttämiä tehtäviä suoritettaessa saadaan valiakunnanrajasta riippumatta käyttää apuna tarkoitukseen sopivia maastoajoneuvoja siinä laajuudessa kuin niiden käyttö ei ole vastoin asianomaisessa maassa voimassa olevia moottoriajoneuvoilla kulkemista erämaassa koskevia määräyksiä. Tällöin sovelletaan ajoneuvoon ja sen kuljettajaan niitä määräyksiä, jotka ovat voimassa kuljettajan kotimaassa.

21 Artikla. POROMERKKIEN LUETTELO JA REKISTERÖINTI

Suomessa Paliskuntain Yhdistyksen ja Norjassa poronhoitohallinnon on pyynnöstä toimitettava toisilleen luettelo niistä poromerkeistä, jotka on rekisteröity kummankin valtakunnan raja-alueella.

Toisessa valtakunnassa on kielletty rekisteröimästä uusia merkkejä, joita helposti voidaan erehtyä pitämään toisessa valtakunnassa aikaisemmin rekisteröityinä merkkeinä.

Uudet merkit, jotka ilmoitetaan rekisteröitäviksi on ennen rekisteröimistä lähetettävä toisen valtakunnan rekisteriviranomaiselle. Tämän on viipymättä ilmoitettava, onko mitään huomautettavaa rekisteröintiä vastaan.

22 Artikla. EROTUSAIDAT

Molemmat valtakunnat ovat velvolliset rakentamaan ja kunnossapitamaan erotusaitoja alueellaan niihin paikkoihin, jotka poroaitakomissio määrää.

23 Artikla. RANGAISTUSMÄÄRÄYKSIÄ

Sitä, joka tahallaan tai varomattomuudesta vahingoittaa aitaa tai erotusaitaa taikka aukaisee sellaisissa aidoissa olevan veräjän huolehtimatta sen kunnollisesta sulkemisesta, rangaistaan sakolla, ellei asianomaisessa maassa voimassa olevan rikoslainsäädännön mukaisesti teosta ole määrättävä ankaranipaa rangaistusta.

Syyllisen on korvattava aiheuttamansa vahinko.

24 Artikla. VÄLITYSLAUTAKUNTA

Tämän sopimuksen tulkitsemisesta tai soveltamisesta syntyneen riidan voi kumpikin valtakunta saattaa kolmijäsenen välityslautakunnan ratkaistavaksi. Kumpikin valtakunta valitsee siihen yhden jäsenen, kun taas puheenjohtajan, joka ei saa olla Suomen eikä Norjan kansalainen, valitsevat kumpikin valtakunta yhdessä. Mikäli ne eivät voi sopia puheenjohtajasta, tulee niiden pyytää Ruotsin hallitusta nimeämään puheenjohtajan.

Sen jälkeen kun puheenjohtaja on hankkinut asiasta kummankin valtakunnan lausunnot, välityslautakunta määrää kokoontumisensa ajan ja paikan sekä asian käsittelymuodot. Se määrää myös oman palkkionsa sekä miten tämä ynnä muut asian käsittelystä aiheutuneet kustannukset on valtakuntien kesken jaettava.

25 Artikla. VOIMAANTULO

Tämä sopimus tulee voimaan kolmenkymmenen päivän kuluttua siitä päivästä, kun sopimuspuolet ovat diplomaattiteitse toisilleen ilmoittaneet, että niiden valtiosäännön mukaiset vaatimukset sopimuksen voimaantulolle on täytetty.

Sopimus on voimassa kymmenen vuotta. Ellei sitä ole irtisanottu kahta vuotta ennen kuin mainittu aika päättyy, on se voimassa edelleen aina kymmenen vuotta kerrallaan.

Tässä artiklassa tarkoitettu irtisanominen on tehtävä diplomaattiteitse ja kirjallisesti.

Tällä sopimuksella kumotaan Suomen ja Norjan välillä 18 päivänä maaliskuuta 1952 tehty sopimus poroaitojen rakentamisesta ja kunnossapidosta sekä muista toimenpiteistä porojen estämiseksi ylittämästä valtakuntien rajaa.

Tämä sopimus on tehty Helsingissä 3 päivänä kesäkuuta 1981 kahtena suomen- ja norjankielisenä kappaleena, jotka molemmat ovat yhtä todistusvoimaisia.

YLLÄOALEVAN VAKUUDEKSI ovat allekirjoittaneet siihen asianmukaisesti valtuutettuina allekirjoittaneet tämän sopimuksen ja varustaneet sen sinetillään.

Suomen hallituksen puolesta:

PAAVO VÄYRYNEN

Norjan hallituksen puolesta:

CHRISTIAN BERG-NIELSEN

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

KONVENSJON MELLOM REPUBLIKKEN FINLAND OG KONGERIKET NORGE OM BYGGING OG VEDLIKEHOLD AV REINGJERDER OG ANDRE TILTAK FOR Å HINDRE AT REIN KOMMER INN PÅ DET ANDRE RIKETS OMRÅDE

Republikken Finlands regjering og Kongeriket Norges regjering, som ønsker å fornye og utvikle bestemmelsene i konvensjonen av 18 mars 1952 mellom Finland og Norge om bygging og vedlikehold av reingjerder og andre tiltak for å hindre at rein kommer over grensen mellom de to riker, er blitt enige om følgende tekst til ny konvensjon:

KAPITTEL I. VOKTEPLIKT

Artikkel 1. VOKTEPLIKTEN

Finske og norske reineiere plikter å sørge for at deres rein til enhver tid blir forsvarlig voktet slik at det så vidt mulig unngås at reinen kommer inn på det andre rikets område.

KAPITTEL II. GJERDER

Artikkel 2. HVOR DET SKAL OPPFØRES GJERDE

For å hindre at rein kommer over riksgrensen skal det oppføres og vedlikeholdes et gjerde på strekningen fra treriksrøysa mellom Finland, Norge og Sverige (riksrøys 294) til treriksrøysa mellom Finland, Norge og Samveldet av Sovjetiske Sosialistiske Republikker på Muothavarre (Krokfjell).

På den nevnte strekningen skal gjerdet oppføres sammenhengende unntatt strekningen fra Angeli til riksørøys 343.

Gjerdet skal følge riksgrensen. Den reingjerdekommissjon som i henhold til artikkel 5 skal oppnevnes, kan bestemme at gjerdet i særlige tilfelle kan avvike inntil 2 km fra riksgrensen hvor det er nødvendig for å unngå uforholdsmessige utgifter til oppføring og vedlikehold eller for å trygge gjerdets effektivitet. Der som avviket blir over 2 km, må reingjerdekommisjonens vedtak godkjennes gjennom noteveksling mellom de to riker. Ved bestemmelse om at gjerdet skal avvike fra riksgrensen, skal det iakttas at reineiere i det ene riket ikke skal berøves beitemark i vesentlig større utstrekning enn reineiere i det annet rike.

Artikkel 3. GJERDELINJE SOM SKILLE

På de strekninger hvor gjerde i medhold av artikkel 2 er oppført mellom de to rikene, er gjerdelinjen avgjørende skille for alle spørsmål som omhandles i denne konvensjon.

Artikkel 4. ARBEIDSBEKRIVELSE OG ANSVAR FOR OPPFØRING OG VEDLIKEHOLD

Gjerdet oppføres og vedlikeholdes i samsvar med den arbeidsbeskrivelse som fastsettes av den reingjerdekommissjon som i henhold til artikkel 5 skal oppnevnes.

Finland fører opp og vedlikeholder gjerdet på følgende strekninger:

1. Fra riksrøys 316 til Njuolasjokas munning.
2. Fra riksrøys 343 til riksrøys 353.
Norge fører opp og vedlikeholder gjerdet på følgende strekninger:
 1. Fra treriksrøysa i Troms (riksrøys 294) til riksrøys 316.
 2. Fra Njuolasjokas munning til Angeli.
 3. Fra riksrøys 353 til riksrøysa mellom Finland, Norge og Samveldet av Sovjetiske Sosialistiske Republikker på Muothavarre (Krokvfjell).

Hvert rike har adgang til for egen regning å foreta slik forhøyelse eller forsterkning av gjerdet som det finner grunn til. Slike arbeider må ikke svekke gjerdets holdbarhet.

Artikkel 5. REINGJERDEKOMMISSJONEN

Til å overvåke bygging og vedlikehold av de gjerdestrekninger som er nevnt i artikkel 4 skal det oppnevnes en finsk-norsk reingjerdekommissjon på fire medlemmer. Hver av regjeringene i de to rikene oppnevner to medlemmer for en periode på fire år. Vervet som formann skal annet hvert år utføres av en finne og en nordmann. Første gang avgjøres formannsvervet ved loddtrekning.

Reingjerdekommissjonen fastsetter arbeidsbeskrivelse for bygging og vedlikehold av grensegjerdet, og skal påse at gjerdet bygges og vedlikeholdes i samsvar med arbeidsbeskrivelsen.

Det påligger vedkommende forvaltningsorgan for reindrift i hvert av de to rikene å utse et tilstrekkelig antall personer til å fore tilsyn med gjerdet, og til å foreta reparasjoner på sine inspeksjonsreiser. Feil som ikke kan rettes på denne måten, skal utbedres så snart som mulig og vedkommende person skal gi skriftlig rapport om feilen til reingjerdekommissjonen.

Hvert rike bærer selv utgiftene til sine medlemmer i reingjerdekommissjonen.

Dersom det ikke oppnås enstemmige vedtak i reingjerdekommissjonen, skal saken forelegges den i artikkel 24 nevnte voldgiftsnemnd til endelig avgjørelse.

Artikkel 6. BYGGING OG TILSYN

Tiltak for å bygge de gjerder som skal oppføres i medhold av denne konvensjon, skal være påbegynt i kalenderåret etter at konvensjonen er trådt i kraft i henhold till artikkel 25.

Hvert av rikene har rett til å oppnevne en tilsynsmann som skal overvåke og inspisere bygging og vedlikehold av gjerdet. Tilsynsmannen skal også kontrollere at det blir ryddet opp langs gierdelinjen, og at øvrig bruk og ferdsel i samband med konvensjonen er i samsvar med gjeldende regler i vedkommende land. Tilsynsmannen skal sende skriftlig underretning om forsømmelser og feil til reingjerdekommissjonen.

KAPITTEL III. REINS GRENSEOVERSKRIDELSE

Artikkel 7. GRENSEOVERSKRIDELSE. MELDING OG PROTOKOLL

Når det er konstatert at rein hjemmehørende i det ene riket, er kommet inn på det andre rikets område, skal lensmannen så snart som mulig gi melding om dette til vedkommende lensmann i det andre riket. Meldingen skal gi opplysning om antatt antall rein, stedet for grenseoverskridelsen og tid og sted for tilbakeføring av reinene.

Meldingen skal gis pr. telegram eller pr. telefon. Dersom det ikke er mulig, skal det gis melding ved brev. Når meldingen skjer pr. telefon, skal meldingen bekrefte skriftlig så snart som mulig.

Dersom det er skjedd slik sammenblanding at lensmannen finner det nødvendig med utskilling, skal han i meldingen gi beskjed om dette. Han skal samtidig eller så snart som mulig etterpå gi særskilt melding om tid og sted for utskillingen.

Dersom det er oppstått skade som skal erstattes etter artikkel 12, skal lensmannen undersøke skaden og fastsette erstatningens størrelse. Det skal tas hensyn til om rein hjemmehørende i riket har medvirket til skaden.

Det skal føres protokoll hvor det blir gitt en fremstilling av hva som har foregått i forbindelse med reinens grenseoverskridelse. I protokollen skal det gis en nøyaktig beskrivelse av skadens art og omfang og en omkostningsberegning. Protokollen skal undertegnes av lensmannen og ett vitne fra hvert av rikene.

Artikkel 8. TILBAKEFØRING

Kommer finske rein inn på norsk område eller norske rein inn på finsk område og grenseoverskridelsen er betydelig eller har pågått i lengre tid eller det er skjedd sammenblanding med finsk og norsk rein, skal vedkommende lensmann i det rike hvor reinen oppholder seg, påse at reinen så snart som mulig blir ført tilbake til sitt hjemland.

Dersom grenseoverskridelsen er ubetydelig og nylig har skjedd, og reieneierne på begge sider av grensen er enige om det, kan reinen føres tilbake til sitt hjemland av reinvokterne. Slik overenskomst mellom reieneiere må inngås skriftlig. Det skal så snart som mulig sendes melding om grenseoverskridelsen til vedkommende lensmann i de to riker. Hvor slik tilbakeføring har funnet sted, gjelder ikke bestemmelsene i artiklene 7, 11 og 13.

Artikkel 9. PLIKT TIL AVHENTING AV REIN

Er reinen ikke i samsvar med artikkel 8, annet ledd, drevet tilbake til det rike hvor den hører hjemme, plikter vedkommende lensmann i reinens hjemland å sørge for at reinen uten opphold blir avhentet så snart han har mottatt melding etter artikkel 7.

Dersom utskilling må holdes, skal reinen avhentes til den tid som er fastsatt for utskillingen.

Artikkel 10. UTSKILLING

Lensmannen på det sted hvor utskillingen skal foregå, plikter å sørge for at utskillingen kan holdes til den tid som er fastsatt. Eieren av den rein som den fremmede rein er blandet sammen med, er pliktig til selv eller ved stedfortreder å hjelpe til ved utskillingen. Det skal føres protokoll for utskillingen hvor det bl.a. gis opplysning om antall fremmede rein og såvidt mulig alle reins merker.

Utskrift av protokollen skal så snart som mulig sendes til vedkommende lensmann i reinens hjemland.

De reieneiere i reinens hjemland som overtar de utskilte rein, plikter å erkjenne mottakelsen skriftlig. Gjenpart av denne erkjennelse skal sendes sammen med protokollutskriften til lensmannen i reinens hjemland.

Artikkel 11. BETALING FOR ULOVLIG BEITE

Når det er sendt melding i samsvar med artikkel 7, har det rike som reinen er kommet inn i, rett til å kreve betaling for det ulovlige opphold med høyst 5 pst. av verdien av de opptalte dyr.

Dersom reinen påtreffes i riket etter at 20 dager er gått fra melding etter artikkel 7 ble sendt, blir forholdet å behandle som ny grenseoverskridelse. Dersom utskilling er holdt, regnes fristen fra den dag som er fastsatt for utskillingen.

Artikkel 12. ERSTATNING FOR SKADE

Skade voldt det ene rikets innvånere av rein hjemmehørende i det annet rike eller av reinens eiere eller gjeterne og skade voldt staten ved at eierne eller gjeterne har tatt virke i statsskog, skal erstattes. Dog kan erstatning ikke kreves for skade i statsskog voldt av den som etter mottatt melding har oppholdt seg i riket for å drive reinen tilbake eller for å avhente den, når det ikke er voldt større skade enn nødvendig.

Artikkel 13. ERSTATNING FOR ADMINISTRASJONSOMKOSTNINGER

Omkostninger ved offentlige tjenestemenns, vitners og bemyndigede personers reiser, ved samling, opptelling, utdriving, vokting og utskilling, avgivelse av melding etter artikkel 7 og andre tiltak i forbindelse med reins overskridelse av grensen, erstattes med et beløp som i Finland fastsettes av länsstyrelsen og i Norge av fylkesmannen. Beløpet kan ikke settes høyere enn 5 pst. av verdien av de opptalte dyr.

Artikkel 14. GRUNNLAG FOR VERDIBEREGNING

Verdien som betaling etter artikkel 11 og erstatning etter artikkel 13 skal beregnes av, fastsettes på grunnlag av foregående års middelpriiser på slaktrein i det rike hvor overskridelsen har funnet sted.

Artikkel 15. INNBETALING AV ARSTATNING OG OMKOSTNINGER

Senest tre måneder etter mottakelsen av utskrift som nevnt i artikkel 17 skal länsstyrelsen i Finland og fylkesmannen i Norge fastsette de beløp som skal betales i henhold til artikkel 11. Disse beløp og erstatninger etter artiklene 12 og 13 betales av offentlige midler i det rike hvor reinen hører hjemme.

Ved utgangen av hvert halvår skal länsstyrelsen og fylkesmannen sende hverandre oppgaver over de beløp som kreves og gjøre opp med hverandre.

Dersom en reineier ved forsett eller uaktsomhet forårsalder at hans rein overskrider riksgrensen, avgjør länsstyrelsen i Finland og fylkesmannen i Norge i hvilken utstrekning reineieren skal være forpliktet til å erstatte staten den betaling som er betalt til det andre riket i samsvar med denne konvensjon.

Beløp som kommer inn på denne måte, bør brukes til fremme av reindriften.

Artikkel 16. FØRING AV BOK OM GRENSEOVERSKRIDELSE

Det påligger vedkomnende lensmann og de personer som i medhold av artikkel 18 er bemyndiget til å handle i stedet for lensmannen, å føre en bok som er autorisert av länsstyrelsen i Finland eller fylkesmannen i Norge. I boka skal det i kronologisk orden føres inn alt som har passert i forbindelse med reins grenseoverskridelse. Følgende opplysninger skal gis:

1. ordrett gjengivelse av melding som er sendt i henhold til artikkel 7 med nøyaktig gjengivelse av når og på hvilken måte meldingen er sendt;

2. melding som er mottatt omat rein fra vedkommende hjemland er kommet inn i det annet rike, med nøyaktig gjengivelse av meldingens innhold og angivelse av når og hvorledes den er mottatt;
3. opplysning om hva som er foretatt i anledning av slik melding som nevnt under punkt 2;
4. spesifisert oppgave over de omkostninger som i henhold til artikkel 15 kan kreves helt eller delvis refundert av det annet rike.

Artikkel 17. UTVEKSLING AV UTSKRIFT AV PROTOKOLL OG BOK

Utskrift av den protokoll som er nevnt i artikkel 7, skal i Finland sendes til länsstyrelsen og i Norge til fylkesmannen. Dette skal skje så snart som mulig etter at forretningen er avholdt.

På samme måte sendes hvert halvår utskrift av den bok som er nevnt i artikkel 16.

KAPITEL IV. FORSKJELLIGE BESTEMMELSER

Artikkel 18. DELEGASJON AV MYNDIGHET

Länsstyrelsen i Finland og fylkesmannen i Norge kan bemyndige en eller flere kyndige personer til å utføre de oppgaver som lensmannen er tillagt i denne konvensjons artikler 7–10.

Länsstyrelsen og fylkesmannen skal gi hverandre melding om de bemyndigede personers navn og adresser.

Artikkel 19. KØJRE- OG TREKKREIN. BRUK AV FLYTTELEIER

Bestemmelsene i denne konvensjon gjelder ikke for kjøre- og trekkrein som innbyggerne i Finland og Norge bruker på reiser i det andre riket. Slike rein må likevel ikke beite på de områder i nærheten av boplassen som bestemmes av vedkommende rikes myndigheter.

Reineir har under flytting rett til å bruke de flytteleier over det annet rikes område som bestemmes av reingjerdekommissjonen. Det er forbudt å la reinen beite på det annet rikes område under slik flytting.

Konvensjonen gjelder ikke for slaktrein som lovlig innføres under betryggende vokting.

Dersom det foreligger særlige grunner, kan vedkommende lensmann i det andre rike gi tillatelse til at de personer som har tilsyn med og vedlikehold av gjerdet, får benytte det andre rikes område.

Artikkel 20. ANVENDELSE AV TERRENGKJØRETØY

Under utførelsen av de oppgaver som følger av denne konvensjon, kan hensiktsmessige terrengkjøretøy anvendes uavhengig av riksgrensen i den utstrekning slik anvendelse ikke strider mot det enkelte lands gjeldende regler om ferdsel med motorisert kjøretøy i utmark. For kjøretøyet og føreren av dette anvendes de bestemmelser som gjelder i førrens hjemland.

Artikkel 21. FORTEGNELSE OVER OG REGISTRERING AV REINMERKER

Renbeteslagsforeningen i Finland og Reindriftsadministrasjonen i Norge skal etter anmodning sende fortegnelse til hverandre over de reinmerker som er registrert i hvert rikes grenseområde.

Det er forbudt å registrere nye merker i det ene riket som lett kan føre til forveksling med merke som tidligere er registrert i det andre riket.

Nye merker som anmeldes til registrering, skal sendes til registreringsmyndigheten i det annet rike før registrering blir foretatt. Dersom denne myndighet har merknader til at registrering blir foretatt, skal det omgående gis melding om det.

Artikkel 22. SKILLEGJERDER

De to riker er forpliktet til på sitt område å oppføre og vedlikeholde skillegjerder på de steder hvor reingjerdekommisjonen bestemmer.

Artikkel 23. STRAFFEBESTEMMELSER

Den som forsettlig eller uaktsomt beskadiger gjerde eller skillegjerde, eller åpner grind i slike gjerder uten å sørge for at den stenges på forsvarlig måte, straffes med bøter dersom den alminnelige straffelovgivning i vedkommende land ikke medfører strengere straff.

Gjerningsmannen plikter å erstatte voldt skade.

Artikkel 24. VOLDGIFTSNEMND

Twist om forståelsen eller anvendelsen av denne konvensjon kan hvert av rikene bringe inn for en voldgiftsnemnd på tre medlemmer. Hvert rike velger et medlem, mens formannen velges av de to riker i forening. Dersom de ikke blir enige, skal den svenske regjering anmodes om å oppnevne formannen. Formannen kan ikke være finsk eller norsk statsborger.

Voldgiftsnemnden bestemmer tid og sted for sin sammentreden og formene for sakens behandling etter at formannen har innhentet uttalelse fra de to riker. Den bestemmer sin egen godtgjørelse og hvorledes denne og de øvrige utgifter ved sakens behandling skal fordeles mellom rikene.

Artikkel 25. IKRAFTTREDELSE

Denne konvensjon trer i kraft tretti dager etter den dag de kontraherende parter ad diplomatisk vei har meddelt hverandre at deres respektive konstitusjonelle betingelser for konvensjonens ikrafttredelse er oppfylt.

Konvensjonen skal gjelde i ti år fra ikrafttredelsesdatoen. Dersom den ikke blir sagt opp innen to år før utløpet av nevnte tidsrom, gjelder den i ytterligere ti år av gangen.

Oppsigelse i henhold til denne artikkel skal foretas ad diplomatisk vei og skriftlig.

Fra den dag denne konvensjon trer i kraft, oppheves konvensjonen av 18 mars 1952 mellom Finland og Norge om bygging og vedlikehold av reingjerder og andre tiltak for å hindre at rein kommer over grensen mellom de to riker.

Denne konvensjon er utferdiget i Helsingfors, den 3 juni 1981, i to eksemplarer på det finske og i to eksemplarer på det norske språk, som har samme gyldighet.

TIL BEKREFTELSE av foranstående har de undertegnede etter behørig fullmakt undertegnet denne konvensjon og forsynt den med sine segl.

For den finske regjering:

PAAVO VÄYRYNEN

For den norske regjering:

CHRISTIAN BERG-NIELSEN

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE REPUBLIC OF FINLAND AND THE KINGDOM OF NORWAY ON THE CONSTRUCTION AND MAINTENANCE OF REINDEER FENCES AND OTHER MEASURES TO PREVENT REINDEER FROM ENTERING THE TERRITORY OF THE OTHER COUNTRY

The Government of the Republic of Finland and the Government of the Kingdom of Norway, wishing to renew and extend the provisions of the Convention of 18 March 1952 between Finland and Norway to provide for the construction and maintenance of reindeer fences and for other measures to prevent reindeer from crossing the frontier between the two countries,² have agreed on the following text of a new Convention:

CHAPTER I. DUTY TO EXERCISE SURVEILLANCE*Article 1. DUTY TO EXERCISE SURVEILLANCE*

Finnish and Norwegian reindeer owners shall be required to ensure that their reindeer are at all times kept under proper surveillance to prevent them, as far as possible, from entering the territory of the other country.

CHAPTER II. FENCES*Article 2. LOCATION OF FENCES TO BE ERECTED*

In order to prevent reindeer from crossing the frontier, a fence shall be erected and maintained along the route extending from the triple frontier cairn between Finland, Norway and Sweden (frontier cairn No. 294) to the triple frontier cairn between Finland, Norway and the Union of Soviet Socialist Republics at Muothavarre (Krokfjell).

On the aforesaid route the fence shall be continuous except for the route from Angeli to State frontier cairn No. 343.

The fence shall follow the State frontier. The Reindeer Fence Commission to be appointed in accordance with article 5 may decide that the fence may, in special cases, deviate up to a distance of 2 kilometres from the State frontier wherever necessary in order to avoid excessive expenditure on its erection or maintenance or in order to ensure the effectiveness of the fence. Where the deviation would exceed a distance of 2 kilometres the decision of the Reindeer Fence Commission shall be approved by an exchange of notes between the two countries. In deciding whether the fence shall depart from the State frontier, care shall be taken that the reindeer owners in one country are not deprived of pasturage to a substantially greater extent than reindeer owners in the other country.

¹ Came into force on 19 May 1983, i.e., 30 days after the date (18 April 1983) on which the Contracting Parties informed each other of the completion of their constitutional requirements, in accordance with article 25.

² United Nations, *Treaty Series*, vol. 188, p. 187.

Article 3. FENCE LINE AS BOUNDARY

On the routes along which a fence is erected between the two countries, the fence line shall constitute the decisive boundary for the purpose of all questions dealt with in this Convention.

Article 4. WORK SPECIFICATION AND RESPONSIBILITY FOR ERECTION AND MAINTENANCE

The fence shall be erected and maintained in accordance with the work specification established by the Reindeer Fence Commission to be appointed in accordance with article 5.

Norway shall erect and maintain the fence along the following routes:

1. From the triple frontier cairn at Troms (frontier cairn No. 294) to frontier cairn No. 316.
2. From the mouth of the river Nuolasjoka to Angeli.
3. From frontier cairn No. 353 to the frontier cairn between Finland, Norway and the Union of Soviet Socialist Republics at Muothavarre (Krokfjell).

Finland shall erect and maintain the fence along the following routes:

1. From frontier cairn No. 316 to the mouth of the river Nuolasjoka.
2. From frontier cairn No. 343 to frontier cairn No. 353.

Either country may, for its own account and in such manner as it considers appropriate, heighten or reinforce the fence. No such work shall diminish the stability of the fence.

Article 5. REINDEER FENCE COMMISSION

For the purpose of overseeing the construction and maintenance of the fence sections referred to in article 4, a four-member Finnish-Norwegian Reindeer Fence Commission shall be appointed. Each Government shall appoint two members for a four-year period. The office of chairman shall be held by a Finn and a Norwegian in alternate years. Lots shall be drawn to determine which country shall occupy the chair on the first occasion.

The Reindeer Fence Commission shall establish the work specification for the construction and maintenance of the frontier fence and shall ensure that the fence is constructed and maintained in accordance with the work specification.

The competent administrative authority for reindeer management in each of the two countries shall be responsible for designating a sufficient number of persons to carry out inspections of the fence and to undertake repairs on their journeys of inspection. Defects that cannot be so remedied shall be repaired as soon as possible and the person concerned shall submit a written report on the defect to the Reindeer Fence Commission.

Each country shall defray the costs of its own members on the Reindeer Fence Commission.

If a unanimous decision cannot be reached in the Reindeer Fence Commission, the matter shall be referred to the Arbitral Commission referred to in article 24 for a final decision.

Article 6. CONSTRUCTION AND INSPECTION

Action with a view to the construction of the fences to be erected under this Convention shall be commenced during the calendar year following the entry into force of the Convention in accordance with article 25.

Each country shall be entitled to appoint an inspector to oversee and inspect the construction and maintenance of the fence. The inspector shall also see that the area along the fence line is kept tidy and that other uses and traffic in connection with the Convention are in compliance with the rules in force in the country concerned.

The inspector shall report cases of neglect or damage to the Reindeer Fence Commission in writing.

CHAPTER III. CROSSING OF THE FRONTIER BY REINDEER

Article 7. CROSSING OF THE FRONTIER. NOTIFICATIONS AND OFFICIAL STATEMENTS

Where reindeer belonging to one country are found to have entered the territory of the other country, the district bailiff shall, as soon as possible, so notify the competent district bailiff of the other country. The notification shall contain information on the estimated number of reindeer, the point at which the frontier was crossed and the time and place at which the reindeer were returned. The notification shall be transmitted by telegram or telephone, or, if this is impossible, by letter. If the notification is made by telephone, it shall be confirmed in writing as soon as possible.

Where there has been such mingling of herds that the district bailiff deems it necessary to separate them, he shall give instructions to that effect in the notification. At the same time or as soon as possible thereafter he shall give special notice of the time and place for such separation.

If damage has been caused for which compensation is payable under article 12, the district bailiff shall investigate the damage and determine the amount of the compensation. Consideration shall be given to the question whether reindeer belonging to the country have contributed to the damage.

An official statement shall be drawn up containing an account of the circumstances connected with the crossing of the frontier by the reindeer. The statement shall contain a detailed description of the nature of the damage and its extent and an estimate of the cost involved. The statement shall be signed by the district bailiff and one witness from each country.

Article 8. RETURN OF REINDEER

If Finnish reindeer enter Norwegian territory or Norwegian reindeer enter Finnish territory and crossing of the frontier is extensive or has continued for a long period or if there has been any mingling of Finnish and Norwegian reindeer herds, the competent district bailiff of the country in which the reindeer are present shall ensure that the reindeer are driven back to the country to which they belong as soon as possible.

Where crossing of the frontier has not been extensive or is of recent occurrence and the reindeer owners on both sides of the frontier so agree, the reindeer may be driven back to the country to which they belong by the herdsmen. Such agreements between reindeer owners may be concluded in writing. Notification of crossings of frontier shall be sent as soon as possible to the competent district bailiffs of the two countries. Where such return of reindeer has taken place, the provisions of articles 7, 11 and 13 shall not apply.

Article 9. DUTY TO FETCH BACK REINDEER

If the reindeer have not been driven back to the country in which they belong, in accordance with the second paragraph of article 8, the competent district bailiff of the country to which the reindeer belong shall be required to ensure that the reindeer are fetched back without delay as soon as he has received the notification mentioned in article 7.

If they are to be separated, the reindeer shall be fetched back on the date appointed for such separation.

Article 10. SEPARATION

The district bailiff at the place where the separation is to take place shall be required to see that it is carried out by the appointed time. The owner of the reindeer with which the foreign reindeer have mingled must assist in such separation, either personally or through a representative. An official statement concerning the separation shall be drawn up and shall indicate, *inter alia*, the number of foreign reindeer and, as far as possible, all marks on the reindeer.

An extract from the official statement shall be sent as soon as possible to the competent district bailiff of the country to which the reindeer belong.

The reindeer owners of the country to which the reindeer belong who take custody of the separated reindeer shall be required to acknowledge receipt thereof in writing. A duplicate of this receipt shall be forwarded together with the extract from the official statement to the district bailiff of the country to which the reindeer belong.

Article 11. PAYMENT FOR UNLAWFUL GRAZING

When a notification has been sent in accordance with article 7, the country which the reindeer have entered shall be entitled to claim payment for the illicit stay amounting to not more than 5 per cent of the value of the animals counted.

If the reindeer are found in the country after 20 days have elapsed from the date of the notification referred to in article 7, the case shall be treated as a fresh crossing of the frontier. In the event of a separation, the time-limit shall be counted from the date set for the separation.

Article 12. COMPENSATION FOR DAMAGE

Compensation shall be payable for damage caused to the inhabitants of one country by reindeer belonging to the other country or by the owners or herdsmen of the reindeer, and for damage caused to the State through the fact that the owners or herdsmen have taken timber from State forests. Compensation may not, however, be claimed for damage caused in State forests by persons who have come into the country, after receipt of the notification, to drive or fetch the reindeer back, if the damage caused is unavoidable.

Article 13. REIMBURSEMENT OF ADMINISTRATIVE COSTS

The costs of journeys of officials, witnesses and authorized persons and of rounding up, counting, driving back, surveillance and separation, despatch of notifications in accordance with article 7 and other action taken in connection with crossing of the frontier by reindeer, shall be refunded in an amount to be established in Finland by the county administration and in Norway by the county governor. The amount shall not exceed 5 per cent of the value of the reindeer counted.

Article 14. BASIS FOR CALCULATION OF THE VALUE

The value according to which payments under article 11 and reimbursement under article 13 are to be calculated shall be established on the basis of the previous year's average prices for reindeer intended for slaughter in the country in which the crossing of the frontier took place.

Article 15. PAYMENT OF COMPENSATION AND COSTS

Not later than three months after the receipt of the extract mentioned in article 17 the county administration in Finland and the county governor in Norway shall establish the amounts payable under article 11. These amounts and the compensation payable under articles 12 and 13 shall be paid out of the public funds of the country to which the reindeer belong.

At the end of each half year the county administration and the county governor shall communicate to each other the amounts claimed and settle accounts with each other.

If a reindeer owner wilfully or negligently causes his reindeer to cross the frontier the county administration in Finland or the county governor in Norway shall determine the extent to which the reindeer owner shall be required to reimburse the State for the payment made to the other country under this Convention.

Amounts received as aforesaid shall be used for the benefit of reindeer management.

Article 16. MAINTENANCE OF A REGISTER ON CROSSINGS OF THE FRONTIER

The competent district bailiff or the persons authorized under article 18 to act on his behalf shall be responsible for keeping a register approved by the county administration in Finland or the county governor in Norway. All matters connected with crossing of the frontier by reindeer shall be entered in chronological order in the register. The following information shall be given:

1. A verbatim transcription of notifications sent in accordance with article 7, with an exact statement as to when and in what manner they were sent;
2. Notifications received to the effect that reindeer of the country concerned have entered the other country, with an exact reproduction of the contents of the notification and the statement as to when and how it was received;
3. A statement of the measures taken as a result of the notification mentioned in subparagraph 2;
4. A specification of the costs the refund of which may be claimed, wholly or partly, from the other country under article 15.

Article 17. EXCHANGE OF EXTRACTS OF OFFICIAL STATEMENTS AND THE REGISTER

An extract of the official statement mentioned in article 7 shall be sent in Finland to the county administration and in Norway to the county governor. This shall take place as soon as possible after the proceedings are completed.

Similarly, an extract from the register mentioned in article 16 shall be sent every six months.

CHAPTER IV. MISCELLANEOUS PROVISIONS

Article 18. DELEGATION OF POWERS

The county administration in Finland and the county governor in Norway may authorize one or more experts to perform the duties assigned to the district bailiff under articles 7 to 10 of this Convention.

The county administration and the county governor shall communicate to each other the names and addresses of the persons so authorized.

Article 19. PACK AND DRAUGHT REINDEER. USE OF MIGRATION ROUTES

The provisions of this Convention shall not apply to pack or draught reindeer used by the habitants of Finland and Norway on journeys in the other country. Such reindeer, however, may not graze in such areas as lie in the vicinity of dwelling places and are designated by the authorities of the country in question.

A reindeer owner when migrating may use such migration routes over the territory of the other country as are determined by the Reindeer Fence Commission. It shall be prohibited to allow reindeer to graze in the territory of the other country during such migration.

The Convention shall not apply to reindeer intended for slaughter which have been lawfully brought into the country under proper surveillance.

Where there are special reasons for so doing, the competent district bailiff of the other country may give permission for persons responsible for the inspection and maintenance of the fence to use the territory of the other country.

Article 20. USE OF CROSS-COUNTRY VEHICLES

In the performance of the duties arising from this Convention, appropriate cross-country vehicles may be used without regard to the State frontier in so far as such use does not conflict with the rules in force in each country concerning motorized vehicle traffic in the wilderness. The regulations in force in the country of the driver shall apply to the vehicle and the driver.

Article 21. LIST AND REGISTRATION OF REINDEER MARKS

The Reindeer Owners' Association in Finland and the Reindeer Management Administration in Norway shall, upon request, send each other a list of the reindeer marks registered in the frontier districts of each country.

It shall be prohibited to register in one country new marks that can easily be mistaken for marks previously registered in the other country.

New marks submitted for registration shall be sent to the registration authority of the other country before they are registered. If that Authority has any comments to make concerning the proposed registration, notice to that effect shall be given forthwith.

Article 22. PENS

The two countries shall be required, each in its own territory, to erect and maintain pens at places designated by the Reindeer Fence Commission.

Article 23. PENALTIES

Any person who wilfully or negligently damages a fence or pen, or opens a gate in such fences without taking care to close it securely, shall be punishable by a fine

unless the ordinary criminal law of the country concerned provides for a more severe penalty.

The offender shall be obliged to pay compensation for the damage caused.

Article 24. ARBITRAL COMMISSION

Any dispute regarding the interpretation or application of this Convention may be submitted by either country to a three-member Arbitral Commission. Each country shall elect one member while the chairman shall be elected jointly by the two countries. If they do not agree, the Swedish Government shall be requested to appoint a chairman. The chairman may not be a Finnish or a Norwegian national.

The Arbitral Commission shall appoint the time and place of its meetings and shall draw up its rules of procedure after the chairman has obtained a statement from both countries. It shall itself establish the amount of its remuneration and the manner in which this amount and the other costs for the proceedings shall be divided between the two countries.

Article 25. ENTRY INTO FORCE

This Convention shall enter into force 30 days after the date on which the Contracting Parties inform each other through the diplomatic channel that their respective constitutional requirements for the entry into force of the Convention have been fulfilled.

The Convention shall remain in force for 10 years from the date of entry into force. Unless it is denounced two years before the expiry of the aforesaid period it shall remain in force for further successive periods of 10 years.

Notice of denunciation in accordance with this article shall be given through the diplomatic channel and in writing.

On the date of entry into force of this Convention, the Convention of 18 March 1952 between Finland and Norway to provide for the construction and maintenance of reindeer fences and for other measures to prevent reindeer from crossing the frontier between the two countries shall cease to have effect.

This Convention was done at Helsinki on 3 June 1981, in duplicate in the Finnish and Norwegian languages, both texts being equally authentic.

IN WITNESS WHEREOF the undersigned, being duly authorized for the purpose, have signed this Convention and have thereto affixed their seals.

For the Finnish Government:

PAAVO VÄYRYNEN

For the Norwegian Government:

CHRISTIAN BERG-NIELSEN

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LA RÉPUBLIQUE DE FINLANDE ET LE ROYAUME DE NORVÈGE RELATIVE À LA CONSTRUCTION ET À L'ENTRETIEN DE BARRIÈRES ET À L'ADOPTION D'AUTRES MESURES DESTINÉES À EMPÊCHER LES RENNES DE PÉNÉTRER SUR LE TERRITOIRE DE L'AUTRE PAYS

Le Gouvernement de la République de Finlande et le Gouvernement du Royaume de Norvège, désireux de reconduire et d'élargir les dispositions de la Convention entre la Finlande et la Norvège relative à la construction et à l'entretien de barrières et à l'adoption d'autres mesures destinées à empêcher les rennes de franchir la frontière entre les deux pays, en date du 18 mars 1952², sont convenus de conclure la nouvelle Convention ci-après :

TITRE I. OBLIGATION DE SURVEILLANCE*Article premier.* OBLIGATION DE SURVEILLANCE

Les Finlandais et les Norvégiens propriétaires de rennes sont tenus de surveiller à tout moment leurs rennes de façon à éviter, autant que possible, que ceux-ci ne pénètrent sur le territoire de l'autre pays.

TITRE II. BARRIÈRES*Article 2.* EMLACEMENT DES BARRIÈRES À CONSTRUIRE

Afin d'empêcher les rennes de franchir la frontière, des barrières seront établies et entretenues sur le parcours allant de la borne frontière marquant le point de rencontre des frontières entre la Finlande, la Norvège et la Suède (borne frontière n° 294) jusqu'à la borne frontière marquant le point de rencontre des frontières entre la Finlande, la Norvège et l'Union des Républiques socialistes soviétiques, à Muothavarre (Krokfjell).

Sur le parcours susmentionné, les barrières seront sans solution de continuité, sauf sur le tronçon allant d'Angeli à la borne frontière n° 343.

Ces barrières devront suivre la frontière. La Commission des barrières devant être nommée conformément à l'article 5 de la présente Convention pourra décider que les frontières pourront, dans des cas particuliers, s'écarter de la frontière sur une distance pouvant atteindre 2 kilomètres lorsque cela sera nécessaire pour éviter des frais de construction ou d'entretien exagérés ou pour leur permettre de mieux remplir leur objet. Au cas où l'écart devrait dépasser 2 kilomètres, la décision de la Commission des barrières devra être approuvée par un échange de notes entre les deux pays. Ce faisant, on veillera cependant à ne pas priver les rennes de l'un des deux pays d'une zone de pâturage sensiblement plus grande que celle dont seront privés les rennes de l'autre pays.

¹ Entrée en vigueur le 19 mai 1983, soit 30 jours après la date (18 avril 1983) à laquelle les Parties contractantes se sont informées de l'accomplissement de leurs procédures constitutionnelles, conformément à l'article 25.

² Nations Unies, *Recueil des Traités*, vol. 188, p. 187.

Article 3. DÉLIMITATION PAR LES BARRIÈRES

Dans les zones où des barrières séparent les deux pays, la barrière sera considérée comme constituant la ligne de délimitation aux fins de toutes les questions visées par la présente Convention.

Article 4. SPÉCIFICATIONS DES TRAVAUX ET RESPONSABILITÉ DE LA CONSTRUCTION ET DE L'ENTRETIEN

Les barrières seront construites et maintenues conformément aux spécifications des travaux établies par la Commission des barrières devant être nommée conformément à l'article 5.

La Norvège construira et entretiendra la barrière sur les parcours suivants :

1. De la borne frontière marquant le point de rencontre des frontières entre la Norvège, la Finlande et la Suède à Troms (borne frontière n° 294) à la borne frontière n° 316.
2. De l'embouchure de la rivière Nuolasjoka à Angeli.
3. De la borne frontière n° 353 à la borne frontière marquant le point de rencontre des frontières entre la Finlande, la Norvège et l'Union des Républiques socialistes soviétiques à Muothavarre (Krokfjell).

La Finlande construira et entretiendra la barrière sur les parcours suivants :

1. De la borne frontière n° 316 à l'embouchure de la rivière Nuolasjoka.
2. De la borne frontière n° 343 à la borne frontière n° 353.

Chacun des deux pays pourra, pour son propre compte et selon les modalités qu'il jugera appropriées, relever ou renforcer la barrière, étant entendu toutefois que ces travaux ne devront pas avoir pour effet d'en réduire la stabilité.

Article 5. COMMISSION DES BARRIÈRES

Pour superviser la construction et l'entretien des tronçons de barrière visés à l'article 4, il sera nommé une Commission finlando-norvégienne des barrières de quatre membres. Chacun des deux gouvernements nommera deux membres de la Commission pour un mandat de quatre ans. La présidence de la Commission sera assurée chaque année par un Finlandais et un Norvégien alternativement. Le premier tour de présidence sera tiré au sort.

La Commission des barrières établira les spécifications des travaux de construction et d'entretien des barrières et veillera à ce que celles-ci soient construites et entretenues conformément aux spécifications.

L'autorité administrative compétente en matière d'élevage de rennes dans chacun des deux pays devra désigner un nombre suffisant de personnes qui seront chargées d'inspecter les barrières et de les remettre en état pendant leur tournée d'inspection. Les barrières ne pouvant pas être ainsi remises en état devront être réparées dès que possible, et l'inspecteur intéressé devra soumettre un rapport écrit à ce sujet à la Commission des barrières.

Chacun des deux pays prendra à sa charge les frais afférents à ses propres membres de la Commission des barrières.

Au cas où la Commission des barrières ne pourrait pas parvenir à une décision unanime, la question sera soumise à la Commission arbitrale visée à l'article 24 pour décision finale.

Article 6. CONSTRUCTION ET INSPECTION

La construction des barrières à mettre en place conformément à la présente Convention sera entreprise pendant l'année civile suivant l'entrée en vigueur de ladite Convention conformément à son article 25.

Chacun des deux pays pourra nommer un inspecteur chargé de superviser et d'inspecter la construction et l'entretien des barrières. L'inspecteur veillera également à ce que les abords des barrières soient tenus dégagés et à ce que les autres activités qui y sont menées dans le cadre de la Convention soient conformes aux règles en vigueur dans le pays intéressé.

Si les barrières sont en mauvais état ou endommagées, l'inspecteur le signalera à la Commission des barrières par écrit.

TITRE III. FRANCHISSEMENT DE LA FRONTIÈRE PAR DES RENNES

Article 7. FRANCHISSEMENT DE LA FRONTIÈRE. NOTIFICATIONS ET PROCÈS-VERBAUX

Si des rennes appartenant à un pays se trouvent avoir pénétré sur le territoire de l'autre, le commissaire rural de ce dernier en informe dès que possible le commissaire rural compétent de l'autre pays. Ce faisant, il indiquera le nombre estimatif d'animaux ayant franchi la frontière, le point auquel la frontière a été franchie et la date et le lieu auxquels les rennes ont été retournés. Cette notification sera adressée par télégramme ou par téléphone ou, si cela est impossible, par lettre. Si la notification est faite par téléphone, elle sera confirmée par écrit dès que possible.

Au cas où les troupeaux se seraient mélangés à tel point que le commissaire rural juge nécessaire de les séparer, il donnera des instructions à cet effet dans la notification susmentionnée. En même temps que cette notification ou dès que possible par la suite, il indiquera la date et le lieu de cette séparation.

Si des dommages ont été causés qui donnent lieu à indemnité en vertu de l'article 12, le commissaire rural fera enquête sur les dommages et déterminera le montant de l'indemnité. Ce faisant, on s'efforcera d'établir dans quelle mesure les rennes du pays ont contribué aux dégâts.

On dressera sur place un procès-verbal des circonstances entourant le franchissement de la frontière par les rennes. Ce procès-verbal devra contenir une description détaillée de la nature et de l'ampleur des dégâts ainsi qu'une estimation de leur montant. Le procès-verbal sera signé par le commissaire rural et par un témoin de chaque pays.

Article 8. RESTITUTION DES RENNES

Si des rennes finlandais pénètrent sur le territoire norvégien ou des rennes norvégiens en territoire finlandais en grand nombre, si le franchissement de la frontière s'est poursuivi pendant une longue période ou s'il y a eu un mélange de troupeaux de rennes finlandais et norvégiens, le commissaire de district compétent du pays dans lequel se trouvent les rennes veillera à ce que ceux-ci soient refoulés dès que possible dans le pays auquel ils appartiennent.

Si le franchissement de la frontière n'a pas été systématique ou est récent et si les propriétaires de rennes des deux côtés de la frontière en conviennent, les animaux peuvent être refoulés dans le pays auquel ils appartiennent par leurs gardiens. De tels accords entre propriétaires de rennes pourront être établis par écrit. Tout franchissement de frontière devra être notifié dès que possible aux commissaires ruraux des

deux pays. Lorsque les rennes ont déjà été refoulés, les dispositions des articles 7, 11 et 13 ne sont pas applicables.

Article 9. OBLIGATION D'ALLER CHERCHER LES RENNES

Si les rennes n'ont pas été refoulés dans le pays auquel ils appartiennent conformément au deuxième paragraphe de l'article 8, le commissaire rural compétent de ce pays devra, dès qu'il aura reçu la notification prévue à l'article 7, faire en sorte qu'on aille chercher les rennes sans retard.

Si l'on doit procéder à la séparation des rennes, il conviendra de venir les chercher à la date fixée pour la séparation.

Article 10. SÉPARATION

Le commissaire rural du lieu où doit s'effectuer la séparation devra veiller à ce qu'elle puisse avoir lieu à la date fixée. Le propriétaire des rennes avec lesquels se trouvent mêlés les rennes étrangers sera tenu d'aider à les séparer, soit personnellement, soit par l'intermédiaire d'un représentant. A la suite de la séparation, on dressera un procès-verbal indiquant notamment le nombre exact des rennes étrangers et, autant que possible, toutes les marques que portent les animaux.

Un extrait du procès-verbal dressé au moment de la séparation sera envoyé aussi rapidement que possible au commissaire rural compétent du pays auquel les rennes appartiennent.

Les propriétaires de rennes du pays auquel les rennes appartiennent qui reçoivent la garde des rennes séparés en donnera reçu par écrit. Un double du reçu sera adressé en même temps que l'extrait du procès-verbal au commissaire rural du pays auquel les rennes appartiennent.

Article 11. INDEMNITÉ POUR PACAGE ILLICITE

Lorsque la notification prévue à l'article 7 aura été envoyée, le pays dans lequel les rennes ont pénétré sera en droit de réclamer, à titre de paiement pour leur séjour illicite, une somme ne dépassant pas 5 p. 100 de la valeur des animaux dénombrés.

Si les rennes sont trouvés dans le pays après que 20 jours se seront écoulés depuis la date de la notification prévue à l'article 7, on considérera qu'il y a eu un nouveau passage de la frontière. En cas de séparation, le délai sera réputé courir à compter de la date fixée pour la séparation.

Article 12. RÉPARATION DES DOMMAGES

Les dommages causés aux habitants de l'un des deux pays par des rennes appartenant à l'autre ou par les propriétaires ou gardiens de rennes, ainsi que les dommages causés à l'Etat du fait que lesdits propriétaires ou gardiens ont coupé des arbres dans une forêt domaniale, donneront lieu à indemnité. Il ne pourra toutefois être exigé d'indemnité en raison de dégâts causés dans les forêts domaniales par les personnes venues pour refouler ou chercher les rennes lorsque les dommages causés ne pouvaient être évités.

Article 13. REMBOURSEMENT DES DÉPENSES ADMINISTRATIVES

Les frais de déplacement des fonctionnaires, des témoins ou des personnes autorisées ainsi que les frais entraînés par le rassemblement, le dénombrement, le refoulement, la surveillance et la séparation des rennes, l'envoi des notifications conformément à l'article 7 et toutes autres mesures auxquelles aura donné lieu le franchissement

de la frontière par les rennes seront remboursés à concurrence du montant déterminé par l'administration de comté en Finlande et par le gouverneur de comté en Norvège. Ce montant ne devra pas dépasser 5 p. 100 de la valeur des rennes dénombrés.

Article 14. BASE DU CALCUL DE LA VALEUR

La valeur sur la base de laquelle doivent être calculés les paiements prévus à l'article 11 et les remboursements prévus à l'article 13 sera établie par référence aux prix moyens en vigueur l'année précédente pour les rennes destinés à l'abattage dans le pays sur le territoire duquel les rennes ont pénétré.

Article 15. PAIEMENT DES INDEMNITÉS ET DES FRAIS

Trois mois au plus tard après la réception de l'extrait visé à l'article 17, l'administration de comté en Finlande et le gouverneur de comté en Norvège établiront les montants payables conformément à l'article 11. Ces montants et les indemnités dues en vertu des articles 12 et 13 seront payés sur les deniers publics du pays auquel appartiennent les rennes.

A la fin de chaque semestre, l'administration de comté et le gouverneur de comté se donneront réciproquement communication des sommes réclamées et en effectueront le règlement.

Si un propriétaire de rennes a volontairement fait passer la frontière à ses rennes ou les a laissés franchir par négligence, l'administration de comté en Finlande ou le gouvernement de comté en Norvège déterminera dans quelle mesure il sera appelé à rembourser à l'Etat les sommes payées par l'autre pays conformément à la présente Convention.

Les sommes ainsi perçues seront consacrées à l'élevage des rennes.

Article 16. REGISTRE DES FRANCHISSEMENTS DE FRONTIÈRE

Le commissaire rural compétent ou les personnes autorisées conformément à l'article 18 à agir en son nom devront tenir un registre approuvé par l'administration de comté en Finlande ou le gouverneur de comté en Norvège où devront être indiqués, dans l'ordre chronologique, tous les faits en rapport avec le franchissement de la frontière par des rennes. On y fera figurer notamment :

1. La copie textuelle des notifications envoyées conformément à l'article 7, avec une indication exacte de la date et des modalités de l'envoi;
2. Les notifications reçues au sujet de l'entrée dans l'autre pays de rennes venant de la contrée, reproduites exactement, avec indication de la date et du mode de réception;
3. L'indication des mesures prises comme suite à la notification mentionnée à l'alinéa 2 ci-dessus;
4. L'état des frais dont le remboursement peut être réclamé, en totalité ou en partie, à l'autre pays en vertu de l'article 15.

Article 17. ECHANGE D'EXTRAITS DE PROCÈS-VERBAUX ET DU REGISTRE

Un extrait du procès-verbal mentionné à l'article 7 sera adressé en Finlande à l'administration de comté et en Norvège au gouverneur de comté aussitôt que possible après l'opération.

De même, un extrait du registre prévu à l'article 16 sera adressé tous les six mois auxdites autorités.

TITRE IV. DISPOSITIONS DIVERSES

Article 18. DÉLÉGATION DE POUVOIRS

L'administration de comté en Finlande et le gouverneur de comté en Norvège peuvent autoriser un ou plusieurs experts à s'acquitter des fonctions confiées au commissaire rural aux termes des articles 7 à 10 de la présente Convention.

L'administration de comté et le gouverneur de comté se communiquent réciproquement les noms et adresses des personnes autorisées à cet effet.

Article 19. RENNES DE BÂT ET DE TRAIT. UTILISATION DES PARCOURS DE MIGRATION

Les dispositions de la présente Convention ne seront pas applicables aux rennes de bât et de trait utilisés par les habitants de la Finlande et de la Norvège pour voyager dans l'autre pays. Toutefois, ces rennes ne devront pas paître dans des zones voisines des lieux d'habitation désignés par les autorités du pays intéressé.

Les propriétaires de rennes qui se déplacent avec leurs troupeaux pourront utiliser, selon les modalités prescrites par la Commission des barrières, les parcours de migration sur le territoire de l'autre pays. Toutefois, il sera interdit de laisser paître les animaux sur le territoire de l'autre pays pendant ces migrations.

La présente Convention ne sera pas applicable aux rennes destinés à l'abattage licitement entrés dans le pays sous surveillance voulue.

Si les circonstances le justifient, le commissaire rural compétent de l'autre pays peut autoriser les personnes responsables de l'inspection et de l'entretien des barrières à utiliser le territoire de l'autre pays.

Article 20. UTILISATION DE VÉHICULES TOUT-TERRAIN

Aux fins de l'accomplissement des tâches prévues par la présente Convention, des véhicules tout-terrain appropriés pourront être utilisés de part et d'autre de la frontière si cette utilisation n'est pas contraire aux règles en vigueur dans chaque pays concernant le trafic de véhicules à moteur dans la nature. Les règlements en vigueur dans le pays du conducteur s'appliquent au véhicule et au conducteur.

Article 21. LISTE ET MARQUES D'IDENTITÉ DES RENNES

L'Association des propriétaires de rennes en Finlande et l'Office de l'élevage des rennes en Norvège devront se communiquer réciproquement, sur demande, la liste des marques d'identité des rennes enregistrés dans les régions frontières de chaque pays.

Il est interdit d'enregistrer dans un pays des marques nouvelles pouvant facilement donner lieu à confusion avec des marques déjà enregistrées dans l'autre pays.

Les marques nouvelles soumises à l'enregistrement seront au préalable envoyées à l'autorité chargée de l'enregistrement dans l'autre pays. Celle-ci fera connaître sans tarder si elle a des observations à faire avant l'enregistrement.

Article 22. PARCS

Les deux pays devront, chacun sur son propre territoire, installer et entretenir des parcs dans les lieux désignés par la Commission des barrières.

Article 23. SANCTIONS

Quiconque, à dessein ou par négligence, endommagera une barrière ou un parc ou utilisera les ouvertures ménagées dans les barrières sans prendre le soin de les refermer solidement sera passible d'une amende, à moins que le droit pénal ordinaire du pays intéressé ne prévoise une peine plus sévère.

L'auteur de tels actes sera tenu de réparer les dommages causés.

Article 24. COMMISSION ARBITRALE

Tout différend relatif à l'interprétation ou à l'application de la présente Convention pourra être soumis par l'un ou l'autre des deux pays à une Commission arbitrale de trois membres. Chaque pays élira un membre de la Commission, dont le président sera élu conjointement par les deux pays. A défaut d'accord, le Gouvernement suédois sera prié de nommer le président de la Commission. Ce dernier ne pourra pas être un ressortissant finlandais ou norvégien.

La Commission arbitrale fixera le lieu et la date de ses réunions et arrêtera son règlement intérieur après que le président aura recueilli l'avis des deux pays. Elle fixera elle-même le montant de sa rétribution ainsi que la manière dont celle-ci et les autres frais de procédure devront être répartis entre les deux pays.

Article 25. ENTRÉE EN VIGUEUR

La présente Convention entrera en vigueur 30 jours à compter de la date à laquelle les Parties contractantes se seront informées, par la voie diplomatique, que les formalités constitutionnelles à cet effet en vigueur dans leurs deux pays ont été accomplies.

La présente Convention est conclue pour une durée de 10 ans à compter de son entrée en vigueur et elle sera automatiquement prorogée pour de nouvelles périodes de 10 ans si elle n'est pas dénoncée deux ans avant l'expiration de la période de validité en cours.

La notification de dénonciation conformément au présent article devra être donnée par la voie diplomatique et par écrit.

A la date d'entrée en vigueur de la présente Convention, la Convention entre la Finlande et la Norvège relative à la construction et à l'entretien de barrières et à l'adoption d'autres mesures destinées à empêcher les rennes de franchir la frontière entre les deux pays, en date du 18 mars 1952, cessera de produire effet.

FAIT à Helsinki le 3 juin 1981, en double exemplaire en langues finnoise et norvégienne, les deux textes faisant également foi.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé la présente Convention et y ont apposé leurs sceaux.

Pour le Gouvernement finlandais :

PAAVO VÄYRYNEN

Pour le Gouvernement norvégien :

CHRISTIAN BERG-NIELSEN

No. 22368

**FINLAND
and
CUBA**

Cultural Agreement. Signed at Havana on 2 November 1982

Authentic texts: Finnish and Spanish.

Registered by Finland on 27 September 1983.

**FINLANDE
et
CUBA**

Accord culturel. Signé à La Havane le 2 novembre 1982

Textes authentiques : finnois et espagnol.

Enregistré par la Finlande le 27 septembre 1983.

[FINNISH TEXT — TEXTE FINNOIS]

SUOMEN TASAVALLAN HALLITUKSEN JA KUUBAN TASAVALLAN HALLITUKSEN VÄLINEN KULTTUURISOPIMUS

Suomen tasavallan hallitus ja Kuuban tasavallan hallitus, jotka haluavat vahvistaa maidensa välisiä ystävällisiä suhteita kulttuurin, opetuksen ja tieteellisen tutkimuksen alalla, ovat sopineet seuraavaa:

1 artikla. Sopimuspuolet edistävät ja kehittävät yhteistyötä maittensa välillä kumpaakin kiinnostavilla kulttuurin, opetuksen ja tietten aloilla.

2 artikla. 1 artiklassa mainitussa tarkoituksessa sopimuspuolet rohkaisevat kulttuurin, opetuksen ja tieteellisen tutkimuksen aloilla sekä myös muilla näihin liittyvillä aloilla tapahtuvaa yliopistojen, laitosten ja järjestöjen edustajien vaihtoa, myöntävät tarvittaessa opiskelu- ja tutkimusapurahoja sekä helpottavat tällaista vaihtoa muutenkin.

Ne rohkaisevat myös muita järjestelyjä, jotka edistävät tämän sopimuksen tarkoituksen toteuttamista.

3 artikla. Sopimuspuolet ryhtyvät yhdessä tarvittaviin toimiin tämän sopimuksen täytäntöön panemiseksi.

Tässä tarkoituksessa sopimuspuolten edustajat pitävät kokouksia, joissa tehdään kausiohjelmat sekä tarkistetaan sopimuksen toteutuminen. Kokoukset pidetään toisen sopimuspuolen ehdotuksesta sopimuspuolten sovittua ajasta ja paikasta.

Ohjelmat sisältävät myös määräykset yhteistyön muodoista ja rahoitusehdoista.

4 artikla. Tämä sopimus tulee voimaan kolmenkymmenen päivän kuluttua siitä, kun sopimuspuolet ovat ilmoittaneet toisilleen, että sopimuksen voimaantulon edellyttämät valtiosäännön mukaiset vaatimukset on täytetty.

5 artikla. Tämä sopimus on voimassa viisi vuotta. Sen jälkeen se pysyy voimassa itsestään vuoden kerrallaan, ellei jompikumpi sopimuspuolista irtisano sitä kirjallisesti diplomaattiteitse kuutta kuukautta ennen kunkin voimassaolokauden päättymistä.

ТЕУТЫ Havannassa 2 päivänä marraskuuta 1982 kahtena kappaleena suomen ja espanjan kielellä molempien tekstien ollessa yhtä todistusvoimaisia.

Suomen tasavallan hallituksen puolesta:
KAARINA SUONIO

Kuuban tasavallan hallituksen puolesta:
ARMANDO HART DAVALOS

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO CULTURAL ENTRE EL GOBIERNO DE LA REPÚBLICA DE FINLANDIA Y EL GOBIERNO DE LA REPÚBLICA DE CUBA

El Gobierno de la República de Finlandia y el Gobierno de la República de Cuba deseando estrechar las relaciones amistosas entre los dos países en las esferas de la cultura, la educación y la investigación científica, han convenido lo siguiente:

Artículo 1. Las Partes Contratantes promoverán y desarrollarán la cooperación cultural, educacional y científica entre ambos países en los aspectos de interés mutuo.

Artículo 2. Para el propósito mencionado en el Artículo 1 del presente Convenio, las Partes Contratantes apoyarán el intercambio de representantes de universidades, instituciones y organizaciones en los campos de la cultura, la educación y la investigación científica, así como en otros campos semejantes, proporcionarán becas si es necesario, para el estudio e investigación y facilitarán estos intercambios en otras esferas.

Asimismo apoyarán otros acuerdos que coadyuven a la realización de este Convenio.

Artículo 3. Las Partes Contratantes tomarán conjuntamente las medidas necesarias para la ejecución de este Convenio.

Con este propósito, los representantes de las Partes Contratantes celebrarán encuentros, con vistas a trabajar en programas periódicos y para revisar la ejecución de este Convenio. Estos encuentros se celebrarán a petición de una de las Partes Contratantes en el lugar y tiempo que acuerden ambas.

Los Programas incluirán también las formas de cooperación, así como sus condiciones financieras.

Artículo 4. Este Convenio entrará en vigor treinta (30) días después de que las Partes Contratantes se hayan notificado que han cumplido los requisitos constitucionales de su legislación interna.

Artículo 5. Este Convenio estará en vigor por un período de cinco años. Será prorrogado anualmente por tácita reconducción, a menos que una de las partes lo denuncie por escrito por medio de la vía diplomática seis meses antes de que expire su período de vigencia.

FIRMADO en La Habana a los 2 días del mes de noviembre de 1982 en idiomas finés y español, teniendo ambos textos igual validez.

Por el Gobierno de la República de Finlandia:
KAARINA SUONIO

Por el Gobierno de la República de Cuba:
ARMANDO HART DAVALOS

[TRANSLATION — TRADUCTION]

CULTURAL AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE
REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE RE-
PUBLIC OF CUBA

The Government of the Republic of Finland and the Government of the Republic of Cuba,

Desiring to strengthen the friendly relations between the two countries in the fields of culture, education and scientific research,

Have agreed as follows:

Article 1. The Contracting Parties shall promote and develop cultural, educational and scientific co-operation between both countries on topics of mutual interest.

Article 2. For the purpose mentioned in article 1 of this Agreement, the Contracting Parties shall support the exchange of representatives of universities, institutions and organizations in the fields of culture, education and scientific research, and in other similar fields, shall award scholarships, if necessary, for study and research and shall encourage such exchanges in other fields.

Similarly, they shall support other agreements which contribute to the fulfilment of this Agreement.

Article 3. The Contracting Parties shall jointly take the necessary steps for the implementation of this Agreement.

For this purpose, the representatives of the Contracting Parties shall hold meetings with a view to working on periodic programmes and reviewing the implementation of this Agreement. These meetings shall be held at the request of either of the Contracting Parties at a place and time to be agreed on by both.

The programmes shall also include the forms of co-operation and the financial conditions thereof.

Article 4. This Agreement shall enter into force thirty (30) days after the Contracting Parties have notified each other of the completion of the constitutional procedures required by their domestic legislation.

Article 5. This Agreement shall remain in force for a period of five years. It shall be automatically renewed each year, unless one of the Parties denounces it in writing through the diplomatic channel six months prior to its expiration.

SIGNED at Havana on 2 November 1982, in the Finnish and Spanish languages, both texts being equally authentic.

For the Government of the Republic of Finland:
KAARINA SUONIO

For the Government of the Republic of Cuba:
ARMANDO HART DAVALOS

¹ Came into force on 27 May 1983, i.e., 30 days after the Contracting Parties had notified each other (on 26 April 1983) of the completion of the required constitutional procedures, in accordance with article 4.

[TRADUCTION — TRANSLATION]

ACCORD¹ CULTUREL ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CUBA

Le Gouvernement de la République de Finlande et le Gouvernement de la République de Cuba,

Désireux de resserrer les liens d'amitié entre leurs deux pays dans les domaines de la culture, de l'enseignement et de la recherche scientifique,

Sont convenus des dispositions suivantes :

Article premier. Les Parties contractantes favoriseront et développeront la coopération entre leurs deux pays dans les domaines de la culture, de l'enseignement et de la science sur une base de réciprocité.

Article 2. Pour atteindre l'objectif énoncé à l'article premier du présent Accord, les Parties contractantes favoriseront les échanges entre représentants d'universités, d'institutions et d'organisations dans les domaines de la culture, de l'enseignement et de la recherche scientifique et autres domaines apparentés, offriront si nécessaire des bourses d'études et de recherche et faciliteront les échanges dans d'autres sphères.

Elles appuieront en outre les autres arrangements susceptibles de contribuer à la mise en œuvre du présent Accord.

Article 3. Les Parties contractantes prendront conjointement les mesures nécessaires à l'exécution du présent Accord.

Pour ce faire, les représentants des Parties contractantes se rencontreront en vue de collaborer à des programmes périodiques et de suivre l'application du présent Accord. Ces rencontres se tiendront à l'initiative de l'une des Parties contractantes aux lieux et dates que les Parties choisiront d'un commun accord.

Les programmes porteront également sur les formes que prendra la coopération ainsi que sur ses modalités de financement.

Article 4. Le présent Accord entrera en vigueur trente (30) jours après que les Parties contractantes se seront informées que les formalités constitutionnelles requises pour leur législation interne ont été accomplies.

Article 5. Le présent Accord restera en vigueur pendant une période de cinq ans. Il sera prorogé par tacite reconduction à moins que l'une des Parties ne le dénonce par écrit, par la voie diplomatique, six mois avant la date de son expiration.

¹ Entré en vigueur le 27 mai 1983, soit 30 jours après que les Parties contractantes se furent notifiées (le 26 avril 1983) l'accomplissement des procédures constitutionnelles requises, conformément à l'article 4.

FAIT à La Havane le 2 novembre 1982 en langues finnoise et espagnole, les deux textes faisant également foi.

Pour le Gouvernement de la République de Finlande :

KAARINA SUONIO

Pour le Gouvernement de la République de Cuba :

ARMANDO HART DAVALOS

No. 22369

BRAZIL
and
FEDERAL REPUBLIC OF GERMANY

Exchange of notes constituting an agreement for promoting of the pastoral industry in Santa Catarina, complementary to the Basic Agreement on technical cooperation. Brasília, 25 July 1975

Authentic texts: German and Portuguese.

Registered by Brazil on 30 September 1983.

BRÉSIL
et
RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Échange de notes constituant un accord relatif à la promotion de l'économie des pâturages à Santa Catarina, complémentaire à l'Accord de base relatif à la coopération technique. Brasília, 25 juillet 1975

Textes authentiques : allemand et portugais.

Enregistré par le Brésil le 30 septembre 1983.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE FEDERATIVE REPUBLIC OF BRAZIL AND THE FEDERAL REPUBLIC OF GERMANY FOR PROMOTING OF THE PASTORAL INDUSTRY IN SANTA CATARINA, COMPLEMENTARY TO THE BASIC AGREEMENT ON TECHNICAL CO-OPERATION²

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE RELATIF À LA PROMOTION DE L'ÉCONOMIE DES PÂTURAGES À SANTA CATARINA, COMPLÉMENTAIRE À L'ACCORD DE BASE RELATIF À LA COOPÉRATION TECHNIQUE²

I

[GERMAN TEXT — TEXTE ALLEMAND]

DER GESCHÄFTSTRÄGER A.I.
DER BUNDESREPUBLIK DEUTSCHLAND

Brasília, den 25. Juli 1975

EH 445/32/417/75

Herr Minister,

ich beehre mich, Ihnen unter Bezugnahme auf die Verbalnote des Ministeriums für Auswärtige Beziehungen der Föderativen Republik Brasilien DCT/DE-I/13/644/(B46)(F36) vom 28. Januar 1975 und das Rahmenabkommen zwischen unseren beiden Regierungen vom 30. November 1963 über Technische Zusammenarbeit namens der Regierung der Bundesrepublik Deutschland folgende Vereinbarung über die Förderung der Grünlandwirtschaft in Santa Catarina vorzuschlagen:

1. Die Regierung der Bundesrepublik Deutschland und die Regierung der Föderativen Republik Brasilien unterstützen gemeinsam ein Vorhaben zur Förderung der Grünlandwirtschaft im Bundesstaat Santa Catarina. Das Landwirtschaftsministerium des Bundesstaates Santa Catarina in Florianópolis übernimmt die Verantwortung für die Durchführung des Vorhabens.

2. Die Regierung der Bundesrepublik Deutschland entsendet auf ihre Kosten für die Dauer von bis zu zwei Jahren

- a) einen Sachverständigen für Grünlandwirtschaft,
- b) einen Sachverständigen für landwirtschaftliches Versuchswesen und Beratung und
- c) einen Labortechniker — falls erforderlich.

3. a) Die unter Nummer 2 genannten Sachverständigen haben die Aufgabe, im Rahmen der Planungen des Amtes für Landwirtschaftliche Forschung (Empresa Brasileira de Pesquisa

¹ Came into force on 25 July 1975, the date of the note in reply, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 657, p. 301.

¹ Entré en vigueur le 25 juillet 1975, date de la note de réponse, conformément aux dispositions desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 657, p. 301.

Agropecuária — EMBRAPA) und in Zusammenarbeit mit den Sachverständigen des Instituts für landwirtschaftliche Forschung in Südbrasilien (Instituto de Pesquisas e Experimentação Agropecuária Sulino — IPEAS) und der Organisation für landwirtschaftliche Beratung in Santa Catarina (Associação de Crédito e Assistência Rural do Estado de Santa Catarina — ACARESC) Versuche und Beratung auf dem Gebiet der Grünlandwirtschaft durchzuführen.

b) Die Untersuchungen sollen sich auf alle für die Rindviehzucht und -haltung wichtigen Regionen des Bundesstaates Santa Catarina erstrecken und umfassen im einzelnen:

- i) Bestimmung der für die verschiedenen Regionen geeigneten Grünlandpflanzen;
- ii) Ermittlung wirtschaftlicher Düngergaben je Flächeneinheit;
- iii) Erarbeitung von Methoden zur Verbesserung des natürlichen Weidelandes;
- iv) Erarbeitung von Methoden zur Nutzung brachliegender Flächen zur Futterproduktion;
- v) Unterstützung des landwirtschaftlichen Beratungsdienstes in Fragen der Grünlandwirtschaft.

4. Die Regierung der Bundesrepublik Deutschland liefert auf ihre Kosten die Entladehafen oder beschafft auf ihre Kosten in Brasilien:

- a) Maschinen und Geräte zur Anlage und Durchführung von Grünlandversuchen,
- b) Laborgeräte für die Untersuchungen von Pflanzenmaterial, Kunstdüngemittel, Pestizide und Saatgut,
- c) Fachbücher.

5. Die unter Nummer 4 genannte Ausrüstung geht beim Eintreffen im Entladehafen in Brasilien oder bei der Beschaffung in Brasilien in das Eigentum der Föderativen Republik Brasilien über mit der Massgabe, dass sie im vorgenannten Projekt eingesetzt werden und während der Durchführung des Projektes den Sachverständigen uneingeschränkt zur Verfügung stehen.

6. Die Regierung der Bundesrepublik Deutschland verpflichtet sich zur Übernahme der Ausbildungskosten für einen brasilianischen Diplomlandwirt für die Dauer von bis zu 2 Jahren. Die Ausbildung kann in der Bundesrepublik Deutschland oder an geeigneten Ausbildungsstätten in anderen Ländern erfolgen. Nach seiner Rückkehr soll der betreffende Landwirt die von den deutschen Sachverständigen eingeleiteten Massnahmen selbständig weiterführen. Die Auswahl der auszubildenden Fachkraft erfolgt im Einvernehmen mit den deutschen Sachverständigen.

7. Die Regierung der Föderativen Republik Brasilien verpflichtet sich:

- a) die in Nummer 4 genannte Ausrüstung — falls sie ausserhalb des Landes erworben wird — von Hafengebühren, Zoll, Einfuhrabgaben und sonstigen fiskalischen Lasten und Abgaben zu befreien,
- b) für den Transport der Ausrüstung vom Entladehafen oder inländischen Beschaffungsort zum Bestimmungsort zu sorgen und die damit verbundenen Kosten zu übernehmen,
- c) für die Instandhaltung und den Betrieb der gemäss Nummer 4 gelieferten Maschinen zu sorgen und die damit verbundenen Kosten zu tragen,
- d) alle sonstigen Ausrüstungen zu stellen, soweit sie nicht von der Regierung der Bundesrepublik Deutschland gemäss Nummer 4 geliefert werden; dazu gehören auch Kraftfahrzeuge für das deutsche Projektpersonal, die diesem zur Erfüllung ihrer Aufgaben nach Nummer 3 jederzeit uneingeschränkt zur Verfügung stehen.

8. Die Regierung der Föderativen Republik Brasilien verpflichtet sich ausserdem:

- a) den deutschen Sachverständigen die erforderlichen Fach- und Hilfskräfte zur Verfügung zu stellen,
- b) den deutschen Sachverständigen die zur Erfüllung ihrer Aufgaben erforderliche Unterstützung zu leisten und ihnen Zugang zu den fachlich erforderlichen schriftlichen Unterlagen zu gewähren,

- c) die Kosten für die Dienstreisen der deutschen Sachverständigen zu übernehmen und ihnen neben den Fahrtkosten ein angemessenes Tagegeld zu zahlen,
 d) Büroraum und Büromaterial in ausreichender Weise zur Verfügung zu stellen.

9. Im übrigen gelten die Bestimmungen des oben genannten Rahmenabkommens vom 30. November 1963 einschliesslich der Berlin-Klausel (Artikel 10) für die vorliegende Vereinbarung.

Falls sich die Regierung der Föderativen Republik Brasilien mit den in Nummer 1 bis 9 enthaltenen Bestimmungen einverstanden erklärt, werden diese Note und die das Einverständnis Ihrer Regierung zum Ausdruck bringende Antwortnote Eurer Exzellenz eine Vereinbarung zwischen unseren beiden Regierungen bilden, die mit dem Datum ihrer Antwortnote in Kraft tritt.

Genehmigen Sie, Herr Minister, die Versicherung meiner ausgezeichnetsten Hochachtung.

WOLFGANG WIMMERS

Seiner Exzellenz dem Minister für Auswärtige Beziehungen
 der Föderativen Republik Brasilien
 Herrn Botschafter Antonio Francisco Azeredo da Silveira
 Brasília

[TRANSLATION]

THE CHARGÉ D'AFFAIRES A.I.
 OF THE FEDERAL REPUBLIC OF GERMANY

Brasília, 25 July 1975

EH 445/32/417/75

Sir,

With reference to note verbale DCT/DE-I/13/644(B46)(F36) of 28 January 1975 of the Ministry of Foreign Affairs of the Federative Republic of Brazil and the Basic Agreement on technical co-operation concluded between our two Governments on 30 November 1963,¹ I have the honour to propose to you, on behalf of the Government of the Federal Republic of Germany, the following Arrangement for promoting of the pastoral industry in Santa Catarina:

1. The Government of the Federal Republic of Germany and the Government of the Federative Republic of Brazil shall jointly

[TRADUCTION]

LE CHARGÉ D'AFFAIRES PAR INTÉRIM
 DE LA RÉPUBLIQUE FÉDÉRALE
 D'ALLEMAGNE

Brasília, le 25 juillet 1975

EH 445/32/417/75

Monsieur le Ministre,

J'ai l'honneur, au nom du Gouvernement de la République fédérale d'Allemagne et en référence à la note verbale DCT/DE-I/13/644(B46)(F36) du Ministère des relations extérieures de la République fédérative du Brésil en date du 28 janvier 1975, ainsi qu'à l'Accord de base relatif à la coopération technique conclu entre nos deux gouvernements le 30 novembre 1963¹, de vous proposer l'Accord suivant relatif à la promotion de l'économie des pâturages à Santa Catarina :

1. Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République fédérative du Brésil appuieront

¹ United Nations, *Treaty Series*, vol. 657, p. 301.

¹ Nations Unies, *Recueil des Traités*, vol. 657, p. 301.

support a project for promoting the pastoral industry in the State of Santa Catarina. The Department of Agriculture of the State of Santa Catarina in Florianópolis shall assume responsibility for implementing the project.

2. The Government of the Federal Republic of Germany shall assign, at its own expense, for a period of up to two years:

- (a) One expert pastoralist;
- (b) One specialist in agricultural experimentation and advisory services and,
- (c) One laboratory technician if needed.

3. (a) The specialists referred to in paragraph 2 shall conduct research and render assistance in the pastoral sector as part of the planning scheme of the Brazilian Agricultural Research Corporation (Empresa Brasileira de Pesquisa Agropecuária — EMBRAPA) and in co-operation with specialists of the Agricultural Research and Experimentation Institute of Southern Brazil (Instituto de Pesquisas e Experimentação Agropecuária Sulino — IPEAS) and the Rural Credit and Assistance Association of the State of Santa Catarina (Associação de Crédito e Assistência Rural do Estado de Santa Catarina — ACARESC).

(b) Research activities shall be extended to include all regions of the State of Santa Catarina where cattle are raised and kept, and shall cover, in particular:

- (i) Identification of fodder plants suitable for the various regions;
- (ii) Determining economic quantities of fertilizers per unit of area;
- (iii) Developing methods of improving natural pasture;
- (iv) Developing methods of utilizing non-cultivated areas for producing fodder;
- (v) Supporting the agricultural advisory service on matters relating to the pastoral industry.

4. The Government of the Federal Republic of Germany shall supply, at its own expense, c.i.f. port of unloading, or procure at its own expense in Brazil:

en commun un projet de promotion de l'économie des pâturages dans l'Etat fédéral de Santa Catarina. L'exécution du projet est confiée au Secrétariat à l'agriculture de l'Etat fédéral de Santa Catarina à Florianópolis.

2. Le Gouvernement de la République fédérale d'Allemagne enverra à ses frais pour une durée pouvant aller jusqu'à deux ans :

- a) Un expert en économie des pâturages;
- b) Un expert en expérimentation et conseil agricoles;
- c) Un technicien de laboratoire, si nécessaire.

3. a) Les experts visés au paragraphe 2 auront pour tâche de procéder à des expériences et de dispenser des conseils en matière d'économie des pâturages, dans le cadre de la planification établie par l'Office brésilien de recherche agronomique (Empresa Brasileira de Pesquisa Agropecuária — EMBRAPA) et en collaboration avec les experts de l'Institut de recherche agronomique du Brésil du Sud (Instituto de Pesquisas e Experimentação Agropecuária Sulino — IPEAS) et de l'Organisation d'assistance rurale de Santa Catarina (Associação de Crédito e Assistência Rural do Estado de Santa Catarina — ACARESC).

b) Les expériences devront s'étendre à toutes les régions de l'Etat de Santa Catarina qui revêtent une importance du point de vue de l'élevage et de l'entretien des bovins et porter spécialement sur les éléments suivants :

- i) Détermination des plantes fourragères appropriées pour les diverses régions;
- ii) Recherche des quantités d'engrais rentables par unité de surface;
- iii) Elaboration de méthodes permettant d'améliorer les pâturages naturels;
- iv) Elaboration de méthodes permettant d'utiliser les surfaces incultes pour produire du fourrage;
- v) Appui au service d'assistance agricole pour les questions relatives à l'économie des pâturages.

4. Le Gouvernement de la République fédérale d'Allemagne livrera à ses frais c.a.f. port de débarquement ou acquerra à ses frais au Brésil :

- (a) Machinery and instruments for setting up and carrying out pastoral experiment and research;
- (b) Laboratory equipment for studying plants, chemical fertilizers, pesticides and seeds;
- (c) Specialized books.

5. The equipment referred to in paragraph 4 shall, on its arrival at the port of unloading in Brazil, or when procured in Brazil, become the property of the Federative Republic of Brazil, with the proviso that it shall be used for the said project and be at the entire disposal of the specialists for the duration of the project.

6. The Government of the Federal Republic of Germany shall defray the costs of training one Brazilian graduate in agriculture for a period of up to two years. The training may be given in the Federal Republic of Germany or at appropriate training centres in other countries. On his return, this specialist shall carry on independently the work started by the German specialists. The specialist to be trained shall be selected jointly by the German specialists.

7. The Government of the Federative Republic of Brazil shall:

- (a) Exempt whatever equipment referred to in paragraph 4 has been procured from outside Brazil from port dues, customs and import duties and all other fiscal taxes and charges;
- (b) Arrange for transporting the equipment from the port of unloading, or from the place of procurement in Brazil, to its destination and defray the costs incurred;
- (c) Maintain and operate the machinery supplied under paragraph 4 and defray the costs incurred;
- (d) Provide all equipment other than that supplied by the Government of the Federal Republic of Germany under paragraph 4; this equipment shall include the vehicles for the German personnel working on the project; these vehicles shall be, at all times and without restriction, at the disposal of the said personnel

- a) Les machines et instruments nécessaires à la mise en place des pâturages expérimentaux et à l'exécution des expériences;
- b) Les instruments de laboratoire nécessaires aux analyses de plantes, engrais artificiels, pesticides et semences;
- c) Les ouvrages spécialisés.

5. Le matériel visé au paragraphe 4 deviendra propriété de la République fédérative du Brésil lors de son arrivée au port de débarquement brésilien ou de son acquisition au Brésil, étant entendu qu'il sera affecté au projet ci-dessus et mis sans réserve à la disposition des experts durant l'exécution du projet.

6. Le Gouvernement de la République fédérale d'Allemagne s'engage à prendre en charge les frais de formation d'un agronome brésilien diplômé pendant une durée maximale de deux ans. Cette formation pourra avoir lieu en République fédérale d'Allemagne ou dans des centres de formation appropriés d'autres pays. A son retour, cet agronome devra poursuivre de façon autonome l'exécution des mesures mises en place par les experts allemands. Le choix du spécialiste à former se fera en accord avec les experts allemands.

7. Le Gouvernement de la République fédérative du Brésil s'engage :

- a) A exonérer de taxes portuaires, droits de douane, droits d'importation et autres charges fiscales le matériel visé au paragraphe 4, au cas où il serait acquis en dehors du pays;
- b) A assurer le transport du matériel depuis le port de débarquement ou le lieu d'acquisition dans le pays jusqu'à destination, et à prendre en charge les coûts y afférents;
- c) A assurer l'entretien et le fonctionnement des machines livrées conformément au paragraphe 4 et à prendre en charge les coûts y afférents;
- d) A fournir tous les autres équipements, dans la mesure où ils ne sont pas déjà fournis par le Gouvernement de la République fédérale d'Allemagne conformément au paragraphe 4; ces équipements comprennent aussi les véhicules destinés au personnel allemand affecté au projet, qui seront à tout moment et sans réserve

for performing their functions in accordance with paragraph 3.

8. The Government of the Federative Republic of Brazil shall also:

- (a) Make the necessary specialized and auxiliary personnel available to the German specialists;
- (b) Provide the German specialists with the support necessary for carrying out their functions, and grant them access to all requisite specialized written material;
- (c) Defray the official travel costs of the German specialists and, in addition, pay them an adequate subsistence allowance;
- (d) Make sufficient offices and office equipment available.

9. In all other respects, the provisions of the above-mentioned Basic Agreement on technical co-operation of 30 November 1963, including the Berlin clause (article 10), shall apply to this Arrangement.

Should the Government of the Federative Republic of Brazil agree to the provisions set forth in paragraphs 1 to 9, this note together with your note in reply expressing the agreement of your Government shall constitute an arrangement between our two Governments, to enter into force on the date of your note in reply.

Accept, Sir, etc.

WOLFGANG WIMMERS

His Excellency
The Minister for Foreign Affairs
of the Federative Republic of Brazil
Mr. Antonio Francisco Azeredo
da Silveira
Brasília

mis à la disposition de ce personnel pour l'exécution de ses fonctions conformément au paragraphe 3.

8. Le Gouvernement de la République fédérative du Brésil s'engage en outre :

- a) A mettre à la disposition des experts allemands le personnel spécialisé et auxiliaire nécessaire;
- b) A accorder aux spécialistes allemands tout l'appui nécessaire dans l'exécution de leurs fonctions et à leur donner accès à tous les documents spécialisés nécessaires;
- c) A prendre en charge les dépenses afférentes aux voyages professionnels des experts allemands et à leur payer, outre les frais de déplacement, une indemnité journalière suffisante;
- d) A fournir en quantité suffisante des locaux et du matériel de bureau.

9. Pour le reste, les dispositions de l'Accord de base susmentionné du 30 novembre 1963, y compris la clause de Berlin (article 10), s'appliquent également au présent Accord.

Si les dispositions visées aux paragraphes 1 à 9 rencontrent l'agrément du Gouvernement de la République fédérative du Brésil, la présente note et la réponse de Votre Excellence exprimant l'accord de votre gouvernement formeront entre nos deux gouvernements un accord qui entrera en vigueur à la date de votre réponse.

Veillez agréer, etc.

WOLFGANG WIMMERS

Son Excellence
le Ministre des relations extérieures
de la République fédérative du Brésil
M. Antonio Francisco Azeredo
da Silveira
Brasília

II

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

MINISTÉRIO DAS RELAÇÕES EXTERIORES

Em 25 de julho de 1975

DCT/DE-I/DAI/DPP/163/644(B46)(F36)

Senhor Encarregado de Negócios,

Tenho a honra de acusar recebimento da nota nº EH445/32/417/75, datada de hoje, cujo teor, em português, é o seguinte:

“Senhor Ministro,

Com referência à Nota Verbal DCT/DE-1/13/644(B46)(F36) de 28 de janeiro de 1975, do Ministério das Relações Exteriores da República Federativa do Brasil, bem como ao Acordo Básico de Cooperação Técnica, de 30 de novembro de 1963, concluído entre os nossos dois Governos, tenho a honra de propor a Vossa Excelência, em nome do Governo da República Federal da Alemanha, o seguinte Ajuste referente à promoção da economia de pastos em Santa Catarina:

1. O Governo da República Federal da Alemanha e o Governo da República Federativa do Brasil apoiarão conjuntamente um projeto que visa a promoção da economia de pastos no Estado de Santa Catarina. A Secretaria da Agricultura do Estado de Santa Catarina em Florianópolis assumirá a responsabilidade pela execução do projeto.

2. O Governo da República Federal da Alemanha enviará, às suas expensas, por um período de até dois anos,

- a) um perito em economia de pastos,
- b) um perito em experimentação e assistência agrícola e — caso necessário,
- c) um técnico de laboratório.

3. a) Os peritos mencionados no item 2 terão a tarefa de realizar pesquisas e prestar assistência no setor da economia de pastos, dentro do planejamento da Empresa Brasileira de Pesquisa Agropecuária (EMBRAPA) e em colaboração com os peritos do Instituto de Pesquisas e Experimentação Agropecuária Sulino (IPEAS) e da Associação de Crédito e Assistência Rural do Estado de Santa Catarina (ACARESC).

b) As pesquisas deverão estender-se a todas as regiões do Estado de Santa Catarina, importantes para a criação e manutenção de gado bovino e abranger especificamente:

- i. a determinação de plantas forrageiras, apropriadas para as diversas regiões;
- ii. a determinação de quantidades econômicas de fertilizantes par cada unidade de superfície;
- iii. a elaboração de métodos para a melhoria dos pastos nativos;
- iv. a elaboração de métodos para o aproveitamento de áreas não cultivadas para a produção de forragem;
- v. o apoio ao serviço de assistência agrícola em questões relativas à economia de pastos.

4. O Governo da República Federal da Alemanha fornecerá, às suas expensas, CIF porto de desembarque, ou adquirirá, as suas expensas, no Brasil:

- a) máquinas e instrumentos para a implementação de pastos experimentais e realização de pesquisas;
- b) aparelhos de laboratório para o exame de plantas, adubos químicos, pesticidas e sementes;
- c) livros especializados.

5. O equipamento referido no ítem 4, quando da sua chegada ao porto de desembarque no Brasil, ou quando da sua aquisição no Brasil, passará ao patrimônio da República Federativa do Brasil, sob a condição de que seja aplicado no mencionado projeto e fique à disposição dos peritos, durante a execução do projeto.

6. O Governo da República Federal da Alemanha obrigar-se-á a custear as despesas de formação de um agrônomo brasileiro diplomado, por um período de até 2 anos. A formação poderá ser proporcionada na República Federal da Alemanha ou em centros de formação apropriados, em outros países. Após seu regresso, este agrônomo deverá dar prosseguimento, autonomamente, às medidas iniciadas pelos peritos alemães. A seleção do especialista a ser formado será realizada de comum acordo com os peritos alemães.

7. O Governo da República Federativa do Brasil obrigar-se-á a:

- a) isentar o equipamento referido no ítem 4 — caso seja adquirido fora do país — de taxas portuárias, alfandegárias e de importação, bem como dos demais encargos e gravames fiscais;
- b) cuidar do transporte do equipamento do porto de desembarque ou do lugar da aquisição dentro do país ao local de destino e arcar com as despesas daí decorrentes;
- c) cuidar da manutenção e funcionamento das máquinas fornecidas conforme o ítem 4 e arcar com as despesas daí decorrentes;
- d) proporcionar todos os outros equipamentos, conquanto não sejam fornecidos pelo Governo da República Federal da Alemanha, de acordo com o ítem 4; nesses equipamentos estão incluídos os veículos destinados ao pessoal alemão junto ao projeto, os quais ficarão sempre e sem restrições à disposição do referido pessoal para o cumprimento de suas tarefas, em conformidade com o ítem 3.

8. O Governo da República Federativa do Brasil obrigar-se-á, outrossim, a

- a) colocar à disposição dos peritos alemães a necessária mão de obra especializada e auxiliar;
- b) prestar aos peritos alemães o apoio necessário ao cumprimento de suas tarefas e conceder-lhes acesso aos documentos escritos especializados para tanto necessários;
- c) custear as despesas das viagens de serviço dos peritos alemães e pagar-lhes, além das despesas de viagem, uma diária adequada;
- d) colocar à disposição salas e material de escritório suficientes.

9. De resto, aplicar-se-ão ao presente Ajuste as disposições do acima referido Acordo Básico de Cooperação Técnica de 30 de novembro de 1963, inclusive a cláusula de Berlim (artigo 10).

Caso o Governo da República Federativa do Brasil concorde com as disposições contidas nos ítems 1 a 8, esta Nota e a Nota de Resposta de Vossa Excelência, exprimindo a concordância de seu Governo, constituirão um Ajuste entre os nossos dois Governos, a entrar em vigor na data da Nota de Resposta de Vossa Excelência.

Permita-me Senhor Ministro, apresentar os protestos da minha mais alta consideração.”

2. Em resposta, informo Vossa Excelência de que o Governo brasileiro concorda com os termos da nota transcrita, a qual, juntamente com a presente, passa a constituir um Ajuste entre nossos dois Governos, a entrar em vigor na data de hoje.

Aproveito a oportunidade para renovar a Vossa Senhoria os protestos da minha mui distinta consideração.

ANTONIO F. AZEREDO DA SILVEIRA

Ao Senhor Wolfgang Wimmers
Encarregado de Negócios a.i.
da República Federal da Alemanha

[TRANSLATION]

MINISTRY OF FOREIGN AFFAIRS

25 July 1975

DCT/DE-1/DAI/DPP/163/644(B46)(F36)

Sir,

I have the honour to acknowledge receipt of note No. EH 445/32/417/75 of today's date, the text of which, in Portuguese, reads as follows:

[See note I]

2. In reply, I inform you that the Brazilian Government agrees to the terms of the foregoing note which, together with this note, constitutes an Arrangement between our two Governments, to enter into force on today's date.

Accept, Sir, etc.

ANTONIO F. AZEREDO DA SILVEIRA

Mr. Wolfgang Wimmers
Chargé d'affaires a.i. of the
Federal Republic of Germany

[TRADUCTION]

MINISTÈRE DES RELATIONS EXTÉRIEURES

Le 25 juillet 1975

DCT/DE-1/DAI/DPP/163/644(B46)(F36)

Monsieur le Chargé d'affaires,

J'ai l'honneur d'accuser réception de la note n° EH 445/32/417/75 datée de ce jour, dont la teneur en portugais est la suivante :

[Voir note I]

2. En réponse, j'ai le plaisir de vous informer que le Gouvernement brésilien accepte les dispositions de la note ci-dessus, laquelle constitue, avec la présente, un accord entre nos deux gouvernements, qui entre en vigueur ce jour.

Veillez agréer, etc.

ANTONIO F. AZEREDO DA SILVEIRA

Monsieur Wolfgang Wimmers
Chargé d'affaires par intérim
de la République fédérale d'Allemagne

No. 22370

BRAZIL
and
ARGENTINA

Treaty for developing the shared water resources of the frontier sections of the Urngnay River and its tributary, the Pepiri-Guaçu (Pepirí-Guazú) River. Signed at Buenos Aires on 17 May 1980

Authentic texts: Portuguese and Spanish.

Registered by Brazil on 30 September 1983.

BRÉSIL
et
ARGENTINE

Traité concernant la mise en valeur des ressources communes, sur leur parcours frontalier, des eaux du fleuve Uruguay et de son affluent, le Pepiri-Guaçu (Pepirí-Guazú). Signé à Buenos Aires le 17 mai 1980

Textes authentiques : portugais et espagnol.

Enregistré par le Brésil le 30 septembre 1983.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

TRATADO ENTRE O GOVERNO DA REPÚBLICA FEDERATIVA DO
BRASIL E O GOVERNO DA REPÚBLICA ARGENTINA PARA O
APROVEITAMENTO DOS RECURSOS HÍDRICOS COMPARTI-
LHADOS DOS TRECHOS LIMÍTROFES DO RIO URUGUAI E DE
SEU AFLUENTE O RIO PEPIRI-GUAÇU

O Governo da República Federativa do Brasil e

O Governo da República Argentina,

Considerando:

O espírito de cordialidade existente entre os dois países e os laços de fraterna amizade que os unem;

O interesse comum do Brasil e da Argentina em realizar o aproveitamento dos recursos hídricos compartilhados dos trechos limítrofes do rio Uruguai e de seu afluente o rio Pepiri-Guaçu;

O disposto no Artigo I, Parágrafo Único, e no Artigo VI do Tratado da Bacia do Prata;

O estabelecido na Declaração de Assunção sobre o aproveitamento de rios internacionais, de 3 de junho de 1971;

Os estudos realizados nos termos do Convênio firmado, em Brasília, no dia 14 de março de 1972, entre a “Centrais Elétricas Brasileiras S.A. — ELETROBRÁS”, do Brasil, e “Agua y Energía Eléctrica — A y E” da Argentina;

A identidade de posições dos dois países, em relação à livre navegação dos rios internacionais da Bacia do Prata;

Acordam o seguinte:

Artigo I. As Partes Contratantes, de acordo com os tratados e demais compromissos internacionais vigentes, convêm em realizar em comum e segundo o previsto no presente Tratado, o aproveitamento dos recursos hídricos compartilhados nos trechos limítrofes do rio Uruguai e de seu afluente o rio Pepiri-Guaçu. Neste contexto incluem-se, entre outros, aproveitamentos hidrelétricos, melhoria das condições de navegabilidade do rio Uruguai naquele trecho, atenuação dos efeitos das cheias extraordinárias e utilização racional de suas águas para usos consuntivos. Os projetos e obras a serem executados terão presente a necessidade de preservar o meio ambiente, a fauna, a flora e a qualidade das águas dos citados rios, evitar sua contaminação e assegurar, como mínimo, as atuais condições de salubridade na área de influência dos aproveitamentos que se projetem.

§ 1º A decisão para a execução de cada projeto específico será tomada por troca de notas entre os dois Governos.

§ 2º Para a execução e operação das obras de aproveitamento dos recursos hídricos compartilhados serão firmados convênios de cooperação entre as entidades competentes designadas pelas Partes Contratantes.

Artigo II. Para os efeitos do presente Tratado entender-se-á por:

- a) Partes Contratantes: a República Federativa do Brasil e a República Argentina;
- b) Tratado: o presente instrumento jurídico;
- c) Recursos hídricos compartilhados: os recursos hídricos dos trechos limítrofes do rio Uruguai e de seu afluente o rio Pepiri-Guaçu, compartilhados entre o Brasil e a Argentina;
- d) ELETROBRÁS: “Centrais Elétricas Brasileiras S.A. — ELETROBRÁS”, do Brasil, ou o ente jurídico que a suceda;
- e) A y E: “Agua y Energía Eléctrica, Sociedad del Estado”, da Argentina, ou o ente jurídico que a suceda;
- f) Entidades Executivas: as entidades públicas ou controladas pelo Poder Público de cada país encarregadas de executar e operar as obras de aproveitamento dos recursos hídricos compartilhados;
- g) Convênios de Cooperação: os convênios a serem celebrados entre Entidades Executivas com a finalidade de definir responsabilidades e atribuições na execução e operação das obras de que forem encarregadas.

Artigo III. Considerando o estabelecido no Artigo I do Tratado da Bacia do Prata e na Declaração de Assunção, serão levados em conta, na construção e operação das centrais hidrelétricas que vierem a ser executadas em decorrência do presente Tratado, os aspectos relativos aos usos múltiplos dos recursos hídricos compartilhados.

§ 1º O aproveitamento das águas do rio Uruguai e seus afluentes, nos trechos não compartilhados, será feito por cada país conforme suas necessidades sempre que não causar prejuízo sensível ao outro país.

§ 2º Tendo presentes os eventuais efeitos benéficos da regularização nos trechos limítrofes dos rios Uruguai e Pepiri-Guaçu, os eventuais prejuízos sensíveis que se possam produzir a jusante como consequência da regularização dos referidos rios deverão prevenir-se, na medida do possível, e sua apreciação e qualificação não poderão definir-se unilateralmente pela Parte em cuja jurisdição presumivelmente se originem, nem pela Parte que alegue a ocorrência dos referidos eventuais prejuízos sensíveis. As reclamações que daí poderiam originar-se serão resolvidas, no prazo mais breve possível, compatível com a natureza do prejuízo e sua análise.

Artigo IV. As obras de aproveitamento hidrelétrico a serem realizadas nos trechos limítrofes do rio Uruguai e de seu afluente o rio Pepiri-Guaçu e sua posterior operação serão executadas, segundo o que estabelece o Tratado, pela ELETROBRÁS, por parte do Brasil, e pela A y E, por parte da Argentina, as quais poderão, mediante aprovação dos respectivos Governos, delegar ou transferir tais atribuições a outras Entidades Executivas.

§ 1º A concepção de cada aproveitamento hidrelétrico terá em conta as obras a ele vinculadas e destinadas a cumprir os outros objetivos consignados no Artigo I deste Tratado.

§ 2º Na execução de cada obra hidrelétrica serão observados os seguintes princípios:

- a) propriedade exclusiva de cada Entidade Executiva das obras e instalações realizadas no território do seu respectivo país;

- b) divisão em partes iguais dos benefícios resultantes do aproveitamento dos recursos hidrelétricos compartilhados, medidos em termos da energia que vier a ser gerada no conjunto da obra;
- c) distribuição equitativa das responsabilidades de execução das obras e instalações entre as Entidades Executivas de cada país com vistas a atender aos princípios acima mencionados.

§ 3º Os projetos das obras hidrelétricas, suas estimativas de custos, bem como a análise dos benefícios resultantes deverão ser aprovados pelos respectivos Governos.

§ 4º Nas estimativas de custos, nos orçamentos anuais, nos demonstrativos financeiros, bem como na avaliação dos benefícios resultantes da operação das obras e instalações será adotada, como moeda de referência, o dólar dos Estados Unidos da América ou outra moeda que venha a ser acordada mediante troca de notas entre os dois Governos.

Artigo V. A divisão entre o Brasil e a Argentina dos benefícios resultantes dos aproveitamentos hidrelétricos realizados em decorrência do presente Tratado e referida no Artigo IV, obedecerá aos critérios a seguir definidos:

- a) a divisão entre o Brasil e a Argentina da energia hidrelétrica produtível pelas diversas centrais será efetuada em partes iguais. Cada país poderá utilizar até o total de sua quota-parte, em consonância com as normas e procedimentos de operação a serem estabelecidos, nos termos do Artigo VI deste Tratado, pela Comissão Coordenadora prevista no Artigo X;
- b) para efeito de aplicação do critério acima enunciado, a energia elétrica produzida em qualquer das unidades geradoras será sempre dividida de forma que a energia total produzida nas centrais pertencerá em partes iguais aos dois países, seja qual for a unidade geradora em operação. O acerto de contas será feito semestralmente com base na medição da energia total produzida pelas centrais e fornecida ao Brasil e à Argentina;
- c) a utilização da energia produzida nas centrais será feita pela ELETROBRÁS e por A y E, ou pelas empresas e entidades brasileiras ou argentinas por elas indicadas;
- d) ambas as Entidades Executivas deverão manter e operar suas respectivas instalações geradoras a fim de que seja possível o aproveitamento, na maior medida, do recurso hidrelétrico compartilhado. No caso da não utilização, por um dos dois países, da energia produzível a que tem direito, essa energia não utilizada poderá ser transferida ao outro país nos termos e condições a serem estabelecidos de comum acordo;
- e) caso venha a ser estabelecido, para um aproveitamento no trecho limítrofe do rio Uruguai, um nível de represamento que ultrapasse os limites territoriais na seção de fronteira, a ELETROBRÁS e A y E proporão às Partes Contratantes os termos e condições para a divisão da energia elétrica adicional decorrente daquela elevação, bem como para a distribuição, entre os dois países, dos aumentos de custos e dos benefícios resultantes.

Artigo VI. Relativamente à operação das instalações hidrelétricas realizadas em decorrência deste Tratado, a Entidade Executiva de cada país observará as normas e procedimentos a serem estabelecidos pela Comissão Coordenadora, de acordo com os seguintes critérios:

- a) deverá assegurar-se a manutenção, a jusante, das vazões permanentes necessárias para facilitar a navegação no rio Uruguai, quando sua regularização o permitir;
- b) o enchimento dos reservatórios e a operação posterior das centrais hidrelétricas não deverão causar, a jusante, fora do trecho do rio Uruguai objeto deste Tratado, prejuízos sensíveis à navegação, ao regime do rio, à qualidade de suas águas ou à operação de seus portos, nem afetar o aproveitamento normal do recurso hídrico em outras obras ou instalações existentes ou projetadas sobre o rio Uruguai, fora do trecho deste rio objeto do presente Tratado;
- c) serão levados em conta os Planos (anuais) e os Programas (mensais, semanais e diários) de operação dos respectivos sistemas elétricos interligados, com base nas informações a serem fornecidas por ambos os países.

Artigo VII. As Partes Contratantes se obrigam, na devida oportunidade, a declarar de utilidade pública as áreas necessárias à execução dos aproveitamentos hidrelétricos e demais obras objeto deste Tratado, bem como a praticar, no âmbito de suas respectivas soberanias, todos os atos administrativos ou judiciais tendentes a desapropriar terrenos e suas benfeitorias ou a constituir servidão sobre os mesmos.

§ 1º A delimitação de tais áreas e o pagamento das desapropriações e relocações nas áreas delimitadas em cada país, na forma prevista nas legislações nacionais vigentes, serão de responsabilidade das respectivas Entidades Executivas. As despesas decorrentes serão realizadas separadamente por cada país.

§ 2º As Partes Contratantes tomarão as medidas adequadas a facilitar nas áreas delimitadas o trânsito e acesso de pessoas que prestarem serviços à ELETROBRÁS e A y E, à Comissão Coordenadora ou às Entidades Executivas, assim como o dos bens destinados às mesmas ou a pessoas físicas ou jurídicas por elas contratadas, desde que necessários à realização das obras ou serviços.

Artigo VIII. As instalações destinadas ao aproveitamento dos recursos hídricos compartilhados, tais como barragens, canais e centrais hidrelétricas, não produzirão variação alguma nos limites entre os dois países, estabelecidos nos tratados vigentes.

§ 1º As instalações realizadas em cumprimento deste Tratado não conferirão a nenhuma das Partes Contratantes jurisdição sobre qualquer parte do território da outra.

§ 2º As autoridades declaradas respectivamente competentes pelas Partes Contratantes estabelecerão, quando for o caso, para os efeitos práticos do exercício de jurisdição e controle, a sinalização conveniente nas instalações a serem realizadas pelo processo que julgarem adequado.

Artigo IX. Para a execução e operação das obras de aproveitamento hidrelétrico a serem realizadas no contexto deste Tratado, ELETROBRÁS e A y E firmarão um Convênio de Cooperação definindo suas responsabilidades e atribuições.

§ 1º O Convênio de Cooperação preverá, também, o prosseguimento dos estudos realizados em decorrência do Convênio ELETROBRÁS — A y E, firmado em Brasília a 14 de março de 1972, o qual será considerado extinto a partir da data da aprovação por ambos os Governos do Convênio de Cooperação.

§ 2º O Convênio de Cooperação referido neste Artigo de verá ser aprovado pelos dois Governos mediante troca de notas.

Artigo X. Com a finalidade de coordenar a execução do Convênio de Cooperação previsto no Artigo IX, bem como a atuação das Entidades Executivas na realização de programas, estudos, projetos, construção, manutenção, operação e outras atividades relacionadas com os aproveitamentos hidrelétricos que venham a ser realizados no contexto deste Tratado, é criada uma Comissão Coordenadora que se regerá pelo Tratado e pelo Convênio de Cooperação.

§ 1º A Comissão Coordenadora será constituída de duas delegações, presididas respectivamente por um representante designado pela ELETROBRÁS e por um representante designado pela Secretaria de Estado de Energia da República Argentina. As delegações contarão ainda com dois representantes de cada parte e um representante do Ministério das Relações Exteriores. Aos membros efetivos corresponderão membros suplentes para atenderem eventuais ausências dos respectivos titulares. Os membros efetivos e seus suplentes exercerão suas funções sem direito a remuneração.

§ 2º As reuniões da Comissão Coordenadora terão lugar em qualquer ponto do território dos dois países, de acordo com o interesse dos seus trabalhos.

§ 3º A Comissão Coordenadora apresentará à ELETROBRÁS e A y E, antes do dia 31 de março de cada ano, um relatório consolidado sobre suas atividades e das Entidades Executivas, referentes aos projetos e obras, incluindo demonstrativos da execução orçamentária com base na moeda de referência.

§ 4º Os assuntos que exigirem decisão superior serão encaminhados pela Comissão Coordenadora a ELETROBRÁS e A y E, as quais os submeterão às autoridades competentes de cada país.

Artigo XI. As Partes Contratantes, direta ou indiretamente, propiciarão à ELETROBRÁS e A y E e às Entidades Executivas de ambos os países a obtenção de recursos e darão garantias para as operações de crédito necessárias à execução das obras mencionadas no presente Tratado assegurando, da mesma forma, as conversões cambiais requeridas para o pagamento das obrigações assumidas nas moedas brasileira, argentina ou de terceiros países.

Artigo XII. As Entidades Executivas de cada país incorporarão, como parte dos investimentos relativos às obras hidrelétricas decorrentes deste Tratado, os dispêndios realizados pela ELETROBRÁS e A y E nos seguintes trabalhos:

- a) administração do Convênio ELETROBRÁS — A y E mencionado no Artigo IX, parágrafo 1º;
- b) estudos resultantes do Convênio acima referido;
- c) trabalhos preliminares relacionados com a execução das obras hidrelétricas previstas neste Tratado.

Artigo XIII. As Partes Contratantes, através de protocolos adicionais ou de atos unilaterais, adotarão todas as medidas necessárias ao cumprimento do presente Tratado, inclusive as referentes ao trânsito e acesso às áreas que se delimitem, em conformidade com o Artigo VII, bem como à situação jurídica e trabalhista de pessoas que devam realizar trabalhos nas referidas áreas.

Artigo XIV. Em caso de divergência quanto à interpretação ou à aplicação do presente Tratado, as Partes Contratantes a resolverão pelos meios diplomáticos usuais, o que não retardará ou interromperá a execução das obras nem a operação das suas instalações.

Artigo XV. O presente Tratado será ratificado e os respectivos instrumentos serão trocados, o mais brevemente possível, na cidade de Brasília.

Artigo XVI. O presente Tratado entrará em vigor na data da troca dos instrumentos de ratificação e terá vigência até que as Partes Contratantes, mediante novo acordo, adotem decisão que estimem conveniente.

FEITO na cidade de Buenos Aires aos dezessete dias do mês de maio de mil novecentos e oitenta, em dois exemplares originais, em português e espanhol, ambos os textos igualmente válidos.

Pelo Governo
da República Federativa do Brasil:

[Signed — Signé]

RAMIRO SARAIVA GUERREIRO

Pelo Governo
da República Argentina:

[Signed — Signé]

CARLOS W. PASTOR

[SPANISH TEXT — TEXTE ESPAGNOL]

TRATADO ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERATIVA DEL BRASIL Y EL GOBIERNO DE LA REPÚBLICA ARGENTINA PARA EL APROVECHAMIENTO DE LOS RECURSOS HÍDRICOS COMPARTIDOS DE LOS TRAMOS LÍMITROFES DEL RÍO URUGUAY Y DE SU AFLUENTE EL RÍO PEPIRÍ-GUAZÚ

El Gobierno de la República Federativa del Brasil y el Gobierno de la República Argentina,

Considerando:

El espíritu de cordialidad existente entre los dos países y los lazos de fraterna amistad que los unen;

El interés común del Brasil y de la Argentina en realizar el aprovechamiento de los recursos hídricos compartidos de los tramos limítrofes del río Uruguay y de su afluente el río Pepirí-Guazú;

Lo dispuesto en el Artículo I, Parágrafo Unico, y en el Artículo VI del Tratado de la Cuenca del Plata;

Lo establecido en la Declaración de Asunción sobre el aprovechamiento de los ríos internacionales, del 3 de junio de 1971;

Los estudios realizados en los términos del Convenio firmado, en Brasilia, el día 14 de marzo de 1972, entre "Agua y Energía Eléctrica — A y E" de la Argentina y la "Centrais Elétricas Brasileiras S.A. — ELETROBRAS", del Brasil;

La identidad de posiciones de los dos países, en relación a la libre navegación de los ríos internacionales de la Cuenca del Plata,

Acuerdan lo siguiente:

Artículo I. Las Partes Contratantes, de acuerdo con los tratados y demás compromisos internacionales vigentes, convienen en realizar en común y según lo previsto en el presente Tratado, el aprovechamiento de los recursos hídricos compartidos en los tramos limítrofes del río Uruguay y de su afluente el río Pepirí-Guazú. En este contexto se incluyen, entre otros, aprovechamiento hidroeléctrico, mejoramiento de las condiciones de navegabilidad del río Uruguay en aquel tramo, atenuación de los efectos de las crecidas extraordinarias y utilización racional de sus aguas para usos consuntivos. Los proyectos y obras a ser ejecutados tendrán presente la necesidad de preservar el medio ambiente, la fauna, la flora y la calidad de las aguas de los citados ríos, evitar su contaminación y asegurar, como mínimo, las actuales condiciones de salubridad en el área de influencia de los aprovechamientos que se proyecten.

1º. La decisión para la ejecución de cada proyecto específico será tomada por canje de notas entre los dos Gobiernos.

2º. Para la ejecución y operación de las obras de aprovechamiento de los recursos hídricos compartidos serán firmados convenios de cooperación entre las entidades competentes designadas por las Partes Contratantes.

Artículo II. Para los efectos del presente Tratado se entenderá por:

a) Partes Contratantes: la República Federativa del Brasil y la República Argentina;

b) Tratado: el presente instrumento jurídico;

c) Recursos hídricos compartidos: los recursos hídricos de los tramos limítrofes del río Uruguay y de su afluente el río Pepirí-Guazú, compartidos entre el Brasil y la Argentina;

d) A y E: “Agua y Energía Eléctrica, Sociedad del Estado”, de la Argentina o el ente jurídico que la suceda;

e) ELETROBRAS: “Centrais Elétricas Brasileiras S.A. — ELETROBRAS”, del Brasil, o el ente jurídico que la suceda;

f) Entidades Ejecutivas: las entidades públicas o controladas por el Poder Público de cada país encargadas de ejecutar y operar las obras de aprovechamiento de los recursos hídricos compartidos;

g) Convenios de Cooperación: los convenios a ser celebrados entre Entidades Ejecutivas con la finalidad de definir responsabilidades y atribuciones en la ejecución y operación de las obras que les fueren asignadas.

Artículo III. Considerando lo establecido en el Artículo I del Tratado de la Cuenca del Plata y en la Declaración de Asunción, serán tenidos en cuenta, en la construcción y operación de las centrales hidroeléctricas que fueren ejecutadas como consecuencia del presente Tratado, los aspectos relativos a los usos múltiples de los recursos hídricos compartidos.

1º El aprovechamiento de las aguas del río Uruguay y sus afluentes, en los tramos no compartidos, será hecho por cada país conforme a sus necesidades siempre que no cause perjuicio sensible al otro país.

2º Teniendo presente los eventuales efectos benéficos de la regulación en los tramos limítrofes de los ríos Uruguay y Pepirí-Guazú, los eventuales perjuicios sensibles que se puedan producir aguas abajo como consecuencia de la regulación de los referidos ríos deberán prevenirse, en la medida de lo posible, y su apreciación y calificación no podrán definirse unilateralmente por la Parte en cuya jurisdicción presumiblemente se originen, ni por la Parte que alegue la ocurrencia de los referidos eventuales perjuicios sensibles. Las reclamaciones que pudieran originarse serán resueltas, en el plazo más breve posible, compatible con la naturaleza del perjuicio y su análisis.

Artículo IV. Las obras de aprovechamiento hidroeléctrico a ser realizadas en los tramos limítrofes del río Uruguay y de su afluente el río Pepirí-Guazú y su posterior operación serán ejecutadas, según lo que establece el Tratado, por A y E, por parte de la Argentina, y por ELETROBRAS, por parte del Brasil, las que podrán, mediante aprobación de los respectivos Gobiernos, delegar o transferir tales atribuciones a otras Entidades Ejecutivas.

1º La concepción de cada aprovechamiento hidroeléctrico tendrá en cuenta las obras vinculadas al mismo y destinadas a cumplir los otros objetivos consignados en el Artículo I de este Tratado.

2º En la ejecución de cada obra hidroeléctrica serán observados los siguientes principios:

a) propiedad exclusiva de cada Entidad Ejecutiva de las obras e instalaciones realizadas en el territorio de su respectivo país;

- b) división en partes iguales de los beneficios resultantes del aprovechamiento de los recursos hidroeléctricos compartidos, medidos en términos de la energía que fuere generada en el conjunto de la obra;
- c) distribución equitativa de las responsabilidades de ejecución de las obras e instalaciones entre las Entidades Ejecutivas de cada país, con miras a atender los principios arriba mencionados.

3º Los proyectos de las obras hidroeléctricas, sus estimaciones de costos, así como el análisis de los beneficios resultantes, deberán ser aprobados por los respectivos Gobiernos.

4º En las estimaciones de costos, en los presupuestos anuales, en las demostraciones financieras, así como en la evaluación de los beneficios resultantes de la operación de las obras e instalaciones será adoptada, como moneda de referencia, el dólar de los Estados Unidos de América u otra moneda que se adoptare por canje de notas entre los dos Gobiernos.

Artículo V. La división entre el Brasil y la Argentina de los beneficios resultantes de los aprovechamientos hidroeléctricos realizados como consecuencia del presente Tratado y referida en el Artículo IV, obedecerá a los criterios definidos a continuación:

- a) la división entre el Brasil y la Argentina de la energía hidroeléctrica a producir por las diversas centrales será efectuada en partes iguales. Cada país podrá utilizar hasta el total de su cuota-parte, en consonancia con las normas y procedimientos de operación a ser establecidos, en los términos del Artículo VI de este Tratado, por la Comisión Coordinadora prevista en el Artículo X;
- b) a efectos de la aplicación del criterio arriba enunciado, la energía eléctrica producida en cualquiera de las unidades generadoras será siempre dividida de manera que la energía total producida en las centrales pertenecerá en partes iguales a los dos países, sea cual fuere la unidad generadora en operación. El ajuste de cuentas será hecho semestralmente en base a la medición de la energía total producida por las centrales y suministrada al Brasil y a la Argentina;
- c) la utilización de la energía producida en las centrales será hecha por A y E y por ELETROBRAS, o por las empresas y entidades brasileñas o argentinas que aquellas indiquen;
- d) ambas entidades ejecutivas deberán mantener y operar sus respectivas instalaciones generadoras de manera que sea posible el aprovechamiento, en la mayor medida, del recurso hidroeléctrico compartido. En caso de no utilización, por uno de los dos países, de la energía producible a que tiene derecho, esa energía no utilizada podrá ser transferida al otro país en los términos y condiciones a ser establecidos de común acuerdo;
- e) en caso que sea establecido, para un aprovechamiento en el tramo limítrofe del río Uruguay, un nivel de represamiento que transponga los límites territoriales en la sección de frontera, A y E y ELETROBRAS propondrán a las Partes Contratantes los términos y condiciones para la división de la energía eléctrica adicional consecuente de aquella elevación, como también para la distribución, entre los dos países, de los aumentos de costos y de los beneficios resultantes.

Artículo VI. Con relación a la operación de las instalaciones hidroeléctricas realizadas como consecuencia de este Tratado, la Entidad Ejecutiva de cada país

observará las normas y procedimientos a ser establecidos por la Comisión Coordinadora, de acuerdo con los siguientes criterios:

- a) deberá asegurarse se mantengan, aguas abajo, los caudales permanentes necesarios para facilitar la navegación en el río Uruguay, cuando su regulación lo permita;
- b) el llenado de los embalses y la posterior operación de las centrales hidroeléctricas no deberán causar, aguas abajo, fuera del tramo del río Uruguay y objeto de este Tratado, perjuicios sensibles a la navegación, al régimen del río, a la calidad de sus aguas o a la operación de sus puertos, ni afectar el aprovechamiento normal del recurso hídrico en otras obras o instalaciones existentes o proyectadas sobre el río Uruguay, fuera del tramo de este río objeto del presente Tratado;
- c) serán tenidos en cuenta los Planes (anuales) y los Programas (mensuales, semanales y diarios) de operación de los respectivos sistemas eléctricos interconectados, sobre la base de las informaciones a ser suministradas por ambos países.

Artículo VII. Las Partes Contratantes se obligan, en la debida oportunidad, a declarar de utilidad pública las áreas necesarias para la ejecución de los aprovechamientos hidroeléctricos y demás obras objeto de este Tratado, así como a practicar, en el ámbito de sus respectivas soberanías, todos los actos administrativos o judiciales tendientes a expropiar terrenos y sus mejoras o a constituir servidumbres sobre los mismos.

1º La delimitación de tales áreas y el pago de las expropiaciones y relocalizaciones en las áreas delimitadas en cada país, en la forma establecida por las legislaciones nacionales vigentes, serán responsabilidad de las respectivas Entidades Ejecutivas. Las erogaciones consecuentes serán realizadas separadamente por cada país.

2º Las Partes Contratantes tomarán las medidas adecuadas para facilitar en las áreas delimitadas el tránsito y acceso de personas que prestaren servicios a A y E y a ELETROBRAS, a la Comisión Coordinadora o a las Entidades Ejecutivas, así como de los bienes destinados a las mismas o a personas físicas o jurídicas por ellas contratadas, en la medida que sean necesarios a la realización de las obras o servicios.

Artículo VIII. Las instalaciones destinadas al aprovechamiento de los recursos hídricos compartidos, tales como presas, canales y centrales hidroeléctricas, no producirán variación alguna en los límites entre los dos países, establecidos en los tratados vigentes.

1º Las instalaciones realizadas en cumplimiento de este Tratado no conferirán a ninguna de las Partes Contratantes jurisdicción sobre cualquier parte del territorio de la otra.

2º Las autoridades declaradas respectivamente competentes por las Partes Contratantes establecerán, cuando fuera del caso, para los efectos prácticos del ejercicio de la jurisdicción y control, la señalización conveniente en las instalaciones a ser realizadas, por el procedimiento que juzgaren adecuado.

Artículo IX. Para la ejecución y operación de las obras de aprovechamiento hidroeléctrico a ser realizadas en el contexto de este Tratado, A y E y ELETROBRAS firmarán un Convenio de Cooperación definiendo sus responsabilidades y atribuciones.

1º El Convenio de Cooperación preverá, asimismo, la prosecución de los estudios realizados como consecuencia del Convenio A y E — ELETROBRAS, firmado en Brasilia el 14 de marzo de 1972, el cual será considerado extinguido a partir de la fecha de la aprobación por ambos Gobiernos del Convenio de Cooperación.

2º El Convenio de Cooperación a que se refiere este Artículo deberá ser aprobado por los dos Gobiernos mediante canje de notas.

Artículo X. Con la finalidad de coordinar la ejecución del Convenio de Cooperación previsto en el Artículo IX, así como la actuación de las Entidades Ejecutivas en la realización de programas, estudios, proyectos, construcción, mantenimiento, operación y otras actividades relacionadas con los aprovechamientos hidroeléctricos que fueren realizados en el contexto de este Tratado, se crea una Comisión Coordinadora que se regirá por el Tratado y por el Convenio de Cooperación.

1º La Comisión Coordinadora estará constituida por dos delegaciones, presididas respectivamente por un representante designado por la Secretaría de Estado de Energía de la República Argentina y por un representante designado por ELETROBRAS. Las delegaciones contarán también con dos representantes de cada parte y un representante del Ministerio de Relaciones Exteriores. A los miembros efectivos corresponderán miembros suplentes para atender eventuales ausencias de los respectivos titulares. Los miembros efectivos y sus suplentes ejercerán sus funciones sin derecho a remuneración.

2º Las reuniones de la Comisión Coordinadora tendrán lugar en cualquier punto del territorio de los dos países, de acuerdo con el interés de sus trabajos.

3º La Comisión Coordinadora presentará a A y E y ELETROBRAS, antes del 31 de marzo de cada año, un informe consolidado sobre sus actividades y las que hubieran cumplido las Entidades Ejecutivas, referentes a los proyectos y obras, incluyendo balances de la ejecución presupuestaria en base a la moneda de referencia.

4º Los asuntos que exigieran decisión superior serán enviados por la Comisión Coordinadora a A y E y ELETROBRAS, las cuales los someterán a las autoridades competentes de cada país.

Artículo XI. Las Partes Contratantes, directa o indirectamente, facilitarán a A y E y ELETROBRAS y a las Entidades Ejecutivas de ambos países la obtención de recursos, y darán garantías para las operaciones de crédito necesarias a la ejecución de las obras mencionadas en el presente Tratado asegurando, de la misma forma, las conversiones cambiarias requeridas para el pago de las obligaciones asumidas en moneda argentina, brasileña o de terceros países.

Artículo XII. Las Entidades Ejecutivas de cada país incorporarán, como parte de las inversiones relativas a las obras hidroeléctricas resultantes de este Tratado, los gastos realizados por A y E y ELETROBRAS en los siguientes trabajos:

- a) administración del Convenio A y E — ELETROBRAS mencionado en el Artículo IX, parágrafo 1º;
- b) estudios resultantes del Convenio arriba referido;
- c) trabajos preliminares relacionados con la ejecución de las obras hidroeléctricas previstas en este Tratado.

Artículo XIII. Las Partes Contratantes, a través de protocolos adicionales o de actos unilaterales, adoptarán todas las medidas necesarias para el cumplimiento

del presente Tratado, inclusive las referentes al tránsito y acceso a las áreas que se delimiten, de acuerdo con el Artículo VII, así como a la situación jurídica y laboral de las personas que deban realizar trabajos en las referidas áreas.

Artículo XIV. En caso de divergencia en cuanto a la interpretación o aplicación del presente Tratado, las Partes Contratantes la resolverán por los medios diplomáticos usuales, lo que no retardará o interrumpirá la ejecución de las obras ni la operación de sus instalaciones.

Artículo XV. El presente Tratado será ratificado, y los respectivos instrumentos intercambiados, en el más breve plazo posible, en la ciudad de Brasilia.

Artículo XVI. El presente Tratado entrará en vigor en la fecha de canje de los instrumentos de ratificación y tendrá vigencia hasta que las Partes Contratantes, mediante nuevo acuerdo, adopten la decisión que estimen conveniente.

HECHO en la ciudad de Buenos Aires a los 17 días del mes de mayo de mil novecientos ochenta, en dos ejemplares originales, en portugués y español, ambos textos igualmente válidos.

Por la República Federativa
del Brasil:

[Signed — Signé]

RAMIRO SARAIVA GUERREIRO
Ministro de Estado
de Relaciones Exteriores

Por la República Argentina:

[Signed — Signé]

CARLOS W. PASTOR
Ministro de Relaciones
Exteriores y Culto

[TRANSLATION — TRADUCTION]

**TREATY¹ BETWEEN THE GOVERNMENT OF THE FEDERATIVE
REPUBLIC OF BRAZIL AND THE GOVERNMENT OF THE
ARGENTINE REPUBLIC FOR DEVELOPING THE SHARED
WATER RESOURCES OF THE FRONTIER SECTIONS OF THE
URUGUAY RIVER AND ITS TRIBUTARY, THE PEPIRI-GUAÇU
(PEPIRÍ-GUAZÚ) RIVER**

The Government of the Federative Republic of Brazil and
The Government of the Argentine Republic,
Considering:

The spirit of cordiality between the two countries and the ties of fraternal friendship that unite them;

The common interest of Brazil and Argentina in developing the water resources shared by them in the frontier sections of the Uruguay River and its tributary, the Pepiri-Guaçu (Pepirí-Guazú) River;

The provisions of article I, sole paragraph, and of article VI of the Treaty of the River Plate Basin;²

The stipulations in the Declaration of Asunción of 3 June 1971 on the utilization of international rivers;

The studies carried out under the Agreement signed at Brasília on 14 March 1972 between the Centrais Elétricas Brasileiras S.A. — ELETROBRÁS, of Brazil, and the Agua y Energía Eléctrica — A y E, of Argentina;

The identical positions held by the two countries concerning freedom of navigation on the international rivers of the River Plate Basin,

Have agreed as follows:

Article 1. The Contracting Parties, pursuant to the treaties and other international commitments now in effect, agree to develop, jointly and as provided by this Treaty, the water resources which they share in the frontier sections of the Uruguay River and its tributary, the Pepiri-Guaçu (Pepirí-Guazú) River. This shall include, *inter alia*, hydroelectric development, improving navigation on the Uruguay River in the section in question, lessening the impact of critical floods, and rational utilization of the river waters for consumer needs. The prospective projects and works shall take into account the need to protect the environment, the flora and fauna, and the quality of the river waters, to avoid pollution, and to guarantee at least the present levels of hygiene in the service area of the development schemes.

1. The decision to execute each specific project shall be made on the basis of an exchange of notes between the two Governments.

2. For the purpose of carrying out and operating the shared water development scheme, co-operation agreements shall be signed by the competent bodies designated by the Contracting Parties.

¹ Came into force on 1 June 1983 by the exchange of the instruments of ratification, which took place at Brasília, in accordance with article XVI.

² United Nations, Treaty Series, vol. 875, p. 3.

Article II. For the purposes of this Treaty:

(a) “Contracting Parties” means the Federative Republic of Brazil and the Argentine Republic;

(b) “Treaty” means the present legal instrument;

(c) “Shared water resources” means the water resources shared by Brazil and Argentina in the frontier sections of the Uruguay River and its tributary, the Pepiri-Guaçu (Pepirí-Guazú) River;

(d) “ELETROBRÁS” means the Centrais Elétricas Brasileiras S. A. — ELETROBRÁS, of Brazil, or such legal entity as may succeed it;

(e) “A y E” means the Agua y Energía Eléctrica, Sociedad del Estado, of Argentina, or such legal entity as may succeed it;

(f) “Executing agencies” means the public or government-controlled agencies of each country in charge of carrying out and operating the scheme for developing the shared water resources;

(g) “Co-operation agreements” means agreements concluded between executing agencies for the purpose of defining responsibilities and functions in carrying out and operating their parts of the scheme.

Article III. Pursuant to article I of the Treaty of the River Plate Basin and the Declaration of Asunción, the multiple use aspects of the shared water resources shall be borne in mind when constructing and operating hydroelectric power stations that may be built under this Treaty.

1. Each country shall utilize the waters of the Uruguay River and its tributaries, in the sections which are not shared, in accordance with its needs, provided that it does not cause the other country serious damage.

2. Account being taken of the possible benefits of water regulation in the frontier sections of the Rivers Uruguay and Pepiri-Guaçu (Pepirí-Guazú), any serious damage that may occur downstream as a consequence of the regulation of these rivers shall be avoided so far as possible, and such damage shall not be unilaterally assessed and designated either by the Party within whose jurisdiction it allegedly originated or by the allegedly injured Party. Such claims as may arise therefrom shall be settled as quickly as possible on the basis of the nature and appraisal of the damage.

Article IV. Hydroelectric utilities to be set up in the frontier sections of the Uruguay River and its tributary, the Pepiri-Guaçu (Pepirí-Guazú) River, shall be constructed and subsequently operated, as established in the Treaty, by ELETROBRÁS, in the case of Brazil and by A y E, in the case of Argentina; these enterprises may, with the consent of the respective Governments, delegate or transfer such functions to other executing agencies.

1. The design of each hydroelectric utility shall take into account installations thereto related and intended to serve the other purposes specified in article I of this Treaty.

2. The following principles shall apply to the construction of each hydroelectric utility:

(a) Each executing agency shall have exclusive ownership of the works and installations built in its own country;

- (b) The benefits resulting from development of the shared hydroelectric resources, calculated in terms of the power generated by the utility as a whole, shall be equally divided;
- (c) The responsibilities for constructing the works and installations shall be fairly divided between the executing agencies of each country in line with the aforesaid principles.

3. The projects, cost estimates and analysis of prospective benefits for the hydroelectric scheme shall be approved by the respective Governments.

4. In cost estimates, annual budgets, financial statements, and the evaluation of benefits resulting from the operation of the works and facilities, the reference currency used shall be the United States dollar, or another currency agreed upon in an exchange of notes between the two Governments.

Article V. The distribution between Brazil and Argentina of benefits resulting from the hydroelectric utilities set up under this Treaty, as stipulated in article IV, shall be made on the basis of the following criteria:

- (a) The hydroelectric output generated by the various power stations shall be divided equally between Brazil and Argentina. Each country shall be entitled to utilize up to the total of its assessed share in accordance with the working rules and procedures to be established, as provided for in article VI of this Treaty, by the Co-ordinating Commission referred to in article X;
- (b) In order to apply the aforesaid criterion, the output of any generating unit shall always be divided in such a way that the total output from the power stations shall belong in equal parts to the two countries, regardless of which generating unit is in operation. Accounts shall be balanced every six months on the basis of the measured total output of the power stations delivered to Brazil and Argentina;
- (c) The output of the power stations shall be used by ELETROBRÁS and A y E, or by Brazilian or Argentine enterprises or agencies designated by them;
- (d) The two executing agencies shall maintain and operate their respective generating facilities so as to maximize the efficiency of their common hydroelectric resources. When either country does not utilize all the power to which it is entitled, the balance may be transferred to the other country on the terms and conditions to be established by mutual agreement;
- (e) Where in the case of a hydroelectric utility in the frontier section of the Uruguay River an impoundment level is determined which exceeds the territorial limits in that part of the frontier, ELETROBRÁS and A y E shall propose terms and conditions to the Contracting Parties for dividing the additional output generated by that rise in the water level, and for distributing between the two countries the resultant increased costs and benefits.

Article VI. In respect of the operation of the hydroelectric facilities set up under this Treaty, each country's executing agency shall comply with the rules and procedures to be laid down by the Co-ordinating Commission, in accordance with the following criteria:

- (a) It shall ensure that the water volume downstream is at all times maintained at the level required for ease of navigation in the Uruguay River, when the regulation of the river so permits;

- (b) Filling the reservoirs and subsequent operation of the hydroelectric power stations must not cause serious damage downstream, beyond the section of the Uruguay River covered by this Treaty, to navigation, to the régime of the river, to the quality of its waters or to the operation of its ports, nor affect the normal utilization of water resources in other existing or scheduled works or facilities on the Uruguay River beyond the section of the river covered by this Treaty;
- (c) Account shall be taken of the (annual) operating schedules and (monthly, weekly and daily) programmes for interconnected power grids on the basis of information to be supplied by the two countries.

Article VII. The Contracting Parties undertake to declare in due course the areas necessary for constructing the hydroelectric utilities and other works covered by this Treaty to be public-utility areas, and to take in their respective areas of jurisdiction all administrative or judicial action required for expropriating land and improvements thereof or establishing easements in respect thereof.

1. The respective executing agencies shall be responsible for delimiting such areas and paying for the expropriations and relocations within the delimited areas in each country, as established by the national laws in force. The resultant costs shall be paid separately by each country.

2. The Contracting Parties shall take appropriate steps to facilitate transit through and access to the delimited areas for persons rendering services to ELETROBRÁS and A y E, for the Co-ordinating Commission or executing agencies, and for goods consigned to these agencies or to individuals or bodies corporate under contract to them, to the extent necessary for constructing the works or rendering services.

Article VIII. The facilities for utilizing common water resources, such as dams, canals and hydroelectric power plants, shall not give rise to any change in the frontiers between the two countries established in the treaties now in effect.

1. The facilities set up under this Treaty shall not confer on either Contracting Party jurisdiction over any part of the other's territory.

2. The authorities declared competent by each of the Contracting Parties shall, as required for the practical purposes of exercising jurisdiction and control, affix appropriate signs and signals in the facilities to be built.

Article IX. For the purpose of constructing and operating the hydroelectric utilities to be built under this Treaty, ELETROBRÁS and A y E shall sign a Co-operation Agreement defining their responsibilities and functions.

1. The Co-operation Agreement shall also make provision for continuing the studies called for under the Agreement signed between ELETROBRÁS and A y E at Brasília on 14 March 1972, which shall be deemed abrogated as from the date on which both Governments have approved the Co-operation Agreement.

2. The Co-operation Agreement referred to in this article shall be approved by the two Governments through an exchange of notes.

Article X. With a view to co-ordinating implementation of the Co-operation Agreement referred to in article IX and the action taken by the executing agencies in carrying out programmes, studies, projects, construction, maintenance, operations and other activities related to the hydroelectric utilities to be developed under this

Treaty, a Co-ordinating Commission shall be established, to be governed by the Treaty and the Co-operation Agreement.

1. The Co-ordinating Commission shall be composed of two delegations, presided over respectively by a representative appointed by ELETROBRÁS and a representative appointed by the State Secretariat for Energy of the Argentine Republic. The delegations shall also include two representatives of each Contracting Party and one representative of each Ministry of Foreign Affairs. Alternates shall be designated to serve in the absence of regular members. Regular members and their alternates shall perform their functions without entitlement to remuneration.

2. The meetings of the Co-ordinating Commission shall be held anywhere in the territory of the two countries, as its work requires.

3. The Co-ordinating Commission shall submit to ELETROBRÁS and A y E by 31 March of each year a consolidated report of its own and the executing agencies' activities in connection with projects and works, and shall include a budget statement based on the reference currency.

4. Matters requiring decision by a higher authority shall be referred by the Co-ordinating Commission to ELETROBRÁS and A y E which shall submit them to the competent authorities of each country.

Article XI. The Contracting Parties shall, directly or indirectly, assist ELETROBRÁS and A y E and the executing agencies of the two countries in obtaining funds, underwrite credit operations required for constructing the works referred to in this Treaty, and likewise ensure that the exchange transactions necessary for discharging obligations assumed in Brazilian, Argentine or third-country currency are carried out.

Article XII. The executing agencies of the respective countries shall assume, as part of the investments in the hydroelectric works constructed under this Treaty, the expenses incurred by ELETROBRÁS and A y E in respect of the following:

- (a) Administering the Agreement between ELETROBRÁS and A y E referred to in article IX, paragraph 1;
- (b) Studies pursuant to the aforesaid Agreement;
- (c) Preliminary work relating to the construction of the hydroelectric works referred to in this Treaty.

Article XIII. The Contracting Parties shall, by means of additional protocols or unilateral instruments, adopt any measures necessary for implementing this Treaty, including those relating to transit through and access to areas delimited in accordance with article VII and to the legal and employment status of persons performing work in the said areas.

Article XIV. Any disagreement over the interpretation or implementation of this Treaty shall be settled by the Contracting Parties through the usual diplomatic channels, with no resultant delay or interruption in the construction of the works or the operation of their facilities.

Article XV. This Treaty shall be ratified, and the respective instruments shall be exchanged as soon as possible at Brasília.

Article XVI. This Treaty shall enter into force on the date of the exchange of the instruments of ratification and shall remain in force until the Contracting Parties, by a new agreement, adopt such decision as they may deem appropriate.

DONE at Buenos Aires on 17 May 1980, in two originals, in Portuguese and Spanish, both texts being equally authentic.

For the Federative Republic
of Brazil:
[*Signed*]

RAMIRO SARAIVA GUERREIRO
Minister of State for
Foreign Affairs

For the Argentine Republic:

[*Signed*]

CARLOS W. PASTOR
Minister for Foreign Affairs
and Worship

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ARGENTINE CONCERNANT LA MISE EN VALEUR DES RESSOURCES COMMUNES, SUR LEUR PARCOURS FRONTALIER, DES EAUX DU FLEUVE URUGUAY ET DE SON AFFLUENT, LE PEPIRI-GUAÇU (PEPIRÍ-GUAZÚ)

Le Gouvernement de la République fédérative du Brésil et
Le Gouvernement de la République argentine,
Considérant :

L'esprit de cordialité qui règne entre les deux pays et les liens d'amitié fraternelle qui les unissent;

L'intérêt commun qu'ont les deux pays à mettre en valeur les ressources communes, sur leur parcours frontalier, des eaux du fleuve Uruguay et de son affluent, le Pepiri-Guaçu (Pepirí-Guazú);

Les dispositions du paragraphe unique de l'article premier et de l'article VI du Traité du bassin du Río de la Plata²;

Les dispositions de la Déclaration d'Asunción concernant la mise en valeur des fleuves internationaux du 3 juin 1971;

Les études réalisées conformément à l'Accord signé à Brasília le 14 mars 1972, entre les sociétés Centrais Elétricas Brasileiras S.A. — ELETROBRÁS, du Brésil et Agua y Energía Eléctrica — A y E, d'Argentine;

L'identité de vues des deux pays concernant la libre navigation sur les fleuves internationaux du bassin du Río de la Plata;

Sont convenus ce qui suit :

Article premier. Les Parties contractantes, conformément aux traités et autres accords internationaux en vigueur, conviennent de mettre en valeur conjointement et conformément aux dispositions du présent Traité les ressources communes, sur leur parcours frontalier, des eaux du fleuve Uruguay et de son affluent, le Pepiri-Guaçu (Pepirí-Guazú). Les activités à entreprendre dans ce cadre comportent notamment la mise en place d'équipements hydroélectriques, l'amélioration de la navigabilité sur cette partie du fleuve Uruguay, l'atténuation des effets des crues exceptionnellement fortes et l'utilisation rationnelle des eaux aux fins de consommation. Lors de l'exécution des projets et ouvrages, il sera tenu compte de la nécessité de protéger l'environnement, la faune, la flore et la qualité des eaux desdits fleuves, d'éviter leur pollution et de veiller à ce que les conditions actuelles de salubrité soient au moins maintenues dans la zone sur laquelle les aménagements envisagés auraient une incidence.

1. La décision d'exécuter tel ou tel projet sera prise au moyen d'un échange de notes entre les deux gouvernements.

¹ Entré en vigueur le 1^{er} juin 1983 par l'échange des instruments de ratification, qui a eu lieu à Brasília, conformément à l'article XVI.

² Nations Unies, *Recueil des Traités*, vol. 875, p. 3.

2. Les entités compétentes désignées par les Parties contractantes concluront des accords de coopération pour l'exécution et l'exploitation des ouvrages d'aménagement des ressources en eau communes.

Article II. Aux fins du présent Traité, il faut entendre :

- a) Par «Parties contractantes», la République fédérative du Brésil et la République argentine;
- b) Par «Traité», le présent instrument juridique;
- c) Par «ressources en eau communes», les ressources communes au Brésil et à l'Argentine, sur leur parcours frontalier, des eaux du fleuve Uruguay et de son affluent le Pepiri-Guaçu (Pepirí-Guazú);
- d) Par «ELETROBRÁS», la société brésilienne Centrais Elétricas Brasileiras S.A. — ELETROBRÁS, ou l'entité juridique qui lui succédera;
- e) Par «A y E», la société d'Etat argentine Agua y Energía Eléctrica, Sociedad del Estado, ou l'entité juridique qui lui succédera;
- f) Par «agents d'exécution», les entités publiques ou contrôlées par les pouvoirs publics de chacun des deux pays chargées de l'exécution et de l'exploitation des ouvrages d'aménagement des ressources en eau communes;
- g) Par «accords de coopération», les accords devant être conclus entre les agents d'exécution en vue de définir les responsabilités et attributions concernant l'exécution et l'exploitation des ouvrages qui leur auront été confiés.

Article III. Eu égard aux dispositions de l'article premier du Traité du bassin du Río de la Plata et de la Déclaration d'Asunción, il sera tenu compte, lors de la construction et de l'exploitation des centrales hydroélectriques prévues dans le présent Traité, des aspects relatifs aux utilisations multiples des ressources en eau communes.

1. L'aménagement des eaux du fleuve Uruguay et de ses affluents, sur le parcours non frontalier, sera mené à bien par chacun des deux pays en fonction de ses besoins, sous réserve que cela ne cause pas de préjudice grave à l'autre pays.

2. Tout en tenant compte des effets bénéfiques éventuels de la régularisation, sur le parcours frontalier, des eaux des fleuves Uruguay et Pepiri-Guaçu (Pepirí-Guazú), les préjudices graves qui pourraient résulter en aval de ladite régularisation devront, dans la mesure du possible, être évités et l'estimation et la définition de ces préjudices ne pourront être effectuées unilatéralement par la Partie sous la juridiction de laquelle ils auraient été causés, ni par la Partie qui prétend être lésée. Il sera fait droit aux réclamations qui pourraient être déposées, le plus rapidement possible, en fonction de la nature du préjudice et de ses causes.

Article IV. Conformément aux dispositions du présent Traité, les ouvrages d'aménagement hydroélectrique devant être exécutés sur le parcours frontalier du fleuve Uruguay et de son affluent le Pepiri-Guaçu (Pepirí-Guazú) et leur exploitation ultérieure seront confiés à ELETROBRÁS, pour le Brésil, et à A y E, pour l'Argentine, lesquelles pourront avec l'assentiment de leurs gouvernements respectifs, déléguer ou transférer ces responsabilités à d'autres agents d'exécution.

1. La conception de chaque projet d'aménagement hydroélectrique prendra en considération les ouvrages qui s'y rapportent et qui visent à réaliser les autres objectifs énoncés à l'article premier du présent Traité.

2. Lors de l'exécution de chaque ouvrage hydroélectrique, les principes ci-après seront respectés :

- a) Chaque agent d'exécution jouira de la propriété exclusive des ouvrages et installations construits sur le territoire de son pays;
- b) Le produit de l'aménagement des ressources en eau communes, mesuré en fonction de l'énergie produite par l'ensemble de l'ouvrage, sera réparti en parts égales;
- c) Les responsabilités d'exécution des ouvrages et installations seront réparties de façon équitable entre les agents d'exécution de chaque pays afin de respecter les principes susmentionnés.

3. Les projets d'aménagement hydroélectrique, l'estimation de leurs coûts et l'analyse des bénéfices qui en résulteront devront être approuvés par les gouvernements respectifs.

4. Pour l'estimation des coûts, les budgets annuels, les états financiers et l'évaluation des bénéfices résultant de l'exploitation des ouvrages et installations, la monnaie de référence sera le dollar des Etats-Unis ou toute autre monnaie dont conviendront, par un échange de notes, les deux gouvernements.

Article V. La répartition, entre le Brésil et l'Argentine, du produit des aménagements hydroélectriques réalisés en application du présent Traité, mentionnée à l'article IV, sera régie par les principes énoncés ci-après :

- a) L'énergie hydroélectrique produite par les diverses centrales sera partagée en parts égales entre le Brésil et l'Argentine. Chaque pays pourra utiliser l'intégralité de son quota, à condition qu'il respecte les normes et modalités d'exploitation qui, aux termes de l'article VI du présent Traité, seront établies par la Commission de coordination prévue par l'article X;
- b) Aux fins de l'application du principe énoncé ci-dessus, l'énergie électrique produite par l'une quelconque des unités de production sera toujours répartie de façon à ce que l'énergie produite par l'ensemble des centrales appartienne, à parts égales, aux deux pays, quelle que soit l'unité de production en service. Il sera procédé à l'ajustement des comptes tous les semestres en prenant pour base de calcul l'énergie totale produite par les centrales et fournie au Brésil et à l'Argentine;
- c) L'énergie produite par les centrales sera utilisée par ELETROBRÁS et par A y E, ou par les entreprises ou entités brésiliennes ou argentines qu'elles auront désignées;
- d) Les deux agents d'exécution devront assurer l'entretien et le fonctionnement de leurs unités de production respectives de façon à assurer l'exploitation optimale des ressources hydroélectriques communes. En cas de non-utilisation, par l'un des deux pays, de la part d'énergie qui lui revient, cette énergie non utilisée pourra être transférée à l'autre pays dans les conditions qui auront été établies d'un commun accord;
- e) Au cas où serait établi, pour un projet d'aménagement sur le parcours frontalier des eaux du fleuve Uruguay, un niveau de retenue qui dépasse les limites territoriales de la zone frontalière, ELETROBRÁS et A y E proposeront aux Parties contractantes les clauses et conditions devant régir la répartition de l'énergie électrique supplémentaire résultant de ladite élévation du niveau des eaux, ainsi que la répartition, entre les deux pays, de l'augmentation des coûts et des bénéfices qui en résulte.

Article VI. En ce qui concerne le fonctionnement des installations hydroélectriques construites en application du présent Traité, l'agent d'exécution de chaque pays respectera les normes et modalités qui seront établies par la Commission de coordination, conformément aux principes suivants :

- a) Il faudra s'assurer du maintien, en aval, du débit nécessaire en permanence à la navigation sur le fleuve Uruguay, lorsque sa régularisation le permettra;
- b) Le remplissage des bassins de retenue et le fonctionnement ultérieur des centrales hydroélectriques ne devront pas avoir, en aval, au-delà du parcours frontalier du fleuve Uruguay qui fait l'objet du présent Traité, d'effet gravement préjudiciable sur la navigation, le régime du fleuve, la qualité de ses eaux ou sur les opérations des ports, ni ne devront nuire à la mise en valeur normale des ressources en eau par d'autres ouvrages ou installations existantes ou prévues sur le fleuve Uruguay, au-delà du parcours du fleuve qui fait l'objet du présent Traité;
- c) Il sera tenu compte des plans (annuels) et des programmes (mensuels, hebdomadaires et journaliers) d'exploitation des réseaux électriques respectifs interconnectés, sur la base des informations qui seront communiquées par les deux pays.

Article VII. Les Parties contractantes s'engagent à déclarer d'utilité publique, en temps voulu, les zones nécessaires à la réalisation des aménagements hydroélectriques et autres ouvrages qui font l'objet du présent Traité et à accomplir, dans les zones relevant de leur souveraineté respective, tous les actes administratifs ou judiciaires tendant à exproprier les terrains et leurs aménagements ou à constituer sur eux une servitude.

1. Il appartiendra aux agents d'exécution respectifs de délimiter ces zones et de verser les indemnités dues au titre des expropriations et des réinstallations dans les zones délimitées dans chaque pays, selon les modalités prévues par la législation nationale en vigueur. Les dépenses qu'occasionneront ces mesures seront engagées séparément par chaque pays.

2. Les Parties contractantes prendront toutes les mesures voulues pour faciliter, dans les zones délimitées, le passage et l'accès des personnes fournissant leurs services à ELETROBRÁS et A y E, à la Commission de coordination ou aux agents d'exécution, ainsi que des biens destinés à ceux-ci ou à des personnes physiques ou morales avec lesquelles elles auront passé un marché, dans la mesure où cela sera nécessaire à l'exécution des ouvrages ou la prestation de services.

Article VIII. Les installations destinées à l'aménagement des ressources en eau communes (barrages, canaux et centrales hydroélectriques) n'entraîneront aucune modification des frontières fixées entre les deux pays par les traités en vigueur.

1. Les installations construites en application du présent Traité ne conféreront à aucune des Parties contractantes de juridiction sur une quelconque partie du territoire de l'autre.

2. Les autorités que les Parties contractantes déclareront respectivement compétentes assureront, le cas échéant, pour les besoins pratiques de l'exercice de la juridiction et du contrôle et par les procédés qu'elles jugeront appropriés, une signalisation convenable des installations à construire.

Article IX. ELETROBRÁS et A y E concluront, pour l'exécution et l'exploitation des ouvrages d'aménagement hydroélectrique à réaliser en application du présent Traité, un accord de coopération définissant leurs responsabilités et attributions.

1. L'accord de coopération prévoira en outre la poursuite des études réalisées en application de l'accord entre ELETROBRÁS et A y E, signé à Brasília le 14 mars 1972, lequel sera considéré caduc à compter de la date d'acceptation par les deux gouvernements de l'accord de coopération.

2. L'accord de coopération visé par le présent article devra être accepté par les deux gouvernements par un échange de notes.

Article X. Afin de coordonner l'exécution de l'accord de coopération prévu à l'article IX, ainsi que l'action des agents d'exécution en ce qui concerne la réalisation de programmes, d'études et de projets, pour la construction, l'entretien, l'exploitation des aménagements hydroélectriques qui auront été réalisés en application du présent Traité et d'autres activités connexes, il est créé une Commission de coordination régie par le présent Traité et par l'accord de coopération.

1. La Commission de coordination sera composée de deux délégations, présidées respectivement par un représentant désigné par ELETROBRÁS et par un représentant désigné par le Secrétariat d'Etat à l'énergie de la République argentine. Les délégations comprendront également deux représentants de chaque partie et un représentant du Ministère des relations extérieures. Pour chaque membre permanent de la Commission, il sera désigné un membre suppléant chargé de le remplacer durant son absence. Dans l'exercice de leurs fonctions, les membres permanents et leurs suppléants ne seront pas rémunérés.

2. La Commission de coordination se réunira en un lieu quelconque du territoire de l'un des deux pays, qui sera choisi en fonction de l'objet de ses travaux.

3. La Commission de coordination présentera chaque année, avant le 31 mars, à ELETROBRÁS et à A y E un rapport consolidé sur ses activités et sur celles réalisées par les agents d'exécution dans le cadre des projets et ouvrages, comportant notamment un bilan de l'exécution du budget, exprimé dans la monnaie de référence.

4. La Commission de coordination enverra les questions nécessitant la prise de décisions à un niveau supérieur à ELETROBRÁS et à A y E, lesquelles les soumettront aux autorités compétentes de chaque pays.

Article XI. Les Parties contractantes faciliteront, directement ou indirectement, à ELETROBRÁS et A y E, ainsi qu'aux agents d'exécution de chaque pays, l'obtention de ressources et garantiront les emprunts nécessaires à l'exécution des ouvrages mentionnés dans le présent Traité. De même, elles assureront la conversion des monnaies nécessaires au règlement des engagements souscrits en monnaie argentine, brésilienne ou de pays tiers.

Article XII. Les agents d'exécution de chaque pays incluront dans les investissements relatifs aux ouvrages hydroélectriques exécutés en application du présent Traité les dépenses encourues par ELETROBRÁS et A y E dans la réalisation des activités suivantes :

- a) Administration de l'Accord entre ELETROBRÁS et A y E visé au paragraphe 1 de l'article IX;
- b) Réalisation d'études découlant de l'accord susmentionné;
- c) Réalisation de travaux préliminaires liés à l'exécution des ouvrages hydroélectriques prévus dans le présent Traité.

Article XIII. Les Parties contractantes prendront, au moyen de protocoles additionnels ou d'actes unilatéraux, toutes les mesures nécessaires pour assurer l'application du présent Traité, y compris celles qui ont trait au passage et à l'accès des zones qui seront délimitées conformément à l'article VII, ainsi qu'au statut juridique et à la législation du travail des personnes amenées à réaliser des travaux dans lesdites zones.

Article XIV. Les Parties contractantes régleront tout différend concernant l'interprétation de l'application du présent Traité par les moyens diplomatiques habituels, sans que cela retarde ou interrompe l'exécution des ouvrages ou l'exploitation des installations.

Article XV. Le présent Traité sera ratifié et les instruments de ratification respectifs seront échangés aussitôt que possible dans le ville de Brasília.

Article XVI. Le présent Traité entrera en vigueur à la date de l'échange des instruments de ratification et restera en vigueur jusqu'à ce que les Parties contractantes aient pris, au moyen d'un nouvel accord, la décision qu'elles estimeront appropriée.

FAIT à Buenos Aires, le 17 mai 1980, en deux exemplaires originaux, en langues portugaise et espagnole, les deux textes faisant également foi.

Pour la République fédérative
du Brésil :

Le Ministre des relations
extérieures,

[Signé]

RAMIRO SARAIVA GUERREIRO

Pour la République argentine :

Le Ministre des relations
extérieures et du culte,

[Signé]

CARLOS W. PASTOR

No. 22371

**BRAZIL
and
COLOMBIA**

Agreement on tourism. Signed at Bogotá on 12 March 1981

Authentic texts: Portuguese and Spanish.

Registered by Brazil on 30 September 1983.

**BRÉSIL
et
COLOMBIE**

Accord relatif au tourisme. Signé à Bogotá le 12 mars 1981

Textes authentiques : portugais et espagnol.

Enregistré par le Brésil le 30 septembre 1983.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACORDO SOBRE TURISMO ENTRE O GOVERNO DA REPÚBLICA
FEDERATIVA DO BRASIL E O GOVERNO DA REPÚBLICA DA
COLÔMBIA

O Governo da República Federativa do Brasil e
O Governo da República da Colômbia,

Animados pelo propósito de facilitar na maior medida possível o intercâmbio turístico existente entre ambos os países e de promover o fluxo turístico desde terceiros países;

Conscientes de que isso contribuirá para um conhecimento recíproco mais acentuado entre ambos os povos e ao estreitamento dos laços fraternais de amizade que os unem;

Convencidos da necessidade de estabelecer um quadro adequado para o desenvolvimento das correntes turísticas,

Acordam o seguinte:

Artigo I. As Partes Contratantes se comprometem a outorgar-se reciprocamente as máximas facilidades possíveis para o incremento do turismo entre os dois países.

Artigo II. Para efeitos deste Acordo, entende-se por turista toda pessoa que ingresse no território da outra Parte Contratante com propósito de visita, convenções, descanso e recreação, sem intenção de exercer atividade remunerada, e dentro dos prazos estabelecidos nas respectivas legislações.

Parágrafo: Os turistas ficam submetidos às leis e disposições de migração vigentes em cada Estado.

Artigo III. As Partes Contratantes procurarão eliminar as restrições de qualquer ordem que possam incidir sobre o intercâmbio turístico entre os dois países.

Artigo IV. Os Governos designarão as entidades encarregadas da coordenação dos programas que sejam realizados em execução do presente Acordo.

Artigo V. As Partes procurarão promover a conclusão de acordos que permitam a transportadores dos dois países a prestação de serviços regulares e/ou especiais entre as cidades, centros ou locais turísticos de cada país, sem prejuízo dos compromissos alcançados, sempre e quando suas operações se atenham às normas dos organismos nacionais competentes.

Artigo VI. Os turistas que ingressem com espécies animais ou vegetais no território de uma das Partes, deverão cumprir com as normas vigentes no Estado receptor relativas a proibições, limitações ou certificados especiais para seu ingresso.

Parágrafo: Quando se exigirem certificados veterinários ou sanitários, admitir-se-ão como válidos os expedidos pelo órgão competente da outra Parte.

Artigo VII. Ambas as Partes trocarão informações sobre material de promoção e propaganda turísticas, em especial sobre metodologia e desenho para sua elaboração.

Artigo VIII. Cada Parte Contratante concorda em adotar as medidas necessárias para facilitar o ingresso e a difusão, em seu território, do material de promoção turística da outra Parte, quando o mesmo for remetido pelos respectivos canais oficiais, sem prejuízo das disposições legais vigentes em cada país.

Artigo IX. As Partes Contratantes trocarão, por via diplomática, informações sobre o regime legal vigente em matéria de turismo, especialmente as relativas a meios de hospedagem, acampamentos, agências de viagens e outras atividades profissionais turísticas, inclusive as relacionadas com a proteção e conservação dos recursos naturais e culturais.

Artigo X. As Partes Contratantes instrumentarão as medidas que possibilitem a realização de estudos, projetos e atividades de promoção governamentais relativos ao desenvolvimento de zonas de interesse turístico comum, de investimentos no setor turístico, assim como de mútua cooperação em atividades de formação profissional, de intercâmbio de profissionais e administração de estabelecimentos turísticos.

Artigo XI. As Partes promoverão o intercâmbio de estudantes de instituições de ensino de hotelaria e turismo, devidamente reconhecidas, a fim de que possam realizar em um e outro país estágios ou cursos práticos, de acordo com seus respectivos programas de estudo.

Artigo XII. Sempre que uma das Partes Contratantes considere necessário, solicitará, por via diplomática, a realização de reuniões das autoridades competentes no âmbito do presente Acordo, com a finalidade de acompanhar, promover e avaliar os projetos e ações dele resultantes.

Artigo XIII. O presente Acordo entrará em vigor na data da troca dos Instrumentos de Ratificação. Terá vigência de cinco anos, e será prorrogado automaticamente por períodos iguais e sucessivos, a menos que uma das Partes decida denunciá-lo. A denúncia surtirá efeito 90 dias após a data de recebimento da notificação respectiva.

FEITO em Bogotá, D.E., aos 12 dias do mês de março de 1981, em dois exemplares, nos idiomas português e espanhol, igualmente autênticos.

Pelo Governo
da República Federativa do Brasil:

[Signed — Signé]

RAMIRO SARAIVA GUERREIRO

Pelo Governo
da República da Colômbia:

[Signed — Signé]

DIEGO URIBE VARGAS

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO SOBRE TURISMO ENTRE EL GOBIERNO DE LA REPÚBLICA FEDERATIVA DEL BRASIL Y EL GOBIERNO DE LA REPÚBLICA DE COLOMBIA

El Gobierno de la República Federativa del Brasil y
El Gobierno de la República de Colombia,

Animados por el propósito de facilitar en la mayor medida posible el intercambio turístico existente entre ambos países y de promover el flujo turístico desde terceros países;

Concientes de que esto contribuirá a un conocimiento recíproco más acentuado entre ambos pueblos y al estrechamiento de los lazos fraternales de amistad que los unen;

Convencidos de la necesidad de establecer un marco adecuado para el desarrollo de las corrientes turísticas;

Acuerdan lo siguiente:

Artículo I. Las Partes Contratantes se comprometen a otorgarse recíprocamente las máximas facilidades posibles para el incremento del turismo entre los dos países.

Artículo II. Para efectos de este Acuerdo, se entiende por turista toda persona que ingrese al territorio de la otra parte Contratante con propósito de visita, convenciones, descanso y recreación, sin intención de ejercer actividad remunerada, y dentro de los plazos establecidos en las respectivas legislaciones.

Parágrafo: Los turistas están sometidos a las leyes y disposiciones de migración vigentes en cada Estado.

Artículo III. Las Partes Contratantes procurarán eliminar las restricciones de todo orden que puedan incidir sobre el intercambio turístico entre los dos países.

Artículo IV. Los Gobiernos designarán las entidades encargadas de la coordinación de los programas que se realicen en cumplimiento del presente Acuerdo.

Artículo V. Las Partes procurarán promover la concertación de Acuerdos que permitan a transportadores de los dos países la prestación de servicios regulares y/o especiales entre las ciudades, centros o sitios turísticos de cada país, sin perjuicio de los compromisos ya adquiridos, siempre y cuando sus operaciones se acojan a las normas de los organismos nacionales competentes.

Artículo VI. Los turistas que ingresen con especies animales o vegetales en el territorio de una de las Partes, deberán cumplir con las normas vigentes en el Estado receptor relativas a prohibiciones, limitaciones o certificados especiales para su ingreso.

Parágrafo: Cuando se exigieren certificados veterinarios o sanitarios, se admitirán como válidos los expedidos por el organismo competente de la otra Parte.

Artículo VII. Ambas Partes intercambiarán información sobre material de promoción y propagandas turísticas, en especial sobre metodología y diseño para su elaboración.

Artículo VIII. Cada Parte Contratante concuerda en adoptar las medidas necesarias para facilitar el ingreso y difusión, en su territorio, del material de promoción turística de la otra Parte, cuando este sea remitido por los respectivos canales oficiales, sin perjuicio de las disposiciones legales vigentes en cada país.

Artículo IX. Las Partes Contratantes intercambiarán, por vía diplomática, informaciones sobre el régimen legal vigente en materia de turismo en especial las que se refieren a los medios de hospedaje, acampamentos, agencias de viajes y otras actividades profesionales turísticas, inclusive las relativas a la protección y conservación de los recursos naturales y culturales.

Artículo X. Las Partes Contratantes instrumentarán las medidas que posibiliten la realización de estudios, proyectos y actividades de promoción gubernamentales relativos al desarrollo de zonas de interés turístico común, de inversiones en el sector turístico, así como de mutua cooperación en actividades de formación profesional, intercambio de profesionales y administración de establecimientos turísticos.

Artículo XI. Las Partes promoverán el intercambio de estudiantes de instituciones de enseñanza de hotelería y turismo, debidamente reconocidas, a fin de que puedan realizar en uno u otro país las pasantías o prácticas, de acuerdo con sus respectivos programas de estudio.

Artículo XII. Siempre que una de las Partes Contratantes lo considere necesario, solicitará, por vía diplomática, la realización de reuniones de las autoridades competentes en el ámbito del presente Acuerdo con la finalidad de seguir, promover y evaluar los proyectos y acciones resultantes del mismo.

Artículo XIII. El presente Acuerdo entrará en vigor en la fecha del canje de los Instrumentos de Ratificación. Tendrá una vigencia de cinco años y se procurará automáticamente por períodos iguales y sucesivos a menos que una de las Partes decida denunciarlo. La denuncia surtirá efecto a los noventa (90) días contados a partir de la fecha de recibo de la notificación respectiva.

HECHO en Bogotá, D.E., a los 12 días del mes de marzo de 1981, en dos ejemplares, en los idiomas portugués y español, siendo ambos igualmente auténticos.

Por el Gobierno
de la República Federativa del Brasil:

[Signed — Signé]

RAMIRO SARAIVA GUERREIRO

Por el Gobierno
de la República de Colombia:

[Signed — Signé]

DIEGO URIBE VARGAS

[TRANSLATION — TRADUCTION]

AGREEMENT¹ ON TOURISM BETWEEN THE GOVERNMENT OF
THE FEDERATIVE REPUBLIC OF BRAZIL AND THE GOVERN-
MENT OF THE REPUBLIC OF COLOMBIA

The Government of the Federative Republic of Brazil and
The Government of the Republic of Colombia,

Desiring to facilitate as much as possible the exchange of tourists between the two countries and to promote the flow of tourists to other countries;

Aware that this will contribute to a deeper mutual understanding between their peoples and to a strengthening of the fraternal ties of friendship which unite them;

Convinced of the need to establish an appropriate framework for the development of tourist traffic,

Have agreed as follows:

Article I. The Contracting Parties undertake to grant each other every possible facility for increasing tourism between the two countries.

Article II. For purposes of this Agreement, "tourist" means any person who enters the territory of the other Contracting Party for the purpose of visits, conventions, rest and recreation without any intention of engaging in a paid activity, and within the time-limits set forth in the respective legislation.

Paragraph: Tourists shall be subject to the immigration laws and provisions in force in each State.

Article III. The Contracting Parties shall strive to eliminate restrictions of any nature which might affect the exchange of tourists between the two countries.

Article IV. The Governments shall designate the institutions responsible for co-ordinating any programmes conducted pursuant to the present Agreement.

Article V. The Parties shall strive to encourage the conclusion of agreements which would enable carriers in the two countries to provide regular and/or special services between tourist cities, centres or sites in each country, without prejudice to any agreements already reached, provided that their operations are in conformity with the regulations of the competent national bodies.

Article VI. Tourists entering the territory of either of the Parties with plant or animal species must comply with the current regulations of the host State concerning prohibitions, limitations or special entry certificates.

Paragraph: Where veterinary or health certificates are required, certificates issued by the competent agency of the other Party shall be accepted as valid.

¹ Came into force on 28 July 1983 by the exchange of the instruments of ratification, which took place at Brasilia, in accordance with article XIII.

Article VII. Both Parties shall exchange information on promotional materials on tourism and tourism advertising, and, in particular, on the methodology and design used in preparing them.

Article VIII. Each Contracting Party agrees to adopt the measures necessary to facilitate the entry and dissemination in its territory of the other Party's promotional materials, when such materials have been sent through the respective official channels, without prejudice to the legislation in force in each country.

Article IX. The Contracting Parties shall exchange through the diplomatic channel, information on the legal régime in force concerning tourism, and, in particular, information on lodging, campgrounds, travel agencies and other professional tourist activities, including activities for the protection and conservation of natural and cultural resources.

Article X. The Contracting Parties shall implement measures which facilitate Government studies, projects and promotional activities related to the development of zones of common touristic interest, investments in the tourism sector, and mutual co-operation in vocational training activities, the exchange of professionals and the administration of tourism establishments.

Article XI. The Parties shall promote the exchange of students from duly recognized hotel and tourism training institutions, so that they may engage in studies or practical courses in either country, in accordance with their respective curricula.

Article XII. Whenever either of the Contracting Parties deems it necessary, it shall request, through the diplomatic channel, the convening of meetings of the competent authorities within the framework of this Agreement, for the purpose of monitoring, promoting and evaluating the projects and activities deriving from it.

Article XIII. This Agreement shall enter into force on the date of the exchange of the instruments of ratification. It shall remain in effect for five years and shall be automatically renewed for similar, consecutive periods, unless one of the Parties decides to denounce it. Such denunciation shall take effect 90 days after the date the respective notification is received.

DONE at Bogotá, D.E., on 12 March 1981, in duplicate, in the Portuguese and Spanish languages, both texts being equally authentic.

For the Government
of the Federative Republic of Brazil:

[Signed]

RAMIRO SARAIVA GUERREIRO

For the Government
of the Republic of Colombia:

[Signed]

DIEGO URIBE VARGAS

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE COLOMBIE RELATIF AU TOURISME

Le Gouvernement de la République fédérative du Brésil et
Le Gouvernement de la République de Colombie,

Animés par le désir de faciliter dans toute la mesure possible les échanges touristiques existant entre les deux pays et de promouvoir le tourisme en provenance de pays tiers,

Conscients de ce que cela renforcera la compréhension entre leurs deux peuples et resserrera les liens fraternels d'amitié qui les unissent,

Convaincus de la nécessité d'établir un cadre adéquat pour le développement du tourisme,

Sont convenus de ce qui suit :

Article premier. Les Parties contractantes s'engagent à s'accorder réciproquement les plus grandes facilités possibles pour développer le tourisme entre les deux pays.

Article II. Aux fins du présent Accord, on entend par «touriste» toute personne pénétrant sur le territoire de l'autre Partie contractante à des fins de visite, de congrès, de repos et de loisirs, sans avoir l'intention d'y exercer une activité rémunérée, pour un séjour n'excédant pas la durée prévue dans les législations des pays respectifs.

Paragraphe : Les touristes sont soumis aux lois et règlements relatifs à l'immigration en vigueur dans chacun des deux Etats.

Article III. Les Parties contractantes s'efforceront d'éliminer les restrictions de toute nature pouvant entraver les échanges touristiques entre les deux pays.

Article IV. Les deux gouvernements désigneront les entités chargées de coordonner les programmes qui seront mis en œuvre en application du présent Accord.

Article V. Les Parties s'efforceront d'encourager la conclusion d'accords autorisant des transporteurs des deux pays à assurer des services réguliers et/ou spéciaux entre les villes, centres ou sites touristiques de chaque pays, sans préjudice des engagements déjà assumés et à condition que leurs opérations soient conformes aux normes établies par les organismes nationaux compétents.

Article VI. Les touristes transportant des espèces animales ou végétales sur le territoire de l'une des Parties devront, lors de l'entrée sur son territoire, se conformer aux normes en vigueur pouvant interdire ou limiter l'entrée desdites espèces ou la soumettre à des certificats spéciaux.

¹ Entré en vigueur le 28 juillet 1983 par l'échange des instruments de ratification, qui a eu lieu à Brasilia, conformément à l'article XIII.

Paragraphe : Au cas où des certificats vétérinaires ou sanitaires seraient exigés, ceux délivrés par l'organismes compétent de l'autre Partie seront considérés comme valables.

Article VII. Les deux Parties échangeront des informations sur les matériels de promotion et de publicité touristique, et en particulier sur leurs méthodes d'élaboration et sur leurs conceptions.

Article VIII. Sous réserve des dispositions légales en vigueur dans chaque pays, chacune des Parties contractantes s'engage à adopter les mesures nécessaires pour faciliter l'entrée et la diffusion, sur son territoire, des matériels de promotion touristique de l'autre pays communiqués par les voies officielles correspondantes.

Article IX. Les Parties contractantes échangeront, par la voie diplomatique, des informations concernant le régime légalement en vigueur en matière de tourisme, en particulier pour ce qui est des facilités d'accueil, des campements, des agences de voyage et des autres activités professionnelles liées au tourisme, y compris celles qui ont trait à la protection et à la conservation des ressources naturelles et culturelles.

Article X. Les Parties contractantes prendront les mesures voulues pour faciliter la réalisation par les gouvernements d'études, de projets et d'activités de promotion visant à la mise en valeur de zones d'intérêt touristique commun, d'investissements dans le secteur touristique, ainsi que de leur coopération mutuelle à des activités de formation professionnelle, d'échanges de professionnels et d'administration d'établissements touristiques.

Article XI. Les Parties encourageront l'échange d'élèves d'écoles hôtelières et d'écoles de tourisme dûment reconnues pour qu'ils puissent effectuer dans l'un ou l'autre pays les stages ou travaux pratiques prévus par leurs programmes d'études respectifs.

Article XII. Si elle le juge nécessaire, l'une des Parties contractantes pourra demander, par la voie diplomatique, la convocation de réunions des autorités compétentes aux fins du présent Accord pour suivre, promouvoir et évaluer les projets entrepris et les mesures adoptées en vertu dudit Accord.

Article XIII. Le présent Accord entrera en vigueur à la date de l'échange des instruments de ratification. Il le demeurera pendant une durée de cinq ans et sera automatiquement reconduit pour des périodes de même durée, à moins que l'une des Parties ne décide de le dénoncer. La dénonciation produira effet 90 jours à compter de la date de réception de la notification à cet effet.

FAIT à Bogotá, D.E., le 12 mars 1981, en deux exemplaires en langues portugaise et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
de la République fédérative du Brésil:

[Signé]

RAMIRO SARAIVA GUERREIRO

Pour le Gouvernement
de la République de Colombie :

[Signé]

DIEGO URIBE VARGAS

No. 22372

**BRAZIL
and
FRANCE**

Exchange of notes constituting an agreement on co-operation on energy research, supplementary to the Agreement on technical and scientific co-operation. Brasília, 6 July 1983

*Authentic texts: Portuguese and French.
Registered by Brazil on 30 September 1983.*

**BRÉSIL
et
FRANCE**

Échange de notes constituant un accord relatif à la coopération dans le domaine de la recherche sur l'énergie, complémentaire à l'Accord de coopération technique et scientifique. Brasília, 6 juillet 1983

*Textes authentiques : portugais et français.
Enregistré par le Brésil le 30 septembre 1983.*

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE BRÉSIL ET LA FRANCE RELATIF À LA COOPÉRATION DANS LE DOMAINE DE LA RECHERCHE SUR L'ÉNERGIE, COMPLÉMENTAIRE À L'ACCORD DE COOPÉRATION TECHNIQUE ET SCIENTIFIQUE²

I

[TEXTE PORTUGAIS — PORTUGUESE TEXT]

Em 6 de julho de 1983

DEM/DCTEC/DAI/135/692(B46)(F37)

Senhor Embaixador,

Com referência ao Acordo Franco-Brasileiro de Cooperação Científica e Técnica, concluído entre o Governo da República Federativa do Brasil e a República Francesa, tenho a honra de propor, em nome da República Federativa do Brasil, que esta nota e a de resposta de Vossa Excelência, de igual teor e de mesma data, em que se expressa a concordância do Governo francês, formalizem a inclusão, no referido Acordo, do Convênio de Cooperação Recíproca entre a Companhia Energética de São Paulo (CESP) e a empresa francesa NOVELERG, celebrado em São Paulo, a 21 de setembro de 1981, que reproduzo a seguir:

“Convênio de Cooperação Recíproca

Por este instrumento particular, de um lado a CESP — Companhia Energética de São Paulo, sociedade anônima de capital aberto, concessionária de serviços públicos federais de energia elétrica, autorizada a funcionar pelo Decreto nº 59.851, de 23.12.66, com sede em São Paulo, Brasil, na Avenida Paulista, 2064/2086, aqui denominada CESP, representada por seu Presidente, Engenheiro Francisco Lima de Souza Dias Filho, e por seu Vice-Presidente Divisional de Estudos e Desenvolvimento Energéticos, Engenheiro José Galazio da Rocha, e de outro lado, NOVELERG, sociedade anônima de direito francês, com sede em Paris (8^e), França, em 12, rue de la Baume, aqui denominada NOVELERG, legalmente representada por seu Diretor Geral Adjunto, Jean-Pierre Hauet,

Considerando que o estudo, projeto, execução de planos e programas de pesquisa e desenvolvimento de novas fontes de energia, sobretudo as renováveis, diretamente ou em cooperação com outras entidades, constitui um dos objetivos da CESP;

Considerando que a NOVELERG foi criada com a finalidade de coordenar e de promover os esforços de pesquisa e desenvolvimento a que se dedicam, desde muitos anos, as sociedades do Grupo da Compagnie Générale d'Electricité, em harmonia com a política energética conduzida pelos poderes públicos na França e na Comunidade Econômica Européia, destinados ao estudo de novos materiais, processos ou sistemas suscetíveis de economizar energia ou de produzir e utilizar energias renováveis;

Resolvem as partes firmar o presente Convênio de Cooperação Recíproca, a fim de conjugar e coordenar seus programas de desenvolvimento no âmbito da competência de cada uma

¹ Entré en vigueur le 6 juillet 1983 par la signature, conformément aux clauses 6 et 7.

² Nations Unies, *Recueil des Traités*, vol. 712, p. 187.

das partes e onde os mesmos se complementem, pelos seguintes termos, mutuamente aceitos, a saber:

Cláusula 1ª

CESP e NOVELERG acordam em empreender cooperação em pesquisas, desenvolvimento e demonstração, por meio de troca de dados e informações, de execução de estudos, e realização de sistemas ou processos, no âmbito da energia renovável, de novas fontes energéticas e de economia de energia, particularmente nos seguintes campos de atividades:

1. Captação e utilização de energia solar:
 - 1.1. no campo fotovoltaico;
 - 1.2. no campo termodinâmico.
2. Produção de metanol a partir da biomassa:
 - 2.1. gaseificação eletrotérmica da madeira;
 - 2.2. utilização de metanol em mistura com outros combustíveis;
 - 2.3. combustão de metanol em motores (incluindo estudo relativo a problemas de toxicidade).
3. Tratamento e condicionamento de fontes vegetais da biomassa:
 - 3.1. preparação da madeira e de materiais vegetais em vista da sua gaseificação, combustão e fermentação (preparação de *chips* ou de *pellets*; extração de sucos).
4. Bombas de calor industriais:
 - 4.1. aplicação de bombas de calor em instalações industriais e de processos.
5. Produção e utilização de Hidrogênio:
 - 5.1. produção por via eletrolítica;
 - 5.2. estocagem e utilização de hidrogênio;
 - 5.3. segurança das instalações.
6. Sistema de Conservação de Energia e de Utilização de Energias Renováveis (habitação, locais industriais, comerciais e coletivos, etc.).

Cláusula 2ª

As ações empreendidas no quadro da presente cooperação entre CESP e NOVELERG, e relativos aos campos de atividades mencionadas na Cláusula 1ª, serão definidas pelas partes, caso por caso, sendo que seus termos e condições serão fixados por meio de contratos específicos.

Parágrafo único

Para a realização de alguns contratos específicos, NOVELERG poderá indicar entidades a ela associadas, sendo que NOVELERG atuará, sempre e necessariamente, na condição de interveniente anuente, cuja responsabilidade será definida em cada respectivo contrato.

Cláusula 3ª

Na hipótese de os resultados decorrentes da presente cooperação lhes parecerem comerciais, CESP e NOVELERG poderão manter entendimentos objetivando sua exploração.

Cláusula 4ª

CESP e NOVELERG se comprometem a manter sigilo e absoluta confidencialidade sobre todas as informações, documentos e materiais relacionados com os programas de pesquisa e estudos que venham a ser desenvolvidos, sendo-lhes vedado transmitir a terceiros bem como divulgar dados técnicos, científicos e administrativos, de qualquer espécie, a que venham a ter acesso, sem que haja consentimento, por escrito, de ambas as partes.

Cláusula 5ª

A obrigação de confidencialidade ora assumida, cujo prazo de duração será determinado em cada contrato específico, não abrange conhecimentos comprovadamente de domínio público, mas se estende a projetos, pesquisas e estudos, e tudo o mais concernente, desenvolvidos por entidades e sociedades com as quais CESP e NOVELERG, individualmente, mantenham acordos, convênio ou contratos, ou estejam associadas, desde que, porém, tais projetos, pesquisas e estudos estejam relacionados com as atividades definidas na cláusula 1ª.

Cláusula 6ª

Este convênio vigorará pelo prazo de 05 (cinco) anos, a partir da data de sua assinatura.

Cláusula 7ª

O presente instrumento poderá ser denunciado por iniciativa de qualquer uma das partes mediante notificação prévia, de uma à outra, feita com antecedência de 90 (noventa) dias, por escrito, devendo, porém, ser concluídos os contratos que estiverem em execução”.

2. O convênio acima transcrito passa a constituir, a partir desta data, um Ajuste Complementar ao Acordo de Cooperação Científica e Técnica entre o Brasil e a França, de 10¹ de janeiro de 1967, referente à cooperação no campo da pesquisa energética, entre a Companhia Energética de São Paulo (CESP) e a Empresa francesa NOVELERG.

3. O referido Ajuste Complementar entra em vigor na data de hoje. A denúncia do instrumento e quaisquer modificações que venham a ser introduzidas, terão sua tramitação pela via diplomática.

4. Fica acordado, ainda, que os contratos específicos mencionados na Cláusula 2ª, assim como relatórios das atividades desenvolvidas no âmbito do presente Ajuste Complementar, serão periodicamente submetidos à Comissão Mista Franco-Brasileira de Cooperação Científica e Técnica.

Aproveito a oportunidade para renovar a Vossa Excelência os protestos da minha mais alta consideração.

[Signed — Signé]²

A Sua Excelência o Senhor Robert Richard
Embaixador Extraordinario e Plenipotenciário
da República Francesa

[TRADUCTION — TRANSLATION]

DEM/DCTEC/DAI/135/692(B46)(F37)

Monsieur l'Ambassadeur,

Me référant à l'Accord franco-brésilien de coopération technique et scientifique conclu entre le Gouvernement de la République fédérative du Brésil et la République française³, j'ai l'honneur, au nom de la République fédérative du Brésil, de proposer que la présente note et votre réponse de même teneur et de même date, dans laquelle sera exprimé l'accord du Gouvernement français, officialisent l'incorporation, dans

¹ Should read "16" — Devrait se lire «16».

² Signed by Saraiva Guerreiro — Signé par Saraiva Guerreiro.

³ Nations Unies, *Recueil des Traités*, vol. 712, p. 187.

l'Accord mentionné, de la Convention de coopération réciproque entre la Compagnie d'énergie de l'Etat de São Paulo (CESP) et l'entreprise française NOVELERG, établie à São Paulo le 21 septembre 1981, dont la teneur est la suivante :

[Voir note II]

Je saisis cette occasion, etc.

[SARAIVA GUERREIRO]

Son Excellence Monsieur Robert Richard
Ambassadeur extraordinaire et plénipotentiaire
de la République française

II

Brasília, le 6 juillet 1983

906

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre note référence DEM/DCTEC/DAI/135/692(B46)(F37) de ce jour relative à une Convention de coopération réciproque entre la Compagnie d'énergie de l'Etat de São Paulo (CESP) et l'entreprise française NOVELERG, établie à São Paulo le 21 septembre 1981, et dont la teneur est la suivante :

« Accord de coopération »

Par ce document, d'un côté la CESP — Compagnie énergétique de São Paulo, société anonyme à capital ouvert, concessionnaire des services publics fédéraux d'énergie électrique, autorisée à fonctionner par le décret n° 59.851 du 23 décembre 1966, avec son siège à São Paulo, Brésil, avenue Paulista, 2064/2086, dénommée ci-après CESP, représentée par son Président, Monsieur l'ingénieur Francisco Lima de Souza Dias Filho, et par son Vice-Président divisionnaire pour les études et les développements énergétiques, Monsieur l'ingénieur José Gelazio da Rocha, et de l'autre, NOVELERG, société anonyme de droit français, ayant son siège à Paris (8^e), France, 12 rue de la Baume, dénommée ci-après NOVELERG, représentée légalement par son Directeur général adjoint, Jean Pierre Hauet,

Considérant que l'étude, le projet, l'exécution de plans et de programmes de R et D pour de nouvelles sources d'énergie, principalement renouvelable, directement ou en coopération avec d'autres entités, constituent l'un des objectifs de la CESP,

Considérant que la NOVELERG a été créée en vue de coordonner et de promouvoir les efforts de R et D qui se développent depuis de nombreuses années, dans les sociétés du Groupe de la Compagnie Générale d'Electricité, en accord avec la politique énergétique conduite par les pouvoirs publics en France et dans la Communauté économique européenne, destinés aux études de nouveaux matériaux, procédés ou systèmes susceptibles d'économiser l'énergie ou de produire et utiliser des énergies renouvelables,

Les deux parties décident de signer le présent Accord de coopération bilatérale, afin de conjuguer et de coordonner leurs programmes de développement dans le domaine de compétence de chacune des parties et où elles peuvent se compléter, selon les termes suivants, acceptés mutuellement, à savoir :

Clause 1

CESP et NOVELERG se sont mis d'accord pour entreprendre une coopération en recherche, développement et démonstration, au moyen d'échange de données et d'informations, d'exécution d'études, de réalisation de systèmes et de processus dans le domaine des énergies renouvelables, des nouvelles sources énergétiques et des économies d'énergie, particulièrement dans les secteurs suivants :

1. Captation et utilisation de l'énergie solaire :
 - 1.1 filière photovoltaïque
 - 1.2 filière thermodynamique
2. Production de méthanol à partir de la biomasse :
 - 2.1 gazéification électrothermique du bois
 - 2.2 utilisation du méthanol en mélange
 - 2.3 combustion du méthanol dans des moteurs (y compris les problèmes de toxicité)
3. Traitement et conditionnement des sources végétales de biomasse :
 - 3.1 préparation du bois et de matériaux végétaux en vue de la gazéification, de la combustion et de la fermentation
4. Sources de chaleur industrielles :
 - 4.1 application de sources de chaleur dans des installations industrielles et de procédés
5. Production et utilisation de l'hydrogène :
 - 5.1 production par voie électrolytique
 - 5.2 stockage et utilisation de l'hydrogène
 - 5.3 sécurité des installations
6. Système de conservation de l'énergie et de l'utilisation des énergies renouvelables (habitation, locaux industriels, commerciaux et collectifs, etc.).

Clause 2

Les actions entreprises dans le cadre de la présente coopération entre la CESP et NOVELERG et relatives aux champs d'activités mentionnés dans la clause 1 seront définis par les deux parties, cas par cas, étant entendu que ses termes et ses conditions seront fixés au moyen de contrats spécifiques.

Paragraphe unique

Pour réaliser certains de ces contrats spécifiques, NOVELERG pourra indiquer des entités qui lui sont associées, étant entendu que NOVELERG agira, toujours et nécessairement dans les conditions d'intervenant consentant, avec une responsabilité définie dans chaque contrat respectif.

Clause 3

Dans le cas où certains résultats découlant de la présente coopération pourront être commercialisables, CESP et NOVELERG pourront maintenir des contacts afin d'examiner cette possibilité.

Clause 4

CESP et NOVELERG s'engagent à maintenir secrets et absolument confidentiels toutes les informations, tous les documents et toutes les autres choses reliées aux programmes de recherche et aux études susceptibles d'être entreprises; le consentement par écrit des deux parties sera en tous cas nécessaire pour transmettre à des tiers et divulguer les données techniques, scientifiques et administratives de toute nature.

Clause 5

L'obligation de confidentialité ainsi assurée, dont la durée sera déterminée dans chaque contrat spécifique, ne s'étend pas aux connaissances provenant du secteur public, mais s'ap-

plique par contre aux projets, aux recherches et aux études et autres activités possibles, développés par des entités et des sociétés avec lesquelles la CESP et NOVELERG maintiennent individuellement des accords, des conventions ou des contrats, ou avec lesquelles elles sont associées dans la mesure où de tels projets, recherches et études sont connectés aux activités définies dans la clause 1.

Clause 6

Cet accord entrera en vigueur pour un délai de 5 (cinq) ans à partir de la date de sa signature.

Clause 7

Le présent document pourra être dénoncé sur l'initiative de l'une ou l'autre des parties moyennant une notification faite à l'autre partie, avec un préavis de 90 (quatre-vingt-dix) jours, par écrit, les contrats en cours d'exécution devant néanmoins être achevés.

L'Accord ci-dessus relatif à la coopération dans le domaine de la recherche en énergie entre la Compagnie énergétique de l'Etat de São Paulo (CESP) et la société française NOVELERG constituera, à partir de cette date, un Accord complémentaire à l'Accord de coopération scientifique et technique signé entre le Brésil et la France le 10 janvier 1967¹.

Cet Accord complémentaire entrera en vigueur à la date d'aujourd'hui. Sa dénonciation ou une modification quelconque qui serait susceptible d'être introduite devrait être réalisée par voie diplomatique.

Les contrats spécifiques mentionnés clause 2 ainsi que les rapports portant sur les activités développées dans le cadre du présent Accord complémentaire seront périodiquement soumis à la Commission mixte franco-brésilienne de coopération scientifique et technique.»

J'ai l'honneur de vous faire part de l'accord de mon Gouvernement sur les dispositions qui précèdent. Dans ces conditions, le présent Accord entre en vigueur à la date de ce jour.

[*Signé — Signed*]²

A Son Excellence Monsieur Saraiva Guerreiro
Ministre des relations extérieures
de la République fédérative du Brésil

¹ Devrait se lire « 16 janvier 1967 ».

² Signé par Robert Richard — Signed by Robert Richard.

[TRANSLATION — TRADUCTION]

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN BRAZIL AND FRANCE ON CO-OPERATION ON ENERGY RESEARCH, SUPPLEMENTARY TO THE AGREEMENT ON TECHNICAL AND SCIENTIFIC CO-OPERATION²

I

6 July 1983

DEM/DCTEC/DAI/135/692(B46)(F37)

Sir,

With reference to the Agreement on Technical and Scientific Co-operation concluded between the Government of the Federative Republic of Brazil and the French Republic,² I have the honour to propose, on behalf of the Federative Republic of Brazil, that this note and your reply of the same content and date, in which you express the consent of the French Government, should constitute a formal agreement to include in the aforementioned Agreement the Mutual Co-operation Convention between the São Paulo Energy Company (CESP) and the French company NOVELERG, signed in São Paulo on 21 September 1981, which reads as follows:

“Mutual Co-operation Convention

By virtue of this document, CESP (São Paulo Energy Company), a public company with limited capital, concessionary of the Federal Public Services for Electric Energy, authorized to operate under Decree No. 59.851 of 23 December 1966, with headquarters in São Paulo, Brazil, Avenue Paulista, 2064/2086, hereinafter called CESP, represented by its President, Mr. Francisco Lima de Souza Dias Filho and by its Vice-President of the Division of Energy Studies and Development, Mr. José Galazio da Rocha, and NOVELERG, a public company under French law with headquarters in Paris (8^e), France, 12 rue de la Baume, hereinafter called NOVELERG, legally represented by its Assistant General Manager, Jean-Pierre Hauet,

Considering that the study, drafting and execution of research and development plans and programmes on new energy sources, primarily renewable, either directly or in co-operation with other bodies, constitutes one of the objectives of CESP,

Considering that NOVELERG was established with a view to co-ordinating and promoting the research and development efforts that have been made for many years by the firms of the Compagnie générale d'électricité (General Electricity Company) group, in keeping with the energy policy of the public authorities in France and the European Economic Community and that these efforts are aimed at studying new materials, processes or systems likely to economize energy or produce and utilize renewable energy,

The two Parties have decided to sign this Mutual Co-operation Convention in order to combine and co-ordinate their development programmes, within the jurisdiction of each of the Parties, in areas in which they can complement each other, in accordance with the following provisions, based on mutual agreement:

¹ Came into force on 6 July 1983 by signature, in accordance with clauses 6 and 7.

² United Nations, *Treaty Series*, vol. 712, p. 187.

Clause 1

CESP and NOVELERG agree to co-operate on research, development and demonstrations through an exchange of data and information, the carrying out of studies and the implementation of systems and processes in the field of renewable energy, new energy sources and energy savings, particularly in the following areas:

1. Harnessing and utilization of solar energy:
 - 1.1 Photovoltaic process;
 - 1.2 Thermodynamic process.
2. Production of methanol from biomass:
 - 2.1 Electrothermal gasification of wood;
 - 2.2 Utilization of methanol blends;
 - 2.3 Combustion of methanol in engines (including toxicity problems).
3. Treatment and processing of plant sources of biomass:
 - 3.1 Preparation of wood and plant material for gasification, combustion and fermentation (preparation of chips and pellets; extraction of sap).
4. Sources of industrial heat:
 - 4.1 Applications of heat sources in industrial installations and processes.
5. Production and utilization of hydrogen:
 - 5.1 Production by electrolysis;
 - 5.2 Storage and utilization of hydrogen;
 - 5.3 Plant safety.
6. System for conserving energy and utilizing renewable energy (dwellings, industrial, commercial and public premises, etc.).

Clause 2

The activities undertaken as part of the co-operation between CESP and NOVELERG in the areas mentioned in clause 1 shall be defined by the two Parties on a case by case basis, it being understood that the terms and conditions shall be fixed through specific contracts.

Sole paragraph

In the preparation of these specific contracts, NOVELERG may indicate the bodies with which it is associated, it being understood that it shall always necessarily act as a consenting intervener with responsibility defined in each contract.

Clause 3

If any of the results of this co-operation can be commercialized, CESP and NOVELERG may maintain contacts in order to explore that possibility.

Clause 4

CESP and NOVELERG undertake to keep secret and absolutely confidential all information, documents and any other materials related to the research programmes and studies that may be developed; in any event, the written consent of the two Parties shall be necessary for communicating to a third party or divulging any technical, scientific or administrative data.

Clause 5

This obligation of confidentiality, whose duration shall be determined in each specific contract, shall not cover information in the public domain, but shall be applied to projects, research, studies and any other activities developed by the organizations and companies with which CESP and NOVELERG maintain separate agreements, conventions or contracts or with which they are associated, insofar as such projects, research and studies are related to the activities defined under clause 1.

Clause 6

This agreement shall enter into force for a period of 5 (five) years from the date of its signature.

Clause 7

This document may be denounced by either Party by written notification to the other Party with notice of 90 (ninety) days; however, the contracts in progress must be completed.”

2. The above Co-operation Convention on co-operation on energy research between the São Paulo State Energy Company (CESP) and the French Company NOVELERG shall constitute, starting on this date, a Supplementary Agreement to the Technical and Scientific Co-operation Agreement signed between Brazil and France on 16 January 1967.

3. This Supplementary Agreement shall enter into force on today's date. Its denunciation or any amendments to it shall be transmitted through the diplomatic channel.

4. The specific contracts referred to in clause 2 and the reports on the activities carried out under this Supplementary Agreement shall be submitted periodically to the Franco-Brazilian Joint Committee on Scientific and Technical Co-operation.

I take this opportunity, etc.

[SARAIVA GUERREIRO]

His Excellency Mr. Robert Richard
Ambassador Extraordinary and Plenipotentiary
of the French Republic

II

Brasília, 6 July 1983

906

Sir,

I have the honour to acknowledge receipt of your note DEM/DCTEC/DA1/135/692(B46)(F37) of today concerning the Mutual Co-operation Convention between the São Paulo State Energy Company (CESP) and the French company NOVELERG (established in São Paulo on 21 September 1981), which reads as follows:

[See note I]

I have the honour to inform you that my Government agrees to the above-mentioned provisions. Accordingly, this Agreement shall enter into force on today's date.

[ROBERT RICHARD]

His Excellency Mr. Saraiva Guerreiro
Minister for Foreign Affairs
of the Federative Republic of Brazil

No. 22373

**UPPER VOLTA
and
MALI**

Agreement concerning the submission to a Chamber of the International Court of Justice of the frontier dispute between the two States. Signed at Bamako on 16 September 1983

Authentic text: French.

Registered by the Upper Volta and Mali on 30 September 1983.

**HAUTE-VOLTA
et
MALI**

Accord conceruant la soumission à une Chambre de la Cour internationale de Justice du différend frontalier entre les deux Etats. Signé à Bamako le 16 septembre 1983

Texte authentique : français.

Enregistré par la Haute-Volta et le Mali le 30 septembre 1983.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE HAUTE-VOLTA CONCERNANT LA SOUMISSION À UNE CHAMBRE DE LA COUR INTERNATIONALE DE JUSTICE DU DIFFÉREND FRONTALIER ENTRE LES DEUX ÉTATS

Le Gouvernement de la République du Mali et le Gouvernement de la République de Haute-Volta,

Désireux de parvenir, dans les meilleurs délais, à un règlement du différend frontalier qui les oppose et de procéder à la délimitation et à la démarcation définitives de leur frontière commune,

Sont convenus de ce qui suit :

Article I. Les Hautes Parties contractantes conviennent de soumettre leur différend concernant la délimitation de leur frontière commune à une Chambre de la Cour internationale de Justice (ci-après « La Chambre »), conformément aux dispositions du compromis signé entre les deux Gouvernements.

Article II. Les deux Parties sont convenues de proposer, par une démarche conjointe, au Président de la Cour internationale de Justice, lors des consultations prévues à l'article 17, alinéa 2, du Règlement de la Cour, que la Chambre soit composée de cinq (5) membres y compris les Juges *ad hoc*.

Article III. Le présent Accord entre en vigueur à la date de sa signature.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leurs Gouvernements respectifs, ont signé le présent Accord fait en double exemplaire, à Bamako, le 16 septembre 1983.

Pour le Gouvernement
de la République du Mali :
Le Ministre des affaires étrangères
et de la coopération internationale,

[Signé]
Maître ALIOUNE BLONDIN BEYE

Pour le Gouvernement
de la République de Haute-Volta :
Le Ministre des affaires étrangères,

[Signé]
HAMA ARBA DIALLO

¹ Entré en vigueur le 16 septembre 1983 par la signature, conformément à l'article III.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF MALI AND THE GOVERNMENT OF THE REPUBLIC OF THE UPPER VOLTA CONCERNING THE SUBMISSION TO A CHAMBER OF THE INTERNATIONAL COURT OF JUSTICE OF THE FRONTIER DISPUTE BETWEEN THE TWO STATES

The Government of the Republic of Mali and the Government of the Republic of the Upper Volta,

Desiring to achieve, as rapidly as possible, a settlement of the frontier dispute between them and to effect the definitive delimitation and demarcation of their common frontier,

Have agreed as follows:

Article I. The High Contracting Parties agree to submit their dispute concerning the delimitation of their common frontier to a Chamber of the International Court of Justice (hereinafter called “the Chamber”), in accordance with the provisions of the Special Agreement signed between the two Governments.

Article II. The two Parties agree to propose in a joint application made to the President of the International Court of Justice, during the consultations provided for under article 17, paragraph 2, of the Rules of Court, that the Chamber be composed of five (5) members including the judges *ad hoc*.

Article III. This Agreement shall come into force on the date of its signature.

IN WITNESS WHEREOF, the undersigned, duly authorized thereto by their respective Governments, have signed this Agreement in duplicate at Bamako, on 16 September 1983.

For the Government
of the Republic of Mali:

[Signed]

ALIOUNE BLONDIN BEYE
Minister for Foreign Affairs
and International Co-operation

For the Government
of the Republic of the Upper Volta:

[Signed]

HAMA ARBA DIALLO
Minister for Foreign Affairs

¹ Came into force on 16 September 1983 by signature, in accordance with article III.

No. 22374

**UPPER VOLTA
and
MALI**

Special Agreement for the submission to a Chamber of the International Court of Justice of the frontier dispute between the two States. Signed at Bamako on 16 September 1983

Authentic text: French.

Registered by the Upper Volta and Mali on 30 September 1983.

**HAUTE-VOLTA
et
MALI**

Compromis visant à soumettre à une Chambre de la Cour internationale de Justice le différend frontalier entre les deux États. Signé à Bamako le 16 septembre 1983

Texte authentique : français.

Enregistré par le Haute-Volta et le Mali le 30 septembre 1983.

COMPROMIS¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE HAUTE-VOLTA ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU MALI VISANT À SOUMETTRE À UNE CHAMBRE DE LA COUR INTERNATIONALE DE JUSTICE LE DIFFÉREND FRONTALIER ENTRE LES DEUX ÉTATS

Le Gouvernement de la République de Haute-Volta et le Gouvernement de la République du Mali,

Désireux de parvenir dans les meilleurs délais à un règlement du différend frontalier qui les oppose, fondé notamment sur le respect du principe de l'intangibilité des frontières héritées de la colonisation et de procéder à la délimitation et à la démarcation définitives de leur frontière commune.

Se référant à l'accord conclu entre eux en vue du règlement du différend frontalier² qui les oppose,

Sont convenus de ce qui suit :

Article 1^{er}. OBJET DU LITIGE

1. La question posée à la Chambre de la Cour internationale de Justice constituée conformément à l'article II ci-après, est la suivante :

«Quel est le tracé de la frontière entre la République de Haute-Volta et la République du Mali dans la zone contestée telle qu'elle est définie ci-après?»

2. La zone contestée est constituée par une bande de territoire qui s'étend du secteur Koro (Mali) Djibo (Haute-Volta) jusques et y compris la région du Béli.

Article II. CONSTITUTION D'UNE CHAMBRE DE LA COUR INTERNATIONALE DE JUSTICE

Les Parties soumettent la question posée à l'article 1 à une Chambre de la Cour internationale de Justice (ci-après «la Chambre»), constituée en application de l'article 26, paragraphe 2, du Statut de la Cour internationale de Justice (ci-après «la Cour») et des dispositions du présent compromis.

Article III. PROCÈDURE

1. Les Parties conviennent que leurs pièces de procédure écrite et leurs plaidoies seront présentées en langue française.

2. Sans préjuger aucune question relative à la charge de la preuve, les Parties prient la Chambre d'autoriser la procédure suivante au regard des pièces de procédure écrite :

- a) Un mémoire soumis par chacune des Parties au plus tard six mois après l'adoption par la Cour de l'ordonnance constituant la Chambre,
- b) Un contre-mémoire soumis par chacune des Parties au plus tard six mois après l'échange des mémoires,
- c) Toute autre pièce de procédure jugée nécessaire par la Chambre.

¹ Entré en vigueur le 16 septembre 1983 par la signature, conformément à l'article V.

² Voir p. 95 du présent volume.

3. Les pièces de procédure écrite présentées au Greffier ne sont pas transmises à l'autre Partie tant que le Greffier n'a pas reçu la pièce de procédure correspondante de l'autre Partie.

Article IV. ARRÊT DE LA CHAMBRE

1. Les Parties acceptent, comme définitif et obligatoire pour elles-mêmes, l'arrêt de la Chambre, rendu en application du présent compromis.

2. Dans l'année suivant cet arrêt les Parties procéderont à la démarcation de la frontière.

3. Les Parties prient la Chambre de désigner dans son arrêt trois experts qui les assisteront aux fins de l'opération de démarcation.

Article V. ENTRÉE EN VIGUEUR, PUBLICATION ET NOTIFICATION

1. Le présent compromis entrera en vigueur à la date de sa signature.

2. Il sera enregistré au Secrétariat des Nations Unies en application de l'Article 102 de la Charte des Nations Unies à l'initiative de la Partie la plus diligente.

3. En application de l'Article 40 du Statut de la Cour, le présent compromis sera notifié au greffier de la Cour par une lettre conjointe des Parties.

4. Si cette notification n'est pas effectuée conformément au paragraphe précédent dans le délai d'un mois suivant l'entrée en vigueur du présent compromis, celui-ci sera notifié au greffier de la Cour par la Partie la plus diligente.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leurs Gouvernements respectifs, ont signé le présent compromis fait en double exemplaire.

Bamako, le 16 septembre 1983.

Pour le Gouvernement
de la République de Haute-Volta :

[Signé]

HAMA ARBA DIALLO
Ministre des affaires étrangères

Pour le Gouvernement
de la République du Mali :

[Signé]

Maître ALIOUNE BLONDIN BEYE
Ministre des affaires étrangères
et de la coopération internationale

[TRANSLATION¹ — TRADUCTION²]

SPECIAL AGREEMENT³ BETWEEN THE GOVERNMENT OF THE
REPUBLIC OF THE UPPER VOLTA AND THE GOVERNMENT
OF THE REPUBLIC OF MALI FOR THE SUBMISSION TO A
CHAMBER OF THE INTERNATIONAL COURT OF JUSTICE OF
THE FRONTIER DISPUTE BETWEEN THE TWO STATES

The Government of the Republic of the Upper Volta and the Government of the Republic of Mali,

Desiring to achieve as rapidly as possible a settlement of the frontier dispute between them, based in particular on respect for the principle of the intangibility of frontiers inherited from colonization, and to effect the definitive delimitation and demarcation of their common frontier,

Referring to the Agreement concluded between them with a view to the settlement of the frontier dispute between them,⁴

Have agreed as follows:

Article I. SUBJECT OF THE DISPUTE

1. The question put before the Chamber of the International Court of Justice formed in accordance with Article II below is as follows:

“What is the line of the frontier between the Republic of the Upper Volta and the Republic of Mali in the disputed area as defined below?”

2. The disputed area consists of a band of territory extending from the sector Koro (Mah) Djibo (Upper Volta) up to and including the region of the Beli.

Article II. FORMATION OF A CHAMBER OF THE INTERNATIONAL COURT OF JUSTICE

The Parties submit the question put in Article I to a chamber of the International Court of Justice (hereinafter called “the Chamber”) formed pursuant to Article 26, paragraph 2, of the Statute of the International Court of Justice (hereinafter called “the Court”) and to the provisions of the present Special Agreement.

Article III. PROCEDURE

1. The Parties agree that their pleadings and their oral argument shall be presented in the French language.

2. Without prejudice to any question as to the burden of proof, the Parties request the Chamber to authorize the following procedure for the pleadings:

- (a) A Memorial filed by each Party not later than six months after the adoption by the Court of the Order constituting the Chamber;
- (b) A Counter-Memorial filed by each Party not later than six months after exchange of the Memorials;
- (c) Any other pleading which the Chamber may find to be necessary.

¹ Translation supplied by the International Court of Justice.

² Traduction fournie par la Cour internationale de Justice.

³ Came into force on 16 September 1983 by signature, in accordance with article V.

⁴ See p. 95 of this volume.

3. The pleadings submitted to the Registrar shall not be transmitted to the other Party until the Registrar has received the corresponding pleading from the other Party.

Article IV. JUDGMENT OF THE CHAMBER

1. The Parties accept the Judgment of the Chamber given pursuant to the Special Agreement as final and binding upon them.

2. Within one year after that Judgment the Parties shall effect the demarcation of the frontier.

3. The Parties request the Chamber to nominate, in its Judgment, three experts to assist them in the demarcation operation.

Article V. ENTRY INTO FORCE, PUBLICATION AND NOTIFICATION

1. The present Special Agreement shall come into force on the date of its signature.

2. It shall be registered with the Secretariat of the United Nations pursuant to Article 102 of the United Nations Charter by the more diligent Party.

3. In accordance with Article 40 of the Statute of the Court, the present Special Agreement shall be notified to the Registrar of the Court by a joint letter from the Parties.

4. If such notification is not effected in accordance with the preceding paragraph within one month from the entry into force of the present Special Agreement, it shall be notified to the Registrar of the Court by the more diligent Party.

IN WITNESS WHEREOF, the undersigned, duly authorized thereto by their respective Governments, have signed the present Special Agreement, drawn up in duplicate.

Bamako, 16 September 1983.

For the Government
of the Republic of the Upper Volta:

[Signed]

HAMA ARBA DIALLO
Minister for Foreign Affairs

For the Government
of the Republic of Mali:

[Signed]

ALIOUNE BLONDIN BEYE
Minister for Foreign Affairs
and International Co-operation

No. 22375

—

**AUSTRIA
and
ITALY**

**Agreement concerning the co-operation of universities.
Signed at Vienna on 20 August 1982**

Authentic texts: German and Italian.

Registered by Austria on 1 October 1983.

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**AUTRICHE
et
ITALIE**

**Accord de coopération interuniversitaire. Signé à Vienne le
20 août 1982**

Textes authentiques : allemand et italien.

Enregistré par l'Autriche le 1^{er} octobre 1983.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER ITALIENISCHEN REPUBLIK ÜBER DIE ZUSAMMENARBEIT DER UNIVERSITÄTEN

Die Republik Österreich und die Italienische Republik sind, vom Wunsche geleitet, zu einer weiteren Förderung der kulturellen und wissenschaftlichen Beziehungen zwischen den beiden Staaten beizutragen, im Sinne des Übereinkommens zur Förderung der kulturellen Beziehungen vom 14. März 1952, unter Respektierung der jeweils geltenden Verträge über die gegenseitige Anerkennung akademischer Grade, unter Berücksichtigung der in den beiden Vertragsstaaten das Universitäts- und Studienwesen regelnden Vorschriften, wie folgt übereingekommen:

Artikel 1. Die Universitäten der beiden Vertragsstaaten werden ermächtigt, Vereinbarungen über die Zusammenarbeit auf dem Gebiet der Lehre und wissenschaftlichen Forschung (im folgenden „Vereinbarungen“ genannt) zu schließen.

Artikel 2. (1) Die Vereinbarungen gemäß Artikel 1 können die Durchführung integrierter Studienprogramme, sei es an beiden Universitäten, sei es an einer von ihnen, gemäß Artikel 3 unter der Voraussetzung vorsehen, daß es sich dabei um Studienrichtungen handelt, die in beiden Vertragsstaaten nach der innerstaatlichen Rechtsordnung vorgesehen sind.

(2) Die Vereinbarungen gemäß Artikel 1 können auch gemeinsame Forschungsprogramme, insbesondere durch

- a) den Austausch von Fachleuten und Experten auf wissenschaftlichen Gebieten,
 - b) gemeinsame Forschungen und Studien sowie
 - c) den Austausch wissenschaftlicher Publikationen und Bücher,
- vorsehen.

(3) Die Vereinbarungen gemäß Artikel 1 sind von den Rektoren der interessierten Universitäten in Übereinstimmung mit den jeweils zuständigen Universitätsorganen und unter Beachtung der jeweils das Universitäts- und Studienwesen des Vertragsstaates regelnden Rechtsvorschriften abzuschließen.

Artikel 3. (1) Beim Abschluß der Vereinbarungen gemäß Artikel 2 Absatz 1 können die Universitäten die Einrichtung integrierter Studien an beiden Universitäten oder in einer Universität vorsehen und organisieren. Die Vereinbarungen müssen so abgefaßt sein, daß sie es den Staatsangehörigen der Vertragsstaaten, für den Fall, daß jene es wünschen, ermöglichen, einen Teil der integrierten Studien, der nicht unter einem Jahr liegen darf, an der Vertragsuniversität des Heimatstaates aus den angebotenen Studienrichtungen gemäß dem gemeinsamen Studienplan zu absolvieren.

- (2) Die Vereinbarungen müssen insbesondere
- a) gemeinsam ausgearbeitete Studienpläne sowie
 - b) die Abhaltung von Lehrveranstaltungen an einer oder beiden Universitäten durch Universitätslehrer des anderen Vertragsstaates
- vorsehen.

Artikel 4. (1) Der akademische Grad wird von jener Universität verliehen, an der der Studierende die für die Erlangung des akademischen Grades erforderliche Abschlußprüfung ablegt.

(2) Die akademischen Grade, die in einem der beiden Staaten nach Vollendung eines Studiums gemäß einem integrierten Studienprogramm erlangt worden sind, sind im anderen Vertragsstaat gemäß den zwischen den Vertragsstaaten in Kraft stehenden Verträgen über die gegenseitige Anerkennung akademischer Grade anerkannt.

(3) Durch das vorliegende Abkommen werden zwischen den Vertragsstaaten geltende Vorschriften über die gegenseitige Anerkennung von akademischen Graden nicht berührt.

Artikel 5. Die Universitätslehrer jeder Universität, welche im Sinne des Artikels 3 mit der Abhaltung von Lehrveranstaltungen an der anderen Universität beauftragt sind, sind im Rahmen des Geltungsbereiches dieses Abkommens Mitglieder der Prüfungskommissionen und können Betreuer für Diplomarbeiten und Dissertationen sein.

Artikel 6. (1) Mit Ausnahme des Artikels 2 Absatz 2 gilt das vorliegende Abkommen für den Bereich der Rechtswissenschaften.

(2) Die Ausweitung des Geltungsbereiches des Abkommens auf andere Fachbereiche kann von den Vertragsstaaten über Empfehlung der gemäß Artikel 9 eingerichteten Gemischten Kommission einvernehmlich festgelegt werden.

Artikel 7. Die im Sinne dieses Abkommens zwischen den Universitäten zu treffenden Vereinbarungen bedürfen — soweit nach der jeweiligen Rechtsordnung erforderlich — der Zustimmung der jeweils zuständigen innerstaatlichen Behörden.

Artikel 8. (1) Die Vertragsstaaten halten es für nützlich, daß jeder von ihnen Initiativen setzt, die auf die Errichtung oder die Erleichterung der Errichtung von Studentenheimen im Staatsgebiet des anderen Vertragsstaates abzielen. Diese Studentenheime sind vorwiegend zur Beherbergung von Hochschulstudenten des eigenen Vertragsstaates bestimmt.

(2) Die Vertragsstaaten werden sich bei der Prüfung von Fragen, die sich in Zusammenhang mit der Errichtung dieser Studentenheime ergeben, auch der Vorschläge der gemäß Artikel 9 eingerichteten Gemischten Kommission bedienen.

Artikel 9. Zur Erleichterung der Durchführung dieses Abkommens wird eine Gemischte Kommission eingerichtet, die sich aus höchstens je sieben Vertretern jedes Vertragsstaates zusammensetzt. Die Mitglieder dieser Kommission werden auf diplomatischem Wege notifiziert. Zeitpunkt und Ort des Zusammentritts der Gemischten Kommission werden jeweils einvernehmlich festgelegt.

Artikel 10. (1) Das vorliegende Abkommen bedarf der Ratifikation. Die Ratifikationsurkunden werden so bald wie möglich in Rom ausgetauscht.

(2) Das Abkommen tritt am ersten Tag des dritten Monats, der auf den Austausch der Ratifikationsurkunden folgt, in Kraft.

Artikel 11. Dieses Abkommen wird auf unbestimmte Zeit abgeschlossen. Jeder Vertragsstaat kann das Abkommen unter Einhaltung einer einjährigen Frist schriftlich kündigen. Die Kündigung des vorliegenden Abkommens berührt nicht die Weiterführung und den Abschluß der bereits nach dem gemeinsamen Studienplan begonnenen Studien.

GESCHEHEN in Wien, am 20. August 1982, in zwei Urschriften in deutscher und italienischer Sprache, wobei beide Texte in gleicher Weise authentisch sind.

Für die Republik Österreich:

WILLIBALD P. PAHR m. p.

Für die Italienische Republik:

FAUSTO BACCHETTI m. p.

[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO TRA LA REPUBBLICA D'AUSTRIA E LA REPUBBLICA ITALIANA SULLA COLLABORAZIONE INTERUNIVERSITARIA

La Repubblica d'Austria e la Repubblica Italiana
animate dal desiderio di contribuire all'ulteriore sviluppo delle relazioni
culturali e scientifiche tra i due Paesi;
nello spirito dell'Accordo sullo sviluppo delle relazioni culturali del 14 marzo
1952;
nel rispetto degli Accordi vigenti sul reciproco riconoscimento dei gradi ac-
cademici;
nel rispetto della normativa sull'ordinamento universitario vigente nei due
Paesi;
hanno convenuto quanto segue:

Articolo 1. Le Università dei due Stati contraenti sono autorizzate a con-
cludere Accordi sulla collaborazione nel settore dell'insegnamento e della ricerca
scientifica (qui di seguito denominati Accordi).

Articolo 2. (1) Gli Accordi di cui all'art. 1 possono prevedere l'esecuzione di
programmi integrati di studio sia presso entrambe le Università che presso una di
esse, secondo quanto previsto nell'art. 3, e a condizione che si tratti di indirizzi di
studio previsti dalla legislazione interna dei due Stati contraenti.

(2) Gli Accordi di cui all'art. 1 possono altresì prevedere programmi di ricerca
congiunti, in particolare per mezzo di:

- a) scambio di specialisti e di esperti nei settori scientifici;
- b) ricerche e studi congiunti;
- c) scambio di pubblicazioni e libri scientifici.

(3) Gli Accordi di cui all'art. 1 devono essere conclusi dai Rettori delle Univer-
sità interessate, d'intesa con i rispettivi organi universitari competenti, e nel rispetto
delle rispettive disposizioni vigenti in materia di ordinamento universitario.

Articolo 3. (1) Nello stipulare gli Accordi di cui all'art. 2, par. 1, le Univer-
sità possono prevedere e organizzare l'istituzione di corsi integrati di studio presso
entrambe le Università o presso una Università. Gli Accordi devono essere redatti in
modo da consentire ai cittadini degli Stati contraenti di effettuare, ove lo desiderino,
una parte degli studi integrati, per un periodo non inferiore ad un anno, presso
l'Università consociata dello Stato di appartenenza, scegliendo fra gli indirizzi di
studio offerti da tale Università secondo il piano di studio congiunto.

(2) Gli Accordi devono prevedere in particolare:

- a) i piani di studio elaborati congiuntamente; nonché
- b) lo svolgimento di corsi di studio presso una o entrambe le Università da parte di
docenti universitari dell'altro Stato contraente.

Articolo 4. (1) Il titolo accademico viene conferito dall'Università presso la quale lo studente ha sostenuto l'esame finale necessario ai fini del conseguimento del titolo accademico.

(2) I titoli accademici conseguiti in uno dei due Stati al termine di un programma integrato, sono riconosciuti nell'altro Stato contraente, conformemente agli Accordi vigenti tra gli Stati contraenti, in materia di reciproco riconoscimento dei titoli accademici.

(3) Con il presente Accordo non si pregiudica la normativa vigente tra gli Stati contraenti in materia di reciproco riconoscimento dei titoli accademici.

Articolo 5. I docenti di ciascuna Università, incaricati di corsi di insegnamento nell'altra Università secondo quanto previsto nell'art. 3, sono membri delle Commissioni esaminatrici nell'ambito dell'applicazione del presente Accordo, e possono essere relatori di tesi di laurea e di diploma.

Articolo 6. (1) Il presente Accordo, salvo quanto previsto dall'art. 2, par. 2, si applica al settore delle discipline giuridiche.

(2) L'estensione del campo di applicazione del presente Accordo ad altre discipline può essere stabilita di comune accordo dagli Stati contraenti, su raccomandazione della Commissione mista istituita ai sensi dell'art. 9.

Articolo 7. Gli Accordi da stipulare tra le Università ai sensi del presente Accordo necessitano, in quanto il rispettivo ordinamento giuridico lo richieda, dell'approvazione delle rispettive competenti Autorità nazionali.

Articolo 8. (1) Gli Stati contraenti ritengono utile che ciascuno di essi prenda delle iniziative dirette a istituire o a facilitare l'istituzione di Case dello studente nel territorio dell'altro Stato contraente. Tali Case sono destinate prevalentemente ad ospitare studenti universitari del proprio Stato contraente.

(2) Gli Stati contraenti, nell'esaminare le questioni connesse all'istituzione di tali Case, si avvarranno anche delle proposte della Commissione mista istituita ai sensi dell'art. 9.

Articolo 9. Al fine di facilitare l'applicazione del presente Accordo viene istituita una Commissione mista composta di un massimo di sette rappresentanti di ogni Stato contraente. La composizione della Commissione verrà notificata per via diplomatica. La data e il luogo della riunione della Commissione verranno stabiliti di volta in volta di comune accordo.

Articolo 10. (1) Il presente Accordo è soggetto a ratifica. Gli strumenti di ratifica verranno scambiati il più presto possibile a Roma.

(2) L'Accordo entrerà in vigore il primo giorno del terzo mese successivo alla data dello scambio degli strumenti di ratifica.

Articolo 11. Il presente Accordo viene concluso a tempo indeterminato. Ciascuno Stato contraente potrà denunciarlo, dando un preavviso scritto di un anno. La denuncia del presente Accordo non pregiudica la continuazione e la conclusione degli studi già iniziati secondo il piano di studi congiunto.

FATTO a Vienna, il 20 agosto 1982 in due originali, nelle lingue tedesca e italiana, i due testi facenti ugualmente fede.

Per la Repubblica d'Austria:

WILLIBALD P. PAHR m. p.

Per la Repubblica Italiana:

FAUSTO BACCHETTI m. p.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE REPUBLIC OF AUSTRIA AND THE
ITALIAN REPUBLIC CONCERNING THE CO-OPERATION OF
UNIVERSITIES

The Republic of Austria and the Italian Republic,
Desiring to contribute to the further development of cultural and scientific relations between the two countries,

Pursuant to the Agreement concerning the Development of Cultural Relations of 14 March 1952,²

Having regard to the agreements in force concerning reciprocal recognition of academic degrees,

Bearing in mind the regulations in force in the two countries governing universities and studies,

Have agreed as follows:

Article 1. The universities of the two Contracting States are authorized to conclude agreements concerning co-operation in teaching and scientific research (hereinafter referred to as "agreements").

Article 2. 1. The agreements referred to in article 1 may provide for participation in integrated study courses in both or either of the universities in accordance with article 3, provided that the courses in question are covered by the national legislation of both Contracting States.

2. The agreements referred to in article 1 may also provide for joint research programmes, in particular through:

- (a) The exchange of specialists and experts in scientific disciplines;
- (b) Joint research and studies; and
- (c) The exchange of scientific publications and books.

3. The agreements referred to in article 1 shall be concluded by the rectors of the universities concerned in agreement with the respective competent university authorities and in accordance with the respective regulations governing universities and curricula.

Article 3. 1. On the conclusion of the agreements referred to in article 2, paragraph 1, the universities may provide for and organize the establishment of integrated study courses in both or either of the universities. The agreements must be so formulated as to enable nationals of the Contracting States, who so desire, to undertake part of the integrated studies selected from among the courses offered in the common curriculum, for a period of not less than one year, in the corresponding university of the State of which they are nationals.

¹ Came into force on 1 October 1983, i.e., the first day of the third month following the exchange of the instruments of ratification, which took place at Rome on 7 July 1983, in accordance with article 10.

² United Nations, *Treaty Series*, vol. 1388, No. 1-23229.

2. The agreements must provide, in particular, for:
 - (a) Jointly prepared curricula; and
 - (b) The conducting of courses in one or both of the universities by university staff of the other Contracting State.

Article 4. 1. Academic degrees shall be awarded by the university in which the student has passed the final examination required for such awards.

2. Academic degrees awarded in one of the two States on the completion of an integrated course shall be recognized in the other Contracting State in accordance with the agreements in force between the Contracting States concerning reciprocal recognition of academic degrees.

3. The present Agreement shall not affect the provisions in force between the Contracting States concerning reciprocal recognition of academic degrees.

Article 5. The teaching staff of each university who, in accordance with article 3, conduct courses in the other university, shall, to the extent that the provisions of this Agreement apply, be members of the examination boards and may report on doctoral theses and dissertations.

Article 6. 1. Except as otherwise provided in article 2, paragraph 2, this Agreement shall apply to the legal disciplines.

2. The applicability of the Agreement may be extended to other disciplines by common agreement of the Contracting States on the recommendation of the Joint Commission established by virtue of article 9.

Article 7. The agreements to be concluded between the universities under this Agreement shall, to the extent necessary under their respective statutes, require the approval of the respective competent national authorities.

Article 8. 1. The Contracting States deem it useful that each of them should take steps to establish, or facilitate the establishment of, student hostels in the territory of the other Contracting State. The purpose of these hostels shall be to accommodate mainly university students of the Contracting State of which they are nationals.

2. In dealing with questions connected with the establishment of these hostels, the Contracting States shall also take into account the proposals of the Joint Commission established by virtue of article 9.

Article 9. In order to facilitate the implementation of this Agreement, a Joint Commission shall be established, composed of not more than seven representatives of each Contracting State. The members of this Commission shall be notified through the diplomatic channel. The date and place of meetings of the Joint Commission shall be determined on each occasion by common agreement.

Article 10. 1. This Agreement shall be subject to ratification. The instruments of ratification shall be exchanged in Rome as soon as possible.

2. The Agreement shall enter into force on the first day of the third month following the exchange of the instruments of ratification.

Article 11. This Agreement is concluded for an undetermined period. Each Contracting State may denounce the Agreement provided that one year's notice is given in writing. Denunciation of this Agreement shall not prejudice the continuation and conclusion of studies already begun under the common curriculum.

DONE at Vienna on 20 August 1982, in two originals, in the German and Italian languages, both texts being equally authentic.

For the Republic of Austria:

WILLIBALD P. PAHR

For the Italian Republic:

FAUSTO BACCHETTI

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION INTERUNIVERSITAIRE ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE ITALIENNE

La République d'Autriche et la République italienne,
Souhaitant contribuer au développement des relations culturelles et scientifiques entre les deux pays,

Conformément à l'Accord relatif à la promotion des relations culturelles signé le 14 mars 1952²,

Eu égard aux accords en vigueur relatifs à la reconnaissance réciproque des diplômes universitaires,

Considérant les règlements en vigueur dans les deux pays régissant les universités et les études,

Sont convenues de ce qui suit :

Article premier. Les universités des deux Etats contractants sont autorisées à conclure des accords de coopération dans les domaines de l'enseignement et de la recherche scientifique (ci-après dénommés les «accords»).

Article 2. 1. Les accords visés à l'article premier peuvent prévoir la participation à des programmes d'études intégrés dans l'une des deux universités ou dans les deux à la fois, conformément à l'article 3, à condition que les programmes en question soient prévus par la législation nationale des deux Etats contractants.

2. Les accords visés à l'article premier peuvent aussi prévoir des programmes de recherche conjoints, en particulier :

- a) L'échange de spécialistes et d'experts dans des disciplines scientifiques;
- b) Des recherches et des études conjointes; et
- c) L'échange de publications et d'ouvrages scientifiques.

3. Les accords visés à l'article premier sont conclus par les recteurs des universités concernées, en accord avec les autorités universitaires compétentes de chaque pays, et conformément à leurs règlements régissant les universités et les programmes d'études.

Article 3. 1. Après la conclusion des accords visés au paragraphe 1 de l'article 2, les universités peuvent prévoir et organiser des programmes d'études intégrés dans l'une des deux universités ou dans les deux à la fois. Les accords doivent être formulés de manière à permettre aux ressortissants des Etats contractants qui le désirent d'entreprendre une partie des études intégrées, choisies parmi les cours inclus dans le programme d'études commun, pour une période d'au moins un an, dans l'université correspondante de l'Etat dont ils sont ressortissants.

¹ Entré en vigueur le 1^{er} octobre 1983, soit le premier jour du troisième mois suivant l'échange des instruments de ratification, qui a eu lieu à Rome le 7 juillet 1983, conformément à l'article 10.

² Nations Unies, *Recueil des Traités*, vol. 1388, n° 1-23229.

2. Les accords doivent prévoir en particulier :

- a) La préparation conjointe de programmes d'études; et
- b) L'organisation de cours, dans l'une des deux universités ou dans les deux à la fois, dispensés par des universitaires de l'autre Etat contractant.

Article 4. 1. Les diplômes universitaires sont décernés par l'université dans laquelle l'étudiant a subi avec succès l'examen final nécessaire pour les obtenir.

2. Les diplômes universitaires décernés dans l'un des deux Etats à la fin d'un programme d'études intégré sont reconnus dans l'autre Etat contractant, conformément aux accords en vigueur entre les deux Etats concernant la reconnaissance réciproque des diplômes universitaires.

3. Le présent Accord ne modifie en rien les dispositions en vigueur entre les Etats contractants en ce qui concerne la reconnaissance réciproque des diplômes universitaires.

Article 5. Le personnel enseignant de chaque université qui, conformément à l'article 3, donne des cours dans l'autre université, fait partie, aux fins d'application des dispositions du présent Accord, des jurys d'examen et peut noter les thèses et mémoires de doctorat.

Article 6. 1. A moins que le paragraphe 2 de l'article 2 n'en dispose autrement, le présent Accord s'applique aux disciplines juridiques.

2. Le champ d'application de l'Accord peut être élargi à d'autres disciplines, d'un commun accord entre les Etats contractants, sur la recommandation de la Commission mixte établie en vertu de l'article 9.

Article 7. Les présents accords devant être conclus entre les universités aux termes du présent Accord doivent, si leurs règlements respectifs l'exigent, être soumis à l'approbation des autorités nationales compétentes de chaque Etat.

Article 8. 1. Les Etats contractants jugent utile que chacun d'eux prenne des mesures pour établir ou faciliter l'établissement de foyers universitaires sur le territoire de l'autre Etat contractant. Ces foyers accueilleront essentiellement les étudiants ressortissants de l'Etat contractant qui les a établies.

2. En examinant les questions relatives à l'établissement des foyers universitaires, les Etats contractants doivent tenir compte aussi des propositions de la Commission mixte établie en vertu de l'article 9.

Article 9. Pour faciliter l'application du présent Accord, il est prévu de créer une Commission mixte composée d'au plus sept représentants de chaque Etat contractant. Les membres de cette Commission sont avisés par la voie diplomatique. La date et le lieu des réunions de la Commission mixte sont fixés d'un commun accord à chaque occasion.

Article 10. 1. Le présent Accord sera soumis à ratification. Les instruments de ratification seront échangés à Rome dans les meilleurs délais.

2. Le présent Accord entrera en vigueur le premier jour du troisième mois suivant l'échange des instruments de ratification.

Article 11. Le présent Accord est conclu pour une durée indéterminée. Chaque Etat contractant peut le dénoncer en donnant à l'autre un préavis écrit d'un an. La dénonciation du présent Accord ne compromet en rien la poursuite et l'achèvement des études entreprises dans le cadre du programme commun.

FAIT à Vienne le 20 août 1982, en double exemplaire, en langues allemande et italienne, les deux textes faisant également foi.

Pour la République d'Autriche :

WILLIBALD P. PAHR

Pour la République italienne :

FAUSTO BACCHETTI

No. 22376

MULTILATERAL

**International Coffee Agreement, 1983 (with annexes).
Adopted by the International Coffee Council on
16 September 1982**

*Authentic texts: English, French, Portuguese and Spanish.
Registered ex officio on 1 October 1983.*

MULTILATÉRAL

**Accord international de 1983 sur le café (avec annexes).
Adopté par le Conseil international du café le 16 sep-
tembre 1982**

*Textes authentiques : anglais, français, portugais et espagnol.
Enregistré d'office le 1^{er} octobre 1983.*

INTERNATIONAL COFFEE AGREEMENT,¹ 1983

PREAMBLE

The Governments party to this Agreement,
Recognising the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings

¹ Came into force provisionally on 1 October 1983 in respect of the following States and organization, the Secretary-General of the United Nations having received by 30 September 1983* instruments of ratification, acceptance and approval of (or instruments of accession under resolution No. 324 of the International Coffee Council)** or notifications containing an undertaking to apply the Agreement provisionally and to seek ratification, acceptance or approval, the said States and organization representing at least 20 exporting members and 10 importing members of the International Coffee Organization holding 80 per cent of the votes in their respective categories, calculated as at 30 September 1983, in accordance with article 61 (2):

<i>Exporting member or importing member</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a) or of the notification (n)</i>	<i>Exporting member or importing member</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a) or of the notification (n)</i>
Angola	28 September 1983 n	Italy	30 September 1983 n
Australia***	30 September 1983 a	Ivory Coast	23 September 1983 n
Belgium	28 September 1983 n	(As a member of the African and Malagasy Coffee Organization.)	
Benin	29 September 1983 n	Jamaica	20 September 1983 n
Bolivia	27 September 1983 n	Japan	1 June 1983 A
Brazil	19 September 1983 n	Kenya	22 September 1983 n
Burundi	14 September 1983 n	Liberia	27 September 1983 n
Canada	16 September 1983	Luxembourg	28 September 1983 n
Central African Republic	27 July 1983	Madagascar	6 September 1983
Colombia	27 September 1983 n	Malawi***	21 September 1983
Congo	26 August 1983 a	Mexico	23 August 1983 n
Costa Rica	22 September 1983	Netherlands	13 September 1983 n
Cyprus	22 September 1983 n	New Zealand	27 September 1983
Denmark	29 September 1983	(With a declaration of applica- tion to the Cook Islands and Niue.)	
Dominican Republic	30 September 1983	Nicaragua	23 September 1983
Ecuador	30 September 1983 n	Nigeria	29 September 1983 n
El Salvador	1 August 1983	Norway	30 June 1983
Ethiopia	29 September 1983	Panama	19 September 1983 n
European Economic Community	30 September 1983 n	Papua New Guinea	28 June 1983
Fiji	23 September 1983 a	Paraguay	30 September 1983 n
Finland	30 June 1983 n	Peru	29 September 1983 n
France	15 September 1983 n	Philippines	28 September 1983 n
Gabon	27 September 1983 a	Portugal	27 September 1983 n
(As a member of the African and Malagasy Coffee Organization.)		Rwanda	27 September 1983 n
Germany, Federal Republic of	30 September 1983 n	Sierra Leone	29 September 1983
Ghana	30 September 1983 n	Singapore	18 August 1983
Greece	30 September 1983 n	Spain	29 September 1983 n
Guatemala	14 September 1983 n	Sri Lanka	15 September 1983 n
Guinea	22 September 1983	Sweden	15 September 1983
Haiti	26 August 1983 a	Switzerland	29 June 1983 n
Honduras	28 September 1983 n	Thailand	15 September 1983
Honduras	22 September 1983 n	Togo	28 September 1983 n
India	9 September 1983	Trinidad and Tobago	29 September 1983
Indonesia	19 September 1983 n		
Indonesia	29 September 1983		
Ireland	28 July 1983		

(Footnote 1 continued on page 121)

and thus for the continuation of their development programmes in the social and economic fields;

Considering that close international cooperation on trade in coffee will foster the economic diversification and development of coffee-producing countries, will improve political and economic relations between producers and consumers and will provide for increasing consumption of coffee;

Recognising the desirability of avoiding disequilibrium between production and consumption which can give rise to pronounced fluctuations in prices harmful both to producers and to consumers;

Believing that international measures can assist in correcting the effects of such disequilibrium, as well as help to ensure an adequate level of earnings to producers through remunerative prices;

Noting the advantages derived from the international cooperation which resulted from the operation of the International Coffee Agreements 1962,¹ 1968² and 1976,³

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of this Agreement are:

- (1) To achieve a reasonable balance between world supply and demand on a basis which will assure adequate supplies of coffee at fair prices to consumers and markets for coffee at remunerative prices to producers and which will be conducive to long-term equilibrium between production and consumption;

(Footnote 1 continued from page 120)

<i>Exporting member or importing member</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a) or of the notification (n)</i>	<i>Exporting member or importing member</i>	<i>Date of receipt of the instrument of ratification, acceptance (A), approval (AA) and accession (a) or of the notification (n)</i>
Uganda	28 September 1983	United Republic of Tanzania	14 September 1983 <i>n</i>
United Kingdom of Great Britain and Northern Ireland	16 September 1983 <i>n</i>	United States of America	15 September 1983
(With a declaration of applica- tion to the Bailiwicks of Guern- sey and Jersey.)		Venezuela	25 August 1983 <i>n</i>
United Republic of Cameroon ...	22 September 1983	Yugoslavia	30 September 1983 <i>n</i>
		Zaire	21 September 1983 <i>n</i>
		Zimbabwe	15 September 1983 <i>n</i>

* In accordance with articles 61 (2) and 62, the International Coffee Council took the following decisions:

On 26 September 1983, the Council established the conditions for the accession for Equatorial Guinea, and on 29 September 1983, it extended the time-limit for the deposit of the instrument of ratification of Austria until 31 March 1984.

** Under that resolution, any Contracting Party to the International Coffee Agreement, 1976,† as extended,†† which is not a signatory to the International Coffee Agreement, 1983, may accede to it by 31 March 1984 on the same conditions under which it could have approved, ratified or accepted the Agreement. The resolution is applicable to Australia, Congo, Fiji, Gabon, Guinea, Nigeria, Sierra Leone, Venezuela, Yugoslavia and Zimbabwe.

† United Nations, *Treaty Series*, vol. 1024, p. 3.

†† *Ibid.*, vol. 1291, No. A-15034.

*** For the text of the declarations made upon ratification, acceptance, approval, accession or of the notification, see p. 276 of this volume.

¹ United Nations, *Treaty Series*, vol. 469, p. 169, and vol. 515, p. 322 (procès-verbal of rectification of the authentic Russian text of the Agreement).

² *Ibid.*, vol. 647, p. 3.

³ See note † above.

- (2) To avoid excessive fluctuations in the levels of world supplies, stocks and prices which are harmful to both producers and consumers;
- (3) To contribute to the development of productive resources and to the promotion and maintenance of employment and income in Member countries, thereby helping to bring about fair wages, higher living standards and better working conditions;
- (4) To increase the purchasing power of coffee-exporting countries by keeping prices in accordance with the provisions of paragraph (1) of this Article and by increasing consumption;
- (5) To promote and increase the consumption of coffee by every possible means;
- (6) In general, in recognition of the relationship of the trade in coffee to the economic stability of markets for industrial products, to further international cooperation in connection with world coffee problems.

Article 2. GENERAL UNDERTAKINGS BY MEMBERS

(1) Members undertake to conduct their trade policy in such a way that the objectives set out in Article 1 may be attained. They further undertake to achieve these objectives by strict observance of the obligations and provisions of this Agreement.

(2) Members recognise the need to adopt policies which will maintain prices at levels which will ensure adequate remuneration to producers and seek to ensure that prices of coffee to consumers will not hamper a desirable increase in consumption. When such objectives are being achieved Members shall abstain from multilateral actions which could affect the price of coffee.

(3) Exporting Members undertake not to adopt or maintain any governmental measures which would permit the sale of coffee to non-members on terms commercially more favourable than those which they are prepared to offer at the same time to importing Members, taking into account normal trade practices.

(4) The Council shall review periodically compliance with the provisions of paragraph (3) of this Article and may require Members to supply appropriate information in accordance with the provisions of Article 53.

(5) Members recognise that Certificates of Origin are a vital source of information on the trade in coffee. During periods when quotas are suspended, the responsibility for ensuring the proper use of Certificates of Origin rests with exporting Members. However, importing Members, while under no obligation to demand that Certificates accompany consignments of coffee when quotas are not in effect, shall cooperate fully with the Organization in the collection and verification of Certificates relating to shipments of coffee received from exporting Member countries in order to ensure that the maximum information is available to all Members.

CHAPTER II. DEFINITIONS

Article 3. DEFINITIONS

For the purposes of this Agreement:

(1) "Coffee" means the beans and cherries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. These terms shall have the following meaning:

(a) "Green coffee" means all coffee in the naked bean form before roasting;

(b) “Dried coffee cherry” means the dried fruit of the coffee tree; to find the equivalent of dried coffee cherry to green coffee, multiply the net weight of the dried coffee cherry by 0.50;

(c) “Parchment coffee” means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;

(d) “Roasted coffee” means green coffee roasted to any degree and includes ground coffee; to find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19;

(e) “Decaffeinated coffee” means green, roasted or soluble coffee from which caffeine has been extracted; to find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 2.6 respectively;

(f) “Liquid coffee” means the water-soluble solids derived from roasted coffee and put into liquid form; to find the equivalent of liquid to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 2.6; and

(g) “Soluble coffee” means the dried water-soluble solids derived from roasted coffee; to find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 2.6.

(2) “Bag” means 60 kilogrammes or 132.276 pounds of green coffee; “tonne” means a metric tonne of 1,000 kilogrammes or 2,204.6 pounds; and “pound” means 453.597 grammes.

(3) “Coffee year” means the period of one year, from 1 October to 30 September.

(4) “Organization”, “Council” and “Board” mean, respectively, the International Coffee Organization, the International Coffee Council and the Executive Board.

(5) “Member” means a Contracting Party, including an intergovernmental organization referred to in paragraph (3) of Article 4; a designated territory or territories in respect of which separate membership has been declared under the provisions of Article 5; or two or more Contracting Parties or designated territories, or both, which participate in the Organization as a Member group under the provisions of Article 6 or 7.

(6) “Exporting Member” or “exporting country” means a Member or country, respectively, which is a net exporter of coffee; that is, a Member or country whose exports exceed its imports.

(7) “Importing Member” or “importing country” means a Member or country, respectively, which is a net importer of coffee; that is, a Member or country whose imports exceed its exports.

(8) “Producing Member” or “producing country” means a Member or country, respectively, which grows coffee in commercially significant quantities.

(9) “Distributed simple majority vote” means a majority of the votes cast by exporting Members present and voting and a majority of the votes cast by importing Members present and voting, counted separately.

(10) “Distributed two-thirds majority vote” means a two-thirds majority of the votes cast by exporting Members present and voting and a two-thirds majority of the votes cast by importing Members present and voting, counted separately.

(11) "Entry into force" means, except as otherwise provided, the date on which this Agreement enters into force, whether provisionally or definitively.

(12) "Exportable production" means the total production of coffee of an exporting country in a given coffee or crop year, less the amount destined for domestic consumption in the same year.

(13) "Availability for export" means the exportable production of an exporting country in a given coffee year, plus accumulated stocks from previous years.

(14) "Export entitlement" means the total quantity of coffee which a Member is authorised to export under the various provisions of this Agreement, but excluding exports which under the provisions of Article 44 are not charged to quotas.

(15) "Shortfall" means any amount by which the annual export entitlement of an exporting Member in a given coffee year exceeds the amount of coffee as identified within the first six months of the coffee year, which:

(a) The Member has available for export, calculated on the basis of stocks and forecast crop; or

(b) The Member states that it intends to export to quota markets in that coffee year.

(16) "Undershipment" means the difference between the annual export entitlement of an exporting Member in a given coffee year and the amount of coffee which that Member has exported to quota markets in that coffee year, unless this difference is a "shortfall" as defined in paragraph (15) of this Article.

CHAPTER III. MEMBERSHIP

Article 4. MEMBERSHIP IN THE ORGANIZATION

(1) Each Contracting Party, together with those territories to which this Agreement is extended under the provisions of paragraph (1) of Article 64, shall constitute a single Member of the Organization, except as otherwise provided for under the provisions of Articles 5, 6 and 7.

(2) A Member may change its category of membership on such conditions as the Council may agree.

(3) Any reference in this Agreement to a Government shall be construed as including a reference to the European Economic Community, or any intergovernmental organization having comparable responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements.

(4) Such intergovernmental organization shall not itself have any votes but in the case of a vote on matters within its competence it shall be entitled to cast collectively the votes of its Member States. In such cases, the Member States of such intergovernmental organization shall not be entitled to exercise their individual voting rights.

(5) The provisions of paragraph (1) of Article 16 shall not apply to such intergovernmental organization but it may participate in the discussions of the Executive Board on matters within its competence. In the case of a vote on matters within its competence, and notwithstanding the provisions of paragraph (1) of Article 19, the votes which its Member States are entitled to cast in the Executive Board may be cast collectively by any one of those Member States.

Article 5. SEPARATE MEMBERSHIP IN RESPECT OF DESIGNATED TERRITORIES

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with the provisions of paragraph (2) of Article 64, declare that it is participating in the Organization separately with respect to any of the territories for whose international relations it is responsible, which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated territories will have a single membership, and its designated territories, either individually or collectively as the notification indicates, will have separate membership.

Article 6. GROUP MEMBERSHIP UPON JOINING THE ORGANIZATION

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Council and to the Secretary-General of the United Nations at the time of deposit of their respective instruments of approval, ratification, acceptance or accession, declare that they are joining the Organization as a Member group. A territory to which this Agreement has been extended under the provisions of paragraph (1) of Article 64 may constitute part of such Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under the provisions of paragraph (2) of Article 64. Such Contracting Parties and designated territories must satisfy the following conditions:

- (a) They shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity; and
- (b) They shall subsequently provide satisfactory evidence to the Council that:
 - (i) The group has the organization necessary to implement a common coffee policy and that they have the means of complying, together with the other parties to the group, with their obligations under this Agreement; and that either
 - (ii) They have been recognised as a group in a previous International Coffee Agreement; or
 - (iii) They have a common or coordinated commercial and economic policy in relation to coffee and a coordinated monetary and financial policy, as well as the organs necessary to implement such policies, so that the Council is satisfied that the Member group is able to comply with the group obligations involved.

(2) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member in relation to matters arising under the following provisions:

- (a) Articles 11 and 12 and paragraph (1) of Article 20;
- (b) Articles 50 and 51; and
- (c) Article 67.

(3) The Contracting Parties and designated territories joining as a Member group shall specify the Government or organization which will represent them in the Council on matters arising under this Agreement other than those specified in paragraph (2) of this Article.

(4) The voting rights of the Member group shall be as follows:

- (a) The Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic

votes shall be attributed to and cast by the Government or organization representing the group; and

- (b) In the event of a vote on any matters arising under the provisions of paragraph (2) of this Article, the parties to the Member group may cast separately the votes attributed to them under the provisions of paragraphs (3) and (4) of Article 13 as if each were an individual Member of the Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(5) Any Contracting Party or designated territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt of the notification by the Council. If a party to a Member group withdraws from that group or ceases to participate in the Organization, the remaining parties to the group may apply to the Council to maintain the group; the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as this Agreement remains in force, again become a party to a group.

Article 7. SUBSEQUENT GROUP MEMBERSHIP

Two or more exporting Members may, at any time after this Agreement has entered into force, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration and have provided satisfactory evidence in accordance with the requirements of paragraph (1) of Article 6. Upon such approval, the Member group shall be subject to the provisions of paragraphs (2), (3), (4) and (5) of that Article.

CHAPTER IV. ORGANIZATION AND ADMINISTRATION

Article 8. SEAT AND STRUCTURE OF THE INTERNATIONAL COFFEE ORGANIZATION

(1) The International Coffee Organization established under the 1962 Agreement shall continue in being to administer the provisions and supervise the operation of this Agreement.

(2) The seat of the Organization shall be in London unless the Council by a distributed two-thirds majority vote decides otherwise.

(3) The Organization shall function through the International Coffee Council, the Executive Board, the Executive Director and the staff.

Article 9. COMPOSITION OF THE INTERNATIONAL COFFEE COUNCIL

(1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.

(2) Each Member shall appoint one representative on the Council and, if it so desires, one or more alternates. A Member may also designate one or more advisers to its representative or alternates.

Article 10. POWERS AND FUNCTIONS OF THE COUNCIL

(1) All powers specifically conferred by this Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of this Agreement.

(2) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial and staff regulations of the Organization, as are necessary to carry out the provisions of this Agreement and are consistent therewith. The Council may, in its rules of procedure, provide the means whereby it may, without meeting, decide specific questions.

(3) The Council shall also keep such records as are required to perform its functions under this Agreement and such other records as it considers desirable.

Article 11. ELECTION OF THE CHAIRMAN AND VICE-CHAIRMEN OF THE COUNCIL

(1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman.

(2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members or from among the representatives of importing Members and the second and the third Vice-Chairmen shall be elected from among representatives of the other category of Member. These offices shall alternate each coffee year between the two categories of Member.

(3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His alternate will in such case exercise the voting rights of the Member.

Article 12. SESSIONS OF THE COUNCIL

As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions should it so decide. Special sessions shall also be held at the request of the Executive Board, of any five Members, or of a Member or Members having at least 200 votes. Notice of sessions shall be given at least 30 days in advance except in cases of emergency. Sessions shall be held at the seat of the Organization, unless the Council decides otherwise.

Article 13. VOTES

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Member — that is, exporting and importing Members, respectively — as provided for in the following paragraphs of this Article.

(2) Each Member shall have five basic votes, provided that the total number of basic votes within each category of Member does not exceed 150. Should there be more than 30 exporting Members or more than 30 importing Members, the number of basic votes for each Member within that category of membership shall be adjusted to keep the number of basic votes for each category of Member within the maximum of 150.

(3) Exporting Members listed in Annex 2 shall, in addition to the basic votes, have the number of votes attributed to them in column (2) of that Annex. If any exporting Member referred to in this paragraph elects to have a basic quota under the provisions of paragraph (3) of Article 31, the provisions of this paragraph shall cease to apply to it.

(4) The remaining votes of exporting Members shall be divided among those Members having a basic quota in proportion to the average volume of their respective exports of coffee to importing Members in the preceding four calendar years.

(5) The remaining votes of importing Members shall be divided among those Members in proportion to the average volume of their respective imports of coffee in the preceding four calendar years.

(6) The distribution of votes shall be determined by the Council in accordance with the provisions of this Article at the beginning of each coffee year and shall remain in effect during that year, except as provided for in paragraph (7) of this Article.

(7) The Council shall provide for the redistribution of votes in accordance with the provisions of this Article whenever there is a change in the membership of the Organization or if the voting rights of a Member are suspended or regained under the provisions of Articles 26, 42, 45, 47, 55 or 58.

(8) No Member shall hold more than 400 votes.

(9) There shall be no fractional votes.

Article 14. VOTING PROCEDURE OF THE COUNCIL

(1) Each Member shall be entitled to cast the number of votes it holds and shall not be entitled to divide its votes. However, a Member may cast differently any votes which it holds under the provisions of paragraph (2) of this Article.

(2) Any exporting Member may authorise any other exporting Member, and any importing Member may authorise any other importing Member, to represent its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (8) of Article 13 shall not apply in this case.

Article 15. DECISIONS OF THE COUNCIL

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided for in this Agreement.

(2) The following procedure shall apply with respect to any decision by the Council which under the provisions of this Agreement requires a distributed two-thirds majority vote:

(a) If a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;

(b) If a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less exporting or two or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;

(c) If a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting Member or one importing Member, the proposal shall be considered adopted; and

(d) If the Council fails to put a proposal to a further vote, it shall be considered rejected.

(3) Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

Article 16. COMPOSITION OF THE BOARD

(1) The Executive Board shall consist of eight exporting Members and eight importing Members elected for each coffee year in accordance with the provisions of Article 17. Members may be re-elected.

(2) Each Member of the Board shall appoint one representative and, if it so desires, one or more alternates. Each Member may also designate one or more advisers to its representative or alternates.

(3) The Executive Board shall have a Chairman and Vice-Chairman who shall be elected by the Council for each coffee year and may be re-elected. Neither the Chairman nor a Vice-Chairman acting as Chairman shall have the right to vote. If a representative is elected Chairman or if a Vice-Chairman is acting as Chairman, his alternate will have the right to vote in his place. As a general rule, the Chairman and the Vice-Chairman for each coffee year shall be elected from among the representatives of the same category of membership.

(4) The Board shall normally meet at the seat of the Organization but may meet elsewhere.

Article 17. ELECTION OF THE BOARD

(1) The exporting and the importing Members of the Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the provisions of the following paragraphs of this Article.

(2) Each Member shall cast for a single candidate all the votes to which it is entitled under the provisions of Article 13. A Member may cast for another candidate any votes which it holds under the provisions of paragraph (2) of Article 14.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If, under the provisions of paragraph (3) of this Article, less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot the minimum number of votes required for election shall be successively diminished by five until eight candidates are elected.

(5) Any Member which did not vote for any of the Members elected shall assign its votes to one of them, subject to the provisions of paragraphs (6) and (7) of this Article.

(6) A Member shall be deemed to have received the number of votes cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member exceed 499, Members which voted for or assigned their votes to such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or re-assign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

Article 18. COMPETENCE OF THE BOARD

(1) The Board shall be responsible to and work under the general direction of the Council.

(2) The Council may, by a distributed two-thirds majority vote, delegate to the Board the exercise of any or all of its powers other than the following:

- (a) Approval of the Administrative Budget and assessment of contributions under the provisions of Article 25;
- (b) Suspension of the voting rights of a Member under the provisions of Article 45 or 58;
- (c) Decisions on disputes under the provisions of Article 58;
- (d) Establishment of conditions for accession under the provisions of Article 62;
- (e) A decision to exclude a Member under the provisions of Article 66;
- (f) A decision concerning the renegotiation, extension or termination of this Agreement under the provisions of Article 68; and
- (g) Recommendation of amendments to Members under the provisions of Article 69.

(3) The Council may, by a distributed simple majority vote, at any time revoke any powers which have been delegated to the Board.

Article 19. VOTING PROCEDURE OF THE BOARD

(1) Each Member of the Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 17. Voting by proxy shall not be allowed. A Member of the Board shall not be entitled to divide its votes.

(2) Any decision taken by the Board shall require the same majority as such decision would require if taken by the Council.

Article 20. QUORUM FOR THE COUNCIL AND THE BOARD

(1) The quorum for any meeting of the Council shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes. If there is no quorum at the time appointed for the commencement of any Council meeting, the Chairman of the Council may decide to postpone the opening time of the meeting for at least three hours. If there is no quorum at the new time set, the Chairman may again defer the opening time of the Council meeting for at least a further three hours. This procedure may be repeated until a quorum is present at the appointed time. Representation in accordance with the provisions of paragraph (2) of Article 14 shall be considered as presence.

(2) The quorum for any meeting of the Board shall be the presence of a majority of the Members representing a distributed two-thirds majority of the total votes.

Article 21. THE EXECUTIVE DIRECTOR AND THE STAFF

(1) The Council shall appoint the Executive Director on the recommendation of the Board. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar intergovernmental organizations.

(2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of this Agreement.

(3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.

(4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, the coffee trade or the transportation of coffee.

(5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

Article 22. COOPERATION WITH OTHER ORGANIZATIONS

The Council may make arrangements for consultation and cooperation with the United Nations and its specialised agencies and with other appropriate intergovernmental organizations. Such arrangements may include financial arrangements which the Council considers appropriate for achieving the objectives of the Agreement. The Council may invite these organizations and any organizations concerned with coffee to send observers to its meetings.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 23. PRIVILEGES AND IMMUNITIES

(1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of representatives of Members while in the territory of the United Kingdom of Great Britain and Northern Ireland for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as the host Government) and the Organization on 28 May 1969.¹

(3) The Headquarters Agreement referred to in paragraph (2) of this Article shall be independent of this Agreement. It shall however terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event of the headquarters of the Organization being moved from the territory of the host Government; or
- (c) In the event of the Organization ceasing to exist.

(4) The Organization may conclude with one or more other Members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

(5) The Governments of Member countries other than the host Government shall grant the Organization the same facilities in respect of currency or exchange restrictions, maintenance of bank accounts and transfer of monies, as are accorded to the specialised agencies of the United Nations.

¹ United Nations, *Treaty Series*, vol. 700, p. 97.

CHAPTER VI. FINANCE

Article 24. FINANCE

(1) The expenses of delegations to the Council, representatives on the Board and representatives on any of the committees of the Council or the Board shall be met by their respective Governments.

(2) The other expenses necessary for the administration of this Agreement shall be met by annual contributions from the Members assessed in accordance with the provisions of Article 25. However, the Council may levy fees for specific services.

(3) The financial year of the Organization shall be the same as the coffee year.

Article 25. DETERMINATION OF THE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

(1) During the second half of each financial year, the Council shall approve the Administrative Budget of the Organization for the following financial year and shall assess the contributions of each Member to that Budget.

(2) The contribution of each Member to the Budget for each financial year shall be in the proportion which the number of its votes at the time the Budget for that financial year is approved bears to the total votes of all the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (6) of Article 13 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without regard to the suspension of the voting rights of any Member or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

Article 26. PAYMENT OF CONTRIBUTIONS

(1) Contributions to the Administrative Budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the Administrative Budget within six months of the date on which the contribution is due, both its voting rights in the Council and its right to have its votes cast in the Board shall be suspended until such contribution has been paid. However, unless the Council by a distributed two-thirds majority vote so decides, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under this Agreement.

(3) Any Member whose voting rights have been suspended either under the provisions of paragraph (2) of this Article or under the provisions of Article 42, 45, 47, 55 or 58 shall nevertheless remain responsible for the payment of its contribution.

Article 27. AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year, an independently audited statement of the Organization's receipts and expenditures during that financial year shall be presented to the Council for approval and publication.

CHAPTER VII. REGULATION OF EXPORTS AND IMPORTS

Article 28. GENERAL PROVISIONS

(1) All decisions of the Council under the provisions of this Chapter shall be adopted by a distributed two-thirds majority vote.

(2) The word "annual" in this Chapter shall mean any period of 12 months established by the Council. However, the Council may adopt procedures for applying the provisions of this Chapter for a period longer than 12 months.

Article 29. MARKETS SUBJECT TO QUOTA

For the purpose of this Agreement, the world coffee market shall be divided into Member quota and non-member non-quota markets.

Article 30. BASIC QUOTAS

(1) Each exporting Member shall, subject to the provisions of Articles 31 and 32, be entitled to a basic quota. The basic quotas shall, subject to the provisions of paragraph (1) of Article 35, be used for the distribution of the fixed part of the annual quota in accordance with the provisions of paragraph (2) of that Article.

(2) Not later than 30 September 1984, the Council shall set the basic quotas for a period of not less than two years with effect from 1 October 1984. Before the completion of this period the Council shall, if necessary, set the basic quotas for the remainder of the life of the Agreement.

(3) If the Council fails to set basic quotas in accordance with the provisions of paragraph (2) of this Article and unless it decides otherwise quotas shall be suspended notwithstanding the provisions of Article 33.

(4) Quotas may be reintroduced at any time after their suspension under the provisions of paragraph (3) of this Article as soon as the Council has set the basic quotas in accordance with the provisions of paragraph (2) of this Article provided that the relevant price conditions referred to in Article 33 are met.

(5) The provisions of this Article shall apply to Angola under the conditions set out in Annex 1.

Article 31. EXPORTING MEMBERS EXEMPT FROM BASIC QUOTAS

(1) The Members listed in Annex 2, excluding Burundi and Rwanda, shall together have an export quota corresponding to 4.2 percent of the global annual quota set by the Council under the provisions of Article 34.

(2) The quota referred to in paragraph (1) of this Article shall be distributed among the Members listed in Annex 2 in accordance with the percentages shown in column (1) of that Annex.

(3) Any exporting Member listed in Annex 2 may at any time request the Council to establish a basic quota for it. In the event that a basic quota is established for one of these countries the percentage indicated in paragraph (1) of this Article shall be decreased proportionally.

(4) If an exporting country accedes to the Agreement and is subject to the provisions of this Article, the Council shall allocate a quota to the Member and the percentage referred to in paragraph (1) of this Article shall be increased proportionally.

(5) Of the Members listed in Annex 2 only those with annual quotas above 100,000 bags shall be subject to the provisions of Articles 36 and 37.

(6) Burundi and Rwanda shall each have the following annual export quotas:

(a) For coffee year 1983/84: 450,000 bags;

(b) For subsequent coffee years during the lifetime of the present Agreement: 470,000 bags.

(7) Whenever the Council sets basic quotas in accordance with the provisions of paragraph (2) of Article 30, the percentage referred to in paragraph (1) and the amount shown in sub-paragraph (b) of paragraph (6) of this Article shall be reviewed and may be modified.

(8) Subject to the provisions of Articles 6 and 41, shortfalls declared by exporting Members listed in Annex 2 shall be distributed *pro rata* to their annual quotas among those other Members listed in Annex 2 able and prepared to export the amount of the shortfalls.

Article 32. PROVISIONS FOR THE ADJUSTMENT OF BASIC QUOTAS

(1) If an importing country which was neither a Contracting Party to the International Coffee Agreement 1976 nor to the International Coffee Agreement 1976 as Extended becomes a Member of the Organization, the Council shall adjust the basic quotas resulting from the application of the provisions of Article 30.

(2) The adjustment referred to in paragraph (1) of this Article shall take into account either the average exports of individual exporting Members to the importing country concerned during the period 1976 to 1982 or the proportionate share of individual exporting Members in the average imports of that country during the same period.

(3) The Council shall approve the data to be used as a basis for the calculations necessary for the adjustment of basic quotas, as well as the criteria to be followed for the purpose of applying the provisions of this Article.

Article 33. PROVISIONS FOR THE CONTINUATION, SUSPENSION AND REINTRODUCTION OF QUOTAS

(1) If the Council fails to establish the conditions for the operation of the quota system under the relevant Articles of this Chapter and unless it decides otherwise, quotas shall continue in effect at the commencement of a coffee year if the fifteen-day moving average of the composite indicator price is at or below the highest price for the upward adjustment of quotas in the price range established by the Council for the preceding coffee year under the provisions of Article 38.

(2) Unless the Council decides otherwise, quotas shall be suspended as soon as either of the following conditions is fulfilled:

(a) The fifteen-day moving average of the composite indicator price remains, during 30 consecutive market days, 3.5 percent or more above the highest price for the upward adjustment of quotas in the price range in effect provided that all *pro rata* upward adjustments to the global annual quota established by the Council have already been applied; or

(b) The fifteen-day moving average of the composite indicator price remains, during 45 consecutive market days, 3.5 percent or more above the highest price for the upward adjustment of quotas in the price range in effect and provided that any remaining upward adjustments are applied on the date on which the fifteen-day moving average reaches that price.

(3) If quotas are suspended under the provisions of paragraph (2) of this Article for more than 12 months the Council shall meet in order to review and possibly revise the price range or price ranges established under the provisions of Article 38.

(4) Unless the Council decides otherwise, quotas shall be reintroduced in accordance with the provisions of paragraph (6) of this Article if the fifteen-day moving average of the composite indicator price is at or below a price corresponding to the mid-point, increased by 3.5 percent, between the highest price for the upward adjustment of quotas and the lowest price for the downward adjustment of quotas in the most recent price range established by the Council.

(5) If quotas continue in effect under the provisions of paragraph (1) of this Article, the Executive Director shall immediately set a global annual quota on the basis of the disappearance of coffee in quota markets, estimated in accordance with the criteria established in Article 34. This quota shall be allocated to exporting Members in accordance with the provisions of Articles 31 and 35. Except as otherwise provided for in this Agreement, the quotas shall be fixed for a period of four quarters.

(6) Whenever the relevant price conditions referred to in paragraph (4) of this Article are met, quotas shall come into effect as soon as possible and in any event not later than the quarter following the fulfilment of the relevant price conditions. Except as otherwise provided for in this Agreement, the quotas shall be fixed for a period of four quarters. If the global annual and quarterly quotas have not previously been established by the Council, the Executive Director shall set a quota as provided for in paragraph (5) of this Article. This quota shall be allocated to exporting Members in accordance with the provisions of Articles 31 and 35.

(7) The Council shall be convened:

- (a) During the first quarter of the coffee year if quotas continue in effect in accordance with the provisions of paragraph (1) of this Article; and
- (b) During the first quarter following the reintroduction of quotas under the provisions of paragraph (4) of this Article.

The Council shall establish a price range or price ranges and review and, if necessary, revise quotas for such a period as it deems advisable, provided that this period does not exceed 12 months from the first day of the coffee year if quotas continue in effect or from the date on which the reintroduction of quotas takes place, whichever is relevant. If during the first quarter after the provisions of paragraphs (1) and (4) of this Article have been applied, the Council fails to establish a price range or price ranges and fails to agree on quotas the quotas set by the Executive Director shall be suspended.

Article 34. SETTING OF THE GLOBAL ANNUAL QUOTA

Subject to the provisions of Article 33, the Council shall, at its last regular session of the coffee year, set a global annual quota taking into account *inter alia* the following:

- (a) Estimated annual consumption of importing Members;
- (b) Estimated imports of Members from other importing Members and from non-member countries;
- (c) Estimated changes in the level of inventories in importing Member countries and in free ports;

- (d) Compliance with the provisions of Article 40 concerning shortfalls and their redistribution; and
- (e) For the reintroduction of quotas under the provisions of paragraph (4) of Article 33, exports of exporting Members to importing Members and to non-members during the twelve-month period preceding the reintroduction of quotas.

Article 35. ALLOCATION OF ANNUAL QUOTAS

(1) In the light of the decision taken under the provisions of Article 34 and after deducting the amount of coffee required to comply with the provisions of Article 31, the annual quotas of exporting Members entitled to a basic quota for coffee year 1983/84 shall be allocated to them in the proportions shown in Annex 3.

(2) With effect from 1 October 1984, annual quotas shall be allocated in fixed and variable parts to exporting Members entitled to a basic quota in the light of the decision taken under the provisions of Article 34 and after deducting the amount of coffee required to comply with the provisions of Article 31. The fixed part shall correspond to 70 percent of the global annual quota, as adjusted to comply with the provisions of Article 31, and shall be distributed among exporting Members in accordance with the provisions of Article 30. The variable part shall correspond to 30 percent of the global annual quota, as adjusted to comply with the provisions of Article 31. These proportions may be changed by the Council but the fixed part shall never be less than 70 percent. Subject to the provisions of paragraph (3) of this Article, the variable part shall be distributed among exporting Members in the proportion which the verified stocks of each exporting Member bears to the total verified stocks of all exporting Members having basic quotas, provided that, unless the Council establishes a different limit, no Member shall receive a share of the variable part of the quota in excess of 40 percent of the total volume of such variable part.

(3) The stocks to be taken into account for the purposes of this Article shall be those verified in accordance with the appropriate rules for the verification of stocks.

Article 36. QUARTERLY QUOTAS

(1) Immediately following the allocation of annual quotas under the provisions of paragraphs (1) and (2) of Article 35, and subject to the provisions of Article 31, the Council shall allocate quarterly quotas to each exporting Member for the purpose of assuring an orderly flow of coffee to world markets throughout the period for which quotas are set.

(2) Unless the Council decides otherwise, these quotas shall be normally 25 percent of the annual quota of each Member. The Council may authorise the alteration of the quarterly quotas of two or more Members provided that this does not alter the global quota for the quarter. If exports by any Member in one quarter are less than its quota for that quarter, the outstanding balance shall be added to its quota for the following quarter.

(3) The provisions of this Article shall also apply to the implementation of paragraphs (5) and (6) of Article 33.

(4) If, on account of exceptional circumstances, an exporting Member considers that the limitation provided for in paragraph (2) of this Article would be likely to cause serious harm to its economy, the Council may, at the request of that Member, take appropriate action under the provisions of Article 56. The Member concerned must furnish evidence of harm and provide adequate guarantees concern-

ing the maintenance of price stability. The Council shall not, however, in any event, authorise a Member to export more than 35 percent of its annual quota in the first quarter, 65 percent in the first two quarters, and 85 percent in the first three quarters.

Article 37. ADJUSTMENT OF ANNUAL AND QUARTERLY QUOTAS

(1) If market conditions so require, the Council may vary the annual and quarterly quotas allocated under the provisions of Articles 33, 35 and 36. Subject to the provisions of paragraphs (1) and (2) of Article 35 and except as provided for in Article 31 and paragraph (3) of Article 39, the quotas of each exporting Member shall be varied by the same percentage.

(2) Notwithstanding the provisions of paragraph (1) of this Article, the Council may, if it finds the market situation so requires, make adjustments among the current and remaining quarterly quotas of exporting Members without, however, altering the annual quotas.

Article 38. PRICE MEASURES

(1) The Council shall establish a system of indicator prices which shall provide for a daily composite indicator price.

(2) On the basis of such a system, the Council may establish price ranges and price differentials for the principal groups of coffee and a composite price range.

(3) In establishing and adjusting any price range for the purposes of this Article, the Council shall take into consideration the prevailing level and trend of coffee prices including the influence thereon of:

- The levels and trends of consumption and production as well as stocks in importing and exporting countries;
- Changes in the world monetary system;
- The trend of world inflation or deflation; and
- Any other factors which might affect the achievement of the objectives set out in this Agreement.

The Executive Director shall supply the data necessary to permit the Council to give due consideration to the foregoing elements.

Article 39. ADDITIONAL MEASURES FOR THE ADJUSTMENT OF QUOTAS

(1) If quotas are in effect, the Council shall be convened in order to establish a system for the *pro rata* adjustment of quotas in response to movements in the composite indicator price, as provided for in Article 38.

(2) Such a system shall include provisions regarding price ranges, the number of market days over which counts shall be held and the number and size of adjustments.

(3) The Council may establish a system for adjusting quotas in response to movements in the prices of the principal groups of coffee. The Council shall undertake a study of the feasibility of such a system. The Council shall decide whether to apply such a system during coffee year 1983/84. Similarly, the Council shall decide whether to apply such a system whenever it establishes a composite indicator price range under the provisions of paragraph (1) of this Article.

Article 40. SHORTFALLS AND UNDERSHIPMENTS

(1) When quotas are in force at the beginning of a coffee year each exporting Member shall declare any anticipated shortfall from its export entitlement in order to permit redistribution in the same coffee year among exporting Members able and prepared to export the amount of the shortfalls. An equivalent amount to any shortfall not declared by the sixth month of the coffee year and therefore not redistributed during the same coffee year shall be added to the quota for the following year and distributed only to those Members which did not have undeclared shortfalls.

(2) Special provisions may be established when quotas are introduced in the course of a coffee year.

(3) Before the end of coffee year 1983/84 the Council shall make rules for the purposes of this Article, in order to enforce declaration and redistribution of shortfalls and identification of undershipments.

Article 41. EXPORT ENTITLEMENT OF A MEMBER GROUP

If two or more Members form a Member group in accordance with the provisions of Article 6 or 7, the basic quotas or the export entitlements, as the case may be, of those Members shall be added together and the combined total treated as a single basic quota or a single export entitlement for the purposes of this Chapter.

Article 42. COMPLIANCE WITH QUOTAS

(1) Exporting Members shall adopt the measures required to ensure full compliance with all provisions of this Agreement relating to quotas. In addition to any measures the Member itself may take, the Council may require such Member to adopt additional measures for the effective implementation of the quota system provided for in this Agreement.

(2) Exporting Members shall not exceed the annual and quarterly quotas allocated to them.

(3) If an exporting Member exceeds its quota for any quarter, the Council shall deduct from one or more of its subsequent quotas a quantity equal to 110 percent of that excess.

(4) If an exporting Member for the second time exceeds its quarterly quota, the Council shall make the same deduction as that provided for in paragraph (3) of this Article.

(5) If an exporting Member for a third or subsequent time exceeds its quarterly quota, the Council shall make the same deduction as provided for in paragraph (3) of this Article and the voting rights of the Member shall be suspended until such time as the Council decides whether to exclude such Member from the Organization under the provisions of Article 66.

(6) The deductions provided for in paragraphs (3), (4) and (5) of this Article shall be deemed to be shortfalls for the purposes of paragraph (1) of Article 40.

(7) The Council shall apply the provisions of paragraphs (1) to (5) of this Article as soon as the necessary information is available.

Article 43. CERTIFICATES OF ORIGIN AND OTHER FORMS OF CERTIFICATES

(1) Every export of coffee by a Member shall be covered by a valid Certificate of Origin. Certificates of Origin shall be issued, in accordance with rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization.

(2) If quotas are in effect, every re-export of coffee by a Member shall be covered by a valid Certificate of Re-export. Certificates of Re-export shall be issued, in accordance with rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization, and shall certify that the coffee in question was imported in accordance with the provisions of this Agreement.

(3) The rules referred to in this Article shall contain provisions which will permit their application to groups of importing Members forming a customs union.

(4) The Council may make rules governing the printing, validation, issuing and use of Certificates and may adopt measures to issue coffee export stamps against payment of a fee to be determined by the Council. The affixing of such stamps to Certificates of Origin may be one of the means prescribed for the validation of such Certificates. The Council may make similar arrangements for the validation of other forms of Certificates and for the issuing of other forms of coffee stamps on conditions to be determined.

(5) Each Member shall notify the Organization of the government or non-government agency which is to perform the functions specified in paragraphs (1) and (2) of this Article. The Organization shall specifically approve a non-government agency upon submission by the Member of satisfactory evidence of the agency's ability and willingness to fulfil the Member's responsibilities in accordance with the rules and regulations established under the provisions of this Agreement. The Council may at any time, for cause, declare a particular non-government agency to be no longer acceptable to it. The Council shall, either directly or through an internationally recognised world-wide organization, take all necessary steps so that at any time it will be able to satisfy itself that all forms of Certificates are being issued and used correctly and to ascertain the quantities of coffee which have been exported by each Member.

(6) A non-government agency approved as a certifying agency under the provisions of paragraph (5) of this Article shall keep records of the Certificates issued and the basis for their issue, for a period of not less than four years. In order to obtain approval as a certifying agency under the provisions of paragraph (5) of this Article, a non-government agency must previously agree to make such records available for examination by the Organization.

(7) If quotas are in effect Members shall, subject to the provisions of Article 44 and those of paragraphs (1) and (2) of Article 45, prohibit the import of any shipment of coffee which is not accompanied by a valid Certificate in the appropriate form issued in accordance with rules established by the Council.

(8) Small quantities of coffee in such forms as the Council may determine, or coffee for direct consumption on ships, aircraft and other international carriers, shall be exempt from the provisions of paragraphs (1) and (2) of this Article.

(9) Notwithstanding the provisions of paragraph (5) of Article 2 and of paragraphs (2) and (7) of this Article the Council may require Members to apply the provisions of these paragraphs when quotas are not in effect.

(10) The Council shall make rules concerning the effect of the introduction of quotas or adjustments thereto on contracts entered into prior to such introduction or adjustment.

Article 44. EXPORTS NOT CHARGED TO QUOTAS

(1) As provided for in Article 29, exports to countries not party to this Agreement shall not be charged to quotas. The Council may make rules governing, *inter*

alia, the conduct and supervision of this trade, the treatment of, and the penalties for, diversions and re-exports from non-member to Member countries and the documents required to cover exports to both Member and non-member countries.

(2) Exports of coffee beans as raw material for industrial processing for any purposes other than human consumption as a beverage or foodstuff shall not be charged to quotas, provided that the Council is satisfied from information supplied by the exporting Member that the coffee beans are in fact used for such other purposes.

(3) The Council may, at the request of an exporting Member, decide that exports of coffee made by that Member for humanitarian or other non-commercial purposes shall not be charged to its quota.

Article 45. REGULATION OF IMPORTS

(1) To prevent non-member countries from increasing their exports at the expense of exporting Members, each Member shall, whenever quotas are in effect, limit its annual imports of coffee from non-member countries which were not Contracting Parties to the International Coffee Agreement 1968 to an amount equal to the annual average of its imports of coffee from non-member countries from either calendar year 1971 to calendar year 1974 inclusive, or from calendar year 1972 to calendar year 1974 inclusive. If a non-member country becomes a party to the Agreement the limitation of each Member in respect of the annual limitation of coffee from non-member countries shall be adjusted accordingly. The adjusted limitation shall apply from the following coffee year onwards.

(2) When quotas are in effect, Members shall also limit their annual imports of coffee from each non-member which was a Contracting Party to the International Coffee Agreement 1976 or the International Coffee Agreement 1976 as Extended to a quantity not greater than a percentage of the average annual imports from that non-member during coffee years 1976/77 to 1981/82. In coffee year 1983/84 this percentage shall be 70 percent and in coffee years 1984/85 to 1988/89 this percentage shall correspond to the proportion which the fixed part bears to the global annual quota under the provisions of paragraph (2) of Article 35.

(3) The Council shall revise the quantitative limitations resulting from the application of the provisions of paragraph (1) of this Article prior to the end of coffee year 1983/84 taking into account more recent reference years than those referred to in that paragraph.

(4) The obligations established in the preceding paragraphs of this Article shall not derogate from any conflicting bilateral or multilateral obligations which importing Members have entered into with non-member countries prior to the entry into force of this Agreement, provided that any importing Member which has such conflicting obligations shall carry them out in such a way as to minimise any conflict with the obligations established in the preceding paragraphs. Such Member shall take steps as soon as possible to bring its obligations into harmony with the provisions of paragraphs (1) and (2) of this Article and shall inform the Council of the details of the conflicting obligations as well as of the steps taken to minimise or eliminate the conflict.

(5) If an importing Member fails to comply with the provisions of this Article the Council may suspend both its voting rights in the Council and its right to have its votes cast in the Board.

CHAPTER VIII. OTHER ECONOMIC PROVISIONS

Article 46. MEASURES RELATED TO PROCESSED COFFEE

(1) Members recognise the need of developing countries to broaden the base of their economies through, *inter alia*, industrialisation and the export of manufactured products, including the processing of coffee and the export of processed coffee.

(2) In this connection, Members shall avoid the adoption of governmental measures which could cause disruption to the coffee sector of other Members.

(3) Should a Member consider that the provisions of paragraph (2) of this Article are not being complied with, it should consult with the other Members concerned, having due regard to the provisions of Article 57. The Members concerned shall make every effort to reach amicable settlement on a bilateral basis. If these consultations do not lead to a mutually satisfactory solution, either party may bring the matter before the Council for consideration under the provisions of Article 58.

(4) Nothing in this Agreement shall prejudice the right of any Member to take measures to prevent or remedy disruption to its coffee sector by imports of processed coffee.

Article 47. PROMOTION

(1) Members undertake to encourage the consumption of coffee by every possible means.

(2) To achieve this purpose the Promotion Fund shall continue to operate. The Fund shall be administered by a Committee composed of all exporting Members.

(3) The Committee shall approve its own bye-laws by a two-thirds majority vote not later than 31 March 1984. All decisions of the Committee shall be taken by a two-thirds majority vote.

(4) The Committee shall determine in its bye-laws the ways and means in which assistance shall be given to exporting Members for the encouragement of their domestic consumption.

(5) The Committee in its bye-laws shall also provide for consultation on proposed promotion activities with the appropriate parties in the importing Member countries concerned.

(6) The Committee may establish a compulsory levy for exporting Members. Other Members may also participate in the financing of the Fund on terms to be approved by the Committee.

(7) The resources of the Fund shall be used solely to finance promotion campaigns, to sponsor research and studies related to the consumption of coffee and to cover the administrative expenditures incurred in carrying out such activities.

(8) The levy referred to in paragraph (6) of this Article shall be payable in U.S. dollars and shall be deposited in a special account which shall be at the disposal of the Committee and shall be designated the Promotion Fund Account.

(9) The levies established by the Committee shall be payable on the terms established for this purpose. Sanctions for the non-payment of levies shall be applied as follows:

- (a) If any Member remains in arrears for a period exceeding three months its voting rights in the Committee shall be suspended automatically;
- (b) If payment of the levy remains outstanding for six months the Member country concerned shall also lose its votes in the Executive Board and the Council; and

(c) If payment of the levy remains outstanding for longer than six months the Member country concerned shall be given an additional period of 45 days to settle its arrears. If the levy remains unpaid at the end of this additional period, the Executive Director shall withhold the export stamps corresponding to the quantity of coffee on which the unpaid levy is due and shall forthwith notify the Member concerned. The Executive Director shall report each such case to the Executive Board which may amend or cancel the action taken by the Executive Director. The Executive Director shall release such stamps as soon as the appropriate payment is made.

(10) The Committee shall approve promotion plans and programmes not less than six months before the date of their implementation. Should this not occur the uncommitted funds shall be returned to Member countries, unless the Committee decides otherwise.

(11) The Executive Director shall be the Chairman of the Committee and shall report periodically to the Council on activities relating to promotion.

Article 48. REMOVAL OF OBSTACLES TO CONSUMPTION

(1) Members recognise the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.

(2) Members recognise that there are at present in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular:

- (a) Import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of government monopolies and official purchasing agencies, and other administrative rules and commercial practices;
- (b) Export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
- (c) Internal trade conditions and domestic legal and administrative provisions which may affect consumption.

(3) Having regard to the objectives stated above and to the provisions of paragraph (4) of this Article, Members shall endeavour to pursue tariff reductions on coffee or to take other action to remove obstacles to increased consumption.

(4) Taking into account their mutual interest, Members undertake to seek ways and means by which the obstacles to increased trade and consumption referred to in paragraph (2) of this Article may be progressively reduced and eventually, wherever possible, eliminated, or by which the effects of such obstacles may be substantially diminished.

(5) Taking into account any commitments undertaken under the provisions of paragraph (4) of this Article, Members shall inform the Council annually of all measures adopted with a view to implementing the provisions of this Article.

(6) The Executive Director shall prepare periodically a survey of the obstacles to consumption to be reviewed by the Council.

(7) The Council may, in order to further the purposes of this Article, make recommendations to Members which shall report as soon as possible to the Council on the measures adopted with a view to implementing such recommendations.

Article 49. MIXTURES AND SUBSTITUTES

(1) Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of 90 percent green coffee as the basic raw material.

(2) The Council may request any Member to take the steps necessary to ensure observance of the provisions of this Article.

(3) The Executive Director shall submit to the Council a periodic report on compliance with the provisions of this Article.

Article 50. PRODUCTION POLICY

(1) To facilitate the achievement of the objectives set out in paragraph (1) of Article 1, exporting Members undertake to adopt and to implement a production policy.

(2) The Council shall, by a distributed two-thirds majority vote, establish procedures for coordinating the production policies referred to in paragraph (1) of this Article. These procedures may include appropriate measures for, or encouragement of, diversification, together with the means whereby Members may obtain both technical and financial assistance.

(3) The Council may establish a contribution payable by exporting Members which shall be used to permit the Organization to carry out appropriate technical studies for the purpose of assisting exporting Members to adopt the measures necessary to pursue an adequate production policy. Such contribution shall not exceed 2 US cents per bag exported to importing Member countries and shall be payable in convertible currency.

Article 51. POLICY RELATIVE TO COFFEE STOCKS

(1) To complement the provisions of Chapter VII and of Article 50, the Council shall, by a distributed two-thirds majority vote, establish a policy relating to coffee stocks in producing Member countries.

(2) The Council shall adopt measures to ascertain annually the volume of coffee stocks in the hands of individual exporting Members in accordance with the provisions of Article 35. The Members concerned shall facilitate this annual survey.

(3) Producing Members shall ensure that adequate facilities exist in their respective countries for the proper storage of coffee stocks.

(4) The Council shall undertake a study of the feasibility of supporting the objectives of this Agreement by an international stock arrangement.

Article 52. CONSULTATION AND COOPERATION WITH THE TRADE

(1) The Organization shall maintain close liaison with appropriate non-governmental organizations concerned with international commerce in coffee, and with experts in coffee matters.

(2) Members shall conduct their activities within the framework of this Agreement in a manner consonant with established trade channels and shall refrain from discriminatory sales practices. In carrying out these activities they shall endeavour to take due account of the legitimate interests of the coffee trade.

Article 53. INFORMATION

(1) The Organization shall act as a centre for the collection, exchange and publication of:

- (a) Statistical information on world production, prices, exports and imports, distribution and consumption of coffee; and
- (b) In so far as is considered appropriate, technical information on the cultivation, processing and utilisation of coffee.

(2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on coffee production, production trends, exports and imports, distribution, consumption, stocks, prices and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. Members shall furnish information requested in as detailed and accurate a manner as is practicable.

(3) If a Member fails to supply or finds difficulty in supplying within a reasonable time statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

(4) In addition to the measures provided for in paragraph (3) of this Article, the Executive Director may, after giving due notice and unless the Council decides otherwise, withhold the release of coffee stamps or other equivalent export authorisations as provided for in Article 43.

Article 54. STUDIES

(1) The Council may promote studies concerning the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, the opportunities for expansion of coffee consumption for traditional and possible new uses and the effects of the operation of this Agreement on producers and consumers of coffee, including their terms of trade.

(2) The Organization may study the practicability of establishing minimum standards for exports of coffee from producing Members.

Article 55. SPECIAL FUND

(1) A special fund shall be established to permit the Organization to adopt and finance any additional measures required to implement provisions of this Agreement relevant to its operation, in particular the verification of stocks provided for in paragraph (2) of Article 51.

(2) Payments to the Fund shall consist of contributions payable by exporting Members pro rata to their exports to importing Members.

(3) The Executive Director shall, at the same time as he submits the Administrative Budget referred to in Article 25, submit a plan of activities to be financed by the Fund, together with the corresponding Budget which shall be approved by exporting Members by a two-thirds majority vote.

(4) The contribution payable by each exporting Member shall be assessed on the basis of the Budget of the Special Fund, shall be payable in US dollars and shall become due on the same date as contributions to the Administrative Budget.

(5) The Fund shall be managed and administered by a Committee composed of the exporting Members of the Executive Board in cooperation with the Executive Director and shall be subject to an independent annual audit as required for the accounts of the Organization under the provisions of Article 27.

(6) The contributions assessed in accordance with the provisions of paragraph (4) of this Article shall be payable on the terms established by the Committee for this purpose. Sanctions for the non-payment of the contributions shall be applied as follows:

- (a) If any Member remains in arrears for a period exceeding three months its voting rights in the Committee shall be suspended automatically;
- (b) If payment of the contribution remains outstanding for six months the Member concerned shall also lose its votes in the Executive Board and the Council; and
- (c) If payment of the contribution remains outstanding for longer than six months the Member concerned shall be given an additional period of 45 days to settle its arrears. If the contribution remains unpaid at the end of this additional period, the Executive Director shall withhold the export stamps corresponding to the quantity of coffee on which the unpaid contribution is due and shall forthwith notify the Member concerned. The Executive Director shall report each such case to the Executive Board which may amend or cancel the action taken by the Executive Director. The Executive Director shall release such stamps as soon as the appropriate payment is made.

Article 56. WAIVER

(1) The Council may, by a distributed two-thirds majority vote, relieve a Member of an obligation on account of exceptional or emergency circumstances, *force majeure*, constitutional obligations or international obligations under the United Nations Charter for territories administered under the trusteeship system.

(2) The Council, in granting a waiver to a Member, shall state explicitly the terms and conditions on which and the period for which the Member is relieved of such obligation.

(3) Unless the Council decides otherwise, if a waiver brings about an increase in the annual export entitlement of the Member concerned the annual quotas of all other exporting Members entitled to a basic quota shall be adjusted *pro rata* so that the global annual quota remains unaltered.

(4) The Council shall not consider a request for a waiver of quota obligations solely on the basis of the existence in the Member country making the request, in one or more years, of an exportable production in excess of its permitted exports or which is the consequence of the Member having failed to comply with the provisions of Articles 50 and 51.

(5) The Council may make rules concerning the procedures for the granting of waivers and the criteria for so doing.

CHAPTER IX. CONSULTATIONS, DISPUTES AND COMPLAINTS

Article 57. CONSULTATIONS

Each Member shall accord sympathetic consideration to, and shall afford adequate opportunity for, consultation regarding such representations as may be made by another Member with respect to any matter relating to this Agreement. In the

course of such consultation, on request by either party and with the consent of the other, the Executive Director shall establish an independent panel which shall use its good offices with a view to conciliating the parties. The costs of the panel shall not be chargeable to the Organization. If a party does not agree to the establishment of a panel by the Executive Director, or if the consultation does not lead to a solution, the matter may be referred to the Council in accordance with the provisions of Article 58. If the consultation does lead to a solution, it shall be reported to the Executive Director who shall distribute the report to all Members.

Article 58. DISPUTES AND COMPLAINTS

(1) Any dispute concerning the interpretation or application of this Agreement which is not settled by negotiation shall, at the request of any Member party to the dispute, be referred to the Council for decision.

(2) In any case where a dispute has been referred to the Council under the provisions of paragraph (1) of this Article, a majority of Members, or Members holding not less than one-third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.

(3) (a) Unless the Council unanimously agrees otherwise, the panel shall consist of:

- (i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
- (ii) Two such persons nominated by the importing Members; and
- (iii) A chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Organization.

(4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

(5) The Council shall rule on any dispute brought before it within six months of submission of such dispute for its consideration.

(6) Any complaint that any Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council which shall make a decision on the matter.

(7) No Member shall be found to have been in breach of its obligations under this Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of its obligations under this Agreement shall specify the nature of the breach.

(8) If the Council finds that a Member is in breach of its obligations under this Agreement, it may, without prejudice to other enforcement measures provided for in other Articles of this Agreement, by a distributed two-thirds majority vote, suspend such Member's voting rights in the Council and its right to have its votes cast in the

Board until it fulfils its obligations, or the Council may decide to exclude such Member from the Organization under the provisions of Article 66.

(9) A Member may seek the prior opinion of the Executive Board in a matter of dispute or complaint before the matter is discussed by the Council.

CHAPTER X. FINAL PROVISIONS

Article 59. SIGNATURE

This Agreement shall be open for signature at the United Nations headquarters from 1 January 1983 until and including 30 June 1983 by Contracting Parties to the International Coffee Agreement 1976 or the International Coffee Agreement 1976 as Extended and Governments invited to the sessions of the International Coffee Council convened for the purpose of negotiating this Agreement.

Article 60. RATIFICATION, ACCEPTANCE, APPROVAL

(1) This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

(2) Except as provided for in Article 61, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 30 September 1983. However, the Council may grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

Article 61. ENTRY INTO FORCE

(1) This Agreement shall enter into force definitively on 1 October 1983 if by that date Governments representing at least 20 exporting Members holding at least 80 percent of the votes of the exporting Members and at least 10 importing Members holding at least 80 percent of the votes of the importing Members, calculated as at 30 September 1983, have deposited their instruments of ratification, acceptance or approval. Alternatively, it shall enter into force definitively at any time after 1 October 1983 if it is provisionally in force in accordance with the provisions of paragraph (2) of this Article and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance or approval.

(2) This Agreement may enter into force provisionally on 1 October 1983. For this purpose, a notification by a signatory Government or by any other Contracting Party to the International Coffee Agreement 1976 as Extended containing an undertaking to apply this Agreement provisionally and to seek ratification, acceptance or approval in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 30 September 1983, shall be regarded as equal in effect to an instrument of ratification, acceptance or approval. A Government which undertakes to apply this Agreement provisionally pending the deposit of an instrument of ratification, acceptance or approval shall be regarded as a provisional party thereto until it deposits its instrument of ratification, acceptance or approval, or until and including 31 December 1983 whichever is the earlier. The Council may grant an extension of the time within which any Government which is applying this Agreement provisionally may deposit its instrument of ratification, acceptance or approval.

(3) If this Agreement has not entered into force definitively or provisionally on 1 October 1983 under the provisions of paragraph (1) or (2) of this Article, those

Governments which have deposited instruments of ratification, acceptance, approval or accession or made notifications containing an undertaking to apply this Agreement provisionally and to seek ratification, acceptance or approval may, by mutual consent, decide that it shall enter into force among themselves. Similarly, if this Agreement has entered into force provisionally but has not entered into force definitively on 31 December 1983, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made the notifications referred to in paragraph (2) of this Article, may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

Article 62. ACCESSION

(1) The Government of any State member of the United Nations or of any of its specialised agencies may accede to this Agreement upon conditions which shall be established by the Council.

(2) Instruments of accession shall be deposited with the Secretary-General of the United Nations. The accession shall take effect upon deposit of the instrument.

Article 63. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

Article 64. EXTENSION TO DESIGNATED TERRITORIES

(1) Any Government may, at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is responsible; this Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under the provisions of Article 5 in respect of any of the territories for whose international relations it is responsible or which desires to authorise any such territory to become part of a Member group formed under the provisions of Article 6 or 7, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under the provisions of paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall cease to extend to the territory named in the notification. This Agreement shall cease to extend to such territory from the date of such notification.

(4) When a territory to which this Agreement has been extended under the provisions of paragraph (1) of this Article subsequently attains its independence, the Government of the new State may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, become a Contracting Party to this Agreement. The Council may grant an extension of the time within which such notification may be made.

Article 65. VOLUNTARY WITHDRAWAL

Any Contracting Party may withdraw from this Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.

Article 66. EXCLUSION

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by a distributed two-thirds majority vote, exclude such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, such Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a party to this Agreement.

*Article 67. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING
OR EXCLUDED MEMBERS*

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph (2) of Article 69, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has ceased to participate in this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be liable for payment of any part of the deficit, if any, of the Organization upon termination of this Agreement.

Article 68. DURATION AND TERMINATION

(1) This Agreement shall remain in force for a period of six years until 30 September 1989 unless extended under the provisions of paragraph (2) of this Article or terminated under the provisions of paragraph (3) of this Article.

(2) The Council may, at any time after 30 September 1987 by a vote of 58 percent of the Members having not less than a distributed majority of 70 percent of the total votes, decide either that this Agreement be renegotiated or that it be extended, with or without modification, for such period as the Council shall determine. Any Contracting Party which by the date on which such renegotiated or extended Agreement enters into force has not made a notification of acceptance of such renegotiated or extended Agreement to the Secretary-General of the United Nations, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall as of that date cease to participate in such Agreement.

(3) The Council may at any time, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate this Agreement. Termination shall take effect on such date as the Council shall decide.

(4) Notwithstanding the termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organiza-

tion, settlement of its accounts and disposal of its assets and shall have during that period such powers and functions as may be necessary for those purposes.

Article 69. AMENDMENT

(1) The Council may, by a distributed two-thirds majority vote, recommend an amendment of this Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 percent of the exporting countries holding at least 85 percent of the votes of the exporting Members, and from Contracting Parties representing at least 75 percent of the importing countries holding at least 80 percent of the votes of the importing Members. The Council shall fix a time within which Contracting Parties shall notify the Secretary-General of the United Nations of their acceptance of the amendment. If, on expiry of such time limit, the percentage requirements for the entry into effect of the amendment have not been met, the amendment shall be considered withdrawn.

(2) Any Contracting Party which has not notified acceptance of an amendment within the period fixed by the Council, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall cease to participate in this Agreement from the date on which such amendment becomes effective.

(3) The provisions of this Article shall not affect any power invested in the Council under this Agreement to revise any Annexes thereto.

Article 70. SUPPLEMENTARY AND TRANSITIONAL PROVISIONS

(1) This Agreement shall be considered as a continuation of the International Coffee Agreement 1976 as Extended.

(2) In order to facilitate the uninterrupted continuation of the International Coffee Agreement 1976 as Extended:

- (a) All acts by or on behalf of the Organization or any of its organs under the International Coffee Agreement 1976 as Extended, in effect on 30 September 1983, the terms of which do not provide for expiry on that date, shall remain in effect unless changed under the provisions of this Agreement; and
- (b) All decisions required to be taken by the Council during coffee year 1982/83 for application in coffee year 1983/84 shall be taken by the Council in coffee year 1982/83 and applied on a provisional basis as if this Agreement had already entered into force.

Article 71. AUTHENTIC TEXTS OF THE AGREEMENT

The texts of this Agreement in the English, French, Portuguese and Spanish languages shall all be equally authentic. The originals shall be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorised to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

ANNEX 1

PEOPLE'S REPUBLIC OF ANGOLA

1. Not later than 31 July of each year Angola shall notify the Executive Director of the amount of coffee it expects to have available for export during the following coffee year. The quota of Angola for that coffee year shall be the amount thus indicated provided that this amount does not exceed the export entitlement for Angola calculated on the basis of the application of the provisions of Articles 30 and 35 of the International Coffee Agreement 1976 and provided that the amount indicated by the Member is confirmed by the Executive Director.

2. The annual quota of Angola established under the provisions of paragraph 1 of this Annex shall be exempt from downward or upward adjustments of quota and shall be deducted from the global annual quota established by the Council under the provisions of Article 34 prior to the allocation of annual quotas to exporting Members entitled to a basic quota under the provisions of paragraphs (1) and (2) of Article 35.

3. If the amount of coffee declared by Angola to be available for export in a coffee year exceeds the quota to which it would have been entitled under the provisions of Articles 30 and 35 of the International Coffee Agreement 1976 the procedures provided for in this Annex shall be suspended. A basic quota shall be established for Angola and it shall be subject to all the provisions of the Agreement applicable to exporting Members entitled to a basic quota.

ANNEX 2

EXPORTING MEMBERS SUBJECT TO THE PROVISIONS OF ARTICLE 31

<i>Exporting Member</i>	<i>Percentage share¹</i>	<i>Number of votes in addition to basic votes²</i>
	<i>(1)</i>	<i>(2)</i>
TOTAL (a) with OAMCAF	<u>100.00</u>	<u>44</u>
(b) without OAMCAF	<u>70.62</u>	<u>35</u>
Bolivia	4.65	2
Burundi ³		7
Ghana	2.14	0
Guinea	4.25	2
Haiti	16.99	7
Jamaica	0.74	0
Liberia	5.52	2
Malawi	0.99	0
Nigeria	3.11	0
Panama	2.79	0
Paraguay	4.61	2
Rwanda ³		7
Sierra Leone	9.94	4
Sri Lanka	2.29	0
Thailand	4.44	2
Trinidad and Tobago	1.45	0
Venezuela	3.40	0
Zimbabwe	3.31	0

<i>Exporting Member</i>	<i>Percentage share¹</i>	<i>Number of votes in addition to basic votes²</i>
	<i>(1)</i>	<i>(2)</i>
OAMCAF	29.38	9
Benin	2.24	0
Central African Republic	11.32	4
Congo	1.70	0
Gabon	1.70	0
Togo	12.42	5

¹ Refers to Members to which the provisions of paragraph (2) of Article 31 apply.

² Refers to the provisions of paragraph (3) of Article 13.

³ See paragraph (6) of Article 31.

ANNEX 3

SHARE OF INDIVIDUAL MEMBERS IN THE GLOBAL QUOTA FOR EXPORTING MEMBERS ENTITLED TO A BASIC QUOTA IN COFFEE YEAR 1983/84

<i>Exporting Member</i>	<i>Percentage</i>
TOTAL	100.00
<i>Colombian Milds</i>	20.12
Colombia	16.28
Kenya	2.48
Tanzania	1.36
<i>Other Milds</i>	23.36
Costa Rica	2.16
Dominican Republic	0.95
Ecuador	2.17
El Salvador	4.48
Guatemala	3.47
Honduras	1.49
India	1.24
Mexico	3.65
Nicaragua	1.28
Papua New Guinea	1.16
Peru	1.31
<i>Brazilian and Other Arabicas</i>	33.45
Brazil	30.83
Ethiopia	2.62
<i>Robustas</i>	23.07
Indonesia	4.55
OAMCAF	11.96
Uganda	4.44
Zaire	2.12

Note: The Philippines as an exporting Member entitled to a basic quota shall have an annual quota in coffee year 1983/84 of 470,000 bags which shall be subject to any adjustments applied to the quotas of exporting Members entitled to a basic quota under the provisions of the Agreement.

ACCORD¹ INTERNATIONAL DE 1983 SUR LE CAFÉ

PRÉAMBULE

Les Gouvernements Parties au présent Accord,

Reconnaissant que le café revêt une importance exceptionnelle pour l'économie de nombreux pays qui dépendent dans une large mesure de ce produit pour leurs recettes d'exportation et par conséquent pour continuer leurs programmes de développement social et économique;

¹ Entré en vigueur à titre provisoire le 1^{er} octobre 1983 à l'égard des Etats et organisation suivants, le Secrétaire général de l'Organisation des Nations Unies ayant reçu au 30 septembre 1983* des instruments de ratification, d'acceptation et d'approbation de l'Accord (ou encore des instruments d'adhésion en vertu de la résolution n^o 324 du Conseil international du Café**) ou des notifications aux termes desquelles ils s'engagent à appliquer provisoirement cet Accord et à chercher à en obtenir la ratification, l'acceptation ou l'approbation, ces Etats et organisation représentant au moins 20 membres exportateurs et 10 membres importateurs des l'Organisation internationale du café détenant 80 p. 100 des voix dans leurs catégories respectives, calculé le 30 septembre 1983, conformément au paragraphe 2 de l'article 61 :

<i>Membre exportateur ou membre importateur</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) et d'adhésion (a) ou de la notification (n)</i>	<i>Membre exportateur ou membre importateur</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) et d'adhésion (a) ou de la notification (n)</i>
Allemagne, République fédérale d'	30 septembre 1983 n	Grèce	30 septembre 1983 n
Angola	28 septembre 1983 n	Guatemala	14 septembre 1983 n
Australie***	30 septembre 1983 a		22 septembre 1983
Belgique	28 septembre 1983 n	Guinée	26 août 1983 a
Bénin	29 septembre 1983 n	Haiti	28 septembre 1983 n
Bolivie	27 septembre 1983 n	Honduras	22 septembre 1983 n
Brésil	19 septembre 1983 n	Inde	9 septembre 1983
Burundi	14 septembre 1983 n	Indonésie	19 septembre 1983 n
Canada	16 septembre 1983		29 septembre 1983
Chypre	22 septembre 1983 n	Irlande	28 juillet 1983
Colombie	27 septembre 1983 n	Italie	30 septembre 1983 n
Congo	26 août 1983 a	Jamaïque	20 septembre 1983 n
Communauté économique européenne	30 septembre 1983 n	Japon	1 ^{er} juin 1983 A
Costa Rica	22 septembre 1983	Kenya	22 septembre 1983 n
Côte d'Ivoire	23 septembre 1983 n	Libéria	27 septembre 1983 n
(En tant que membre de l'Organisation africaine et malgache du café.)		Luxembourg	28 septembre 1983 n
Danemark	29 septembre 1983	Madagascar	6 septembre 1983
El Salvador	1 ^{er} août 1983	Malawi***	21 septembre 1983
Equateur	30 septembre 1983 n	Mexique	23 août 1983 n
Espagne	29 septembre 1983 n	Nicaragua	23 septembre 1983
Etats-Unis d'Amérique	15 septembre 1983	Nigéria	29 septembre 1983 n
Ethiopie	29 septembre 1983	Norvège	30 juin 1983
Fidji	23 septembre 1983 a	Nouvelle-Zélande	27 septembre 1983
Finlande	30 juin 1983 n	(Avec déclaration d'application aux îles Cook et à Nioué.)	
France	15 septembre 1983 n	Ouganda	28 septembre 1983
Gabon	27 septembre 1983 a	Panama	19 septembre 1983 n
(En tant que membre de l'Organisation africaine et malgache du café.)		Papouasie-Nouvelle-Guinée	28 juin 1983
Ghana	30 septembre 1983 n	Paraguay	30 septembre 1983 n
		Pays-Bas	13 septembre 1983 n
		Pérou	29 septembre 1983 n
		Philippines	28 septembre 1983 n
		Portugal	27 septembre 1983 n
		République centrafricaine	27 juillet 1983

(Suite à la page 154)

Considérant qu'une étroite coopération internationale dans le domaine des échanges de café permettra d'encourager la diversification et l'expansion de l'économie des pays producteurs de café, d'améliorer les relations politiques et économiques entre pays producteurs et pays consommateurs et de contribuer à l'accroissement de la consommation;

Reconnaissant qu'il est souhaitable d'éviter un déséquilibre entre la production et la consommation qui peut donner lieu à des fluctuations de prix accusées, préjudiciables aux producteurs comme aux consommateurs;

Convaincus que des mesures internationales peuvent aider à corriger les effets de ce déséquilibre et contribuer à assurer aux producteurs des recettes suffisantes au moyen de prix rémunérateurs;

Prenant note des avantages obtenus grâce à la coopération internationale suscitée par la mise en œuvre des Accords internationaux de 1962¹, 1968² et 1976³ sur le café,

Sont convenus de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Les objectifs de l'Accord sont :

- 1) De réaliser un équilibre judicieux entre l'offre et la demande de café, dans des conditions qui assureront aux consommateurs un approvisionnement suffisant à

(Suite de la note de la page 153)

<i>Membre exportateur ou membre importateur</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) et d'adhésion (a) ou de la notification (n)</i>	<i>Membre exportateur ou membre importateur</i>	<i>Date de réception de l'instrument de ratification, d'acceptation (A), d'approbation (AA) et d'adhésion (a) ou de la notification (n)</i>
République dominicaine	30 septembre 1983	Sierra Leone	21 septembre 1983 n
République-Unie de Tanzanie	14 septembre 1983 n	Singapour	18 août 1983
	28 septembre 1983	Sri Lanka	15 septembre 1983 n
République-Unie du Came- roun	22 septembre 1983	Suède	15 septembre 1983
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	16 septembre 1983 n	Suisse	29 juin 1983 n
(Avec déclaration d'appli- cation aux Bailliages de Guer- nesey et Jersey.)		Thaïlande	15 septembre 1983
Rwanda	27 septembre 1983 n	Togo	28 septembre 1983 n
	29 septembre 1983	Trinité-et-Tobago	29 septembre 1983
		Venezuela	25 août 1983 n
		Yougoslavie	30 septembre 1983 n
		Zaire	21 septembre 1983 n
		Zimbabwe	15 septembre 1983 n

* Conformément au paragraphe 2 de l'article 61 et à l'article 62, le Conseil international du café a pris les décisions suivantes :

Le 26 septembre 1983, le Conseil a établi les conditions d'adhésion pour la Guinée équatoriale, et le 29 septembre 1983 il a prorogé le délai de dépôt de l'instrument de ratification de l'Autriche jusqu'au 31 mars 1984.

** En vertu de cette résolution toute Partie contractante à l'Accord international de 1976[†] sur le café, tel que prorogé^{††}, et qui n'est pas signataire de l'Accord international de 1983 sur le café, peut adhérer audit Accord jusqu'au 31 mars 1984 inclusivement, aux mêmes conditions auxquelles il aurait ratifié, approuvé ou accepté ce dernier Accord. La résolution est applicable à l'Australie, au Congo, à Fidji, au Gabon, à la Guinée, au Nigéria, à la Sierra Leone, au Venezuela, à la Yougoslavie et au Zimbabwe.

† Nations Unies, *Recueil des Traités*, vol. 1024, p. 3.

†† *Ibid.*, vol. 1291, n° A-15034.

*** Pour le texte des déclarations faites lors de la ratification, de l'acceptation, de l'approbation, de l'adhésion ou de la notification, voir p. 276 du présent volume.

¹ Nations Unies, *Recueil des Traités*, vol. 469, p. 169, et vol. 515, p. 323 (procès-verbal de rectification du texte russe authentique de l'Accord).

² *Ibid.*, vol. 647, p. 3.

³ Voir la note † ci-dessus.

- des prix équitables et aux producteurs des débouchés à des prix rémunérateurs, et qui permettront d'équilibrer de façon durable la production et la consommation;
- 2) D'éviter des fluctuations excessives de l'offre mondiale, des stocks et des prix, préjudiciables aux producteurs comme aux consommateurs;
 - 3) De contribuer à mettre en valeur les ressources productives, à élever et maintenir l'emploi et le revenu dans les pays Membres, et d'aider ainsi à y obtenir des salaires équitables, un plus haut niveau de vie et de meilleures conditions de travail;
 - 4) D'accroître le pouvoir d'achat des pays exportateurs de café en maintenant les prix à un niveau conforme aux dispositions du paragraphe 1 du présent Article et en augmentant la consommation;
 - 5) D'encourager et d'augmenter la consommation du café de toutes les manières possibles; et
 - 6) D'une façon générale, et compte tenu des liens qui existent entre le commerce du café et la stabilité économique des marchés ouverts aux produits industriels, de favoriser la coopération internationale dans le domaine des problèmes mondiaux du café.

Article 2. ENGAGEMENTS GÉNÉRAUX DES MEMBRES

1) Les Membres s'engagent à conduire leur politique commerciale de façon à réaliser les objectifs énoncés à l'Article premier. Ils s'engagent en outre à atteindre ces objectifs en observant strictement les dispositions et obligations du présent Accord.

2) Les Membres reconnaissent la nécessité d'adopter des politiques permettant de maintenir les prix du café à des niveaux qui assurent aux producteurs une rémunération suffisante tout en cherchant à assurer aux consommateurs des prix qui ne fassent pas obstacle à un accroissement souhaitable de la consommation. Lorsque de tels objectifs sont atteints, les Membres s'abstiennent de prendre des mesures multilatérales qui pourraient exercer une influence sur le prix du café.

3) Les Membres exportateurs s'engagent à ne prendre ou à ne maintenir en vigueur aucune mesure gouvernementale qui permettrait de vendre du café à des pays non membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à offrir au même moment à des Membres importateurs, compte tenu des pratiques commerciales normales.

4) Le Conseil passe en revue périodiquement la mise en œuvre des dispositions du paragraphe 3 du présent Article et peut demander aux Membres de transmettre les renseignements appropriés, conformément aux dispositions de l'Article 53.

5) Les Membres reconnaissent que les certificats d'origine constituent une source indispensable de renseignements sur les échanges de café. Pendant les périodes où les contingents sont suspendus, les Membres exportateurs assument la responsabilité de veiller à ce que les certificats d'origine soient utilisés à bon escient. Toutefois, bien que les Membres importateurs ne soient pas tenus d'exiger que des certificats accompagnent les lots de café lorsque les contingents ne sont pas en vigueur, ils coopéreront pleinement avec l'Organisation pour la collecte et la vérification des certificats ayant trait à des expéditions en provenance de pays Membres exportateurs, afin que le plus grand nombre possible de renseignements soit à la disposition de tous les pays Membres.

CHAPITRE II. DÉFINITIONS

Article 3. DÉFINITIONS

Aux fins du présent Accord :

1) «Café» désigne le grain et la cerise du caféier, qu'il s'agisse de café en parche, de café vert ou de café torréfié, et comprend le café moulu, le café décaféiné, le café liquide et le café soluble. Ces termes ont la signification suivante :

a) «Café vert» désigne tout café en grain, départché, avant torréfaction;

b) «Cerise de café séchée» désigne le fruit séché du caféier; l'équivalent en café vert des cerises de café séchées s'obtient en multipliant par 0,50 le poids net des cerises séchées;

c) «Café en parche» désigne le grain de café vert dans sa parche; l'équivalent en café vert du café en parche s'obtient en multipliant par 0,80 le poids net du café en parche;

d) «Café torréfié» désigne le café vert torréfié à un degré quelconque, et comprend le café moulu; l'équivalent en café vert du café torréfié s'obtient en multipliant par 1,19 le poids net du café torréfié;

e) «Café décaféiné» désigne le café vert, torréfié ou soluble, après extraction de caféine; l'équivalent en café vert du café décaféiné s'obtient en multipliant par 1,19 ou 2,6 respectivement, le poids net du café décaféiné vert, torréfié ou soluble;

f) «Café liquide» désigne les solides solubles dans l'eau obtenus à partir du café torréfié et présentés sous forme liquide; l'équivalent en café vert du café liquide s'obtient en multipliant par 2,6 le poids net des solides de café déshydratés contenus dans le café liquide;

g) «Café soluble» désigne les solides, déshydratés et solubles dans l'eau, obtenus à partir du café torréfié; l'équivalent en café vert du café soluble s'obtient en multipliant par 2,6 le poids net du café soluble.

2) «Sac» désigne 60 kilogrammes, soit 132,276 livres de café vert; «tonne» désigne la tonne métrique de 1 000 kilogrammes, soit 2 204,6 livres; «livre» désigne 453,597 grammes.

3) «Année caféière» désigne la période de douze mois qui va du 1^{er} octobre au 30 septembre.

4) «Organisation» signifie l'Organisation internationale du Café; «Conseil» signifie le Conseil international du Café; «Comité» signifie le Comité exécutif.

5) «Membre» signifie : une Partie Contractante, y compris une organisation intergouvernementale mentionnée au paragraphe 3 de l'Article 4; un ou des territoires désignés qui ont été déclarés comme Membre séparé en vertu de l'Article 5; plusieurs Parties Contractantes, plusieurs territoires désignés, ou plusieurs Parties Contractantes et territoires désignés qui font partie de l'Organisation en tant que groupe Membre, en vertu de l'Article 6 ou de l'Article 7.

6) «Membre exportateur» ou «pays exportateur» désigne respectivement un Membre ou un pays qui est exportateur net de café, c'est-à-dire un Membre ou un pays dont les exportations dépassent les importations.

7) «Membre importateur» ou «pays importateur» désigne respectivement un Membre ou un pays qui est importateur net de café, c'est-à-dire un Membre ou un pays dont les importations dépassent les exportations.

8) «Membre producteur» ou «pays producteur» désigne respectivement un Membre ou un pays qui produit du café en quantités suffisantes pour avoir une signification commerciale.

9) «Majorité répartie simple» signifie la majorité absolue des voix exprimées par les Membres exportateurs présents votant, et la majorité absolue des voix exprimées par les Membres importateurs présents votant.

10) «Majorité répartie des deux tiers» signifie les deux tiers des voix exprimées par les Membres exportateurs présents votant, et les deux tiers des voix exprimées par les Membres importateurs présents votant.

11) «Entrée en vigueur» signifie, sauf indication contraire, la date à laquelle l'Accord entre en vigueur, provisoirement ou définitivement.

12) «Production exportable» désigne la production totale de café d'un pays exportateur pendant une année ou une campagne caféière donnée, diminuée de la quantité prévue pour les besoins de la consommation intérieure pendant la même année.

13) «Disponibilités à l'exportation» désigne la production exportable d'un pays exportateur au cours d'une année caféière donnée, augmentée des stocks reportés des années précédentes.

14) «Quantité à exporter sous contingent» désigne la quantité totale de café qu'un Membre est autorisé à exporter aux termes des diverses dispositions de l'Accord, à l'exclusion des exportations hors contingent effectuées conformément aux dispositions de l'Article 44.

15) «Déficit» désigne tout solde de la quantité de café qu'un Membre exportateur a le droit d'exporter sous contingent pendant une année caféière donnée qui dépasse la quantité de café, telle qu'elle a été constatée pendant les six premiers mois de l'année caféière :

- a) Disponible à l'exportation par le pays Membre, calculée sur la base des stocks et des prévisions de la production; ou
- b) Que le pays Membre déclare avoir l'intention d'exporter à destination des marchés sous contingent au cours de l'année caféière en question.

16) «Sous-expédition» désigne la différence entre la quantité de café qu'un Membre exportateur a le droit d'exporter sous contingent pendant une année caféière donnée et la quantité de café que ce Membre a exportée à destination des marchés sous contingent pendant la dite année caféière, à moins que cette différence ne représente un «déficit» selon la définition donnée au paragraphe 15 du présent Article.

CHAPITRE III. MEMBRES

Article 4. MEMBRES DE L'ORGANISATION

1) Chaque Partie Contractante constitue, avec ceux des territoires auxquels l'Accord s'applique en vertu du paragraphe 1 de l'Article 64, un seul et même Membre de l'Organisation, sous réserve des dispositions prévues aux Articles 5, 6 et 7.

2) Dans des conditions à convenir par le Conseil, un Membre peut changer de catégorie.

3) Toute mention du mot «Gouvernement» dans le présent Accord est réputée valoir pour la Communauté économique européenne ou une organisation intergouvernementale ayant des responsabilités comparables en ce qui concerne la

négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base.

4) Une telle organisation intergouvernementale n'a pas elle-même de voix, mais, en cas de vote sur des questions relevant de sa compétence, elle est autorisée à disposer des voix de ses Etats membres, et elle les exprime en bloc. Dans ce cas, les Etats membres de cette organisation intergouvernementale ne sont pas autorisés à exercer individuellement leurs droits de vote.

5) Les dispositions du paragraphe 1 de l'Article 16 ne sont pas applicables à une telle organisation intergouvernementale; toutefois, celle-ci peut participer aux discussions du Comité exécutif sur les questions relevant de sa compétence. En cas de vote sur des questions relevant de sa compétence et par dérogation aux dispositions du paragraphe 1 de l'Article 19, les voix dont ses Etats membres sont autorisés à disposer au Comité exécutif sont exprimées en bloc par l'un quelconque de ces Etats membres.

Article 5. PARTICIPATION SÉPARÉE DE TERRITOIRES DÉSIGNÉS

Toute Partie Contractante qui est importatrice nette de café peut, à tout moment, par la notification prévue au paragraphe 2 de l'Article 64, déclarer qu'elle participe à l'Organisation indépendamment de tout territoire qu'elle désigne parmi ceux dont elle assure la représentation internationale qui sont exportateurs nets de café. Dans ce cas, le territoire métropolitain et les territoires non désignés constituent un seul et même Membre, et les territoires désignés ont, individuellement ou collectivement selon les termes de la notification, la qualité de Membre distinct.

Article 6. PARTICIPATION INITIALE EN GROUPE

1) Deux ou plusieurs Parties Contractantes qui sont exportatrices nettes de café peuvent, par notification adressée au Conseil et au Secrétaire général de l'Organisation des Nations Unies lors du dépôt de leurs instruments respectifs d'approbation, de ratification, d'acceptation ou d'adhésion, déclarer qu'elles entrent dans l'Organisation en tant que groupe. Un territoire auquel l'Accord s'applique en vertu du paragraphe 1 de l'Article 64 peut faire partie d'un tel groupe si le gouvernement de l'Etat qui assure ses relations internationales a adressé la notification prévue au paragraphe 2 de l'Article 64. Ces Parties Contractantes et ces territoires désignés doivent remplir les conditions suivantes :

- a) Se déclarer disposés à accepter la responsabilité, aussi bien individuelle que collective, du respect des obligations du groupe; et
- b) Prouver par la suite à la satisfaction du Conseil :
 - i) Que le groupe a l'organisation nécessaire à l'application d'une politique commune en matière de café, et qu'ils ont les moyens de s'acquitter, conjointement avec les autres membres du groupe, des obligations que leur impose le présent Accord; et
 - ii) Soit qu'un précédent accord international sur le café les a reconnus comme un groupe;
 - iii) Soit qu'ils ont une politique commerciale et économique commune ou coordonnée en matière de café et une politique monétaire et financière coordonnée ainsi que les organes nécessaires à l'application de ces politiques, de façon que le Conseil soit assuré que le groupe est en mesure de se conformer à toutes les obligations collectives qui en découlent.

2) Le groupe Membre constitue un seul et même Membre de l'Organisation, étant toutefois entendu que chaque membre du groupe sera traité en Membre distinct pour les questions qui relèvent des dispositions suivantes :

- a) Articles 11 et 12 et paragraphe 1 de l'Article 20;
- b) Articles 50 et 51;
- c) Article 67.

3) Les Parties Contractantes et les territoires désignés qui entrent en tant que groupe indiquent le gouvernement ou l'organisation qui les représentera au Conseil pour les questions dont traite l'Accord, à l'exception de celles qui sont énumérées au paragraphe 2 du présent Article.

4) Le droit de vote du groupe s'exerce de la façon suivante :

- a) Le groupe Membre a, pour chiffre de base, le même nombre de voix qu'un seul pays Membre entré à titre individuel dans l'Organisation. Le gouvernement ou l'organisation qui représente le groupe reçoit ces voix et en dispose;
- b) Au cas où la question mise aux voix rentre dans le cadre des dispositions énoncées au paragraphe 2 du présent Article, les divers membres du groupe peuvent disposer séparément des voix que leur attribuent les paragraphes 3 et 4 de l'Article 13, comme si chacun d'eux était un Membre individuel de l'Organisation, sauf que les voix du chiffre de base restent attribuées au gouvernement ou à l'organisation qui représente le groupe.

5) Toute Partie Contractante ou tout territoire désigné qui fait partie d'un groupe peut, par notification au Conseil, se retirer de ce groupe et devenir Membre distinct. Ce retrait prend effet lors de la réception de la notification par le Conseil. Quand un des membres d'un groupe s'en retire ou cesse d'être un Membre de l'Organisation, les autres membres du groupe peuvent demander au Conseil de maintenir ce groupe; le groupe conserve son existence à moins que le Conseil ne rejette cette demande. En cas de dissolution du groupe, chacun de ses ex-membres devient un Membre distinct. Un Membre qui a cessé d'appartenir à un groupe ne peut pas redevenir membre d'un groupe quelconque tant que le présent Accord reste en vigueur.

Article 7. PARTICIPATION ULTÉRIEURE EN GROUPE

Deux Membres exportateurs ou plus peuvent, une fois que l'Accord est entré en vigueur, demander à tout moment au Conseil l'autorisation de se constituer en groupe. Le Conseil les y autorise s'il constate qu'ils lui ont adressé la déclaration et les preuves exigées au paragraphe 1 de l'Article 6. Dès que le Conseil a donné cette autorisation, les dispositions des paragraphes 2, 3, 4 et 5 de l'Article 6 deviennent applicables au groupe.

CHAPITRE IV. CONSTITUTION ET ADMINISTRATION

Article 8. SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAFÉ

1) L'Organisation internationale du café créée par l'Accord de 1962 continue d'exister pour assurer la mise en œuvre du présent Accord et en surveiller le fonctionnement.

2) L'Organisation a son siège à Londres, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix.

3) L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du café, du Comité exécutif, du Directeur exécutif et du personnel.

Article 9. COMPOSITION DU CONSEIL INTERNATIONAL DU CAFÉ

1) L'Autorité suprême de l'Organisation est le Conseil international du café, qui se compose de tous les Membres de l'Organisation.

2) Chaque Membre nomme un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

Article 10. POUVOIRS ET FONCTIONS DU CONSEIL

1) Le Conseil investi de tous les pouvoirs que confère expressément l'Accord, a les pouvoirs et exerce les fonctions nécessaires à l'exécution des dispositions de l'Accord.

2) Le Conseil arrête, à la majorité répartie des deux tiers, les règlements nécessaires à l'exécution de l'Accord et conformes à ses dispositions, notamment son propre règlement intérieur et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir dans son règlement intérieur une procédure qui lui permette de prendre, sans se réunir, des décisions sur des points déterminés.

3) En outre, le Conseil tient à jour la documentation nécessaire à l'accomplissement des fonctions que lui confère l'Accord, et toute autre documentation qu'il juge souhaitable.

Article 11. ELECTION DU PRÉSIDENT ET DES VICE-PRÉSIDENTS DU CONSEIL

1) Le Conseil élit pour chaque année caféière un Président de même qu'un premier, un deuxième et un troisième Vice-Président.

2) En règle générale, le Président et le premier Vice-Président sont tous deux élus parmi les représentants des Membres exportateurs ou parmi les représentants des Membres importateurs, et les deuxième et troisième Vice-Présidents parmi les représentants de l'autre catégorie. Cette répartition alterne chaque année caféière.

3) Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Dans ce cas, leur suppléant exerce le droit de vote du Membre.

Article 12. SESSIONS DU CONSEIL

En règle générale, le Conseil se réunit deux fois par an en session ordinaire. Il peut tenir des sessions extraordinaires s'il en décide ainsi. Des sessions extraordinaires se tiennent aussi à la demande du Comité exécutif, ou de cinq Membres, ou d'un ou plusieurs Membres réunissant 200 voix au minimum. Les sessions du Conseil sont annoncées au moins trente jours à l'avance, sauf en cas d'urgence. Les sessions ont lieu au siège de l'Organisation, à moins que le Conseil n'en décide autrement.

Article 13. VOIX

1) Les Membres exportateurs ont ensemble 1 000 voix et les Membres importateurs également; ces voix sont réparties à l'intérieur de chaque catégorie, celle des exportateurs et celle des importateurs, comme l'indiquent les paragraphes ci-après du présent Article.

2) Chaque Membre a, comme chiffre de base, cinq voix, à condition que le total de ces voix ne dépasse pas 150 pour chaque catégorie de Membres. S'il y avait

plus de 30 Membres exportateurs ou plus de 30 Membres importateurs, le chiffre de base attribué à chaque Membre de cette catégorie serait ajusté de façon que le total des chiffres de base ne dépasse pas 150 pour chaque catégorie.

3) Les Membres exportateurs énumérés à l'Annexe 2 ont, outre les voix correspondant au chiffre de base, le nombre de voix qui leur est attribué dans la colonne 2 de cette Annexe. Si l'un des Membres exportateurs auxquels s'appliquent les dispositions du présent paragraphe choisit d'avoir un contingent de base en vertu du paragraphe 3 de l'Article 31, les dispositions du présent paragraphe cessent d'être applicables pour lui.

4) Le restant des voix des Membres exportateurs est divisé entre les Membres exportateurs ayant un contingent de base au prorata du volume moyen de leurs exportations respectives de café à destination des Membres importateurs pendant les quatre années civiles précédentes.

5) Le restant des voix des Membres importateurs est réparti entre eux au prorata du volume moyen de leurs importations de café pendant les quatre années civiles précédentes.

6) Le Conseil répartit les voix au début de chaque année caféière en vertu du présent Article et cette répartition reste en vigueur pendant l'année en question, sauf dans les cas prévus au paragraphe 7 du présent Article.

7) Quand un changement survient dans la participation à l'Organisation ou si le droit de vote d'un Membre est suspendu ou rétabli en vertu des Articles 26, 42, 45, 47, 55 ou 58, le Conseil procède à une nouvelle répartition des voix, qui obéit aux dispositions du présent Article.

8) Aucun Membre n'a plus de 400 voix.

9) Il ne peut y avoir de fraction de voix.

Article 14. PROCÉDURE DE VOTE DU CONSEIL

1) Chaque Membre dispose de toutes les voix qu'il détient et n'est pas autorisé à les diviser. Il peut disposer différemment des voix qui lui sont données par procuration, conformément aux dispositions du paragraphe 2 du présent Article.

2) Tout Membre exportateur peut autoriser tout autre Membre exportateur et tout Membre importateur peut autoriser tout autre Membre importateur à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs séances du Conseil. La limitation prévue au paragraphe 8 de l'Article 13 ne s'applique pas dans ce cas.

Article 15. DÉCISIONS DU CONSEIL

1) Le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité répartie simple, sauf disposition contraire du présent Accord.

2) La procédure suivante s'applique à toute décision que le Conseil doit, aux termes de l'Accord, prendre à la majorité répartie des deux tiers :

- a) Si la proposition n'obtient pas la majorité répartie des deux tiers en raison du vote négatif d'un, deux ou trois Membres exportateurs ou d'un, deux ou trois Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 48 heures;
- b) Si, à ce deuxième scrutin la proposition n'obtient encore pas la majorité répartie des deux tiers, en raison du vote négatif d'un ou deux Membres exportateurs ou

d'un ou deux Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 24 heures;

- c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité répartie des deux tiers en raison du vote négatif d'un Membre exportateur ou d'un Membre importateur, elle est considérée comme adoptée;
- d) Si le Conseil ne remet pas une proposition aux voix, elle est considérée comme repoussée.

3) Les Membres s'engagent à accepter comme obligatoires toutes les décisions que le Conseil prend en vertu de l'Accord.

Article 16. COMPOSITION DU COMITÉ EXÉCUTIF

1) Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs élus pour chaque année caféière conformément aux dispositions de l'Article 17. Ils sont rééligibles.

2) Chaque Membre du Comité exécutif désigne un représentant et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

3) Elus pour chaque année caféière par le Conseil, le Président et le Vice-Président du Comité exécutif sont rééligibles. Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Si un représentant est élu Président ou si un Vice-Président fait fonction de Président, leur suppléant exerce le droit de vote. En règle générale, le Président et le Vice-Président sont tous deux élus parmi les représentants de la même catégorie de Membres pour chaque année caféière.

4) Le Comité exécutif se réunit normalement au siège de l'Organisation, mais peut se réunir ailleurs.

Article 17. ELECTION DU COMITÉ EXÉCUTIF

1) Les Membres exportateurs de l'Organisation élisent les Membres exportateurs du Comité exécutif, et les Membres importateurs de l'Organisation les Membres importateurs du Comité exécutif. Les élections de chaque catégorie ont lieu selon les dispositions suivantes.

2) Chaque Membre vote pour un seul candidat, en lui accordant toutes les voix dont il dispose en vertu de l'Article 13. Il peut accorder à un autre candidat les voix dont il disposerait par procuration conformément aux dispositions du paragraphe 2 de l'Article 14.

3) Les huit candidats qui recueillent le plus grand nombre de voix sont élus; toutefois, aucun candidat n'est élu au premier tour de scrutin s'il n'a pas obtenu 75 voix au moins.

4) Si moins de huit candidats sont élus au premier tour de scrutin selon les dispositions du paragraphe 3 du présent Article, de nouveaux tours de scrutin ont lieu, auxquels seuls participent les Membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le minimum de voix nécessaire pour être élu diminue successivement de cinq unités jusqu'à ce que les huit candidats soient élus.

5) Un Membre qui n'a pas voté pour un des Membres élus confère à un d'entre eux les voix dont il dispose, sous réserve des dispositions des paragraphes 6 et 7 du présent Article.

6) On considère qu'un Membre a obtenu les voix qui lui ont été données lors de son élection, plus les voix qui lui ont été conférées plus tard, à condition que le total des voix ne dépasse 499 pour aucun Membre élu.

7) Au cas où les voix considérées comme obtenues par un Membre élu dépasseraient 499, les Membres qui ont voté pour ce Membre élu ou qui lui ont conféré leurs voix s'entendront pour qu'un ou plusieurs d'entre eux retirent les voix qu'ils lui ont accordées et les confèrent ou les transfèrent à un autre Membre élu, de façon que les voix obtenues par chaque Membre élu ne dépassent pas le chiffre limite de 499.

Article 18. COMPÉTENCE DU COMITÉ EXÉCUTIF

1) Le Comité exécutif est responsable devant le Conseil et travaille selon ses directives générales.

2) Le Conseil peut, à la majorité répartie des deux tiers des voix, déléguer au Comité exécutif tout ou partie de ses pouvoirs à l'exclusion des suivants :

- a) Voter le budget administratif et fixer les cotisations, en vertu de l'Article 25;
- b) Suspendre le droit de vote d'un Membre, en vertu de l'Article 45 ou de l'Article 58;
- c) Se prononcer sur les différends, en vertu de l'Article 58;
- d) Fixer des conditions d'adhésion, en vertu de l'Article 62;
- e) Décider l'exclusion d'un Membre de l'Organisation, en vertu de l'Article 66;
- f) Prendre une décision sur la question de soumettre l'Accord à de nouvelles négociations, de le proroger ou de le résilier, en vertu de l'Article 68;
- g) Recommander un amendement aux Membres, en vertu de l'Article 69.

3) Le Conseil peut à tout moment, à la majorité répartie simple, annuler les pouvoirs qu'il a délégués au Comité.

Article 19. PROCÉDURE DE VOTE DU COMITÉ EXÉCUTIF

1) Chaque Membre du Comité exécutif dispose des voix qu'il a obtenues en vertu des paragraphes 6 et 7 de l'Article 17. Le vote par procuration n'est pas admis. Aucun Membre du Comité exécutif n'est autorisé à partager ses voix.

2) Les décisions du Comité sont prises à la même majorité que les décisions analogues du Conseil.

Article 20. QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ

1) Le quorum exigé pour toute réunion du Conseil est constitué par la majorité des Membres, si cette majorité représente la majorité répartie des deux tiers du total des voix. Si, à l'heure fixée pour le début d'une séance du Conseil, le quorum n'est pas atteint, le Président du Conseil peut décider de retarder d'au moins trois heures l'ouverture de la séance. Si, à l'heure prévue pour la nouvelle réunion, le quorum n'est toujours pas atteint, le Président peut encore différer d'au moins trois heures l'ouverture de la séance. Cette procédure peut être répétée jusqu'à ce que le quorum soit atteint au moment fixé pour le début de la séance. Les Membres représentés par procuration en vertu du paragraphe 2 de l'Article 14 sont considérés comme présents.

2) Le quorum exigé pour toute réunion du Comité exécutif est constitué par la majorité des Membres, si cette majorité représente la majorité répartie des deux tiers du total des voix.

Article 21. DIRECTEUR EXÉCUTIF ET PERSONNEL

1) Le Conseil nomme le Directeur exécutif sur la recommandation du Comité exécutif. Il fixe les conditions d'emploi du Directeur exécutif; elles sont comparables à celles des fonctionnaires homologues d'organisations intergouvernementales similaires.

2) Le Directeur exécutif est le chef des services administratifs de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'administration du présent Accord.

3) Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil.

4) Le Directeur exécutif et les autres fonctionnaires ne doivent avoir aucun intérêt financier ni dans l'industrie caféière ni dans le commerce ou le transport du café.

5) Dans l'accomplissement de leurs devoirs, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque Membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

Article 22. COLLABORATION AVEC D'AUTRES ORGANISATIONS

Le Conseil peut prendre des dispositions pour avoir des consultations et collaborer avec l'Organisation des Nations Unies et les institutions spécialisées, ainsi que d'autres organisations intergouvernementales appropriées. Ces dispositions peuvent comprendre les mesures financières que le Conseil considère opportunes pour atteindre les objectifs de l'Accord. Le Conseil peut inviter ces organisations, ainsi que toute organisation qui traite de questions caféières, à envoyer des observateurs à ses réunions.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 23. PRIVILÈGES ET IMMUNITÉS

1) L'Organisation possède la personnalité juridique. Elle a notamment la capacité de contracter, d'acquérir et d'aliéner des biens immobiliers et mobiliers, ainsi que d'ester en justice.

2) Le statut, les privilèges et les immunités de l'Organisation, du Directeur exécutif, des membres du personnel et des experts, ainsi que des représentants des pays Membres pendant les séjours que l'exercice de leurs fonctions les amène à affectuer sur le territoire du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord continueront à être régis par l'Accord de siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé Gouvernement hôte) et l'Organisation en date du 28 mai 1969¹.

3) L'Accord de siège mentionné au paragraphe 2 du présent Article est indépendant du présent Accord. Toutefois, il prendrait fin :

a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;

¹ Nations Unies, *Recueil des Traités*, vol. 700, p. 97.

b) Dans le cas où le siège de l'Organisation serait transféré hors du territoire du Gouvernement hôte; ou

c) Dans le cas où l'Organisation cesserait d'exister.

4) L'Organisation peut conclure avec un ou plusieurs autres Membres des accords qui devront recevoir l'approbation du Conseil, portant sur les privilèges et immunités qui pourraient être nécessaires pour le bon fonctionnement du présent Accord.

5) Les Gouvernements des pays Membres autres que le Gouvernement hôte accordent à l'Organisation les mêmes facilités en ce qui concerne les réglementations monétaires ou de change, le maintien de comptes bancaires et le transfert de fonds, que celles qui sont accordées aux institutions spécialisées de l'Organisation des Nations Unies.

CHAPITRE VI. FINANCES

Article 24. DISPOSITIONS FINANCIÈRES

1) Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge de l'Etat qu'ils représentent.

2) Pour couvrir les autres dépenses qu'entraîne l'application du présent Accord, les Membres versent une cotisation annuelle. Ces cotisations sont réparties comme il est dit à l'Article 25. Toutefois, le Conseil peut exiger une rétribution pour certains services.

3) L'exercice financier de l'Organisation coïncide avec l'année caféière.

Article 25. VOTE DU BUDGET ET FIXATION DES COTISATIONS

1) Au second semestre de chaque exercice financier, le Conseil vote le budget administratif de l'Organisation pour l'exercice financier suivant et répartit les cotisations des Membres à ce budget.

2) Pour chaque exercice financier, la cotisation de chaque Membre est proportionnelle au rapport qu'il y a, au moment du vote du budget, entre le nombre des voix dont il dispose et le nombre de voix dont disposent tous les Membres réunis. Si toutefois, au début de l'exercice financier pour lequel les cotisations sont fixées, la répartition des voix entre les Membres se trouve changée en vertu du paragraphe 6 de l'Article 13, le Conseil ajuste les cotisations en conséquence pour cet exercice. Pour déterminer les cotisations, on dénombre les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre et de la redistribution des voix qui aurait pu en résulter.

3) Le Conseil fixe la contribution initiale de tout pays qui devient Membre de l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulée de l'exercice en cours; mais les cotisations assignées aux autres Membres pour l'exercice en cours restent inchangées.

Article 26. VERSEMENT DES COTISATIONS

1) Les cotisations au budget administratif de chaque exercice financier sont payables en monnaie librement convertible et sont exigibles au premier jour de l'exercice.

2) Un Membre qui ne s'est pas acquitté intégralement de sa cotisation au budget administratif dans les six mois de son exigibilité perd, jusqu'au moment où il s'en acquitte, son droit de voter au Conseil et de voter ou de faire voter pour lui au Comité exécutif. Cependant, sauf décision prise par le Conseil à la majorité répartie des deux tiers, ce Membre n'est privé d'aucun des autres droits que lui confère le présent Accord, ni relevé d'aucune des obligations que celui-ci lui impose.

3) Un Membre dont le droit de vote est suspendu, en application soit des dispositions du paragraphe 2 du présent Article, soit des dispositions des Articles 42, 45, 47, 55 ou 58, reste néanmoins tenu de verser sa cotisation.

Article 27. VÉRIFICATION ET PUBLICATION DES COMPTES

Le plus tôt possible après la clôture de chaque exercice financier, le Conseil est saisi, pour approbation et publication, d'un état, vérifié par expert agréé, des recettes et dépenses de l'Organisation pendant cet exercice financier.

CHAPITRE VII. RÉGLEMENTATION DES EXPORTATIONS ET DES IMPORTATIONS

Article 28. DISPOSITIONS GÉNÉRALES

1) Toutes les décisions que le Conseil prend en vertu des dispositions du présent Chapitre sont prises à la majorité répartie des deux tiers.

2) Le mot « annuel » désigne, dans le présent Chapitre, toute période de douze mois établie par le Conseil. Toutefois, celui-ci peut adopter des procédures pour appliquer les dispositions du présent Chapitre pendant une période supérieure à douze mois.

Article 29. MARCHÉS SOUMIS AU CONTINGEMENT

Aux fins du présent Accord, le marché mondial du café est divisé en marchés des pays Membres sous contingent et en marchés des pays non membres hors contingent.

Article 30. CONTINGENTS DE BASE

1) Chaque Membre exportateur a droit à un contingent de base, sous réserve des dispositions des Articles 31 et 32. Les contingents de base sont utilisés, sous réserve des dispositions du paragraphe 1 de l'Article 35, pour la répartition de la part fixe du contingent annuel, conformément aux dispositions du paragraphe 2 dudit Article.

2) Au plus tard le 30 septembre 1984, le Conseil établit les contingents de base pour une période de deux années au moins avec effet à compter du 1^{er} octobre 1984. Avant l'achèvement de cette période, le Conseil établit, en cas de besoin, les contingents de base pour le restant de la durée de l'Accord.

3) Si le Conseil ne réussit pas à établir des contingents de base conformément aux dispositions du paragraphe 2 du présent Article et à moins qu'il n'en décide autrement, les contingents sont suspendus nonobstant les dispositions de l'Article 33.

4) Les contingents de base peuvent être rétablis à n'importe quel moment après leur suspension aux termes du paragraphe 3 du présent Article aussitôt que le Conseil a établi les contingents de base conformément aux dispositions du paragraphe 2 du présent Article, pourvu que soient remplies les conditions pertinentes concernant les prix énoncées dans l'Article 33.

5) Les dispositions du présent Article sont applicables à l'Angola aux conditions énoncées à l'Annexe 1.

*Article 31. MEMBRES EXPORTATEURS AUXQUELS IL N'EST PAS ATTRIBUÉ
DE CONTINGENT DE BASE*

1) Les pays Membres figurant à l'Annexe 2, à l'exception du Burundi et du Rwanda, ont ensemble un contingent d'exportation correspondant à 4,2 pour cent du contingent annuel global arrêté par le Conseil conformément aux dispositions de l'Article 34.

2) Le contingent mentionné au paragraphe 1 du présent Article est réparti entre les Membres énumérés à l'Annexe 2 en fonction des pourcentages indiqués dans la colonne 1 de cette Annexe.

3) Tout Membre exportateur figurant à l'Annexe 2 peut, à n'importe quel moment, demander au Conseil de lui attribuer un contingent de base. Lorsqu'un contingent de base est attribué à l'un de ces pays, le pourcentage indiqué au paragraphe 1 du présent Article est réduit au prorata.

4) Lorsqu'un pays exportateur adhère à l'Accord et est soumis aux dispositions du présent Article, le Conseil attribue un contingent de base à ce Membre et le pourcentage indiqué au paragraphe 1 du présent Article est augmenté au prorata.

5) Parmi les Membres figurant sur la liste de l'Annexe 2, seuls ceux dont le contingent annuel est supérieur à 100 000 sacs sont soumis aux dispositions des Articles 36 et 37.

6) Le Burundi et le Rwanda recevront chacun les contingents d'exportation annuels ci-après :

a) Pour l'année caféière 1983/84 : 450 000 sacs;

b) Pour les années caféières ultérieures, pendant la durée du présent Accord : 470 000 sacs.

7) Chaque fois que le Conseil établit les contingents de base conformément aux dispositions du paragraphe 2 de l'Article 30, le pourcentage indiqué dans le paragraphe 1 et la quantité indiquée à l'alinéa *b* du paragraphe 6 du présent Article sont révisés et peuvent être modifiés.

8) Sous réserve des dispositions des Articles 6 et 41, les déficits déclarés par les Membres exportateurs énumérés à l'Annexe 2 sont répartis au prorata de leurs contingents annuels, entre ceux des Membres figurant à l'Annexe 2 capables d'exporter le montant des déficits et prêts à le faire.

*Article 32. DISPOSITIONS RELATIVES À L'AJUSTEMENT
DES CONTINGENTS DE BASE*

1) Si un pays importateur qui n'était une Partie Contractante ni à l'Accord international de 1976 sur le café, ni à l'Accord international de 1976 sur le café tel que prorogé, devient un Membre de l'Organisation, le Conseil ajuste les contingents de base résultant de l'application des dispositions de l'Article 30.

2) L'ajustement mentionné au paragraphe 1 du présent Article est effectué soit en fonction de la moyenne des exportations de chaque Membre exportateur à destination du pays Membre importateur concerné pendant la période 1976 à 1982, soit en fonction de la participation au prorata de chaque Membre exportateur à la moyenne des importations de ce pays, calculée pendant la même période.

3) Le Conseil approuve les données numériques à partir desquelles est calculé l'ajustement des contingents de base ainsi que les critères à appliquer afin de mettre en œuvre les dispositions du présent Article.

Article 33. DISPOSITIONS CONCERNANT LE MAINTIEN,
LA SUSPENSION ET LE RÉTABLISSEMENT DES CONTINGENTS

1) Si le Conseil ne réussit pas à fixer les conditions nécessaires pour que le contingentement fonctionne en vertu des Articles pertinents du présent Chapitre et sauf décision contraire de sa part, les contingents continuent d'être en vigueur au commencement d'une année caféière si la moyenne mobile de quinze jours du prix indicatif composé est égale ou inférieure au prix le plus élevé entraînant un ajustement en hausse des contingents de la marge de prix établie par le Conseil pour l'année caféière précédente, conformément aux dispositions de l'Article 38.

2) A moins que le Conseil n'en décide autrement, les contingents sont suspendus dès que l'une des conditions suivantes est remplie :

- a) La moyenne mobile de quinze jours du prix indicatif composé reste, pendant trente jours de marché consécutifs, supérieure de 3,5 pour cent ou davantage au prix le plus élevé entraînant l'ajustement en hausse des contingents de la marge de prix en vigueur, pourvu que tous les ajustements en hausse au prorata du contingent annuel global établi par le Conseil aient déjà été appliqués; ou
- b) La moyenne mobile de quinze jours du prix indicatif composé reste, pendant quarante-cinq jours de marché consécutifs, supérieure de 3,5 pour cent ou davantage au prix le plus élevé entraînant un ajustement en hausse des contingents de la marge de prix en vigueur et pourvu que tous les autres ajustements en hausse aient été appliqués à la date à laquelle la moyenne mobile de quinze jours atteint ce prix.

3) Si les contingents sont suspendus conformément aux dispositions du paragraphe 2 du présent Article pendant plus de douze mois, le Conseil se réunit afin d'examiner et, le cas échéant, de réviser la marge ou les marges de prix fixées conformément aux dispositions de l'Article 38.

4) A moins que le Conseil n'en décide autrement, les contingents sont rétablis conformément aux dispositions du paragraphe 6 du présent Article, si la moyenne mobile de quinze jours du prix indicatif composé est égale ou inférieure à un prix correspondant au point médian, augmenté de 3,5 pour cent, entre le prix le plus élevé entraînant un ajustement en hausse des contingents et le prix le plus bas entraînant un ajustement en baisse de la marge de prix la plus récente établie par le Conseil.

5) Si les contingents continuent d'être appliqués conformément aux dispositions du paragraphe 1 du présent Article, le Directeur exécutif arrête immédiatement un contingent annuel global sur la base de l'utilisation effective de café dans les marchés sous contingent, calculé conformément aux critères énoncés dans l'Article 34. Ce contingent est attribué aux Membres exportateurs conformément aux dispositions des Articles 31 et 35. A moins de dispositions contraires du présent Accord, les contingents sont fixés pour une période de quatre trimestres.

6) Lorsque sont remplies les conditions concernant les prix mentionnées au paragraphe 4 du présent Article, les contingents prennent effet aussi rapidement que possible et, de toute manière, au plus tard au cours du trimestre faisant suite à la période pendant laquelle lesdites conditions ont été remplies. A moins de dispositions contraires du présent Accord, les contingents sont fixés pour une période de quatre trimestres. Si le contingent annuel global et les contingents trimestriels n'ont pas été

arrêtés auparavant par le Conseil, le Directeur exécutif fixe un contingent de la manière indiquée au paragraphe 5 du présent Article. Ce contingent est attribué aux Membres exportateurs conformément aux dispositions des Articles 31 et 35.

7) Le Conseil est convoqué :

- a) Au cours du premier trimestre de l'année caféière si les contingents continuent d'être en vigueur conformément aux dispositions du paragraphe 1 du présent Article;
- b) Au cours du premier trimestre qui suit le rétablissement des contingents conformément aux dispositions du paragraphe 4 du présent Article.

Le Conseil établit une ou plusieurs marges de prix et passe en revue et, le cas échéant, révisé les contingents pour la période qu'il considère souhaitable, à condition que cette période ne dépasse pas douze mois à compter du premier jour de l'année caféière, si le contingentement continue, ou à compter de la date à laquelle a lieu le rétablissement des contingents, selon le cas. Si, pendant le premier trimestre après que sont appliquées les dispositions des paragraphes 1 et 4 du présent Article, le Conseil ne réussit pas à établir une ou plusieurs marges de prix et ne parvient pas à se mettre d'accord sur les contingents, les contingents arrêtés par le Directeur exécutif sont suspendus.

Article 34. CONTINGENT ANNUEL GLOBAL

Sous réserve des dispositions de l'Article 33, le Conseil arrête, à sa dernière session ordinaire de l'année caféière, un contingent annuel global en tenant compte notamment des éléments suivants :

- a) Prévision de la consommation annuelle des Membres importateurs;
- b) Prévision des importations des pays Membres en provenance d'autres Membres importateurs et de pays non membres;
- c) Prévision des variations du niveau des stocks dans les pays Membres importateurs et dans les ports francs;
- d) Respect des dispositions de l'Article 40 concernant les déficits et leur redistribution;
- e) Exportations des Membres exportateurs à destination des Membres importateurs et des pays non membres pendant la période de douze mois qui précède le rétablissement des contingents, lorsqu'il s'agit de rétablir les contingents en vertu du paragraphe 4 de l'Article 33.

Article 35. ATTRIBUTION DES CONTINGENTS ANNUELS

1) Compte tenu de la décision prise en vertu de l'Article 34 et déduction faite du volume de café nécessaire pour observer les dispositions de l'Article 31, les contingents annuels des Membres exportateurs ayant droit à un contingent de base pour l'année caféière 1983/84 leur sont attribués dans les proportions indiquées à l'Annexe 3.

2) Avec effet à compter du 1^{er} octobre 1984, les contingents annuels sont attribués selon une part fixe et une part variable aux Membres exportateurs ayant droit à un contingent de base, compte tenu de la décision prise en vertu de l'Article 34 et déduction faite du volume de café nécessaire pour observer les dispositions de l'Article 31. La part fixe correspond à 70 pour cent du contingent annuel global, dûment ajusté pour observer les dispositions de l'Article 31, et elle est répartie entre les Membres exportateurs conformément aux dispositions de l'Article 30. La part variable correspond à 30 pour cent du contingent annuel global, dûment ajusté pour

observer les dispositions de l'Article 31. Ces proportions peuvent être modifiées par le Conseil mais la part fixe ne doit jamais être inférieure à 70 pour cent. Sous réserve des dispositions du paragraphe 3 du présent Article, la part variable est répartie entre les Membres exportateurs en fonction du rapport existant entre les stocks vérifiés de chaque Membre exportateur et le total des stocks vérifiés de tous les Membres exportateurs ayant des contingents de base, étant entendu qu'aucun Membre ne reçoit une portion de la part variable du contingent supérieure à 40 pour cent du volume total de cette part variable, à moins que le Conseil ne fixe une limite différente.

3) Les stocks à prendre en considération aux fins du présent Article sont les stocks vérifiés conformément au règlement pertinent sur la vérification des stocks.

Article 36. CONTINGENTS TRIMESTRIELS

1) Immédiatement après l'attribution des contingents annuels en vertu des paragraphes 1 et 2 de l'Article 35, et sous réserve des dispositions de l'Article 31, le Conseil attribue des contingents trimestriels à chaque Membre exportateur en vue d'assurer un courant ordonné de café sur le marché mondial pendant toute la période pour laquelle sont fixés les contingents.

2) A moins que le Conseil n'en dispose autrement, ces contingents correspondent normalement à 25 pour cent du contingent annuel de chaque Membre. Le Conseil peut autoriser la modification des contingents trimestriels de deux ou plusieurs Membres à condition que cela ne modifie pas le contingent global prévu pour le trimestre. Si les exportations d'un Membre n'atteignent pas, pendant un trimestre, le contingent auquel il a droit pour ce trimestre, le solde inemployé est ajouté à son contingent du trimestre suivant.

3) Les dispositions du présent Article sont également applicables à la mise en œuvre des paragraphes 5 et 6 de l'Article 33.

4) Si, en raison de circonstances exceptionnelles, un Membre exportateur estime que la limitation prévue au paragraphe 2 du présent Article est de nature à porter à son économie un préjudice grave, le Conseil peut, à la demande de ce Membre, prendre les mesures appropriées aux termes de l'Article 56. Le Membre intéressé doit faire la preuve du préjudice et fournir des garanties adéquates quant au maintien de la stabilité des prix. Toutefois, en aucun cas le Conseil n'autorise un Membre à exporter plus de 35 pour cent de son contingent annuel au cours du premier trimestre, plus de 65 pour cent au cours des deux premiers trimestres, et plus de 85 pour cent au cours des trois premiers trimestres.

Article 37. AJUSTEMENT DES CONTINGENTS ANNUELS ET TRIMESTRIELS

1) Si la situation du marché l'exige, le Conseil peut modifier les contingents annuels et trimestriels attribués en vertu des Articles 33, 35 et 36. Sous réserve des dispositions des paragraphes 1 et 2 de l'Article 35 et sauf dans les cas prévus à l'Article 31 et au paragraphe 3 de l'Article 39, les contingents de chaque Membre exportateur sont modifiés selon le même pourcentage.

2) Nonobstant les dispositions du paragraphe 1 du présent Article, le Conseil peut, s'il estime que la situation du marché l'exige, ajuster les contingents trimestriels des Membres exportateurs pour le trimestre en cours et les trimestres à venir, sans toutefois modifier les contingents annuels.

Article 38. MESURES CONCERNANT LES PRIX

1) Le Conseil institue un système de prix indicatifs capable de fournir un prix indicatif quotidien composé.

2) A partir de ce système, le Conseil peut fixer des marges de prix et des différentiels pour les principaux groupes de café ainsi qu'une marge de prix composés.

3) Lorsqu'il établit ou ajuste une marge de prix aux fins du présent Article, le Conseil tient compte des niveaux et des tendances de prix alors prédominants, et notamment de l'influence exercée sur ces prix par :

- Les niveaux et les tendances de la consommation et de la production aussi bien que des stocks, dans les pays exportateurs et les pays importateurs;
- Les modifications du système monétaire international;
- La tendance de l'inflation ou de la déflation mondiale;
- Tout autre facteur qui pourrait être préjudiciable à la réalisation des objectifs énoncés dans le présent Accord.

Le Directeur exécutif fournit les renseignements nécessaires pour permettre au Conseil de prendre dûment en considération les éléments susmentionnés.

Article 39. AUTRES MESURES D'AJUSTEMENT DES CONTINGENTS

1) Si le contingentement est en vigueur, le Conseil se réunit en vue d'instituer un mécanisme d'ajustement au prorata des contingents en fonction des mouvements de prix indicatif composé, selon qu'il est prévu à l'Article 38.

2) Ce système contient des dispositions concernant les marges de prix, le nombre de jours de marché sur lequel portent les calculs ainsi que le nombre et le volume des ajustements.

3) Le Conseil peut établir un système d'ajustement des contingents en fonction des mouvements des prix des principaux groupes de café. Le Conseil entreprend une étude de faisabilité d'un tel système. Le Conseil décide s'il convient d'appliquer un pareil système pendant l'année caféière 1983/84. De même, le Conseil se prononce sur l'application d'un tel système toutes les fois qu'il établit une marge de prix indicatifs composés conformément aux dispositions du paragraphe 1 du présent Article.

Article 40. DÉFICITS ET SOUS-EXPÉDITIONS

1) Lorsque les contingents sont en vigueur au commencement d'une année caféière, chaque Membre exportateur déclare tout déficit prévu des quantités qu'il a le droit d'exporter sous contingent afin de permettre de redistribuer pendant la même année caféière les quantités correspondant aux déficits entre les Membres exportateurs en mesure de les exporter et prêts à le faire. Une quantité équivalant à tout déficit non déclaré pendant le premier semestre de l'année caféière et, par conséquent, non redistribué pendant la même année caféière est ajoutée au contingent de l'année suivante et distribuée uniquement aux Membres qui n'ont pas eu de déficit non déclaré.

2) Des dispositions spéciales peuvent être prises lorsque les contingents sont introduits dans le courant d'une année caféière.

3) Avant la fin de l'année caféière 1983/84, le Conseil établit une réglementation aux fins du présent Article en vue d'assurer la mise en œuvre de la déclaration et de la redistribution des déficits ainsi que l'identification des sous-expéditions.

Article 41. QUANTITÉS À EXPORTER SOUS CONTINGENT PAR UN GROUPE MEMBRE

Lorsque deux ou plusieurs pays forment un groupe Membre en vertu de l'Article 6 ou de l'Article 7, les contingents de base de ces pays ou, le cas échéant, les

quantités à exporter sous contingent par ces Membres, sont additionnés, et leur total est considéré, aux fins du présent Chapitre, comme un contingent de base unique ou une quantité à exporter sous contingent unique.

Article 42. RESPECT DU CONTINGEMENT

1) Les Membres exportateurs prennent les mesures voulues pour assurer le respect absolu de toutes les dispositions du présent Accord qui concernent le contingentement. Le Conseil peut exiger de ces Membres qu'ils prennent, outre les mesures qu'ils pourraient être amenés à prendre d'eux-mêmes, des mesures complémentaires pour appliquer de façon effective le contingentement prévu par le présent Accord.

2) Les Membres exportateurs ne dépassent pas les contingents annuels et trimestriels qui leur sont attribués.

3) Si un Membre exportateur dépasse son contingent pendant un trimestre donné, le Conseil réduit un ou plusieurs des contingents suivants de ce Membre d'une quantité égale à 110 pour cent du dépassement.

4) Si un Membre exportateur dépasse une deuxième fois son contingent trimestriel, le Conseil procède à la même réduction que celle qui est prévue au paragraphe 3 du présent Article.

5) Si un Membre exportateur dépasse une troisième fois ou plus souvent encore son contingent trimestriel, le Conseil applique la réduction prévue au paragraphe 3 du présent Article et suspend les droits de vote du Membre intéressé jusqu'à ce qu'il ait décidé s'il y a lieu d'exclure ce Membre de l'Organisation, conformément aux dispositions de l'Article 66.

6) Les réductions de contingent prévues aux paragraphes 3, 4 et 5 du présent Article sont considérées comme des déficits aux fins du paragraphe 1 de l'Article 40.

7) Le Conseil applique les dispositions des paragraphes 1 à 5 du présent Article aussitôt qu'il est en possession des renseignements nécessaires.

Article 43. CERTIFICATS D'ORIGINE ET AUTRES FORMULES DE CERTIFICATS

1) Tout le café exporté par un Membre est accompagné d'un certificat d'origine valide. Les certificats d'origine sont délivrés, conformément au règlement pertinent du Conseil, par l'organisme qualifié que ce Membre a choisi et que l'Organisation a approuvé.

2) Si les contingents ont pris effet, tout le café réexporté par un Membre est accompagné d'un certificat de réexportation valide. Les certificats de réexportation sont délivrés, conformément au règlement pertinent du Conseil, par un organisme qualifié choisi par ce Membre et approuvé par l'Organisation, et attestent que le café en question a été importé en application des dispositions du présent Accord.

3) Le règlement mentionné dans le présent Article contient des dispositions permettant de l'appliquer aux groupes de Membres importateurs formant une union douanière.

4) Le Conseil peut adopter un règlement concernant l'impression, la validation, la délivrance et l'utilisation des certificats, et prendre les mesures nécessaires pour délivrer des timbres pour l'exportation de café contre le versement d'un montant à fixer par le Conseil. L'apposition de ces timbres sur les certificats d'origine peut être l'un des moyens prescrits pour les valider. Le Conseil peut prendre des dispositions analogues pour valider d'autres formules de certificats et délivrer d'autres sortes de timbres d'exportation, à des conditions à déterminer.

5) Chaque Membre communique à l'Organisation le nom de l'organisme gouvernemental ou non gouvernemental qu'il a désigné pour remplir les fonctions prévues aux paragraphes 1 et 2 du présent Article. L'Organisation approuve nommément un organisme non gouvernemental après avoir eu la preuve, fournie par le Membre intéressé, que cet organisme est en mesure d'assumer, conformément aux règlements établis en vertu du présent Accord, les responsabilités qui incombent au Membre, et qu'il est disposé à le faire. Le Conseil peut à tout moment déclarer, par une décision motivée, qu'il ne peut plus accepter un organisme non gouvernemental particulier. Le Conseil prend, soit directement, soit par l'intermédiaire d'un organisme mondial de réputation internationale, les mesures nécessaires pour être à même de s'assurer à tout instant que les diverses formules de certificats sont délivrées et utilisées correctement, et de vérifier les quantités de café qui ont été exportées par chaque Membre.

6) Un organisme non gouvernemental approuvé comme service de certification selon les dispositions du paragraphe 5 du présent Article conserve les registres des certificats délivrés, ainsi que les pièces sur lesquelles est fondée leur délivrance, pendant une période de quatre années au moins. Avant d'être approuvé comme service de certification selon les dispositions du paragraphe 5 du présent Article, un organisme non gouvernemental doit accepter de tenir lesdits registres à la disposition de l'Organisation aux fins d'inspection.

7) Si le contingentement est en vigueur, les Membres interdisent, sous réserve des dispositions de l'Article 44 et de celles des paragraphes 1 et 2 de l'Article 45, l'importation de toute expédition de café qui n'est pas accompagnée d'un certificat valide, établi selon la formule appropriée et délivré conformément au règlement adopté par le Conseil.

8) De petites quantités de café, sous la forme que le Conseil pourra déterminer, ou le café destiné à être consommé directement à bord des navires, des avions ou de tous autres moyens de transport internationaux, ne sont pas soumises aux dispositions des paragraphes 1 et 2 du présent Article.

9) Indépendamment des dispositions du paragraphe 5 de l'Article 2 et des paragraphes 2 et 7 du présent Article, le Conseil peut demander aux Membres d'appliquer les dispositions de ces paragraphes lorsque les contingents ne sont pas en vigueur.

10) Le Conseil adopte un règlement concernant l'incidence du contingentement ou de l'ajustement des contingents sur les contrats passés avant que les contingents n'aient été établis ou ajustés.

Article 44. EXPORTATIONS HORS CONTINGENT

1) Ainsi que le prévoient les dispositions de l'Article 29, les exportations de café à destination de pays qui ne participent pas au présent Accord ne sont pas imputées sur les contingents. Le Conseil peut établir un règlement concernant notamment la manière d'effectuer et de surveiller ces échanges, de traiter le détournement et la réexportation vers des pays Membres du café destiné à des pays non membres, et les sanctions à appliquer éventuellement, ainsi que les documents nécessaires pour accompagner les exportations à destination des pays Membres aussi bien que des pays non membres.

2) Les exportations de café en grain comme matière première à transformer industriellement à des fins autres que la consommation humaine comme boisson ou comme aliment ne sont pas imputées sur les contingents, à condition que le Membre

exportateur intéressé prouve à la satisfaction du Conseil que ce café en grain aura effectivement cet usage.

3) Le Conseil peut, à la demande d'un Membre exportateur, décider que les exportations de café effectuées par ce Membre à des fins humanitaires ou non commerciales ne sont pas imputables sur son contingent.

Article 45. RÉGLEMENTATION DES IMPORTATIONS

1) Pour empêcher des pays non membres d'augmenter leurs exportations au détriment des Membres exportateurs, chaque Membre limite, lorsque le contingentement est en vigueur, ses importations annuelles de café en provenance de pays non membres qui ne participaient pas à l'Accord international de 1968 sur le café, à une quantité égale à la moyenne annuelle de ses importations de café en provenance de pays non membres, soit de l'année civile 1971 à l'année civile 1974 inclusivement, soit de l'année civile 1972 à l'année civile 1974 inclusivement. Si un pays non membre devient Partie à l'Accord, la limite fixée pour chaque Membre au titre de la limitation annuelle de café en provenance de pays non membres est ajustée en conséquence. La limite ajustée est applicable à compter de l'année caféière suivante.

2) Lorsque le contingentement est en vigueur, les Membres limitent également leurs importations annuelles de café en provenance de chaque pays non membre qui était Partie Contractante à l'Accord international de 1976 sur le café, ou à l'Accord international de 1976 sur le café tel que prorogé, à une quantité qui ne dépasse pas un certain pourcentage de la moyenne des importations annuelles en provenance de ce pays non membre pendant les années caféières 1976/77 à 1981/82. Pendant l'année caféière 1983/84, ce pourcentage sera de 70 pour cent et pendant les années caféières 1984/85 à 1988/89, ce pourcentage correspondra au rapport qui existe entre la part fixe et le contingent annuel global en vertu du paragraphe 2 de l'Article 35.

3) Le Conseil révisé les limitations quantitatives entraînées par l'application des dispositions du paragraphe 1 du présent Article avant la fin de l'année caféière 1983/84 en tenant compte d'années de référence plus récentes que celles qui sont indiquées dans ledit paragraphe.

4) Les obligations définies aux paragraphes précédents du présent Article s'entendent sans préjudice des obligations contraires, bilatérales ou multilatérales, que les Membres importateurs ont contractées à l'égard de pays non membres avant l'entrée en vigueur du présent Accord, à condition que tout Membre importateur qui a contracté ces obligations contraires s'en acquitte de manière à atténuer le plus possible le conflit qui les oppose aux obligations définies aux paragraphes précédents. Ce Membre prend aussitôt que possible des mesures pour concilier ces obligations et les dispositions des paragraphes 1 et 2 du présent Article et expose en détail au Conseil la nature de ces obligations et les mesures qu'il a prises pour atténuer le conflit ou le faire disparaître.

5) Si un Membre importateur ne se conforme pas aux dispositions du présent Article, le Conseil peut suspendre et son droit de voter au Conseil et son droit de voter ou de faire voter pour lui au Comité exécutif.

CHAPITRE VIII. AUTRES DISPOSITIONS ÉCONOMIQUES

Article 46. MESURES RELATIVES AU CAFÉ TRANSFORMÉ

1) Les Membres reconnaissent que les pays en voie de développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'export-

tation d'articles manufacturés, y compris la transformation du café et l'exportation du café transformé.

2) A ce propos, les Membres évitent de prendre des mesures gouvernementales qui pourraient désorganiser le secteur caféier d'autres Membres.

3) Si un Membre considère que les dispositions du paragraphe 2 du présent Article ne sont pas observées, il engage des consultations avec les autres Membres intéressés, en tenant dûment compte des dispositions de l'Article 57. Les Membres intéressés s'efforcent d'arriver à un règlement amiable sur une base bilatérale. Si ces consultations ne permettent pas d'arriver à une entente satisfaisante pour les parties en cause, l'une ou l'autre des parties peut saisir le Conseil de l'affaire, conformément aux dispositions de l'Article 58.

4) Aucune disposition du présent Accord ne portera atteinte au droit de tout Membre de prendre les mesures nécessaires pour empêcher que le secteur caféier de son économie ne soit désorganisé par des importations de café transformé, ou pour redresser la situation le cas échéant.

Article 47. PROPAGANDE

1) Les Membres s'engagent à encourager la consommation de café de toutes les manières possibles.

2) A cette fin, le Fonds de propagande, qui est administré par un comité dont font partie tous les Membres exportateurs, continue à fonctionner.

3) Le Comité approuve ses propres statuts par une majorité des deux tiers des voix au plus tard le 31 mars 1984. Toutes les décisions du Comité sont prises à la majorité des deux tiers des voix.

4) Le Comité détermine dans ses statuts les moyens de prêter assistance aux Membres exportateurs en vue de stimuler leur consommation intérieure.

5) Le Comité prévoit également dans ses statuts des consultations sur les activités de propagande envisagées avec les organismes appropriés dans les pays Membres importateurs concernés.

6) Le Comité peut demander aux Membres exportateurs d'acquitter une contribution obligatoire. D'autres Membres peuvent également participer au financement du Fonds à des conditions qui doivent être approuvées par le Comité.

7) Les ressources du Fonds sont seulement utilisées pour financer des campagnes de propagande, pour parrainer des recherches et des études ayant trait à la consommation de café et pour subvenir aux dépenses administratives afférentes à l'exécution de ces activités.

8) La contribution mentionnée au paragraphe 6 du présent Article est payable en dollars des Etats-Unis et déposée dans un compte spécial qui est à la disposition du Comité et dénommé Compte du Fonds de propagande.

9) La contribution établie par le Comité est payable à des conditions qui sont fixées à cette fin. Des sanctions pour non-paiement des contributions sont appliquées de la manière suivante :

- a) Si un Membre n'effectue pas le paiement de sa contribution pendant une période supérieure à trois mois, ses droits de vote au Comité sont suspendus automatiquement;
- b) Si le paiement de la contribution reste en suspens pendant six mois, le pays Membre intéressé perd également ses droits de vote au Comité exécutif et au Conseil;

c) Si le règlement de la contribution reste en suspens pendant plus de six mois, il est laissé au pays Membre intéressé une période supplémentaire de quarante-cinq jours pour régler le paiement en arriéré. Si la contribution n'est toujours pas réglée à la fin de cette période supplémentaire, le Directeur exécutif retient les timbres d'exportation correspondant à la quantité de café pour laquelle la contribution est due et en informe immédiatement le pays Membre intéressé. Le Directeur exécutif porte le cas à la connaissance du Comité exécutif qui peut modifier ou annuler la mesure qui a été prise. Le Directeur exécutif libère les timbres en question aussitôt que le paiement approprié est effectué.

10) Le Comité approuve tous les plans et programmes de propagande au moins six mois avant la date de leur mise à exécution. Si cela n'avait pas lieu, les fonds non engagés seraient rendus aux pays Membres, sauf décision contraire du Comité.

11) Le Directeur exécutif est le Président du Comité et présente des rapports périodiques au Conseil sur les activités relevant de la propagande.

Article 48. ELIMINATION DES OBSTACLES

1) Les Membres reconnaissent qu'il est de la plus haute importance de réaliser dans les meilleurs délais le plus grand développement possible de la consommation du café, notamment par l'élimination progressive de tout obstacle qui pourrait entraver ce développement.

2) Les Membres reconnaissent que certaines mesures actuellement en vigueur pourraient, dans des proportions plus ou moins grandes, entraver l'augmentation de la consommation du café, en particulier :

- a) Certains régimes d'importation applicables au café, y compris les tarifs préférentiels ou autres, les contingents, les opérations des monopoles gouvernementaux ou des organismes officiels d'achat et autres règles administratives ou pratiques commerciales;
- b) Certains régimes d'exportation en ce qui concerne les subventions directes ou indirectes et autres règles administratives ou pratiques commerciales;
- c) Certaines conditions intérieures de commercialisation et dispositions internes de caractère législatif et administratif qui pourraient affecter la consommation.

3) Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 4 du présent Article, les Membres s'efforcent de poursuivre la réduction des tarifs sur le café ou de prendre d'autres mesures pour éliminer les obstacles à l'augmentation de la consommation.

4) En considération de leur intérêt commun, les Membres s'engagent à rechercher les moyens par lesquels les obstacles au développement du commerce et de la consommation mentionnés au paragraphe 2 du présent Article pourraient être progressivement réduits et éventuellement, dans la mesure du possible, éliminés, ou par lesquels leurs effets pourraient être substantiellement diminués.

5) Eu égard aux engagements contractés aux termes du paragraphe 4 du présent Article, les Membres informent chaque année le Conseil de toutes les mesures qu'ils ont prises en vue de donner suite aux dispositions de cet Article.

6) Le Directeur exécutif prépare périodiquement une étude des obstacles à l'augmentation de la consommation, qui est passée en revue par le Conseil.

7) Pour atteindre les objectifs visés dans le présent Article, le Conseil peut faire des recommandations aux Membres qui lui font rapport aussitôt que possible

sur les mesures qu'ils ont prises en vue de mettre en œuvre les recommandations en question.

Article 49. MÉLANGES ET SUCCÉDANÉS

1) Les Membres ne maintiennent en vigueur aucune réglementation qui exigerait que d'autres produits soient mélangés, traités ou utilisés avec du café, en vue de leur vente dans le commerce sous l'appellation de café. Les Membres s'efforcent d'interdire la publicité et la vente, sous le nom de café, de produits contenant moins de l'équivalent de 90 pour cent de café vert comme matière première de base.

2) Le Conseil peut demander à un pays Membre de prendre les mesures nécessaires pour assurer le respect des dispositions du présent Article.

3) Le Directeur exécutif soumet périodiquement au Conseil un rapport sur la manière dont sont observées les dispositions du présent Article.

Article 50. POLITIQUE DE PRODUCTION

1) Pour permettre d'atteindre plus aisément l'objectif exposé au paragraphe 1 de l'Article premier, les Membres exportateurs s'engagent à adopter et à mettre en œuvre une politique de production.

2) Le Conseil établit, à la majorité répartie des deux tiers, des procédures en vue de coordonner les politiques de production mentionnées au paragraphe 1 du présent Article. Ces procédures peuvent comprendre les mesures appropriées de diversification, ou d'encouragement à la diversification, ainsi que les moyens selon lesquels les Membres peuvent obtenir une assistance technique aussi bien que financière.

3) Le Conseil peut fixer une contribution à payer par les Membres exportateurs et destinée à permettre à l'Organisation d'effectuer les études techniques appropriées en vue d'aider les Membres exportateurs à prendre les mesures nécessaires pour appliquer une politique de production adéquate. Cette contribution n'est pas supérieure à 2 cents E. U. par sac exporté à destination des pays Membres importateurs et est payable en monnaie convertible.

Article 51. POLITIQUE RELATIVE AUX STOCKS

1) En vue de compléter les dispositions du Chapitre VII et de l'Article 50, le Conseil arrête, à la majorité répartie des deux tiers, la politique à suivre à l'égard des stocks de café dans les pays Membres producteurs.

2) Le Conseil prend les mesures nécessaires pour vérifier chaque année, conformément aux dispositions de l'Article 35, le volume des stocks de café que les Membres exportateurs détiennent individuellement. Les Membres intéressés facilitent cette enquête annuelle.

3) Les Membres producteurs s'assurent qu'il existe dans leurs pays respectifs des moyens d'entreposage suffisants pour emmagasiner convenablement les stocks de café.

4) Le Conseil entreprend une étude sur la possibilité d'aider à atteindre les objectifs du présent Accord par un arrangement concernant un stock international.

Article 52. COLLABORATION AVEC LA PROFESSION

1) L'Organisation reste en liaison étroite avec les organisations non gouvernementales appropriées s'occupant du commerce international du café et avec les experts en matière de café.

2) Les Membres règlent l'action qu'ils assurent dans le cadre du présent Accord de manière à respecter les structures de la profession et à éviter les pratiques de vente discriminatoires. Dans l'exercice de ces activités, ils s'efforcent de tenir dûment compte des intérêts légitimes de la profession.

Article 53. INFORMATION

- 1) L'Organisation sert de centre pour rassembler, échanger et publier :
- a) Des renseignements statistiques sur la production, les prix, les exportations et les importations, la distribution et la consommation du café dans le monde;
 - b) Dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, le traitement et l'utilisation du café.

2) Le Conseil peut demander aux Membres de lui donner, en matière de café, les renseignements qu'il juge nécessaires à son activité, notamment des rapports statistiques périodiques sur la production, les tendances de la production, les exportations et les importations, la distribution, la consommation, les stocks, les prix et l'imposition, mais il ne rend public aucun renseignement qui permettrait d'identifier les opérations d'individus ou de firmes qui produisent, traitent ou écoulent du café. Les Membres communiquent sous une forme aussi détaillée et précise que possible les renseignements demandés.

3) Si un Membre ne donne pas ou a peine à donner dans un délai normal les renseignements, statistiques ou autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du Membre en question qu'il explique les raisons de ce manquement. S'il constate qu'il faut fournir à cet égard une aide technique, le Conseil peut prendre les mesures nécessaires.

4) En complément des dispositions prévues au paragraphe 3 du présent Article, le Directeur exécutif peut, après avoir donné le préavis nécessaire et à moins que le Conseil n'en décide autrement, suspendre la délivrance des timbres ou autres autorisations d'exporter équivalentes, conformément aux dispositions de l'Article 43.

Article 54. ETUDES

1) Le Conseil peut favoriser des études sur les conditions économiques de la production et de la distribution du café; l'incidence des mesures prises par les gouvernements dans les pays producteurs et dans les pays consommateurs sur la production et la consommation du café; la possibilité d'accroître la consommation du café, dans ses usages traditionnels et éventuellement par de nouveaux usages; les effets de l'application du présent Accord sur les pays producteurs et consommateurs de café, en ce qui concerne notamment leurs termes de l'échange.

2) L'Organisation peut étudier la possibilité d'établir des normes minimales pour les exportations de café des Membres producteurs.

Article 55. FONDS SPÉCIAL

1) Un Fonds spécial est établi pour permettre à l'Organisation de prendre et de financer les mesures supplémentaires nécessaires pour assurer la mise en œuvre des dispositions du présent Accord relatives à son fonctionnement et en particulier à la vérification des stocks prévue dans le paragraphe 2 de l'Article 51.

2) Les versements au Fonds ont lieu sous forme de contributions payables par les Membres exportateurs au prorata de leurs exportations à destination des Membres importateurs.

3) Le Directeur exécutif présente, au moment où il soumet le budget administratif mentionné à l'Article 25, un plan des activités à financer par le Fonds avec le budget correspondant qui est approuvé par les Membres exportateurs à la majorité des deux tiers des voix.

4) La contribution à verser par chaque Membre exportateur est calculée sur la base du budget du Fonds spécial, est payable en dollars des Etats-Unis et est exigible à la même date que les cotisations au budget administratif.

5) Le Fonds est géré et administré par un Comité composé des Membres exportateurs du Comité exécutif avec la coopération du Directeur exécutif, et ses comptes font l'objet d'une vérification annuelle par expert agréé ainsi que le prévoient les dispositions de l'Article 27 pour les comptes de l'Organisation.

6) Les contributions fixées conformément aux dispositions du paragraphe 4 du présent Article sont payables aux conditions établies par le Comité à cette fin. Des sanctions pour non-paiement des contributions sont appliquées de la manière suivante :

- a) Si un pays Membre n'effectue pas le paiement de sa contribution pendant une période supérieure à trois mois, ses droits de vote au Comité sont suspendus automatiquement;
- b) Si le paiement de la contribution reste en suspens pendant six mois, le pays Membre intéressé perd également ses droits de vote au Comité exécutif et au Conseil;
- c) Si la contribution n'est pas versée pendant plus de six mois, il est laissé au pays Membre intéressé une période supplémentaire de quarante-cinq jours pour régler le paiement en arriéré. Si la contribution n'est toujours pas réglée à la fin de cette période supplémentaire, le Directeur exécutif retient les timbres d'exportation correspondant à la quantité de café pour laquelle la contribution est due et en informe immédiatement le pays Membre intéressé. Le Directeur exécutif porte le cas à la connaissance du Comité exécutif qui peut modifier ou annuler la mesure qui a été prise. Le Directeur exécutif libère les timbres en question aussitôt que le paiement nécessaire est effectué.

Article 56. DISPENSES

1) Le Conseil peut, à la majorité répartie des deux tiers, dispenser un Membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, de dispositions constitutionnelles ou d'obligations internationales résultant de la Charte des Nations Unies touchant des territoires administrés sous le régime de tutelle.

2) Lorsqu'il accorde une dispense à un Membre, le Conseil indique explicitement sous quelles modalités, à quelles conditions et pour combien de temps le Membre intéressé est dispensé de cette obligation.

3) Sauf décision contraire du Conseil, si cette dispense entraîne une augmentation de la quantité annuelle que le pays Membre intéressé est autorisé à exporter sous contingent, les contingents annuels de tous les autres Membres exportateurs ayant droit à un contingent de base sont ajustés au prorata, de sorte que le contingent annuel global reste inchangé.

4) Le Conseil ne prend pas en considération une demande de dispense des obligations relatives aux contingents uniquement fondée sur l'existence au cours d'une ou plusieurs années, dans le pays Membre producteur faisant la demande, d'une produc-

tion exportable en excédent de ses exportations autorisées, ou provenant de ce que le Membre en question n'a pas observé les dispositions des Articles 50 et 51.

5) Le Conseil peut établir un règlement concernant les procédures relatives à l'octroi des dispenses et les critères à appliquer à cette fin.

CHAPITRE IX. CONSULTATIONS, DIFFÉRENDS ET RÉCLAMATIONS

Article 57. CONSULTATIONS

Chaque Membre accueille favorablement les observations qui peuvent être présentées par un autre Membre sur toute question relative au présent Accord et accepte toute consultation y ayant trait. Au cours de consultations de ce genre, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif institue une commission indépendante qui offre ses bons offices en vue de parvenir à une conciliation. Les dépenses de la commission ne sont pas à la charge de l'Organisation. Si l'une des parties n'accepte pas que le Directeur exécutif institue une commission ou si la consultation ne conduit pas à une solution, la question peut être soumise au Conseil en vertu de l'Article 58. Si la consultation aboutit à une solution, un rapport est présenté au Directeur exécutif qui le distribue à tous les Membres.

Article 58. DIFFÉRENDS ET RÉCLAMATIONS

1) Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par voie de négociation est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.

2) Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent Article, la majorité des Membres, ou plusieurs Membres qui détiennent ensemble au moins le tiers du total des voix, peuvent demander au Conseil de solliciter, après discussion de l'affaire et avant de faire connaître sa décision, l'opinion de la commission consultative mentionnée au paragraphe 3 du présent Article, sur les questions en litige.

3) *a)* Sauf décision contraire prise à l'unanimité par le Conseil, cette commission est composée de :

- i) Deux personnes désignées par les Membres exportateurs, dont l'une a une grande expérience des questions du genre de celle qui est en litige et l'autre a de l'autorité et de l'expérience en matière juridique;
- ii) Deux personnes désignées par les Membres importateurs selon les mêmes critères;
- iii) Un président choisi à l'unanimité par les quatre personnes nommées en vertu des alinéas i et ii ou, en cas de désaccord, par le Président du Conseil.

b) Les ressortissants des pays qui sont Parties Contractantes au présent Accord peuvent siéger à la commission consultative.

c) Les membres de la commission consultative agissent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4) L'opinion motivée de la commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération toutes les données pertinentes.

5) Le Conseil statue sur tout différend dont il est saisi dans les six mois qui suivent la date à laquelle ce différend lui a été soumis.

6) Quand un Membre se plaint qu'un autre Membre n'a pas rempli les obligations que lui impose le présent Accord, cette plainte est, à la requête du plaignant, déférée au Conseil, qui décide.

7) Un Membre ne peut être reconnu coupable d'une infraction au présent Accord que par un vote à la majorité répartie simple. Toute constatation d'une infraction à l'Accord de la part d'un Membre doit spécifier la nature de l'infraction.

8) Si le Conseil constate qu'un Membre a commis une infraction au présent Accord, il peut, sans préjudice des autres mesures coercitives prévues à d'autres Articles de l'Accord et par un vote à la majorité répartie des deux tiers, suspendre le droit que ce Membre a de voter au Conseil et le droit qu'il a de voter ou de faire voter pour lui au Comité exécutif, jusqu'au moment où il se sera acquitté de ses obligations, ou exiger son exclusion de l'Organisation, en vertu de l'Article 66.

9) Un Membre peut demander un avis préalable au Comité exécutif en cas de différend ou de réclamation avant que la question ne soit examinée par le Conseil.

CHAPITRE X. DISPOSITIONS FINALES

Article 59. SIGNATURE

Le présent Accord sera, du 1^{er} janvier 1983 jusqu'au 30 juin 1983 inclusivement, ouvert, au siège de l'Organisation des Nations Unies, à la signature des Parties Contractantes à l'Accord international de 1976 sur le café ou à l'Accord international de 1976 sur le café tel que prorogé, ainsi qu'à celle des gouvernements invités aux sessions du Conseil international du café tenues aux fins de négociation du présent Accord.

Article 60. RATIFICATION, ACCEPTATION, APPROBATION

1) Le présent Accord est soumis à la ratification, l'acceptation ou l'approbation des gouvernements signataires, conformément à leur procédure constitutionnelle.

2) Sauf dans les cas prévus par l'Article 61, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1983. Cependant, le Conseil peut accorder des prorogations de délai aux gouvernements signataires qui ne sont pas en mesure de déposer leurs instruments avant cette date.

Article 61. ENTRÉE EN VIGUEUR

1) Le présent Accord entrera en vigueur à titre définitif le 1^{er} octobre 1983 si, à cette date, des gouvernements représentant au moins 20 Membres exportateurs ayant au minimum 80 pour cent des voix des Membres exportateurs, et au moins 10 Membres importateurs ayant au minimum 80 pour cent des voix des Membres importateurs, selon la répartition à la date du 30 septembre 1983, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation. D'autre part, l'Accord entrera définitivement en vigueur à n'importe quel moment après le 1^{er} octobre 1983 s'il est provisoirement en vigueur, conformément aux dispositions du paragraphe 2 du présent Article, et si les conditions concernant le pourcentage sont satisfaites par le dépôt des instruments de ratification, d'acceptation ou d'approbation.

2) L'Accord peut entrer en vigueur provisoirement le 1^{er} octobre 1983. A cette fin, si un gouvernement signataire ou toute autre Partie Contractante à l'Accord international de 1976 sur le café tel que prorogé notifie au Secrétaire général de l'Organisation des Nations Unies, qui recevra la notification au plus tard le 30 septembre 1983, qu'il s'engage à appliquer les dispositions du présent Accord à titre provisoire et à chercher à obtenir, aussi vite que le permet sa procédure constitutionnelle, la ratification, l'acceptation ou l'approbation, cette notification est considérée comme de même effet qu'un instrument de ratification, d'acceptation ou d'approbation. Un gouvernement qui s'engage à appliquer provisoirement les dispositions de l'Accord en attendant le dépôt d'un instrument de ratification, d'acceptation ou d'approbation sera considéré comme provisoirement Partie à l'Accord jusqu'à celle des deux dates qui sera la plus proche : celle du dépôt de son instrument de ratification, d'acceptation ou d'approbation, ou le 31 décembre 1983 inclusivement. Le Conseil peut accorder une prorogation du délai pendant lequel un gouvernement qui applique provisoirement l'Accord peut déposer un instrument de ratification, d'acceptation ou d'approbation.

3) Si l'Accord n'est pas entré en vigueur définitivement ou provisoirement le 1^{er} octobre 1983, conformément aux dispositions du paragraphe 1 ou 2 du présent Article, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont adressé les notifications aux termes desquelles ils s'engagent à appliquer provisoirement les dispositions de l'Accord et à chercher à obtenir la ratification, l'acceptation ou l'approbation, peuvent décider, d'un commun accord, qu'il entrera en vigueur entre eux. De même, si l'Accord est entré en vigueur provisoirement mais non définitivement le 31 décembre 1983, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont fait les notifications mentionnées au paragraphe 2 du présent Article, peuvent décider, d'un commun accord, qu'il continuera à rester provisoirement en vigueur ou qu'il entrera définitivement en vigueur entre eux.

Article 62. ADHÉSION

1) Le gouvernement de tout Etat Membre de l'Organisation des Nations Unies ou membre d'une des institutions spécialisées peut adhérer au présent Accord aux conditions que fixe le Conseil.

2) Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies. L'adhésion prend effet au moment du dépôt de l'instrument.

Article 63. RÉSERVES

Aucune des dispositions de l'Accord ne peut être l'objet de réserves.

Article 64. APPLICATION À DES TERRITOIRES DÉSIGNÉS

1) Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou à tout moment par la suite, notifier au Secrétaire général de l'Organisation des Nations Unies que le présent Accord s'applique à tel ou tel des territoires dont il assure la représentation internationale; l'Accord s'applique aux territoires désignés dans la notification à compter de la date de la notification.

2) Toute Partie Contractante qui désire exercer à l'égard de tel ou tel des territoires dont elle assure la représentation internationale le droit que lui donne l'Article 5, ou qui désire autoriser l'un ou l'autre de ces territoires à faire partie d'un

groupe Membre constitué en vertu de l'Article 6 ou de l'Article 7, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, soit à tout moment par la suite, une notification en ce sens.

3) Toute Partie Contractante qui a fait la déclaration prévue au paragraphe 1 du présent Article peut, par la suite, notifier à tout moment au Secrétaire général de l'Organisation des Nations Unies que l'Accord cesse de s'appliquer à tel ou tel territoire qu'elle désigne; l'Accord cesse de s'appliquer à ce territoire à compter de la date de la notification.

4) Lorsqu'un territoire auquel s'appliquait le présent Accord en vertu du paragraphe 1 devient indépendant, le gouvernement du nouvel Etat peut, dans les quatre-vingt-dix jours de son accession à l'indépendance, notifier au Secrétaire général de l'Organisation des Nations Unies qu'il a assumé les droits et obligations d'une Partie Contractante à l'Accord. Il devient Partie Contractante au présent Accord à compter de la date de la notification. Le Conseil peut accorder une prorogation du délai imparti pour faire cette notification.

Article 65. RETRAIT VOLONTAIRE

Toute Partie Contractante peut à tout moment se retirer du présent Accord en notifiant par écrit son retrait au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet quatre-vingt-dix jours après réception de la notification.

Article 66. EXCLUSION

Si le Conseil considère qu'un Membre a commis une infraction aux obligations que lui impose le présent Accord, et s'il estime en outre que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, à la majorité répartie des deux tiers, exclure ce Membre de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ce Membre cesse d'appartenir à l'Organisation internationale du café et, si ce Membre est Partie Contractante, d'être Partie à l'Accord.

Article 67. LIQUIDATION DES COMPTES EN CAS DE RETAIT OU D'EXCLUSION

1) En cas de retrait ou d'exclusion d'un Membre, le Conseil liquide ses comptes s'il y a lieu. L'Organisation conserve les sommes déjà versées par ce Membre, qui est d'autre part tenu de régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion de l'Organisation; toutefois, s'il s'agit d'une Partie Contractante qui ne peut pas accepter un amendement et qui, de ce fait, cesse d'être Partie à l'Accord en vertu du paragraphe 2 de l'Article 69, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2) Un Membre qui a cessé de participer au présent Accord n'a droit à aucune part du produit de la liquidation ou des autres avoirs de l'Organisation; il ne peut non plus lui être imputé aucune partie du déficit éventuel de l'Organisation lorsque l'Accord prend fin.

Article 68. DURÉE ET EXPIRATION OU RÉSILIATION

1) L'Accord reste en vigueur pendant une période de six années, jusqu'au 30 septembre 1989, à moins qu'il ne soit prorogé en vertu du paragraphe 2 du présent Article ou résilié en vertu de son paragraphe 3.

2) A tout moment après le 30 septembre 1987, le Conseil peut, par décision prise à la majorité de 58 pour cent des Membres détenant au moins une majorité répartie de 70 pour cent du total des voix, décider que le présent Accord fera l'objet de nouvelles négociations ou sera prorogé, avec ou sans modification, pour le temps qu'il détermine. Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier au Secrétaire général de l'Organisation des Nations Unies son acceptation du nouvel Accord ou de l'Accord prorogé à la date où ce nouvel Accord ou cet Accord prorogé entre en vigueur, cette Partie Contractante ou ce territoire cesse à cette date d'être Partie à l'Accord.

3) Le Conseil peut, à tout moment, s'il en décide ainsi à la majorité des Membres, mais au moins à la majorité répartie des deux tiers du total des voix, décider de résilier le présent Accord. La résiliation prend effet à dater du moment que le Conseil décide.

4) Nonobstant la résiliation de l'Accord, le Conseil continue à exister aussi longtemps qu'il le faut pour liquider l'Organisation, apurer ses comptes et disposer de ses avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

Article 69. AMENDEMENTS

1) Le Conseil peut, par décision prise à la majorité répartie des deux tiers, recommander aux Parties Contractantes un amendement au présent Accord. Cet amendement prend effet cent jours après que des Parties Contractantes qui représentent au moins 75 pour cent des Membres exportateurs détenant au minimum 85 pour cent des voix des Membres exportateurs, et des Parties Contractantes qui représentent au moins 75 pour cent des Membres importateurs détenant au minimum 80 pour cent des voix des Membres importateurs, ont notifié leur acceptation au Secrétaire général de l'Organisation des Nations Unies. Le Conseil fixe un délai avant l'expiration duquel les Parties Contractantes notifient au Secrétaire général de l'Organisation des Nations Unies qu'elles acceptent l'amendement. Si, à l'expiration de ce délai, les conditions relatives au pourcentage exigé pour l'entrée en vigueur de l'amendement ne sont pas remplies, il est considéré comme retiré.

2) Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation d'un amendement dans le délai imparti par le Conseil à cet effet, cette Partie Contractante ou ce territoire cesse d'être Partie à l'Accord à compter de la date à laquelle l'amendement entre en vigueur.

3) Les dispositions du présent Article ne portent atteinte à aucun pouvoir dont le Conseil est investi aux termes de l'Accord pour réviser une Annexe quelconque à cet instrument.

Article 70. DISPOSITIONS SUPPLÉMENTAIRES ET TRANSITOIRES

1) Le présent Accord est considéré comme une continuation de l'Accord international de 1976 sur le café tel que prorogé.

2) Afin de faciliter l'application ininterrompue de l'Accord international de 1976 sur le café tel que prorogé :

a) Toutes les mesures prises en vertu de l'Accord international de 1976 tel que prorogé qui sont en vigueur au 30 septembre 1983 et dont il n'est pas spécifié que leur effet expire à cette date restent en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord;

- b) Toutes les décisions que le Conseil devra prendre au cours de l'année caféière 1982/83 en vue de leur application au cours de l'année caféière 1983/84 seront prises au cours de l'année caféière 1982/83; elles seront appliquées à titre provisoire comme si l'Accord était déjà entré en vigueur.

Article 71. TEXTES DE L'ACCORD FAISANT FOI

Les textes du présent Accord en anglais, espagnol, français et portugais font tous également foi. Les originaux sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord aux dates qui figurent en regard de leur signature.

ANNEXE 1

RÉPUBLIQUE POPULAIRE D'ANGOLA

1. Au plus tard le 31 juillet de chaque année, l'Angola notifie au Directeur exécutif la quantité de café dont il s'attend à disposer pour l'exportation au cours de l'année caféière suivante. La quantité ainsi indiquée constitue le contingent de l'Angola pour cette année caféière, à condition qu'elle ne dépasse pas le volume que l'Angola aurait eu le droit d'exporter aux termes des Articles 30 et 35 de l'Accord international de 1976 sur le café et à condition que la quantité indiquée par le pays Membre soit confirmée par le Directeur exécutif.

2. Le contingent annuel de l'Angola établi conformément aux dispositions du paragraphe 1 de la présente annexe est dispensé des ajustements en hausse ou en baisse des contingents et est déduit du contingent annuel global établi par le Conseil aux termes de l'Article 34 avant l'attribution des contingents annuels aux Membres exportateurs qui ont droit à un contingent de base en vertu des paragraphes 1 et 2 de l'Article 35.

3. Si la quantité de café déclarée par l'Angola comme étant disponible pour l'exportation pendant une année caféière dépasse le contingent auquel il aurait eu droit aux termes des Articles 30 et 35 de l'Accord international de 1976 sur le café, les procédures prévues dans la présente annexe sont suspendues. Un contingent de base est établi pour l'Angola et ce contingent est soumis à toutes les dispositions de l'Accord applicables aux Membres exportateurs ayant droit à un contingent de base.

ANNEXE 2

MEMBRES EXPORTATEURS SOUMIS AUX DISPOSITIONS DE L'ARTICLE 31

<i>Membre exportateur</i>	<i>Part en pourcentage¹</i>	<i>Nombre de voix à ajouter aux voix correspondant au chiffre de base²</i>
	(1)	(2)
TOTAL a) avec OAMCAF	100,00	44
b) sans OAMCAF	70,62	35
Bolivie	4,65	2
Burundi ³		7
Ghana	2,14	0
Guinée	4,25	2
Haiti	16,99	7
Jamaïque	0,74	0
Libéria	5,52	2
Malawi	0,99	0
Nigéria	3,11	0
Panama	2,79	0
Paraguay	4,61	2
Rwanda ³		7
Sierra Leone	9,94	4
Sri Lanka	2,29	0
Thaïlande	4,44	2
Trinité-et-Tobago	1,45	0
Venezuela	3,40	0
Zimbabwe	3,31	0
OAMCAF	29,38	9
Bénin	2,24	0
Congo	1,70	0
Gabon	1,70	0
République centrafricaine	11,32	4
Togo	12,42	5

¹ Membres auxquels s'appliquent les dispositions du paragraphe 2 de l'Article 31.

² Se reporter au paragraphe 3 de l'Article 13.

³ Voir le paragraphe 6 de l'Article 31.

ANNEXE 3

PART RESPECTIVE DES PAYS MEMBRES DANS LE CONTINGENT GLOBAL DES MEMBRES EXPORTATEURS AYANT DROIT À UN CONTINGENT DE BASE PENDANT L'ANNÉE CAFÉIÈRE 1983/84

<i>Membre exportateur</i>	<i>Pourcentage</i>
TOTAL	100,00
<i>Arabicas doux de Colombie</i>	20,12
Colombie	16,28
Kenya	2,48
Tanzanie	1,36
<i>Autres Arabicas doux</i>	23,36
Costa Rica	2,16
El Salvador	4,48
Ecuador	2,17
Guatemala	3,47
Honduras	1,49
Inde	1,24
Mexique	3,65
Nicaragua	1,28
Papouasie-Nouvelle-Guinée	1,16
Pérou	1,31
République dominicaine	0,95
<i>Brésil et autres Arabicas</i>	33,45
Brésil	30,83
Ethiopie	2,62
<i>Robustas</i>	23,07
Indonésie	4,55
OAMCAF	11,96
Ouganda	4,44
Zaïre	2,12

NOTE: Les Philippines en tant que Membre exportateur ayant droit à un contingent de base auront, pendant l'année caféière 1983/84, un contingent annuel de 470 000 sacs qui sera soumis à tous les ajustements appliqués aux contingents des Membres exportateurs ayant un contingent de base conformément aux dispositions de l'Accord.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

CONVÊNIO INTERNACIONAL DO CAFÉ DE 1983

PREÂMBULO

Os Governos signatários do presente Convênio,

Reconhecendo a excepcional importância do café para as economias de muitos países que dependem consideravelmente deste produto para suas receitas de exportação e, por conseguinte, para a continuação de seus programas de desenvolvimento econômico e social;

Considerando que uma estreita cooperação internacional no comércio de café fomentará a diversificação econômica e o desenvolvimento dos países produtores de café, reforçará as relações políticas econômicas entre produtores e consumidores e contribuirá para aumentar o consumo de café;

Reconhecendo a conveniência de evitar entre a produção e o consumo desequilíbrio capaz de provocar acentuadas flutuações de preço, prejudiciais a produtores e consumidores;

Convencidos de que a adoção de certas medidas no plano internacional pode concorrer para corrigir os efeitos de tal desequilíbrio e para garantir receita adequada aos produtores por meio de preços remunerativos;

Reconhecendo as vantagens decorrentes da cooperação internacional que resultou da aplicação dos convênios internacionais do café de 1962, de 1968 e de 1976,

Acordam no seguinte:

CAPÍTULO I. OBJETIVOS

Artigo 1. OBJETIVOS

Os objetivos do presente Convênio são:

- 1º alcançar um equilíbrio razoável entre a oferta e a procura mundiais de café, em bases que assegurem, aos consumidores, o abastecimento adequado de café a preços equitativos e, aos produtores, mercados para o café a preços remunerativos, e que contribuam para um equilíbrio a longo prazo entre a produção e o consumo;
- 2º evitar flutuações excessivas dos níveis mundiais de abastecimento, estoques e preços, que são prejudiciais tanto a produtores como a consumidores;
- 3º contribuir para o desenvolvimento dos recursos produtivos e para elevar e manter os níveis de emprego e de renda nos países Membros, concorrendo, desse modo, para a obtenção de salários justos, padrões de vida mais elevados e melhores condições de trabalho;
- 4º elevar o poder aquisitivo dos países exportadores de café, pela manutenção dos preços, em conformidade com os termos do parágrafo 1º deste artigo, e pelo incremento do consumo;
- 5º fomentar e aumentar, por todos os meios possíveis, o consumo de café; e
- 6º de maneira geral, reconhecendo a relação entre o comércio de café e a estabilidade econômica dos mercados de produtos industriais, incentivar a cooperação internacional no domínio dos problemas mundiais do café.

Artigo 2. COMPROMISSOS GERAIS DOS MEMBROS

1º Os Membros se comprometem a conduzir sua política comercial de maneira a que possam ser alcançados os objetivos enunciados no artigo 1º. Os Membros se comprometem, ademais, a alcançar esses objetivos por meio da rigorosa observância das obrigações e disposições do Convênio.

2º Os Membros reconhecem a necessidade de adotar políticas que mantenham os preços em níveis que assegurem remuneração adequada aos produtores, e procurem assegurar que os preços de café aos consumidores não prejudiquem o aumento desejável do consumo. Quando esses objetivos estiverem sendo alcançados, devem os Membros abster-se de tomar iniciativas multilaterais que possam influenciar os preços do café.

3º Os Membros exportadores comprometem-se a não adotar nem manter quaisquer disposições governamentais que possam permitir a venda de café a países não-membros em condições comerciais mais favoráveis do que aquelas que estão preparados a oferecer, ao mesmo tempo, aos Membros importadores, tomadas em consideração as práticas comerciais correntes.

4º O Conselho procederá à revisão periódica da observância das disposições do parágrafo 3º deste artigo, podendo exigir dos Membros o fornecimento de informações adequadas, nos termos do artigo 53.

5º Os Membros reconhecem que os certificados de origem são uma fonte vital de informações sobre o comércio de café. Nos períodos em que as quotas estiverem suspensas, recai sobre os Membros exportadores a responsabilidade pela correta utilização dos certificados de origem. Contudo, embora estejam desobrigados de exigir que esses certificados acompanhem as partidas de café quando as quotas não estiverem em vigor, os Membros importadores cooperarão plenamente com a Organização no recolhimento e na verificação dos certificados relativos a partidas de café recebidas de Membros exportadores, a fim de assegurar a todos os Membros acesso ao maior número de informações possível.

CAPÍTULO II. DEFINIÇÕES

Artigo 3. DEFINIÇÕES

Para os fins do presente Convênio:

1º “Café” significa o grão e a cereja do cafeeiro, seja em pergaminho, verde ou torrado, e inclui o café moído, o descafeinado, o líquido e o solúvel. Estes termos têm o seguinte significado:

a) “café verde” significa todo café na forma de grão descascado antes de ser torrado;

b) “café em cereja seca” significa o fruto seco do cafeeiro; obtém-se o equivalente do café em cereja seca em café verde, multiplicando o peso líquido da cereja seca por 0,50;

c) “café em pergaminho” significa o grão de café verde envolvido pelo pergaminho; obtém-se o equivalente do café em pergaminho em café verde, multiplicando o peso líquido do café em pergaminho por 0,80;

d) “café torrado” significa o café verde torrado em qualquer grau e inclui o café moído; obtém-se o equivalente do café torrado em café verde, multiplicando o peso líquido do café torrado por 1,19;

e) “café descafeinado” significa o café verde, torrado ou solúvel, do qual se tenha extraído a cafeína; obtém-se o equivalente do café descafeinado em café verde, multiplicando o peso líquido do café verde, torrado ou solúvel descafeinado, respectivamente por 1,00, 1,19 ou 2,6;

f) “café líquido” significa as partículas obtidas do café torrado e dissolvidas em água; obtém-se o equivalente do café líquido em café verde, multiplicando o peso líquido das partículas desidratadas, contidas no café líquido, por 2,6; e

g) “café solúvel” significa as partículas desidratadas, solúveis em água, obtidas do café torrado; obtém-se o equivalente do café solúvel em café verde, multiplicando o peso líquido do café solúvel por 2,6.

2º “Saca” significa 60 quilos, ou 132,276 libras-peso, de café verde; “tonelada” significa uma tonelada métrica (1.000 quilogramas, ou 2.204,6 libras-peso); e “libra-peso” significa 453,597 gramas.

3º “Ano cafeeiro” significa o período de um ano, de 1º de outubro a 30 de setembro.

4º “Organização” “Conselho” e “Junta” significam, respectivamente, a Organização Internacional do Café, o Conselho Internacional do Café e a Junta Executiva.

5º “Membro” significa uma Parte Contratante, inclusive uma das organizações intergovernamentais, mencionadas no parágrafo 3º do artigo 4º; um ou mais territórios designados com respeito aos quais tenha sido feita uma declaração de participação separada, nos termos do artigo 5º; ou duas ou mais Partes Contratantes ou territórios designados, ou ambos, que participem da Organização como Grupo-Membro nos termos dos artigos 6º ou 7º

6º “Membro exportador” ou “país exportador” significa, respectivamente, um Membro ou país que seja exportador líquido de café, isto é, cujas exportações excedam as importações.

7º “Membro importador” ou “país importador” significa, respectivamente, um Membro ou país que seja importador líquido de café, isto é, cujas importações excedam as exportações.

8º “Membro produtor” ou “país produtor” significa, respectivamente, um Membro ou país que produza café em quantidades comercialmente significativas.

9º “Maioria distribuída simples” significa a maioria dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

10º “Maioria distribuída de dois terços” significa a maioria de dois terços dos votos expressos pelos Membros exportadores presentes e votantes, e a maioria de dois terços dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

11º “Entrada em vigor” significa, salvo disposição em contrário, a data em que o Convênio entrar em vigor, seja provisória ou definitivamente.

12º “Produção exportável” significa a produção total de café de um país exportador, em determinado ano cafeeiro ou ano-safra, menos o volume destinado ao consumo interno no mesmo ano.

13º “Disponibilidade para exportação” significa a produção exportável de um país exportador, em determinado ano cafeeiro, acrescida dos estoques acumulados em anos anteriores.

14º “Direito de exportação” significa o volume total de café que um Membro está autorizado a exportar, nos termos das várias disposições do Convênio, excluídas as exportações que, nos termos do artigo 44, não são debitadas a quotas.

15º “Insuficiência” significa a diferença para mais entre o direito de exportação anual de um Membro exportador, em dado ano cafeeiro, e o volume de café, determinado dentro dos primeiros seis meses do ano cafeeiro, que:

- a) o Membro tem disponível para exportar, calculado na base de seus estoques e na previsão de sua colheita; ou
- b) O Membro declara tencionar exportar, com destino a mercados em regime de quotas, nesse mesmo ano cafeeiro.

16º “Déficit de embarque” significa a diferença entre o direito de exportação anual de um Membro exportador, em dado ano cafeeiro, e o volume de café exportado por esse Membro, com destino a mercados em regime de quotas, nesse mesmo ano cafeeiro, a menos que essa diferença corresponda a uma “insuficiência” tal como definida no parágrafo 15 deste artigo.

CAPÍTULO III. MEMBROS

Artigo 4. PARTICIPAÇÃO NA ORGANIZAÇÃO

1º Cada Parte Contratante, juntamente com os territórios aos quais se aplica o Convênio nos termos do parágrafo 1º do artigo 64, constituirá um único Membro da Organização, salvo disposição em contrário dos artigos 5º, 6º e 7º.

2º Um Membro pode passar de uma categoria para outra, segundo condições que o Conselho estipule.

3º Toda referência feita no Convênio a um governo será interpretada como extensiva à Comunidade Econômica Européia ou a qualquer organização intergovernamental que tenha competência comparável para negociar, concluir e aplicar convênios internacionais, em particular convênios sobre produtos de base.

4º Tal organização intergovernamental não terá, ela própria, voto algum, mas, caso se vote sobre assuntos de sua competência, terá direito a votar coletivamente em nome de seus Estados Membros. Nesses casos, os Estados Membros da organização intergovernamental não poderão exercer individualmente seu direito de voto.

5º O disposto no parágrafo 1º do artigo 16 não se aplicará a uma tal organização intergovernamental, que poderá, contudo, participar nos debates da Junta Executiva sobre assuntos de sua competência. Caso se vote sobre assuntos de sua competência, e não obstante as disposições do parágrafo 1º do artigo 19, os votos que os Estados Membros têm direito a emitir na Junta Executiva podem ser emitidos coletivamente por qualquer um desses Estados.

Artigo 5. PARTICIPAÇÃO SEPARADA DE TERRITÓRIOS DESIGNADOS

Toda Parte Contratante que seja importadora líquida de café pode, em qualquer momento, mediante a notificação prevista no parágrafo 2º do artigo 64, declarar que participa na Organização separadamente de qualquer dos territórios por ela designados, que sejam exportadores líquidos de café, e por cujas relações internacionais essa Parte Contratante seja responsável. Em tal caso, o território metropolitano e os territórios não-designados constituirão um único Membro, e os territórios

designados terão participação separada como Membros, seja individual ou coletivamente, conforme se indique na notificação.

Artigo 6. PARTICIPAÇÃO INICIAL EM GRUPO

1º Duas ou mais Partes Contratantes que sejam exportadoras líquidas de café podem, mediante notificação apropriada ao Conselho e ao Secretário-Geral das Nações Unidas, ao depositar os respectivos instrumentos de aprovação, ratificação, aceitação ou adesão, declarar que entram para a Organização como Grupo-Membro. O território, ao qual se aplique o Convênio nos termos do parágrafo 1º do artigo 64, pode fazer parte de tal grupo, se o governo do Estado responsável por suas relações internacionais houver feito notificação nesse sentido, nos termos do parágrafo 2º do artigo 64. Tais Partes Contratantes e territórios designados devem satisfazer às seguintes condições:

- a) declarar que estão dispostos a assumir, individual e coletivamente, a responsabilidade pelas obrigações do grupo; e
- b) apresentar subseqüentemente ao Conselho prova satisfatória do seguinte:
 - i) de que o grupo tem a organização necessária para aplicar uma política cafeeira comum, e de que dispõem, juntamente com os outros integrantes do grupo, dos meios para cumprir as obrigações decorrentes do Convênio; e
 - ii) ou de que foram reconhecidos como grupo num acordo internacional de café anterior; ou
 - iii) de que têm uma política comercial e econômica comum ou coordenada com respeito ao café e uma política monetária e financeira coordenada, bem como os órgãos necessários à sua execução, de modo que o Conselho se certifique de que o grupo está em condições de cumprir as pertinentes obrigações coletivas.

2º O Grupo-Membro constituirá um único Membro da Organização, devendo, porém, cada integrante do grupo ser tratado individualmente, como Membro, no que diz respeito aos assuntos decorrentes das seguintes disposições:

- a) artigos 11 e 12 e parágrafo 1º do artigo 20;
- b) artigos 50 e 51; e
- c) artigo 67.

3º As Partes Contratantes e territórios designados que ingressem como Grupo-Membro especificarão o governo ou a organização que os representará no Conselho em assuntos decorrentes do Convênio, exceto os especificados no parágrafo 2º deste artigo.

4º Os direitos de voto do Grupo-Membro serão os seguintes:

- a) o Grupo-Membro terá o mesmo número de votos básicos que um país Membro que ingresse na Organização a título individual. Estes votos básicos serão atribuídos ao governo ou à organização representante do grupo, que deles disporá; e
- b) no caso de uma votação sobre qualquer assunto decorrente das disposições do parágrafo 2º deste artigo, os integrantes do grupo podem dispor separadamente dos votos a eles atribuídos nos termos dos parágrafos 3º e 4º do artigo 13, como se cada um deles fosse individualmente Membro da Organização, exceto no que se refere aos votos básicos, que continuam atribuídos unicamente ao governo ou à organização que represente o grupo.

5º Toda Parte Contratante ou território designado que faça parte de um Grupo-Membro pode, mediante notificação ao Conselho, retirar-se do grupo e

tornar-se Membro a título individual. A retirada terá efeito a partir do momento em que o Conselho receber a notificação. Se um dos integrantes de um Grupo-Membro retirar-se desse Grupo, ou deixar de participar na Organização, os demais integrantes do grupo podem requerer ao Conselho que mantenha o grupo, o qual continuará a existir, a menos que o Conselho não aprove o requerimento. Se o Grupo-Membro for dissolvido, cada um dos seus integrantes tornar-se-á Membro a título individual. O Membro que tiver deixado de pertencer a um grupo não pode tornar a integrar-se em grupo algum durante a vigência do presente Convênio.

Artigo 7. PARTICIPAÇÃO SUBSEQÜENTE EM GRUPO

Dois ou mais Membros exportadores podem, a qualquer momento após o Convênio ter entrado em vigor, requerer ao Conselho autorização para se constituírem em Grupo-Membro. O Conselho aprovará o requerimento, se considerar que a declaração feita pelos Membros e as provas por eles apresentadas satisfazem os requisitos do parágrafo 1º do artigo 6º. Imediatamente após a aprovação, ficará o Grupo-Membro sujeito às disposições dos parágrafos 2º, 3º, 4º e 5º daquele artigo.

CAPÍTULO IV. ORGANIZAÇÃO E ADMINISTRAÇÃO

Artigo 8. SEDE E ESTRUTURA DA ORGANIZAÇÃO INTERNACIONAL DO CAFÉ

1º A Organização Internacional do Café, estabelecida pelo Convênio de 1962, continua em existência a fim de executar as disposições do presente Convênio e superintender o seu funcionamento.

2º A Organização tem sede em Londres, a menos que o Conselho, por maioria distribuída de dois terços, decida de outro modo.

3º A Organização exerce as suas funções por intermédio do Conselho Internacional do Café, da Junta Executiva, do Diretor-Executivo e do pessoal.

Artigo 9. COMPOSIÇÃO DO CONSELHO INTERNACIONAL DO CAFÉ

1º A autoridade suprema da Organização é o Conselho Internacional do Café, que é composto de todos os Membros da Organização.

2º Cada Membro designará, para o Conselho, um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores de seu representante ou suplentes.

Artigo 10. PODERES E FUNÇÕES DO CONSELHO

1º O Conselho fica investido de todos os poderes que lhe são especificamente conferidos pelo Convênio, e tem os poderes e desempenha as funções necessárias à execução das disposições do Convênio.

2º O Conselho, por maioria distribuída de dois terços, estabelecerá as normas e os regulamentos necessários à execução do Convênio e com o mesmo compatíveis, inclusive o seu próprio regimento interno e os regulamentos financeiros e do pessoal da Organização. O Conselho pode estabelecer, em seu regimento, um processo que lhe permita, sem se reunir, decidir de questões específicas.

3º O Conselho manterá e documentação necessária ao desempenho das funções que lhe atribui o Convênio e toda a demais documentação que considere conveniente.

Artigo 11. ELEIÇÃO DO PRESIDENTE E DOS VICE-PRESIDENTES DO CONSELHO

1º O Conselho elegerá, para cada ano cafeeiro, um Presidente e um primeiro, um segundo e um terceiro Vice-Presidentes.

2º Como regra geral, tanto o Presidente como o primeiro Vice-Presidente serão eleitos seja dentre os representantes dos Membros exportadores, seja dentre os representantes dos Membros importadores, e o segundo e o terceiro Vice-Presidentes serão eleitos dentre os representantes da outra categoria de Membros. De ano para ano cafeeiro, esses cargos serão desempenhados alternadamente por Membros das duas categorias.

3º Nem o Presidente nem qualquer dos Vice-Presidentes, no exercício da presidência, terá direito a voto. Nesse caso, o respectivo suplente exerce os direitos de voto do Membro.

Artigo 12. SESSÕES DO CONSELHO

Como regra geral, o Conselho reunir-se-á duas vezes por ano em sessão ordinária, podendo reunir-se em sessões extraordinárias, se assim o decidir. Podem igualmente celebrar-se sessões extraordinárias a pedido seja da Junta Executiva, seja de cinco Membros, seja de um ou vários Membros que disponham de, pelo menos, 200 votos. As sessões do Conselho serão convocadas com uma antecedência de, pelo menos, 30 dias, exceto em casos de emergência. Salvo decisão em contrário do Conselho, as sessões realizar-se-ão na sede da Organização.

Artigo 13. VOTOS

1º Os Membros exportadores disporão conjuntamente de 1.000 votos e os Membros importadores disporão conjuntamente de 1.000 votos, distribuídos entre os Membros de cada uma das categorias — isto é, Membros exportadores e importadores, respectivamente — como estipulam os parágrafos seguintes deste artigo.

2º Cada Membro disporá de cinco votos básicos, desde que o número total de votos básicos em cada uma das categorias não exceda 150. Caso haja mais de 30 Membros exportadores ou mais de 30 Membros importadores, o número de votos básicos de cada Membro dessa categoria será ajustado, de modo que o total de votos básicos em cada categoria não ultrapasse 150.

3º Os Membros exportadores relacionados no Anexo 2 terão, além dos votos básicos, os votos indicados na coluna 2 do dito Anexo. O Membro exportador que, nos termos do parágrafo 3º do artigo 31, optar por ter quota básica não será abrangido pelas disposições deste parágrafo.

4º Os votos restantes dos Membros exportadores serão divididos entre os Membros que têm quota básica de maneira proporcional ao volume médio de suas respectivas exportações de café com destino a Membros importadores nos quatro anos civis precedentes.

5º Os votos restantes dos Membros importadores serão divididos entre estes Membros proporcionalmente ao volume médio de suas respectivas importações de café nos quatro anos civis precedentes.

6º A distribuição dos votos será determinada pelo Conselho, nos termos deste artigo, no início de cada ano cafeeiro, permanecendo em vigor durante esse ano, exceto nos casos previstos no parágrafo 7º deste artigo.

7º Sempre que ocorrer qualquer modificação no número de Membros da Organização, ou forem suspensos ou restabelecidos, nos termos dos artigos 26, 42,

45, 47, 55 ou 58, os direitos de voto de um Membro, o Conselho procederá à redistribuição dos votos, de acordo com o que dispõe este artigo.

8º Nenhum Membro pode dispor de mais de 400 votos.

9º Não se admite fração de voto.

Artigo 14. PROCEDIMENTO DE VOTAÇÃO NO CONSELHO

1º Cada Membro disporá de todos os votos a que tem direito, mas não os poderá dividir. Qualquer Membro pode, no entanto, dispor de forma diferente dos votos que lhe sejam atribuídos nos termos do parágrafo 2º deste artigo.

2º Todo Membro exportador pode autorizar outro Membro exportador, e todo Membro importador pode autorizar outro Membro importador a representar seus interesses e exercer seu direito de voto em qualquer reunião do Conselho. Não se aplicará, neste caso, a limitação prevista no parágrafo 8º do artigo 13.

Artigo 15. DECISÕES DO CONSELHO

1º Salvo disposição em contrário do presente Convênio, todas as decisões e todas as recomendações do Conselho são adotadas por maioria distribuída simples.

2º As decisões do Conselho que, segundo o Convênio, exijam a maioria distribuída de dois terços, obedecerão ao seguinte procedimento:

- a) se a moção não obtém a maioria distribuída de dois terços, em virtude de voto negativo de, no máximo, três Membros exportadores, ou de, no máximo, três Membros importadores, ela é novamente submetida a votação dentro de 48 horas, se o Conselho assim o decidir por maioria dos Membros presentes e por maioria distribuída simples;
- b) se, novamente, a moção não obtém a maioria distribuída de dois terços de votos, em virtude do voto negativo de um ou dois Membros exportadores, ou de um ou dois Membros importadores, ela é novamente submetida a votação, dentro de 24 horas, desde que o Conselho assim o decida por maioria dos Membros presentes e por maioria distribuída simples;
- c) se a moção não obtém ainda a maioria distribuída de dois terços na terceira votação, em virtude do voto negativo de apenas um Membro exportador, ou de apenas um Membro importador, ela é considerada adotada; e
- d) se o Conselho não submeter a moção a nova votação, ela é considerada rejeitada.

3º Os Membros comprometem-se a aceitar como obrigatórias todas as decisões que o Conselho adote em virtude das disposições do Convênio.

Artigo 16. COMPOSIÇÃO DA JUNTA

1º A Junta Executiva compõe-se de oito Membros exportadores e de oito Membros importadores, eleitos por cada ano cafeeiro nos termos do artigo 17. Os Membros podem ser reeleitos.

2º Cada Membro da Junta designará um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores do seu representante ou suplentes.

3º A Junta Executiva terá um Presidente e um Vice-Presidente que são eleitos pelo Conselho para cada ano cafeeiro e que podem ser reeleitos. Nem o Presidente nem o Vice-Presidente no exercício da presidência têm direito de voto. Se um representante é eleito Presidente, ou se o Vice-Presidente exerce a presidência, vota em seu lugar o respectivo suplente. Como regra geral, o Presidente e o Vice-Presi-

dente para cada ano cafeeiro serão eleitos dentre os representantes da mesma categoria de Membros.

4º A Junta reunir-se-á normalmente na sede da Organização, embora possa reunir-se em outro local.

Artigo 17. ELEIÇÃO DA JUNTA

1º Os Membros exportadores e importadores da Junta serão eleitos em sessão do Conselho pelos Membros exportadores e importadores da Organização, respectivamente. A eleição dentro de cada categoria obedecerá às disposições dos parágrafos seguintes deste artigo.

2º Cada Membro votará por um só candidato, conferindo-lhe todos os votos de que dispõe nos termos do artigo 13. Um Membro pode conferir a outro candidato os votos de que disponha nos termos do parágrafo 2º do artigo 14.

3º Os oito candidatos que receberem o maior número de votos são eleitos, mas nenhum candidato será eleito, no primeiro escrutínio, com menos de 75 votos.

4º Se, de acordo com o disposto no parágrafo 3º deste artigo, menos de oito candidatos forem eleitos no primeiro escrutínio, proceder-se-á a novos escrutínios, dos quais só participarão os Membros que não houverem votado por nenhum dos candidatos eleitos. Em cada escrutínio, o mínimo de votos necessários para ser eleito diminui sucessivamente de cinco unidades, até que os oito candidatos tenham sido eleitos.

5º O Membro que não houver votado por nenhum dos Membros eleitos atribuirá seus votos a um deles, respeitado o disposto nos parágrafos 6º e 7º deste artigo.

6º Considera-se que um Membro dispõe dos votos que recebeu ao ser eleito bem como dos votos que lhe sejam atribuídos, não podendo, contudo, nenhum Membro eleito dispor de mais de 499 votos.

7º Se os votos obtidos por um Membro eleito ultrapassarem 499, os Membros que nele votaram, ou que a ele atribuíram seus votos, providenciarão entre si para que um ou mais lhe retirem os votos e os confirmam ou transfiram a outro Membro eleito, de modo que nenhum dos eleitos receba mais de 499 votos.

Artigo 18. COMPETÊNCIA DA JUNTA

1º A Junta é responsável perante o Conselho e funciona sob sua direção geral.

2º O Conselho pode, por maioria distribuída de dois terços, delegar à Junta o exercício de qualquer ou de todos os seu poderes, com exceção dos seguintes:

- a) aprovação do orçamento administrativo e fixação das contribuições, nos termos do artigo 25;
- b) suspensão dos direitos de voto de um Membro, nos termos dos artigos 45 ou 58;
- c) decisões de litígios, nos termos do artigo 58;
- d) estabelecimento das condições para adesão, nos termos do artigo 62;
- e) decisão de excluir um Membro, nos termos do artigo 66;
- f) decisão a respeito da renegociação, prorrogação ou terminação deste Convênio, nos termos do artigo 68; e
- g) recomendação aos Membros de emendas ao Convênio, nos termos do artigo 69.

3º O Conselho pode, a qualquer momento, por maioria distribuída simples, revogar quaisquer poderes que tenha delegado à Junta.

Artigo 19. PROCEDIMENTO DE VOTAÇÃO NA JUNTA

1º Cada Membro da Junta disporá dos votos por ele recebidos nos termos dos parágrafos 6º e 7º do artigo 17. Não será permitido o voto por procuração. Não será permitido aos Membros da Junta dividir os seus votos.

2º Toda decisão da Junta exigirá maioria igual à que seria necessária para ser tomada pelo Conselho.

Artigo 20. QUORUM PARA O CONSELHO E PARA A JUNTA

1º O quorum para qualquer reunião do Conselho consistirá na presença da maioria dos Membros que detenham a maioria distribuída de dois terços do total dos votos. Se não houver quorum na hora marcada para a abertura de uma reunião do Conselho, pode o Presidente adiar a abertura da reunião para, no mínimo, três horas mais tarde. Caso não haja quorum à nova hora fixada, pode o Presidente adiar uma vez mais a abertura da reunião do Conselho por, no mínimo, três horas. Estes adiamentos podem repetir-se até haver quorum à hora marcada. A representação, nos termos do parágrafo 2º do artigo 14, será considerada como presença.

2º O quorum para qualquer reunião da Junta consistirá na presença da maioria dos membros que detenham a maioria distribuída de dois terços do total de votos.

Artigo 21. DIRETOR-EXECUTIVO E PESSOAL

1º Com base em recomendação da Junta, o Conselho designará o Diretor-Executivo. As respectivas condições de emprego serão estabelecidas pelo Conselho e devem ser análogas às de funcionários de igual categoria em organizações intergovernamentais similares.

2º O Diretor-Executivo é o principal funcionário administrativo da Organização, sendo responsável pelo cumprimento das funções que lhe competem na administração deste Convênio.

3º O Diretor-Executivo nomeará o pessoal, de acordo com o regulamento estabelecido pelo Conselho.

4º Nem o Diretor-Executivo nem qualquer funcionário deve ter interesses financeiros na indústria, no comércio ou no transporte do café.

5º No exercício de suas funções, o Diretor-Executivo e o pessoal não solicitarão nem receberão instruções de nenhum Membro, nem de nenhuma autoridade estranha à Organização. Devem abster-se de atos incompatíveis com a sua condição de funcionários internacionais, responsáveis unicamente perante a Organização. Os Membros comprometem-se a respeitar o caráter exclusivamente internacional das responsabilidades do Diretor-Executivo e do pessoal e a não tentar influenciá-los no desempenho de suas funções.

Artigo 22. COOPERAÇÃO COM OUTRAS ORGANIZAÇÕES

O Conselho pode tomar medidas para consultar e cooperar com as Nações Unidas, suas agências especializadas, e outras organizações intergovernamentais apropriadas. Entre essas medidas podem contar-se as de caráter financeiro que o Conselho julgar convenientes para a realização dos objetivos do Convênio. O Conselho pode convidar essas organizações e quaisquer outras que se ocupem de café a enviar observadores às suas reuniões.

CAPÍTULO V. PRIVILÉGIOS E IMUNIDADES

Artigo 23. PRIVILÉGIOS E IMUNIDADES

1º A Organização possui personalidade jurídica. Ela é dotada, em especial, da capacidade de firmar contratos, adquirir e alienar bens móveis e imóveis e demandar em juízo.

2º A situação jurídica, os privilégios e as imunidades da Organização, do Diretor-Executivo, do pessoal e dos peritos, bem como dos representantes de Membros que se encontrem no território do Reino Unido da Grã-Bretanha e Irlanda do Norte com a finalidade de exercer suas funções, continuarão sendo governados pelo acordo de sede celebrado, em 28 de maio de 1969, entre o Governo do Reino Unido da Grã-Bretanha e Irlanda do Norte (a seguir chamado “governo do país-sede”) e a Organização.

3º O acordo mencionado no parágrafo 2º deste artigo será independente do Convênio, podendo no entanto terminar:

- a) por acordo entre o governo do país-sede e a Organização;
- b) na eventualidade de a sede da Organização ser transferida do território do governo do país-sede; ou
- c) na eventualidade de a Organização deixar de existir.

4º A Organização pode celebrar com outro ou outros Membros acordos, a serem aprovados pelo Conselho, relativos aos privilégios e imunidades que sejam indispensáveis ao bom funcionamento do Convênio.

5º Os governos dos países Membros, com exceção do país-sede, concederão à Organização as mesmas facilidades que são conferidas às agências especializadas das Nações Unidas em matéria de restrições monetárias e de câmbio, manutenção de contas bancárias e transferência de dinheiro.

CAPÍTULO VI. FINANÇAS

Artigo 24. FINANÇAS

1º As despesas das delegações ao Conselho e dos representantes na Junta ou em qualquer das comissões do Conselho ou da Junta serão financiadas pelos respectivos governos.

2º As demais despesas necessárias à administração do Convênio serão financiadas por contribuições anuais dos Membros, fixadas nos termos do artigo 25. O Conselho pode, todavia, exigir o pagamento de emolumentos por determinados serviços.

3º O exercício financeiro da Organização coincidirá com o ano cafeeiro.

Artigo 25. APROVAÇÃO DO ORÇAMENTO E FIXAÇÃO DE CONTRIBUIÇÕES

1º Durante o segundo semestre de cada exercício financeiro, o Conselho aprovará o orçamento administrativo da Organização para o exercício financeiro seguinte e fixará a contribuição de cada Membro para esse orçamento.

2º A contribuição de cada Membro para o orçamento de cada exercício financeiro é proporcional à relação que existe, na data em que for aprovado o orçamento para aquele exercício financeiro, entre o número de seus votos e o total dos votos de todos os Membros. Se, todavia, no início do exercício financeiro para o qual foram

fixadas as contribuições, houver alguma modificação na distribuição de votos entre os Membros, em virtude do disposto no parágrafo 6º do artigo 13, as contribuições correspondentes a esse exercício serão devidamente ajustadas. Para fixar as contribuições, o número de votos de cada Membro será determinado sem tomar em consideração a suspensão dos direitos de voto de qualquer Membro ou a redistribuição de votos que dela possa resultar.

3º A contribuição inicial de qualquer Membro, que entre para a Organização depois de o Convênio ter entrado em vigor, é fixada pelo Conselho com base no número de votos que lhe são atribuídos e em função do período restante do exercício financeiro em curso, permanecendo inalteradas as contribuições fixadas aos outros Membros para esse exercício financeiro.

Artigo 26. PAGAMENTO DAS CONTRIBUIÇÕES

1º As contribuições para o orçamento administrativo de cada exercício financeiro serão pagas em moeda livremente conversível e exigíveis no primeiro dia do respectivo exercício.

2º Se um Membro não tiver pago integralmente a contribuição para o orçamento administrativo, dentro de seis meses a contar da data em que tal contribuição é exigível, ficam suspensos, até que tal contribuição seja paga, tanto os seus direitos de voto no Conselho como o direito de dispor dos seus votos na Junta. Todavia, a menos que o Conselho assim o decida por maioria distribuída de dois terços, tal Membro não fica privado de nenhum outro direito nem eximido de nenhuma das obrigações que lhe impõe o presente Convênio.

3º Os Membros, cujos direitos de voto tenham sido suspensos nos termos do parágrafo 2º deste artigo ou nos termos dos artigos 42, 45, 47, 55 ou 58, permanecem, entretanto, responsáveis pelo pagamento de suas respectivas contribuições.

Artigo 27. VERIFICAÇÃO E PUBLICAÇÃO DAS CONTAS

O mais cedo possível após o encerramento de cada exercício financeiro, será apresentada ao Conselho, para aprovação e publicação, a prestação de contas das receitas e despesas da Organização referente a esse exercício, verificada por perito em contabilidade estranho aos quadros da Organização.

CAPÍTULO VII. REGULAMENTAÇÃO DAS EXPORTAÇÕES E IMPORTAÇÕES

Artigo 28. DISPOSIÇÕES GERAIS

1º Todas as decisões do Conselho relativas às disposições deste capítulo serão adotadas por maioria distribuída de dois terços.

2º A palavra “anual” significa, neste capítulo, qualquer período de 12 meses estabelecido pelo Conselho. O Conselho, porém, pode adotar providências para que as disposições deste capítulo sejam aplicadas por períodos de mais de 12 meses.

Artigo 29. MERCADOS EM REGIME DE QUOTAS

Para os efeitos do presente Convênio, o mercado mundial de café é dividido em mercados de países Membros, sujeitos ao regime de quotas, e mercados de países não-membros, isentos desse regime.

Artigo 30. QUOTAS BÁSICAS

1º Respeitadas as disposições dos artigos 31 e 32, todo Membro exportador terá direito a uma quota básica. Respeitadas as disposições do parágrafo 1º do artigo 35, as quotas básicas servirão para distribuir a parcela fixa da quota anual de acordo com os termos do parágrafo 2º daquele artigo.

2º O mais tardar até o dia 30 de setembro de 1984, o Conselho estabelecerá para um período mínimo de dois anos as quotas básicas que se aplicarão a partir do dia 1º de outubro de 1984. Antes de expirar esse período, o Conselho estabelecerá, se necessário, as quotas básicas para o resto da vigência do Convênio.

3º Se o Conselho não estabelecer as quotas básicas de acordo com o previsto no parágrafo 2º deste artigo, e a menos que esse órgão decida de outro modo, as quotas serão suspensas, não obstante o que dispõe o artigo 33.

4º As quotas poderão ser restabelecidas, em qualquer momento após sua suspensão nos termos do parágrafo 3º deste artigo, tão pronto tenha o Conselho estabelecido as quotas básicas nos termos do parágrafo 2º deste artigo, sob condição de serem preenchidas as pertinentes condições de preço mencionadas no artigo 33.

5º As disposições deste artigo serão aplicadas a Angola nas condições estabelecidas no Anexo 1.

Artigo 31. MEMBROS EXPORTADORES ISENTOS DE QUOTA BÁSICA

1º Excluindo Burundi e Ruanda, será atribuída a totalidade dos Membros relacionados no Anexo 2 uma quota de exportação correspondente a 4,2 por cento da quota anual global fixada pelo Conselho de conformidade com o artigo 34.

2º A quota mencionada no parágrafo 1º deste artigo será distribuída entre os Membros relacionados no Anexo 2 segundo as percentagens indicadas na coluna 1 do dito Anexo.

3º Todo Membro exportador relacionado no Anexo 2 poderá, a qualquer momento, solicitar ao Conselho que lhe seja atribuída uma quota básica. Caso seja atribuída quota básica a um desses Membros, a percentagem indicada no parágrafo 1º deste artigo será reduzida de forma proporcional.

4º Se um país exportador aderir ao Convênio e ficar sujeito às disposições deste artigo, o Conselho atribuir-lhe-á uma quota, e a percentagem indicada no parágrafo 1º deste artigo será aumentada proporcionalmente.

5º Só ficarão sujeitos às disposições dos artigos 36 e 37 os Membros relacionados no Anexo 2 cuja quota anual é superior a 100.000 sacas.

6º Burundi e Ruanda terão, cada um, as seguintes quotas anuais de exportação:

- a) no ano cafeeiro de 1983/84, 450.000 sacas;
- b) nos anos cafeeiros subsequentes, durante a vigência do presente Convênio, 470.000 sacas.

7º Sempre que o Conselho estabelecer quotas básicas de conformidade com o disposto no parágrafo 2º do artigo 30, a percentagem indicada no parágrafo 1º e a quantidade indicada na alínea *b* do parágrafo 6º deste artigo serão revistas e poderão ser modificadas.

8º Observadas as disposições dos artigos 6º e 41, as insuficiências declaradas pelos Membros exportadores relacionados no Anexo 2 serão distribuídas proporcionalmente a suas respectivas quotas anuais entre os outros Membros relacionados no referido Anexo que estejam em condições e dispostos a exportar o volume das insuficiências.

Artigo 32. DISPOSIÇÕES PARA O AJUSTAMENTO DE QUOTAS BÁSICAS

1º O Conselho ajustará as quotas básicas resultantes da aplicação do disposto no artigo 30, sempre que se tornar Membro da Organização um país importador que não tenha sido Parte Contratante nem do Convênio Internacional do Café de 1976, nem do Convênio Internacional do Café de 1976 Prorrogado.

2º O ajustamento mencionado no parágrafo 1º deste artigo levará em conta ou a média das exportações de cada Membro exportador com destino ao país importador em apreço, no período de 1976 a 1982, ou a participação de cada Membro exportador na média das importações daquele país, durante o mesmo período.

3º O Conselho aprovará os dados que devem servir de base para os cálculos necessários ao ajustamento das quotas básicas bem como os critérios a seguir para aplicar as disposições deste artigo.

Artigo 33. DISPOSIÇÕES PARA A CONTINUAÇÃO, SUSPENSÃO
E RESTABELECIMENTO DE QUOTAS

1º Se o Conselho não estabelecer as condições a que deve obedecer a aplicação do regime de quotas nos termos dos pertinentes artigos deste capítulo, c a menos que aquele órgão decida de outro modo, as quotas continuarão em vigor ao iniciar-se um novo ano cafeeiro, se a média móvel de 15 dias do preço indicativo composto for igual ou inferior ao preço mais elevado determinante do ajustamento ascendente das quotas dentro da faixa de preços estabelecida pelo Conselho, nos termos do artigo 38, para o ano cafeeiro precedente.

2º A menos que o Conselho decida de outro modo, as quotas serão suspensas uma vez preenchida uma das seguintes condições:

- a) se a média móvel de 15 dias do preço indicativo composto permanecer, por 30 dias consecutivos de mercado, 3,5 por cento ou mais acima do preço mais elevado determinante do ajustamento ascendente das quotas dentro da faixa de preços vigente, desde que já tenham sido efetuados todos os ajustamentos ascendentes *pro rata* aplicáveis à quota anual global fixada pelo Conselho; ou
- b) se a média móvel de 15 dias do preço indicativo composto permanecer, por 45 dias consecutivos de mercado, 3,5 por cento ou mais acima do preço mais elevado determinante do ajustamento ascendente das quotas dentro da faixa de preços vigente, e desde que quaisquer ajustamentos ascendentes restantes sejam aplicados na data em que a média móvel de 15 dias atingir aquele preço.

3º Se, em virtude do previsto no parágrafo 2º deste artigo, as quotas estiverem suspensas durante mais de 12 meses, o Conselho reunir-se-á a fim de proceder à revisão e, possivelmente, à modificação da faixa ou faixas de preços estabelecidas nos termos do artigo 38.

4º A menos que o Conselho decida de outro modo, as quotas serão restabelecidas de conformidade com o que dispõe o parágrafo 6º deste artigo, se a média móvel de 15 dias do preço indicativo composto for igual ou inferior a um preço correspondente ao ponto médio, acrescido de 3,5 por cento, entre o preço mais elevado determinante do ajustamento ascendente das quotas e o preço mais baixo determinante do ajustamento descendente das quotas dentro da mais recente faixa de preços estabelecida pelo Conselho.

5º Se, em virtude do previsto no parágrafo 1º deste artigo, as quotas continuarem em vigor, o Diretor-Executivo fixará imediatamente uma quota anual global, tomando como base o volume do desaparecimento de café nos mercados em regime

de quota, calculado segundo os critérios enunciados no artigo 34. Essa quota será distribuída entre os Membros exportadores de acordo com as disposições dos artigos 31 e 35. A menos que o Convênio estipule em sentido diferente, as quotas serão fixadas para um período de quatro trimestres.

6º Sempre que satisfeitas as pertinentes condições de preço mencionadas no parágrafo 4º deste artigo, as quotas entrarão em vigor o mais cedo possível e, em todo o caso, o mais tardar no trimestre que se seguir ao preenchimento das citadas condições de preço. As quotas são fixadas para um período de quatro trimestres, ressalvados os casos em que este Convênio dispõe de outro modo. Se a quota anual e as quotas trimestrais não tiverem sido previamente fixadas pelo Conselho, competirá ao Diretor-Executivo fixar uma quota segundo a forma prevista no parágrafo 5º deste artigo. Essa quota será distribuída entre os Membros exportadores de acordo com as disposições dos artigos 31 e 35.

7º O Conselho será convocado:

- a) durante o primeiro trimestre do ano cafeeiro, no caso de as quotas continuarem em vigor nos termos do parágrafo 1º deste artigo; e
- b) durante o primeiro trimestre que se seguir ao restabelecimento das quotas de conformidade com as disposições do parágrafo 4º deste artigo.

O Conselho estabelecerá uma ou mais faixas de preços e procederá à revisão das quotas, modificando-as, se necessário, para o período que julgar aconselhável, desde que este período não seja superior a 12 meses a contar do primeiro dia do ano cafeeiro se as quotas continuarem em vigor, ou a contar da data do restabelecimento das quotas, consoante for o caso. Se, durante o primeiro trimestre, após terem sido aplicadas as disposições dos parágrafos 1º e 4º deste artigo, o Conselho não estabelecer uma ou mais faixas de preços e não chegar a acordo quanto às quotas, serão suspensas as quotas estabelecidas pelo Diretor-Executivo.

Artigo 34. FIXAÇÃO DA QUOTA ANUAL GLOBAL

Observadas as disposições do artigo 33, estabelecerá o Conselho, em sua última sessão ordinária do ano cafeeiro, uma quota anual global, levando em conta, *inter alia*, os seguintes elementos:

- a) a estimativa do consumo anual dos Membros importadores;
- b) a estimativa das importações efetuadas pelos Membros, procedentes de outros Membros importadores e de países não-membros;
- c) a estimativa da variação do volume dos estoques existentes em países Membros importadores e em portos livres;
- d) a observância das disposições do artigo 40 sobre insuficiências e sua distribuição; e
- e) para os efeitos de restabelecimento de quotas, nos termos do parágrafo 4º do artigo 33, as exportações efetuadas pelos Membros exportadores com destino a Membros importadores e a países não-membros, durante o período de 12 meses que precede o restabelecimento de quotas.

Artigo 35. ATRIBUIÇÃO DAS QUOTAS ANUAIS

1º À luz da decisão tomada nos termos do artigo 34, e depois de deduzido o volume de café necessário para dar cumprimento às disposições do artigo 31, as quotas anuais dos Membros exportadores com direito a quota básica, para o ano cafeeiro de 1983/84, ser-lhes-ão atribuídas segundo as proporções estabelecidas no Anexo 3.

2º A partir do dia 1º de outubro de 1984, as quotas anuais serão atribuídas, em uma parcela fixa e uma parcela variável, aos Membros exportadores com direito a quota básica, à luz da decisão tomada nos termos do artigo 34 e depois de deduzido o volume de café necessário para dar cumprimento às disposições do artigo 31. A parcela fixa corresponderá a 70 por cento da quota anual global, devidamente ajustada para cumprir as disposições do artigo 31, e será distribuída entre os Membros exportadores segundo os termos do artigo 30. A parcela variável corresponderá a 30 por cento da quota anual global, devidamente ajustada para cumprir as disposições do artigo 31. O Conselho pode modificar estas proporções, mas a parcela fixa jamais será inferior a 70 por cento. Observadas as disposições do parágrafo 3º deste artigo, a parcela variável será distribuída entre os Membros exportadores na proporção existente entre os estoques verificados de cada Membro exportador e o total dos estoques verificados de todos os Membros exportadores que têm quota básica, sob ressalva de que, a menos que o Conselho estabeleça um outro limite, nenhum Membro receberá da parcela variável da quota quinhão superior a 40 por cento do volume total da parcela variável.

3º Os estoques a serem tomados em consideração para os fins deste artigo serão os verificados de acordo com as normas baixadas para efetuar a verificação dos estoques.

Artigo 36. QUOTAS TRIMESTRAIS

1º Imediatamente após a atribuição das quotas anuais nos termos dos parágrafos 1º e 2º do artigo 35, e observadas as disposições do artigo 31, o Conselho atribuirá quotas trimestrais aos Membros exportadores com o propósito de assegurar o abastecimento ordenado de café ao mercado mundial, durante o período para o qual são fixadas quotas.

2º A menos que o Conselho decida de outro modo, essas quotas deverão, normalmente, representar 25 por cento da quota anual de cada Membro. O Conselho pode autorizar que sejam alteradas as quotas trimestrais de dois ou mais Membros, sob condição de isso não alterar o volume global da quota do trimestre. Se, em determinado trimestre, as exportações de um Membro forem inferiores a sua quota desse trimestre, o saldo por exportar será adicionado a sua quota do trimestre seguinte.

3º As disposições deste artigo aplicam-se também à execução do disposto nos parágrafos 5º e 6º do artigo 33.

4º Se, em virtude de circunstâncias excepcionais, um Membro exportador considerar provável que a limitação prevista no parágrafo 2º deste artigo venha a causar sérios prejuízos à sua economia, pode o Conselho, a pedido desse Membro, tomar as medidas pertinentes, nos termos do artigo 56. O Membro interessado deve apresentar provas dos prejuízos e fornecer garantias adequadas quanto à manutenção da estabilidade dos preços. O Conselho, no entanto, em caso algum autorizará um Membro a exportar mais de 35 por cento de sua quota anual no primeiro trimestre, mais de 65 por cento nos dois primeiros trimestres e mais de 85 por cento nos três primeiros trimestres.

Artigo 37. AJUSTAMENTO DAS QUOTAS ANUAIS E TRIMESTRAIS

1º Se as condições do mercado o exigirem, pode o Conselho modificar as quotas anuais e trimestrais atribuídas nos termos dos artigos 33, 35 e 36. Observadas as disposições dos parágrafos 1º e 2º do artigo 35, e excetuando o disposto no artigo 31

e no parágrafo 3º do artigo 39, as quotas de cada Membro exportador serão modificadas em igual percentagem.

2º Não obstante as disposições do parágrafo 1º deste artigo, pode o Conselho, se verificar que as condições do mercado assim o exigem, ajustar as quotas dos Membros exportadores para o trimestre em curso e para os restantes trimestres, sem, no entanto, modificar as quotas anuais.

Artigo 38. MEDIDAS RELATIVAS A PREÇOS

1º O Conselho estabelecerá um sistema de preços indicativos que proporcione um preço indicativo composto diário.

2º Com base em tal sistema, pode o Conselho estabelecer faixas de preços e diferenciais de preços para os principais grupos de café, assim como uma faixa de preço composto.

3º Ao estabelecer e ajustar quaisquer faixas de preços para os fins deste artigo, o Conselho tomará em consideração o nível e a tendência predominantes dos preços de café, inclusive as influências que sobre eles possam ter:

- os níveis e as tendências do consumo e da produção, assim como os estoques em países importadores e exportadores;
- mudanças no sistema monetário mundial;
- a tendência da inflação ou da deflação mundial; e
- quaisquer outros fatores que possam prejudicar a consecução dos objetivos do Convênio.

O Diretor-Executivo fornecerá os dados necessários ao exame apropriado dos elementos citados.

Artigo 39. MEDIDAS ADICIONAIS PARA O AJUSTAMENTO DE QUOTAS

1º Caso as quotas se encontrem em vigor, o Conselho será convocado a fim de instituir um sistema de ajustamento *pro rata* das quotas em função das flutuações do preço indicativo composto, como previsto no artigo 38.

2º O referido sistema compreenderá disposições acerca de faixas de preços, número de dias de mercado abrangidos pela contagem, e número e amplitude de ajustamentos.

3º O Conselho poderá estabelecer um sistema de ajustamento das quotas em função da evolução dos preços dos principais grupos de café. O Conselho procederá a um estudo de viabilidade de um tal sistema. O Conselho decidirá da aplicação de um tal sistema durante o ano cafeeiro de 1983/84. Do mesmo modo, o Conselho decidirá da aplicação de um tal sistema sempre que, nos termos do parágrafo 1º deste artigo, estabelecer uma faixa de preço indicativo composto.

Artigo 40. INSUFICIÊNCIAS E DÉFICITS DE EMBARQUE

1º Quando as quotas estiverem em vigor no começo do ano cafeeiro, todo Membro exportador declarará qualquer insuficiência que preveja em relação a seu respectivo direito de exportação, de forma a permitir a sua redistribuição, no mesmo ano cafeeiro, entre os Membros exportadores que estejam em condições e dispostos a exportar o volume das insuficiências. Um volume de café equivalente às insuficiências que não tenham sido declaradas nos primeiros seis meses do ano cafeeiro e, por conseguinte, não redistribuídas nesse mesmo ano cafeeiro, será adicionado à quota

do ano seguinte para ser distribuído exclusivamente entre os Membros que não tiveram insuficiências não declaradas.

2º Providências especiais poderão ser adotadas quando as quotas são introduzidas no decurso de um ano cafeeiro.

3º Antes de terminar o ano cafeeiro de 1983/84, o Conselho adotará a necessária regulamentação para os efeitos deste artigo, a fim de assegurar o cumprimento das declarações e redistribuições de insuficiências e da identificação dos déficits de embarque.

Artigo 41. DIREITO DE EXPORTAÇÃO DE UM GRUPO-MEMBRO

Se dois ou mais Membros formarem um Grupo-Membro, nos termos dos artigos 6º ou 7º, as quotas básicas ou, se for o caso, os direitos de exportação desses Membros serão adicionados, e o total resultante será considerado como uma só quota básica ou um só direito de exportação para os fins deste capítulo.

Artigo 42. OBSERVÂNCIA DAS QUOTAS

1º Os Membros exportadores adotarão as medidas necessárias a assegurar a inteira observância de todas as disposições deste Convênio relativas a quotas. Além de quaisquer medidas que os próprios Membros possam adotar, o Conselho pode exigir que esses Membros adotem medidas suplementares para o efetivo cumprimento do sistema de quotas previsto no Convênio.

2º Os Membros exportadores não ultrapassarão as quotas anuais e trimestrais que lhes forem atribuídas.

3º Se um Membro exportador ultrapassar sua quota em qualquer trimestre, o Conselho deduzirá de uma ou várias de suas quotas seguintes uma quantidade igual a 110 por cento do excedente.

4º Se um Membro exportador ultrapassar sua quota trimestral pela segunda vez, o Conselho aplicará nova dedução igual à prevista no parágrafo 3º deste artigo.

5º Se um Membro exportador ultrapassar por três ou mais vezes sua quota trimestral, o Conselho aplicará a dedução prevista no parágrafo 3º deste artigo, e os direitos de voto do Membro ficarão suspensos até o momento em que o Conselho decidir se esse Membro deve ser excluído da Organização, nos termos do artigo 66.

6º As deduções previstas nos parágrafos 3º, 4º e 5º deste artigo serão consideradas como insuficiências para os efeitos do parágrafo 1 do artigo 40.

7º O Conselho aplicará o disposto nos parágrafos 1 a 5 deste artigo tão pronto disponha das informações necessárias.

Artigo 43. CERTIFICADOS DE ORIGEM E OUTRAS FORMAS DE CERTIFICADOS

1º Toda exportação de café feita por um Membro será amparada por um certificado de origem válido. Os certificados de origem serão emitidos, de acordo com o regulamento estabelecido pelo Conselho, por uma agência qualificada, escolhida pelo Membro e aprovada pela Organização.

2º Quando as quotas estiverem em vigor, toda reexportação de café feita por um Membro será amparada por um certificado de reexportação válido. Os certificados de reexportação serão emitidos, de acordo com o regulamento estabelecido pelo Conselho, por uma agência qualificada, escolhida pelo Membro e aprovada pela Organização, e servirão para certificar que o café em apreço foi importado de acordo com as disposições do Convênio.

3º O regulamento mencionado neste artigo compreenderá disposições que permitam sua aplicação a grupos de Membros importadores que constituam uma união aduaneira.

4º O Conselho pode baixar regulamentação que governe a impressão, validação, emissão e utilização de certificados, e adotar medidas para distribuir selos de exportação de café, que serão pagos à razão que o Conselho determine, e cuja afixação aos certificados de origem poderá constituir uma das formalidades a serem preenchidas para a validação destes. O Conselho pode tomar providências semelhantes para a validação de outros tipos de certificados e para a emissão, em condições a definir, de outros tipos de selos.

5º Todo Membro comunicará à Organização qual a agência governamental ou não-governamental incumbida de desempenhar as funções especificadas nos parágrafos 1º e 2º deste artigo. A Organização aprovará especificamente as agências não-governamentais, depois de ter recebido do Membro em apreço provas satisfatórias de que a agência proposta está disposta e em condições de se desempenhar das obrigações que competem ao Membro, de acordo com as normas e regulamentos estabelecidos nos termos do Convênio. Havendo motivo justificado, o Conselho pode, a qualquer momento, declarar que deixa de considerar aceitável determinada agência não-governamental. Quer diretamente, quer por intermédio de uma organização mundial internacional reconhecida, o Conselho tomará as providências necessárias para, a qualquer momento, assegurar-se de que os certificados de todos os tipos estão sendo corretamente emitidos e utilizados, e para apurar as quantidades de café exportadas por cada Membro.

6º A agência não-governamental, aprovada como agência certificadora nos termos do parágrafo 5º deste artigo, conservará, por um período não inferior a quatro anos, registros dos certificados emitidos e da correspondente documentação justificativa. Para ser aprovada como agência certificadora, nos termos do parágrafo 5º deste artigo, deve a agência não-governamental concordar previamente em permitir à Organização examinar tais registros.

7º Se as quotas estiverem em vigor, os Membros, observadas as disposições do artigo 44 e as dos parágrafos 1º e 2º do artigo 45, proibirão a importação de toda partida de café que não esteja acompanhada de certificado válido, emitido de conformidade com o regulamento baixado pelo Conselho.

8º Pequenas quantidades de café, na forma que o Conselho determinar, e o café para consumo direto a bordo de navios, aviões e outros meios de transporte internacional, ficarão isentos das disposições dos parágrafos 1º e 2º deste artigo.

9º Não obstante as disposições do parágrafo 5º do artigo 2º e as dos parágrafos 2º e 7º deste artigo, o Conselho pode exigir dos Membros a aplicação das disposições destes parágrafos quando as quotas não estiverem em vigor.

10º O Conselho baixará normas acerca dos efeitos do estabelecimento de quotas ou de seu ajustamento sobre contratos celebrados antes de tal estabelecimento ou ajustamento.

Artigo 44. EXPORTAÇÕES NÃO DEBITADAS A QUOTAS

1º De conformidade com o disposto no artigo 29, as exportações com destino a países que não são Parte do Convênio não serão debitadas às quotas. O Conselho pode baixar normas para regular, *inter alia*, a condução e fiscalização deste comércio, a maneira de proceder e as penalidades a impor no caso de desvios e de reexportação.

tações de países não-membros para países Membros, e a documentação necessária para amparar as exportações destinadas a países Membros e não-membros.

2º As exportações de café em grão, como matéria prima para tratamento industrial com outros fins que não o consumo humano como bebida ou alimento, não serão debitadas às quotas, desde que o Conselho considere, à luz das informações prestadas pelo Membro exportador, que o café em grão será de fato usado para aqueles fins.

3º O Conselho pode, a pedido de um Membro exportador, decidir que não são debitáveis à quota desse Membro as exportações de café feitas para fins humanitários ou quaisquer outros propósitos não comerciais.

Artigo 45. REGULAMENTAÇÃO DAS IMPORTAÇÕES

1º A fim de evitar que países não-membros aumentem suas exportações a expensas de Membros exportadores, cada Membro limitará, sempre que as quotas estiverem em vigor, as suas importações anuais de café procedentes de países não-membros que não tenham sido Parte Contratante do Convênio Internacional do Café de 1968, a um volume igual à média anual das suas importações de café procedentes de países não-membros efetuadas ou nos anos civis de 1971 a 1974 inclusive, ou nos anos civis de 1972 a 1974 inclusive. Sempre que um país não-membro aderir ao Convênio, proceder-se-á ao correspondente ajustamento do limite imposto às importações anuais de cada Membro procedentes de países não-membros. O novo limite será aplicado a partir do ano cafeeiro seguinte.

2º Sempre que as quotas estiverem em vigor, os Membros limitarão igualmente as suas importações anuais de café procedentes de todo país não-membro que tenha sido Parte Contratante do Convênio Internacional do Café de 1976 ou do Convênio Internacional do Café de 1976 Prorrogado, a um volume que não exceda uma percentagem da média anual das importações procedentes desse país não-membro nos anos cafeeiros de 1976/77 a 1981/82. No ano cafeeiro de 1983/84 essa percentagem será de 70 por cento e nos anos cafeeiros de 1984/85 a 1988/89 essa percentagem corresponderá à proporção existente entre a parcela fixa e a quota anual global, de conformidade com as disposições do parágrafo 2º do artigo 35.

3º Antes de terminar o ano cafeeiro de 1983/84, o Conselho procederá à revisão dos limites quantitativos resultantes da aplicação das disposições do parágrafo 1º deste artigo, tomando em consideração anos de referência mais recentes que os indicados naquele parágrafo.

4º As obrigações estabelecidas nos parágrafos anteriores deste artigo não derrogam quaisquer outras obrigações bilaterais ou multilaterais com elas em conflito, assumidas pelos Membros importadores com países não-membros antes da entrada em vigor do Convênio, desde que os Membros importadores que tenham assumido tais obrigações conflitantes as cumpram de tal modo que se torne mínimo o conflito com as obrigações estabelecidas nos parágrafos anteriores. Logo que possível, esses Membros tomarão medidas para harmonizar suas obrigações com as disposições dos parágrafos 1º e 2º deste artigo, e informarão o Conselho dos pormenores dessas obrigações bem como das medidas tomadas para atenuar ou eliminar o conflito.

5º Se um Membro importador não cumprir as disposições deste artigo, o Conselho pode suspender os seus direitos de voto no Conselho e o direito de dispor de seus votos na Junta.

CAPÍTULO VIII. OUTRAS DISPOSIÇÕES DE ORDEM ECONÔMICA

Artigo 46. MEDIDAS RELATIVAS AO CAFÉ INDUSTRIALIZADO

1º Os Membros reconhecem a necessidade que têm os países em desenvolvimento de ampliar as bases de suas economias, por meio, *inter alia*, da industrialização e da exportação de artigos manufaturados, inclusive a industrialização do café e a exportação de café industrializado.

2º A este respeito, os Membros evitarão a adoção de medidas governamentais que possam desorganizar o setor cafeeiro de outros Membros.

3º Caso um Membro considere que as disposições do parágrafo 2º deste artigo não estão sendo observadas, deve consultar os outros Membros interessados, tomando devidamente em conta o disposto no artigo 57. Os Membros em apreço tudo farão para chegar a um entendimento amigável de caráter bilateral. Se estas consultas não conduzirem a uma solução satisfatória para as Partes em questão, qualquer delas pode submeter a matéria à consideração do Conselho, nos termos do artigo 58.

4º Nenhuma disposição deste Convênio prejudica o direito de qualquer Membro de tomar medidas para prevenir ou remediar a desorganização de seu setor cafeeiro causada pela importação de café industrializado.

Artigo 47. PROMOÇÃO

1º Os Membros comprometem-se a fomentar, por todos os meios possíveis, o consumo de café.

2º Para a consecução desse objetivo, continuará funcionando o Fundo de Promoção, de cuja administração será incumbido um Comitê integrado por todos os Membros exportadores.

3º O Comitê aprovará os seus próprios estatutos, por maioria de dois terços, o mais tardar até o dia 31 de março de 1984. Todas as decisões do Comitê serão adotadas por maioria de dois terços.

4º O Comitê definirá em seus estatutos as modalidades de assistência a prestar aos Membros exportadores para fomentar seu consumo interno de café.

5º Em seus estatutos, o Comitê proverá também a realização de consultas sobre as atividades de promoção propostas, com as entidades competentes dos Membros importadores em causa.

6º O Comitê poderá estabelecer uma contribuição obrigatória a pagar pelos Membros exportadores. Outros Membros poderão, também, contribuir para as finanças do Fundo, em condições a aprovar pelo Comitê.

7º Os recursos do Fundo serão utilizados exclusivamente para financiar campanhas de promoção, patrocinar estudos e pesquisas acerca do consumo de café e cobrir as despesas administrativas decorrentes de tais atividades.

8º A contribuição prevista no parágrafo 6º deste artigo será paga em dólares dos Estados Unidos da América, sendo depositada em uma conta especial, à disposição do Comitê, e designada Conta do Fundo de Promoção.

9º As contribuições fixadas pelo Comitê serão liquidadas segundo as condições para isso estabelecidas. As sanções aplicáveis por falta de pagamento serão as seguintes:

- a) se um Membro estiver atrasado mais de três meses no pagamento de sua contribuição serão automaticamente suspensos seus direitos de voto no Comitê;

- b) se o atraso no pagamento da contribuição chegar a seis meses, o Membro perderá, também, seus direitos de voto na Junta Executiva e no Conselho; e
- c) se o atraso no pagamento da contribuição for superior a seis meses, o Membro beneficiará de um prazo adicional de 45 dias para proceder à liquidação da contribuição em atraso. No caso de não ter sido liquidada a contribuição ao expirar este prazo adicional, o Diretor-Executivo reterá uma quantidade de selos de exportação equivalente ao volume de café que corresponde à contribuição devida, notificando imediatamente o Membro interessado. O Diretor-Executivo comunicará todos estes casos à Junta Executiva, que pode modificar ou anular as providências por ele tomadas. O Diretor-Executivo liberará os selos retidos tão pronto seja efetuado o pagamento.

10º O Comitê aprovará os planos e programas de promoção com uma antecedência mínima de seis meses a contar da data prevista para sua implementação. Se assim não suceder, os recursos que não tenham sido empenhados serão devolvidos aos Membros, a menos que o Comitê decida de outro modo.

11º O Diretor-Executivo desempenhará as funções de Presidente do Comitê, competindo-lhe informar periodicamente o Conselho das atividades de promoção.

Artigo 48. REMOÇÃO DE OBSTÁCULOS AO CONSUMO

1º Os Membros reconhecem a importância vital de conseguir-se, quanto antes, o maior aumento possível do consumo de café, principalmente por meio da eliminação gradual dos obstáculos que podem entravar esse aumento.

2º Os Membros reconhecem que certas medidas atualmente em vigor podem, em maior ou menor grau, entravar o aumento do consumo do café, em particular:

- a) certos regimes de importação aplicáveis ao café, inclusive tarifas preferenciais ou de outra natureza, quotas, operações de monopólios governamentais e de agências oficiais de compra, e outros regulamentos administrativos e práticas comerciais;
- b) certos regimes de exportação, no que diz respeito a subsídios diretos ou indiretos, e outros regulamentos administrativos e práticas comerciais; e
- c) certas condições de comercialização interna e certas disposições legais e administrativas internas que podem prejudicar o consumo.

3º Tendo presente os objetivos acima mencionados e as disposições do parágrafo 4º deste artigo, os Membros esforçar-se-ão por proceder à redução das tarifas aplicáveis ao café, ou por tomar outras medidas destinadas a eliminar os obstáculos ao aumento do consumo.

4º Levando em consideração seus interesses mútuos, os Membros se comprometem a buscar os meios necessários para que os obstáculos ao desenvolvimento do comércio e do consumo, mencionados no parágrafo 2º deste artigo, possam ser progressivamente reduzidos e, finalmente, sempre que possível, eliminados, ou para que os efeitos desses obstáculos sejam consideravelmente atenuados.

5º Levando em consideração os compromissos assumidos nos termos do parágrafo 4º deste artigo, os Membros comunicarão anualmente ao Conselho todas as medidas adotadas no sentido de dar cumprimento às disposições deste artigo.

6º O Diretor-Executivo preparará periodicamente um estudo sobre os obstáculos ao consumo para submeter à apreciação do Conselho.

7º Para atingir os objetivos deste artigo, o Conselho pode formular recomendações aos Membros, que informarão o Conselho, o mais cedo possível, das medidas que hajam adotado para implementar essas recomendações.

Artigo 49. MISTURAS E SUBSTITUTOS

1º Os Membros não manterão em vigor quaisquer regulamentos que exijam a mistura, o tratamento ou a utilização de outros produtos com o café para revenda comercial como café. Os Membros esforçar-se-ão por proibir a venda e a propaganda, sob o nome de café, de produtos que contenham menos do equivalente a 90 por cento de café verde como matéria-prima básica.

2º O Conselho pode solicitar a qualquer Membro a adoção das medidas necessárias para assegurar a observância das disposições deste artigo.

3º O Diretor-Executivo submeterá ao Conselho um relatório periódico sobre a observância das disposições deste artigo.

Artigo 50. POLÍTICA DE PRODUÇÃO

1º A fim de facilitar a consecução do objetivo estabelecido no parágrafo 1º do artigo 1º, os Membros exportadores comprometem-se a adotar e implementar uma política de produção.

2º O Conselho estabelecerá, por maioria distribuída de dois terços, procedimentos para coordenar as políticas de produção mencionadas no parágrafo 1º deste artigo. Esses procedimentos podem abranger medidas apropriadas de diversificação ou tendentes a estimulá-la, assim como os meios pelos quais os Membros possam obter assistência técnica e financeira.

3º O Conselho pode fixar aos Membros exportadores uma contribuição que permita à Organização levar a efeito os estudos técnicos apropriados, com o fim de ajudar os Membros exportadores a adotar as medidas necessárias à aplicação de uma política adequada de produção. Essa contribuição, a ser paga em moeda conversível, não excederá dois centavos de dólar dos E.U.A., por saca de café exportado com destino a Membros importadores.

Artigo 51. POLÍTICA DE ESTOQUES

1º Para complementar as disposições do capítulo VII e do artigo 50, o Conselho estabelecerá, por maioria distribuída de dois terços, as diretrizes a seguir com relação aos estoques de café nos países Membros produtores.

2º O Conselho adotará medidas para apurar anualmente o volume dos estoques de café em poder de cada Membro exportador, nos termos do artigo 35. Os Membros interessados facilitarão a realização dessa verificação anual.

3º Os Membros produtores assegurarão a existência, em seus respectivos países, de instalações apropriadas ao armazenamento adequado dos estoques de café.

4º O Conselho realizará um estudo sobre a viabilidade de contribuir para os objetivos do Convênio por meio de um estoque internacional.

Artigo 52. CONSULTAS E COOPERAÇÃO COM O COMÉRCIO

1º A Organização manterá estreita ligação com as organizações não-governamentais que se ocupam do comércio internacional do café e com peritos em assuntos cafeeiros.

2º Os Membros exercerão as suas atividades abrangidas pelas disposições do Convênio em harmonia com as práticas comerciais correntes, e abster-se-ão de práticas de venda de caráter discriminatório. No exercício dessas atividades, esforçar-se-ão por levar em devida conta os interesses legítimos do comércio cafeeiro.

Artigo 53. INFORMAÇÕES

1º A Organização servirá de centro para a compilação, o intercâmbio e a publicação de:

- a) informações estatísticas relativas à produção, aos preços, às exportações e importações, à distribuição e ao consumo de café no mundo; e
- b) na medida em que o julgar conveniente, informações técnicas sobre o cultivo, o tratamento e a utilização do café.

2º O Conselho pode solicitar aos Membros as informações sobre café que considere necessárias às suas atividades, inclusive relatórios estatísticos periódicos sobre produção e suas tendências, exportações e importações, distribuição, consumo, estoques, preços e impostos, mas não publicará nenhuma informação que permita identificar atividades de pessoas ou empresas que produzam, industrializem ou comercializem café. Os Membros prestarão as informações solicitadas da maneira mais minuciosa e precisa possível.

3º Se um Membro deixa de prestar, ou encontra dificuldades em prestar, dentro de um prazo razoável, informações estatísticas ou outras, solicitadas pelo Conselho e necessárias ao bom funcionamento da Organização, o Conselho pode solicitar ao Membro em apreço que explique as razões da não-observância. Se considerar necessário prestar assistência técnica na matéria, o Conselho pode tomar as medidas pertinentes.

4º Além das medidas previstas no parágrafo 3 deste artigo, pode o Diretor-Executivo suspender a distribuição de selos ou de outras autorizações equivalentes de exportação, prevista no artigo 43, depois de prévia notificação, e a menos que o Conselho decida de outro modo.

Artigo 54. ESTUDOS

1º O Conselho pode promover estudos relativos à economia da produção e da distribuição do café, ao impacto de medidas governamentais nos países produtores e consumidores sobre a produção e o consumo de café, às oportunidades para o aumento do consumo de café, tanto para usos tradicionais como para novos usos, e aos efeitos do funcionamento do Convênio sobre países produtores e consumidores de café, inclusive no que se refere a seus termos de troca.

2º A Organização pode estudar as possibilidades práticas de estabelecer padrões mínimos para as exportações de café dos Membros produtores.

Artigo 55. FUNDO ESPECIAL

1º Será constituído um Fundo Especial destinado a permitir que a Organização adote e financie medidas adicionais necessárias para pôr em prática disposições pertinentes ao funcionamento do Convênio, em particular a verificação de estoques prevista no parágrafo 2º do artigo 51.

2º Os pagamentos ao Fundo consistirão numa contribuição a ser paga pelos Membros exportadores proporcional às suas respectivas exportações com destino a Membros importadores.

3º Simultaneamente com o orçamento administrativo mencionado no artigo 25, o Diretor-Executivo apresentará um plano das atividades a serem financiadas pelo Fundo Especial e respectivo orçamento, que deverá ser aprovado pelos Membros exportadores por uma maioria de dois terços de votos.

4º Tendo em conta o orçamento do Fundo Especial, será estabelecida a contribuição de cada Membro exportador, a qual será paga em dólares dos E.U.A. na mesma data em que sejam exigíveis as contribuições para o orçamento administrativo.

5º O Fundo será gerido e administrado por um Comitê constituído pelos Membros exportadores que integram a Junta Executiva, em cooperação com o Diretor-Executivo, e ficará sujeito a auditoria anual independente da mesma forma que o artigo 27 dispõe para as contas da Organização.

6º As contribuições calculadas segundo o que dispõe o parágrafo 4º deste artigo são exigíveis nas condições para isso estabelecidas pelo Comitê. As sanções aplicáveis por falta de pagamento serão as seguintes:

- a) se um Membro estiver atrasado mais de três meses no pagamento de sua contribuição, serão automaticamente suspensos seus direitos de voto no Comitê;
- b) se o atraso no pagamento da contribuição chegar a seis meses, o Membro perderá, também, seus direitos de voto na Junta Executiva e no Conselho; e
- c) se o atraso no pagamento da contribuição for superior a seis meses, o Membro beneficiará de um prazo adicional de 45 dias para proceder à liquidação da contribuição em atraso. No caso de não ter sido liquidada a contribuição ao expirar este prazo adicional, o Diretor-Executivo reterá uma quantidade de selos de exportação equivalente ao volume de café que corresponde à contribuição devida, notificando imediatamente o Membro interessado. O Diretor-Executivo comunicará todos estes casos à Junta Executiva que pode modificar ou anular as providências por ele tomadas. O Diretor-Executivo liberará os selos retidos tão pronto seja efetuado o pagamento.

Artigo 56. DISPENSA DE OBRIGAÇÕES

1º O Conselho pode, por maioria distribuída de dois terços, dispensar um Membro de uma obrigação, em virtude de circunstâncias excepcionais ou de emergência, razões de força maior, obrigações constitucionais ou obrigações internacionais decorrentes da Carta das Nações Unidas com respeito a territórios administrados sob o regime de tutela.

2º Ao conceder dispensa a um Membro, o Conselho indicará explicitamente os termos, as condições e o prazo de duração dessa dispensa.

3º A menos que o Conselho decida de outro modo, se a dispensa concedida provocar um aumento do direito anual de exportação do respectivo Membro, as quotas anuais de todos os outros Membros exportadores com direito a quota básica serão ajustadas proporcionalmente de forma a não sofrer alteração a quota anual global.

4º O Conselho não considerará pedidos de dispensa de obrigações relativas a quotas, fundamentados exclusivamente na existência, no país Membro requerente, em um ou mais anos, de produção exportável superior às exportações permitidas, ou que sejam consequência do não-cumprimento por parte do Membro das disposições dos artigos 50 e 51.

5º O Conselho pode baixar regulamentação sobre as normas e os critérios a que deve obedecer a concessão das dispensas.

CAPÍTULO IX. CONSULTAS, LITÍGIOS E RECLAMAÇÕES

Artigo 57. CONSULTAS

Todo Membro acolherá favoravelmente as diligências que possam ser feitas por outro Membro sobre toda matéria relacionada com o Convênio, e proporcionará oportunidades adequadas para a realização de consultas a elas relativas. No decurso de tais consultas, a pedido de qualquer das partes, e com o assentimento da outra, o Diretor-Executivo constituirá uma comissão independente, que utilizará seus bons ofícios para conciliar as partes. As despesas com a comissão não serão imputadas a Organização. Se uma das partes não concordar que o Diretor-Executivo constitua a comissão, ou se as consultas não conduzirem a uma solução, a matéria pode ser encaminhada ao Conselho, nos termos do artigo 58. Se as consultas conduzirem a uma solução, será apresentado relatório ao Diretor-Executivo, que o distribuirá a todos os Membros.

Artigo 58. LITÍGIOS E RECLAMAÇÕES

1º Todo litígio relativo à interpretação ou aplicação do Convênio, que não seja resolvido por meio de negociações, será, a pedido de qualquer um dos Membros litigantes, submetido a decisão do Conselho.

2º Sempre que um litígio for submetido ao Conselho, nos termos do parágrafo 1º deste artigo, a maioria dos Membros, ou os Membros que disponham de, pelo menos, um terço do número total dos votos, podem solicitar que o Conselho, depois de debater o caso e antes de tomar uma decisão, obtenha o parecer da comissão consultiva, mencionada no parágrafo 3º deste artigo, sobre as questões em litígios.

3º *a)* A menos que o Conselho decida unanimemente de outro modo, integram a comissão consultiva:

- i) duas pessoas designadas pelos Membros exportadores, uma delas com grande experiência em assuntos do tipo a que se refere o litígio, e a outra com autoridade e experiência jurídica;
- ii) duas pessoas com idênticas qualificações, designadas pelos Membros importadores; e
- iii) um presidente escolhido, por unanimidade, pelas quatro pessoas designadas segundo os incisos *i* e *ii* ou, em caso de desacordo, pelo Presidente do Conselho.

b) Cidadãos de países cujos governos são Parte Contratante do Convênio podem integrar a comissão consultiva.

c) As pessoas designadas para a comissão consultiva atuam a título pessoal e não recebem instruções de nenhum governo.

d) As despesas da comissão consultiva são pagas pela Organização.

4º O parecer fundamentado da comissão consultiva é submetido ao Conselho, que decide do litígio depois de ponderadas todas as informações pertinentes.

5º Dentro do prazo de seis meses a contar da data em que o litígio é submetido à sua apreciação, deve o Conselho emitir seu parecer sobre o litígio.

6º Toda reclamação quanto a falta de cumprimento, por parte de um Membro, das obrigações decorrentes do Convênio, é, a pedido do Membro que apresentar a reclamação, submetida a decisão do Conselho.

7º Só por maioria distribuída simples pode ser imputada a um Membro a falta de cumprimento das obrigações decorrentes do Convênio. Qualquer conclusão que demonstre ter o Membro faltado ao cumprimento das obrigações decorrentes do Convênio especificará igualmente a natureza da infração.

8º Se considerar que um Membro faltou ao cumprimento das obrigações decorrentes do Convênio, pode o Conselho, sem prejuízo das demais medidas coercitivas previstas em outros artigos do Convênio, suspender, por maioria distribuída de dois terços, os direitos de voto desse Membro no Conselho, bem como o direito de dispor de seus votos na Junta, até que o Membro cumpra suas obrigações, podendo ainda o Conselho decidir, nos termos do artigo 66, excluir esse Membro da Organização.

9º Todo Membro pode solicitar a opinião prévia da Junta Executiva em qualquer questão que seja objeto de litígio ou reclamação, antes de ser a matéria debatida pelo Conselho.

CAPÍTULO X. DISPOSIÇÕES FINAIS

Artigo 59. ASSINATURA

De 1º de janeiro de 1983 a 30 de junho de 1983 inclusive, ficará o presente Convênio aberto, na sede das Nações Unidas, à assinatura das Partes Contratantes do Convênio Internacional do Café de 1976 ou do Convênio Internacional do Café de 1976 Prorrogado, e dos governos que tenham sido convidados a participar das sessões do Conselho Internacional do Café convocado com o objetivo de negociar o presente Convênio.

Artigo 60. RATIFICAÇÃO, ACEITAÇÃO, APROVAÇÃO

1º O presente Convênio fica sujeito à ratificação, aceitação ou aprovação dos governos signatários, de acordo com os seus respectivos processos constitucionais.

2º Excetuando o disposto no artigo 61, os instrumentos de ratificação, aceitação ou aprovação serão depositados com o Secretário-Geral das Nações Unidas até 30 de setembro de 1983. O Conselho pode, contudo, conceder prorrogações de prazo a governos signatários que se vejam impossibilitados de efetuar o referido depósito até aquela data.

Artigo 61. ENTRADA EM VIGOR

1º O presente Convênio entra definitivamente em vigor no dia 1º de outubro de 1983 se, nessa data, os governos de, pelo menos, 20 Membros exportadores com, no mínimo, 80 por cento dos votos dos Membros exportadores e, pelo menos, 10 Membros importadores com, no mínimo, 80 por cento dos votos dos Membros importadores, segundo o cálculo feito em 30 de setembro de 1983, tiveram depositado os seus instrumentos de ratificação, aceitação ou aprovação. Alternativamente, o Convênio entra definitivamente em vigor a qualquer momento depois do dia 1º de outubro de 1983, desde que se encontre provisoriamente em vigor, nos termos do parágrafo 2º deste artigo, e os instrumentos de ratificação, aceitação ou aprovação depositados satisfaçam estes requisitos de percentagem.

2º O presente Convênio pode entrar provisoriamente em vigor no dia 1º de outubro de 1983. Para esse fim, considera-se ter o mesmo efeito de um instrumento de ratificação, aceitação ou aprovação, a notificação feita por um governo signatário ou por qualquer das Partes Contratantes do Convênio Internacional do Café de 1976

Prorrogado, recebida pelo Secretário-Geral das Nações Unidas até 30 de setembro de 1983, de que se compromete a aplicar provisoriamente este Convênio e a procurar obter a sua ratificação, aceitação ou aprovação o mais rapidamente possível, de acordo com os seus respectivos processos constitucionais. O governo que se comprometer a aplicar provisoriamente o Convênio até efetuar o depósito de seu instrumento de ratificação, aceitação ou aprovação passa a ser provisoriamente considerado Parte do Convênio até 31 de dezembro de 1983 inclusive, a menos que antes dessa data, deposite o competente instrumento de ratificação, aceitação ou aprovação. O Conselho pode conceder uma prorrogação do prazo dentro do qual um governo que esteja aplicando o Convênio provisoriamente pode efetuar o depósito de seu instrumento de ratificação, aceitação ou aprovação.

3º Se, no dia 1º de outubro de 1983, o Convênio não tiver entrado em vigor, definitiva ou provisoriamente, nos termos dos parágrafos 1º ou 2º deste artigo, os governos que tiverem depositado os instrumentos de ratificação, aceitação, aprovação ou adesão, ou que tiverem efetuado notificações comprometendo-se a aplicar provisoriamente o Convênio e a obter a sua ratificação, aceitação ou aprovação, podem, por acordo mútuo, decidir que o Convênio passa a vigorar entre eles. De igual modo, caso o Convênio tenha entrado em vigor provisoriamente, mas não definitivamente, em 31 de dezembro de 1983, os governos que tiverem depositado os seus instrumentos de ratificação, aceitação, aprovação ou adesão, ou efetuado as notificações mencionadas no parágrafo 2º deste artigo, podem, por acordo mútuo, decidir que, entre eles, o Convênio continua a vigorar provisoriamente ou passa a vigorar definitivamente.

Artigo 62. ADESÃO

1º O Governo de qualquer Estado Membro das Nações Unidas ou de qualquer de suas agências especializadas pode aderir ao Convênio, nas condições que o Conselho venha a estabelecer.

2º Os instrumentos de adesão serão depositados com o Secretário-Geral das Nações Unidas. A adesão vigorará a partir do depósito do respectivo instrumento.

Artigo 63. RESERVAS

Nenhuma das disposições do presente Convênio está sujeita a reservas.

Artigo 64. APLICAÇÃO DO CONVÊNIO A TERRITÓRIOS DESIGNADOS

1º Todo governo pode, por ocasião da assinatura ou do depósito do instrumento de ratificação, aceitação, aprovação ou adesão, ou em qualquer data posterior, notificar ao Secretário-Geral das Nações Unidas que o presente Convênio se aplica a quaisquer territórios por cujas relações internacionais é responsável. O Convênio aplicar-se-á aos referidos territórios a partir da data dessa notificação.

2º Toda Parte Contratante que deseje exercer os direitos que lhe cabem, nos termos do artigo 5º, com respeito a qualquer dos territórios por cujas relações internacionais é responsável, ou que autorizar um desses territórios a participar de um Grupo-Membro constituído nos termos dos artigos 6º ou 7º, pode fazê-lo mediante notificação nesse sentido ao Secretário-Geral das Nações Unidas, por ocasião do depósito de seu instrumento de ratificação, aceitação ou adesão, ou em qualquer data posterior.

3º Toda Parte Contratante que tenha feito declaração nos termos do parágrafo 1º deste artigo pode, em qualquer data posterior, mediante notificação ao

Secretário-Geral das Nações Unidas, declarar que o Convênio deixa de se aplicar ao território indicado na notificação. A partir da data dessa notificação, o Convênio deixa de se aplicar a tal território.

4º Quando um território, ao qual seja aplicado o Convênio nos termos do parágrafo 1º deste artigo, tornar-se independente, o governo do novo Estado pode, dentro de 90 dias após a independência, declarar, mediante notificação ao Secretário-Geral das Nações Unidas, que assume os direitos e obrigações de uma Parte Contratante do Convênio. A partir da data da notificação, esse governo se torna Parte Contratante do Convênio. O Conselho pode conceder uma prorrogação do prazo dentro do qual essa notificação pode ser feita.

Artigo 65. RETIRADA VOLUNTÁRIA

Toda Parte Contratante pode retirar-se do Convênio a qualquer momento, mediante notificação, por escrito, ao Secretário-Geral das Nações Unidas. A retirada se torna efetiva 90 dias após o recebimento da notificação.

Artigo 66. EXCLUSÃO

O Conselho pode, por maioria distribuída de dois terços, excluir um Membro da Organização, caso decida que esse Membro infringiu as obrigações decorrentes do Convênio e que tal infração prejudica seriamente o funcionamento do Convênio. O Conselho notificará imediatamente essa decisão ao Secretário-Geral das Nações Unidas. Noventa dias após a decisão do Conselho, o Membro deixa de pertencer à Organização e, se for Parte Contratante, deixa de ser Parte do Convênio.

Artigo 67. LIQUIDAÇÃO DE CONTAS COM MEMBROS QUE SE RETIREM OU SEJAM EXCLUÍDOS

1º O Conselho estabelecerá a liquidação de contas com todo Membro que se retire ou seja excluído. A Organização retém as importâncias já pagas pelo Membro em apreço, que fica obrigado a pagar quaisquer importâncias que deva à Organização na data em que tal retirada ou exclusão se tornar efetiva; todavia, no caso de uma Parte Contratante não poder aceitar uma emenda e, conseqüentemente, deixar de participar do Convênio nos termos do parágrafo 2º do artigo 69, o Conselho pode estabelecer a liquidação de contas que considere equitativa.

2º O Membro que tenha deixado de participar do Convênio não terá direito a qualquer parcela resultante da liquidação da Organização ou de outros haveres desta, nem será responsável pelo pagamento de qualquer parte do déficit que possa existir quando da expiração do Convênio.

Artigo 68. VIGÊNCIA E TERMO

1º O presente Convênio permanecerá em vigor por um período de seis anos, até 30 de setembro de 1989, a menos que seja prorrogado, nos termos do parágrafo 2º deste artigo, ou terminado, nos termos do parágrafo 3º deste artigo.

2º A qualquer momento depois de 30 de setembro de 1987, por maioria de 58 por cento dos Membros que representem, pelo menos, a maioria distribuída de 70 por cento da totalidade dos votos, pode o Conselho decidir que o presente Convênio seja renegociado ou que seja prorrogado, com ou sem modificações, pelo prazo que determine. Toda Parte Contratante que, até a data de entrada em vigor desse Convênio renegociado ou prorrogado, não tiver notificado ao Secretário-Geral das Nações Unidas sua aceitação do Convênio renegociado ou prorrogado, e todo terri-

tório que seja Membro ou integrante de um Grupo-Membro, e em cujo nome não tiver sido feita tal notificação até aquela data, deixará, a partir de então, de participar desse Convênio.

3º O Conselho pode, a qualquer momento, e pela maioria dos Membros que representem, pelo menos, a maioria distribuída de dois terços, por termo ao presente Convênio e, se assim o decidir, fixará a data de entrada em vigor de sua decisão.

4º Não obstante haver terminado o presente Convênio, o Conselho continuará em existência, pelo tempo que for necessário para liquidar a Organização, fechar as suas contas e dispor de seus haveres. Durante esse período, o Conselho terá os poderes e as funções que para esse fim sejam necessários.

Artigo 69. EMENDA

1º O Conselho pode, por maioria distribuída de dois terços, recomendar às Partes Contratantes uma emenda do Convênio. A emenda entra em vigor 100 dias após haver o Secretário-Geral das Nações Unidas recebido notificações de aceitação de Partes Contratantes que representem, pelo menos, 75 por cento dos países exportadores com, no mínimo, 85 por cento dos votos dos Membros exportadores, e de Partes Contratantes que representem, pelo menos, 75 por cento dos países importadores com, no mínimo, 80 por cento dos votos dos Membros importadores. O Conselho fixará às Partes Contratantes o prazo para que notifiquem ao Secretário-Geral das Nações Unidas a sua aceitação da emenda. Se, ao expirar o prazo, não tiverem sido registradas as percentagens necessárias para a entrada em vigor da emenda, esta é considerada como retirada.

2º Toda Parte Contratante que não tenha feito, dentro do prazo fixado pelo Conselho, a notificação de aceitação da emenda, e todo território que seja Membro ou integrante de um Grupo-Membro, e em cujo nome tal notificação não tenha sido feita até aquela data, deixa, a partir da data em que a referida emenda entrar em vigor, de participar do Convênio.

3º As disposições deste artigo não prejudicam nenhum dos poderes investidos no Conselho, nos termos do Convênio, para modificar qualquer um de seus anexos.

Artigo 70. DISPOSIÇÕES SUPLEMENTARES E TRANSITÓRIAS

1º O presente Convênio é continuação do Convênio Internacional do Café de 1976 Prorrogado.

2º A fim de facilitar a continuação ininterrupta do Convênio Internacional do Café de 1976 Prorrogado:

- a) permanecem em vigor, a menos que modificados por disposições do presente Convênio, todos os atos praticados pela Organização ou em seu nome, ou por qualquer de seus órgãos, com base no Convênio Internacional do Café de 1976 Prorrogado, que estejam em vigor em 30 de setembro de 1983 e cujos termos não prevejam a expiração nesta data; e
- b) todas as decisões que o Conselho deva tomar, durante o ano cafeeiro de 1982/83, para aplicação no ano cafeeiro de 1983/84, serão tomadas pelo Conselho no ano cafeeiro de 1982/83 e aplicadas, em base provisória, como se o presente Convênio já estivesse em vigor.

Artigo 71. TEXTOS AUTÊNTICOS DO CONVÊNIO

Os textos do presente Convênio em espanhol, francês, inglês e português são igualmente autênticos. O Secretário-Geral das Nações Unidas será depositário dos respectivos originais.

EM FÉ DO QUE, os abaixo-assinados, devidamente autorizados por seus respectivos governos, firmaram o presente Convênio nas datas que aparecem ao lado de suas assinaturas.

ANEXO 1

REPÚBLICA POPULAR DE ANGOLA

1º O mais tardar até o dia 31 de julho de cada ano, Angola notificará ao Diretor-Executivo a quantidade de café que conta dispor para exportação durante o ano cafeeiro seguinte. A quota de Angola para esse ano cafeeiro será a quantidade assim indicada, desde que não seja superior ao direito de exportação de Angola calculado com base na aplicação das disposições dos artigos 30 e 35 do Convênio Internacional do Café de 1976, e desde que a quantidade indicada pelo Membro seja confirmada pelo Diretor-Executivo.

2º A quota anual de Angola estabelecida nos termos do parágrafo 1º deste Anexo ficará isenta de ajustamentos descendentes ou ascendentes de quota e será deduzida da quota anual global, fixada pelo Conselho de conformidade com as disposições do artigo 34, antes da atribuição de quotas anuais aos Membros exportadores com direito a quota básica nos termos dos parágrafos 1º e 2º do artigo 35.

3º Se a quantidade de café que Angola tiver declarado dispor para exportação, em determinado ano cafeeiro, ultrapassar a quota a que teria direito nos termos dos artigos 30 e 35 do Convênio Internacional do Café de 1976, serão suspensas as medidas determinadas no presente Anexo e ser-lhe-á atribuída uma quota básica, observadas todas as disposições do Convênio aplicáveis a Membros exportadores com direito a quota básica.

ANEXO 2

MEMBROS EXPORTADORES SUJEITOS ÀS DISPOSIÇÕES DO ARTIGO 31

<i>Membro exportador</i>	<i>Percentagem¹</i>	<i>Número de votos adicionais aos votos básicos²</i>
	<i>(1)</i>	<i>(2)</i>
TOTAL (a) incluindo a OAMCAF	<u>100,00</u>	<u>44</u>
(b) excluindo a OAMCAF	<u>70,62</u>	<u>35</u>
Bolívia	4,65	2
Burundi ³		7
Gana	2,14	0
Guiné	4,25	2
Haiti	16,99	7
Jamaica	0,74	0
Libéria	5,52	2
Malawi	0,99	0
Nigéria	3,11	0
Panamá	2,79	0
Paraguai	4,61	2
Ruanda ³		7
Serra Leoa	9,94	4
Sri Lanka	2,29	0
Tailândia	4,44	2
Trindade e Tobago	1,45	0
Venezuela	3,40	0
Zimbábue	3,31	0
OAMCAF	<u>29,38</u>	<u>9</u>
Benim	2,24	0
Congo	1,70	0
Gabão	1,70	0
República Centro-Africana	11,32	4
Togo	12,42	5

¹ Refere-se aos Membros que são abrangidos pelas disposições do parágrafo 2º do artigo 31.

² Refere-se às disposições do parágrafo 3º do artigo 13.

³ Ver parágrafo 6º do artigo 31.

ANEXO 3

PERCENTAGEM DA QUOTA GLOBAL DO ANO CAFEIEIRO DE 1983/84 QUE CABE AOS
MEMBROS EXPORTADORES COM DIREITO A QUOTA BÁSICA

<i>Membros exportadores</i>	<i>Porcentagem</i>
TOTAL	<u>100,00</u>
<i>Suaves Colombianos</i>	<u>20,12</u>
Colômbia	16,28
Quênia	2,48
Tanzânia	1,36
<i>Outros Suaves</i>	<u>23,36</u>
Costa Rica	2,16
El Salvador	4,48
Equador	2,17
Guatemala	3,47
Honduras	1,49
Índia	1,24
México	3,65
Nicarágua	1,28
Papua-Nova Guiné	1,16
Peru	1,31
República Dominicana	0,95
<i>Arábicas brasileiros e outros arábicas</i>	<u>33,45</u>
Brasil	30,83
Etiópia	2,62
<i>Robustas</i>	<u>23,07</u>
Indonésia	4,55
OAMCAF	11,96
Uganda	4,44
Zaire	2,12

NOTA: É atribuída às Filipinas, em sua qualidade de Membro exportador com direito a quota básica, uma quota anual de 470.000 sacas para o ano cafeeiro de 1983/84, estando essa quota sujeita aos ajustamentos aplicáveis às quotas dos Membros exportadores com direito a quota básica, segundo estipula o Convênio.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL CAFÉ DE 1983

PREÁMBULO

Los Gobiernos signatarios de este Convenio,

Reconociendo la importancia excepcional del café para la economía de muchos países que dependen en gran medida de este producto para obtener divisas y continuar así sus programas de desarrollo económico y social;

Considerando que una estrecha cooperación internacional en materia de comercio de café fomentará la diversificación económica y el desarrollo de los países productores, mejorará las relaciones políticas y económicas entre países productores y consumidores y contribuirá a aumentar el consumo de café;

Reconociendo la conveniencia de evitar el desequilibrio entre la producción y el consumo, que puede ocasionar marcadas fluctuaciones de precios, perjudiciales tanto para los productores como para los consumidores;

Creyendo que con medidas de carácter internacional se puede ayudar a corregir tal desequilibrio, así como también a asegurar a los productores, mediante precios remunerativos, un adecuado nivel de ingresos;

Teniendo en cuenta las ventajas que se derivaron de la cooperación internacional por virtud de los Convenios Internacionales del Café de 1962, 1968 y 1976,

Convienen lo que sigue:

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Los objetivos de este Convenio son:

- 1) Establecer un razonable equilibrio entre la oferta y la demanda mundiales de café, sobre bases que aseguren a los consumidores un adecuado abastecimiento de café a precios equitativos, y a los productores mercados para su café a precios remuneradores, y que propicien un equilibrio a largo plazo entre la producción y el consumo;
- 2) Evitar fluctuaciones excesivas de los niveles mundiales de suministros, existencias y precios, que son perjudiciales tanto para los productores como para los consumidores;
- 3) Contribuir al desarrollo de los recursos productivos y al aumento y mantenimiento de los niveles de empleo e ingreso en los países Miembros, para ayudar así a lograr salarios justos, un nivel de vida más elevado y mejores condiciones de trabajo;
- 4) Ampliar el poder de compra de los países exportadores de café, manteniendo los precios en consonancia con lo dispuesto en el ordinal 1 de este Artículo y aumentando el consumo;
- 5) Promover y acrecer, por todos los medios posibles, el consumo de café;

- 6) En general, estimular la colaboración internacional respecto de los problemas mundiales del café, habida cuenta de la relación que existe entre el comercio cafetero y la estabilidad económica de los mercados para los productos industriales.

Artículo 2. OBLIGACIONES GENERALES DE LOS MIEMBROS

1) Los Miembros se comprometen a desarrollar su política comercial de forma tal que los objetivos enunciados en el Artículo 1 puedan ser logrados. Se comprometen, además, a lograr esos objetivos mediante la rigurosa observancia de las obligaciones y las disposiciones de este Convenio.

2) Los Miembros reconocen la necesidad de adoptar políticas que mantengan los precios a niveles tales que aseguren una remuneración adecuada a los productores, procurando al mismo tiempo asegurar que los precios del café para los consumidores no perjudiquen el deseable aumento del consumo. Cuando esos objetivos se estén alcanzando, los Miembros se abstendrán de realizar acciones multilaterales que puedan influir en el precio del café.

3) Los Miembros exportadores se comprometen a no adoptar ni mantener ninguna medida gubernamental que permita vender café a países no miembros en condiciones comercialmente más favorables que las que estarían dispuestos a ofrecer al mismo tiempo a Miembros importadores, habida cuenta de las prácticas comerciales normales.

4) El Consejo examinará periódicamente la observancia de las disposiciones del ordinal 3 del presente Artículo y podrá requerir a los Miembros para que proporcionen la información adecuada, de conformidad con el Artículo 53.

5) Los Miembros reconocen que los certificados de origen son una fuente indispensable de información sobre el comercio del café. En aquellos períodos en que estén suspendidas las cuotas, los Miembros exportadores asumirán la responsabilidad de la debida utilización de los certificados de origen. Sin embargo, con el fin de asegurar que todos los Miembros puedan disponer de la máxima información, los Miembros importadores, sobre quienes no pesa obligación alguna de exigir que los lotes de café vayan acompañados de certificados cuando las cuotas no se encuentren en vigor, colaborarán sin reservas con la Organización Internacional del Café en lo que respecta a la recogida y comprobación de certificados referentes a embarques de café procedentes de países Miembros exportadores.

CAPÍTULO II. DEFINICIONES

Artículo 3. DEFINICIONES

Para los fines del Convenio:

1) "Café" significa el grano y la cereza del cafeto, ya sea en pergamino, verde o tostado, e incluye el café molido, descafeinado, líquido y soluble. Estos términos significan:

a) "café verde": todo café en forma de grano pelado, antes de tostarse;

b) "café en cereza seca": el fruto seco del cafeto. Para encontrar el equivalente de la cereza seca en café verde, multiplíquese el peso neto de la cereza seca por 0,50;

c) "café pergamino": el grano de café verde contenido dentro de la cáscara. Para encontrar el equivalente del café pergamino en café verde, multiplíquese el peso neto del café pergamino por 0,80;

d) “café tostado”: café verde tostado en cualquier grado, e incluye el café molido. Para encontrar el equivalente del café tostado en café verde, multiplíquese el peso neto del café tostado por 1,19;

e) “café descafeinado”: café verde, tostado o soluble del cual se ha extraído la cafeína. Para encontrar el equivalente del café descafeinado en café verde, multiplíquese el peso neto del café descafeinado verde, tostado o soluble por 1,00, 1,19 ó 2,6 respectivamente;

f) “café líquido”: las partículas sólidas, solubles en agua, obtenidas del café tostado y puestas en forma líquida. Para encontrar el equivalente del café líquido en café verde, multiplíquese por 2,6 el peso neto de las partículas sólidas, secas, contenidas en el café líquido; y

g) “café soluble”: las partículas sólidas, secas, solubles en agua, obtenidas del café tostado. Para encontrar el equivalente de café soluble en café verde, multiplíquese el peso neto del café soluble por 2,6.

2) “Saco”: 60 kilogramos o 132,276 libras de café verde; “tonelada” significa una tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y “libra” significa 453,597 gramos.

3) “Año cafetero”: el período de un año desde el 1 de octubre hasta el 30 de septiembre.

4) “Organización”, “Consejo” y “Junta” significan, respectivamente, la Organización Internacional del Café, el Consejo Internacional del Café y la Junta Ejecutiva.

5) “Miembro”: una Parte Contratante, incluso una organización intergubernamental según lo mencionado en el ordinal 3 del Artículo 4; un territorio o territorios designados que hayan sido declarados Miembros separados en virtud del Artículo 5; o dos o más Partes Contratantes o territorios designados, o unos y otros, que participen en la Organización como grupo Miembro en virtud de los Artículos 6 ó 7.

6) “Miembro exportador” o “país exportador”: Miembro o país, respectivamente, que sea exportador neto de café, es decir, cuyas exportaciones excedan de sus importaciones.

7) “Miembro importador” o “país importador”: Miembro o país, respectivamente, que sea importador neto de café, es decir, cuyas importaciones excedan de sus exportaciones.

8) “Miembro productor” o “país productor”: Miembro o país, respectivamente, que produzca café en cantidades comercialmente significativas.

9) “Mayoría simple distribuida”: una mayoría de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

10) “Mayoría distribuida de dos tercios”: una mayoría de dos tercios de los votos depositados por los Miembros exportadores presentes y votantes y una mayoría de dos tercios de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.

11) “Entrada en vigor”: salvo disposición contraria, la fecha en que el presente Convenio entre en vigor, bien sea provisional o definitivamente.

12) “Producción exportable”: la producción total de café de un país exportador en un determinado año cafetero o de cosecha, menos el volumen destinado al consumo interno en ese mismo año.

13) “Disponibilidad para la exportación”: la producción exportable de un país exportador en un año cafetero determinado, más las existencias acumuladas en años anteriores.

14) “Cupo de exportación”: la cantidad total de café que un Miembro está autorizado a exportar en virtud de las diversas disposiciones de este Convenio, con excepción de las exportaciones que de conformidad con las disposiciones del Artículo 44 no son imputadas a las cuotas.

15) “Insuficiencia”: toda cantidad en que el cupo de exportación anual de un Miembro exportador para un determinado año cafetero exceda del volumen de café tal y como haya sido identificado dentro de los primeros seis meses del año cafetero, que:

- a) el Miembro tenga disponible para exportación, calculado con base en las existencias y cosecha prevista; o que
- b) el Miembro declare que se propone exportar con destino a mercados en régimen de cuota en ese año cafetero.

16) “Sub-embarque”: la diferencia entre el cupo de exportación anual de un Miembro exportador en un determinado año cafetero y la cantidad de café que el mismo Miembro haya exportado a mercados en régimen de cuota en ese año cafetero, a menos que tal diferencia constituya una “insuficiencia” según ésta se define en el precedente ordinal 15.

CAPÍTULO III. MIEMBROS

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1) Toda Parte Contratante, junto con los territorios a los que se extienda este Convenio en virtud de las disposiciones del ordinal 1 del Artículo 64, constituirá un solo Miembro de la Organización, a excepción de lo dispuesto en los Artículos 5, 6 y 7.

2) Un Miembro podrá modificar la categoría de su afiliación ateniéndose a las condiciones que el Consejo estipule.

3) Toda referencia que se haga en el presente Convenio a la palabra Gobierno será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea o a una organización intergubernamental con competencia comparable en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos.

4) Una organización intergubernamental de tal naturaleza no tendrá voto alguno, pero, en caso de que se vote sobre cuestiones de su competencia, estará facultada para depositar colectivamente los votos de sus Estados miembros. En ese caso, los Estados miembros de esa organización intergubernamental no estarán facultados para ejercer individualmente su derecho de voto.

5) Lo dispuesto en el ordinal 1 del Artículo 16 no se aplicará a una organización intergubernamental de tal naturaleza, pero ésta podrá participar en los debates de la Junta Ejecutiva sobre cuestiones de su competencia. En caso de que se vote sobre cuestiones de su competencia, y sin perjuicio de las disposiciones del ordinal 1 del Artículo 19, los votos que sus Estados miembros estén facultados para depositar en la Junta Ejecutiva podrán ser depositados colectivamente por cualquiera de esos Estados miembros.

Artículo 5. AFILIACIÓN SEPARADA PARA LOS TERRITORIOS DESIGNADOS

Toda Parte Contratante que sea importadora neta de café podrá declarar en cualquier momento, mediante apropiada notificación de conformidad con las disposiciones del ordinal 2 del Artículo 64, que participa en la Organización separadamente de aquellos territorios cuyas relaciones internacionales tenga a su cargo que sean exportadores netos de café y que ella designe. En tal caso, el territorio metropolitano y los territorios no designados constituirán un solo Miembro, y los territorios designados serán considerados Miembros distintos, individual o colectivamente, según se indique en la notificación.

Artículo 6. AFILIACIÓN INICIAL POR GRUPOS

1) Dos o más Partes Contratantes que sean exportadoras netas de café podrán, mediante apropiada notificación al Consejo y al Secretario General de las Naciones Unidas, en el momento en que depositen sus respectivos instrumentos de aprobación, ratificación, aceptación o adhesión, declarar que ingresan en la Organización como grupo Miembro. Todo territorio al que se extienda este Convenio en virtud de las disposiciones del ordinal 1 del Artículo 64 podrá formar parte de dicho grupo Miembro si el Gobierno del Estado encargado de sus relaciones internacionales ha hecho la apropiada notificación al efecto, de conformidad con las disposiciones del ordinal 2 del Artículo 64. Tales Partes Contratantes y los territorios designados deben llenar las condiciones siguientes:

- a) declarar su deseo de asumir individual y colectivamente la responsabilidad en cuanto a las obligaciones del grupo; y
- b) acreditar luego satisfactoriamente ante el Consejo:
 - i) que el grupo cuenta con la organización necesaria para aplicar una política cafetera común, y que tienen los medios para cumplir, junto con los otros países integrantes del grupo, las obligaciones que les impone este Convenio; y o bien que
 - ii) han sido reconocidos como grupo en un convenio internacional anterior sobre el café; o bien que
 - iii) tienen una política comercial y económica común o coordinada relativa al café, y una política monetaria y financiera coordinada, así como los órganos necesarios para su aplicación, de forma que el Consejo adquiriera la seguridad de que el grupo Miembro puede cumplir las previstas obligaciones de grupo.

2) El grupo Miembro constituirá un solo Miembro de la Organización, con la salvedad de que cada país integrante será considerado como un Miembro individual para las cuestiones que se planteen en relación a las siguientes disposiciones:

- a) Artículos 11 y 12 y ordinal 1 del Artículo 20;
- b) Artículos 50 y 51; y
- c) Artículo 67.

3) Las Partes Contratantes y los territorios designados que ingresen como un solo grupo Miembro indicarán el gobierno u organización que los representará en el Consejo para los efectos de este Convenio, a excepción de los enumerados en el ordinal 2 del presente Artículo.

4) Los derechos de voto del grupo Miembro serán los siguientes:

- a) el grupo Miembro tendrá el mismo número de votos básicos que un país Miembro individual que ingrese en la Organización en tal calidad. Estos votos básicos

se asignarán al gobierno u organización que represente el grupo, y serán depositados por ese gobierno u organización; y

- b) en el caso de una votación sobre cualquier asunto que se plantee en lo relativo a las disposiciones enumeradas en el ordinal 2 del presente Artículo, los componentes del grupo Miembro podrán depositar separadamente los votos asignados a ellos en virtud de las disposiciones de los ordinales 3 y 4 del Artículo 13, como si cada uno de ellos fuese un Miembro individual de la Organización, salvo los votos básicos, que seguirán correspondiendo únicamente al gobierno u organización que represente al grupo.

5) Cualquier Parte Contratante o territorio designado que participe en un grupo Miembro podrá, mediante notificación al Consejo, retirarse de ese grupo y convertirse en Miembro separado. Tal retiro tendrá efecto cuando el Consejo reciba la notificación. En caso de que un integrante de un grupo Miembro se retire del grupo o deje de participar en la Organización, los demás integrantes del grupo podrán solicitar del Consejo que se mantenga el grupo y éste continuará existiendo, a menos que el Consejo deniegue la solicitud. Si el grupo Miembro se disolviera, cada una de las Partes que integraban el grupo se convertirá en Miembro separado. Un Miembro que haya dejado de pertenecer a un grupo Miembro no podrá formar parte de nuevo de un grupo mientras esté en vigor este Convenio.

Artículo 7. FORMACIÓN POSTERIOR DE GRUPOS

Dos o más Miembros exportadores podrán solicitar al Consejo, en cualquier momento después de la entrada en vigor de este Convenio, la formación de un grupo Miembro. El Consejo aprobará tal solicitud si comprueba que los Miembros han hecho la correspondiente declaración y han suministrado prueba satisfactoria de conformidad con los requisitos del ordinal 1 del Artículo 6. Una vez aprobado, el grupo Miembro estará sujeto a las disposiciones de los ordinales 2, 3, 4 y 5 de dicho Artículo.

CAPÍTULO IV. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 8. SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAFÉ

1) La Organización Internacional del Café, establecida en virtud del Convenio de 1962, continuará existiendo a fin de administrar las disposiciones de este Convenio y fiscalizar su aplicación.

2) La Organización tendrá su sede en Londres, a menos que el Consejo, por mayoría distribuida de dos tercios, decida otra cosa.

3) La Organización ejercerá sus funciones por intermedio del Consejo Internacional del Café, la Junta Ejecutiva, el Director Ejecutivo y el personal.

Artículo 9. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAFÉ

1) La autoridad suprema de la Organización es el Consejo Internacional del Café, que está integrado por todos los Miembros de la Organización.

2) Cada Miembro nombrará un representante en el Consejo y, si así lo deseara, uno o más suplentes. Cada Miembro podrá además designar uno o más asesores de su representante o suplentes.

Artículo 10. PODERES Y FUNCIONES DEL CONSEJO

1) El Consejo está dotado de todos los poderes que emanan específicamente de este Convenio, y tiene las facultades y desempeña las funciones necesarias para cumplir las disposiciones del mismo.

2) El Consejo podrá, por mayoría distribuida de dos tercios, establecer las normas y reglamentos requeridos para aplicar las disposiciones de este Convenio, incluido su propio reglamento y los reglamentos financiero y del personal de la Organización. Tales normas y reglamentos deben ser compatibles con las disposiciones de este Convenio. El Consejo podrá incluir en su reglamento una disposición que le permita decidir sobre determinadas cuestiones sin necesidad de reunirse en sesión.

3) Además, el Consejo mantendrá la documentación necesaria para desempeñar sus funciones conforme a este Convenio, así como cualquier otra documentación que considere conveniente.

Artículo 11. ELECCIÓN DEL PRESIDENTE Y DE LOS VICEPRESIDENTES DEL CONSEJO

1) El Consejo elegirá un Presidente y Vicepresidentes primero, segundo y tercero, para cada año cafetero.

2) Por regla general, el Presidente y el primer Vicepresidente serán elegidos entre los representantes de los Miembros exportadores o entre los representantes de los Miembros importadores, y los Vicepresidentes segundo y tercero serán elegidos entre los representantes de la otra categoría de Miembros. Estos cargos se alternarán cada año cafetero entre las dos categorías de Miembros.

3) Ni el Presidente, ni los Vicepresidentes que actúen como Presidente, tendrán derecho de voto. En tal caso, quien los supla ejercerá el derecho de voto del correspondiente Miembro.

Artículo 12. PERÍODOS DE SESIONES DEL CONSEJO

Por regla general, el Consejo tendrá dos períodos ordinarios de sesiones cada año. También podrá tener períodos extraordinarios de sesiones, si así lo decidiere. Asimismo, se reunirá en sesiones extraordinarias a solicitud de la Junta Ejecutiva, o de cinco Miembros cualesquiera, o de un Miembro o Miembros que representen por lo menos 200 votos. La convocación de los períodos de sesiones tendrá que notificarse con 30 días de anticipación como mínimo, salvo en casos de emergencia. A menos que el Consejo decida otra cosa, los períodos de sesiones se celebrarán en la sede de la Organización.

Artículo 13. VOTOS

1) Los Miembros exportadores tendrán un total de 1.000 votos y los Miembros importadores tendrán también un total de 1.000 votos, distribuidos entre cada categoría de Miembros —es decir, Miembros exportadores y Miembros importadores respectivamente— según se estipula en los ordinales siguientes del presente Artículo.

2) Cada Miembro tendrá cinco votos básicos, siempre que el total de tales votos no exceda de 150 para cada categoría de Miembros. Si hubiere más de 30 Miembros exportadores o más de 30 Miembros importadores, se ajustará el número de votos básicos de cada Miembro dentro de una y otra categoría de afiliación, con el objeto de que el total de votos básicos para cada categoría de Miembros no supere el máximo de 150.

3) Los Miembros exportadores relacionados en el Anexo 2 tendrán, además de los votos básicos, el número de votos que se les atribuye en la columna 2 de dicho

Anexo. Si alguno de los Miembros exportadores a que se refiere el presente ordinal opta por una cuota básica con arreglo a lo dispuesto en el ordinal 3 del Artículo 31, dejarán de aplicarse a tal Miembro las disposiciones del presente ordinal.

4) Los votos restantes de los Miembros exportadores se distribuirán entre los Miembros que tengan cuota básica, en proporción al volumen promedio de sus respectivas exportaciones de café a los Miembros importadores en los cuatro años civiles anteriores.

5) Los votos restantes de los Miembros importadores se distribuirán entre ellos en proporción al volumen promedio de sus respectivas importaciones de café durante los cuatro años civiles anteriores.

6) El Consejo efectuará la distribución de los votos, de conformidad con las disposiciones del presente Artículo, al comienzo de cada año cafetero y esa distribución permanecerá en vigor durante ese año, a reserva de lo dispuesto en el ordinal 7 del presente Artículo.

7) El Consejo dispondrá lo necesario para la redistribución de los votos de conformidad con lo dispuesto en el presente Artículo, cada vez que varíe la afiliación a la Organización, o se suspenda el derecho de voto de algún Miembro o se restablezca tal derecho, en virtud de las disposiciones de los Artículos 26, 42, 45, 47, 55 ó 58.

8) Ningún Miembro podrá tener más de 400 votos.

9) Los votos no son fraccionables.

Artículo 14. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1) Cada Miembro tendrá derecho a utilizar el número de votos que posea, pero no podrá dividirlos. El Miembro podrá, sin embargo, utilizar en forma diferente los votos que posea en virtud de lo dispuesto en el ordinal 2 del presente Artículo.

2) Todo Miembro exportador podrá autorizar a otro Miembro exportador, y todo Miembro importador podrá autorizar a otro Miembro importador, para que represente sus intereses y ejerza su derecho de voto en cualquier reunión del Consejo. No se aplicará en este caso la limitación prevista en el ordinal 8 del Artículo 13.

Artículo 15. DECISIONES DEL CONSEJO

1) Salvo disposición en contrario de este Convenio, el Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida.

2) Con respecto a cualquier decisión del Consejo que, en virtud de las disposiciones de este Convenio, requiera una mayoría distribuida de dos tercios, se aplicará el siguiente procedimiento:

a) si no se logra una mayoría distribuida de dos tercios debido al voto negativo de tres o menos Miembros exportadores o de tres o menos Miembros importadores, la propuesta volverá a ponerse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;

b) si en la segunda votación no se logra tampoco una mayoría distribuida de dos tercios debido al voto negativo de dos o menos Miembros exportadores o de dos o menos Miembros importadores la propuesta volverá a ponerse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;

- c) si no se logra una mayoría distribuida de dos tercios en la tercera votación debido al voto negativo de un Miembro exportador o importador, se considerará aprobada la propuesta; y
- d) si el Consejo no somete la propuesta a una nueva votación, se considerará rechazada aquélla.
- 3) Los Miembros se comprometen a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones de este Convenio.

Artículo 16. COMPOSICIÓN DE LA JUNTA EJECUTIVA

- 1) La Junta Ejecutiva se compondrá de ocho Miembros exportadores y ocho Miembros importadores, elegidos para cada año cafetero de conformidad con las disposiciones del Artículo 17. Los Miembros podrán ser reelegidos.
- 2) Cada Miembro de la Junta designará un representante y, si así lo deseara, uno o más suplentes. Cada Miembro podrá, además, designar uno o más asesores de su representante o suplentes.
- 3) La Junta Ejecutiva tendrá un Presidente y un Vicepresidente, elegidos por el Consejo para cada año cafetero y que podrán ser reelegidos. El Presidente no tendrá derecho a voto, como tampoco lo tendrá el Vicepresidente cuando desempeñe las funciones de Presidente. Si un representante es nombrado Presidente, o si el Vicepresidente desempeña las funciones de Presidente, votará en su lugar el correspondiente suplente. Por regla general, el Presidente y el Vicepresidente para cada año cafetero serán elegidos entre los representantes de la misma categoría de Miembros.
- 4) La Junta Ejecutiva se reunirá usualmente en la sede de la Organización, pero podrá reunirse en cualquier otro lugar.

Artículo 17. ELECCIÓN DE LA JUNTA EJECUTIVA

- 1) Los Miembros exportadores e importadores que integren la Junta serán elegidos en el Consejo por los Miembros exportadores e importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará con arreglo a lo dispuesto en los siguientes ordinales del presente Artículo.
- 2) Cada Miembro depositará a favor de un solo candidato todos los votos a que tenga derecho según las disposiciones del Artículo 13. Un Miembro podrá depositar por otro candidato los votos que posea en virtud de las disposiciones del ordinal 2 del Artículo 14.
- 3) Los ocho candidatos que reciban el mayor número de votos resultarán elegidos; sin embargo, ningún candidato que reciba menos de 75 votos será elegido en la primera votación.
- 4) En el caso de que, con arreglo a las disposiciones del ordinal 3 del presente Artículo, resulten elegidos menos de ocho candidatos en la primera votación, se efectuarán nuevas votaciones en las que sólo tendrán derecho a votar los Miembros que no hubieren votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requerido disminuirá sucesivamente en cinco unidades, hasta que resulten elegidos los ocho candidatos.
- 5) Todo Miembro que no hubiere votado por uno de los Miembros elegidos, traspasará sus votos a uno de ellos, con sujeción a las disposiciones de los ordinales 6 y 7 del presente Artículo.
- 6) Se considerará que un Miembro ha recibido el número de votos depositados a su favor en el momento de su elección y, además, el número de votos que se le traspasen, pero ningún Miembro elegido podrá obtener más de 499 votos en total.

7) Si se registra que uno de los Miembros electos obtuvo más de 499 votos, los Miembros que hubieren votado o traspasado sus votos a favor de dicho Miembro electo se pondrán de acuerdo para que uno o varios le retiren sus votos y los traspasen o redistribuyan a favor de otro Miembro electo, de manera que ninguno de ellos reciba más de los 499 votos fijados como máximo.

Artículo 18. COMPETENCIA DE LA JUNTA EJECUTIVA

1) La Junta será responsable ante el Consejo y actuará bajo la dirección general de éste.

2) El Consejo podrá delegar en la Junta, por mayoría distribuida de dos tercios, el ejercicio de la totalidad o parte de sus poderes, salvo los que se enumeran a continuación:

- a) la aprobación del presupuesto administrativo y la determinación de las contribuciones con arreglo a lo dispuesto en el Artículo 25;
- b) la suspensión de los derechos de voto de un Miembro, prevista en los Artículos 45 ó 58;
- c) la decisión de controversias, según lo previsto en el Artículo 58;
- d) el establecimiento de las condiciones de adhesión, con arreglo a lo dispuesto en el Artículo 62;
- e) la decisión de exigir excluir a un Miembro, con base en las disposiciones del Artículo 66;
- f) la decisión acerca de la renegociación, prórroga o terminación del Convenio, según lo previsto en el Artículo 68; y
- g) la recomendación de enmiendas a los Miembros, según lo previsto en el Artículo 69.

3) El Consejo podrá revocar en todo momento, por mayoría simple distribuida, cualesquiera de los poderes que hubiere delegado en la Junta.

Artículo 19. PROCEDIMIENTO DE VOTACIÓN DE LA JUNTA EJECUTIVA

1) Cada miembro de la Junta Ejecutiva tendrá derecho a depositar el número de votos que haya recibido en virtud de lo dispuesto en los ordinales 6 y 7 del Artículo 17. No se permitirá votar por delegación. Ningún miembro de la Junta tendrá derecho a dividir sus votos.

2) Las decisiones de la Junta serán adoptadas por la misma mayoría que se requiera en caso de adoptarlas el Consejo.

Artículo 20. QUÓRUM PARA LAS REUNIONES DEL CONSEJO Y DE LA JUNTA

1) El quórum para cualquier reunión del Consejo lo constituirá la presencia de una mayoría de los Miembros que representen una mayoría distribuida de dos tercios del total de los votos. Si a la hora fijada para iniciar una reunión del Consejo no hubiere quórum, el Presidente del Consejo podrá aplazar el comienzo de la reunión por tres horas como mínimo. Si tampoco hubiere quórum, el Presidente podrá aplazar otra vez el comienzo de la reunión por tres horas como mínimo. Este procedimiento podrá repetirse hasta que exista quórum a la hora fijada. La representación conforme a lo dispuesto en el ordinal 2 del Artículo 14 se considerará como presencia.

2) Para las reuniones de la Junta, el quórum estará constituido por la presencia de una mayoría de los Miembros que representen una mayoría distribuida de dos tercios del total de los votos.

Artículo 21. EL DIRECTOR EJECUTIVO Y EL PERSONAL

1) El Consejo nombrará al Director Ejecutivo por recomendación de la Junta. El Consejo establecerá las condiciones de empleo del Director Ejecutivo, que serán análogas a las que rigen para funcionarios de igual categoría en organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el jefe de los servicios administrativos de la Organización y asumirá la responsabilidad por el desempeño de cualesquiera funciones que le incumban en la administración de este Convenio.

3) El Director Ejecutivo nombrará a los funcionarios de conformidad con el reglamento establecido por el Consejo.

4) Ni el Director Ejecutivo ni los funcionarios podrán tener intereses financieros en la industria, el comercio o el transporte del café.

5) En el ejercicio de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

Artículo 22. COLABORACIÓN CON OTRAS ORGANIZACIONES

El Consejo podrá tomar medidas para la consulta y colaboración con las Naciones Unidas y sus organismos especializados, así como con otras organizaciones intergubernamentales apropiadas. Tales medidas podrán incluir las de carácter financiero que el Consejo considere oportunas para el logro de los objetivos del Convenio. El Consejo podrá invitar a estas organizaciones, así como a cualquiera de las que se ocupan del café, a que envíen observadores a sus reuniones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 23. PRIVILEGIOS E INMUNIDADES

1) La Organización tendrá personalidad jurídica. Gozará, en especial, de la capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para incoar procedimientos judiciales.

2) La situación jurídica, privilegios e inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de los representantes de los Miembros en tanto que se encuentren en el territorio del Reino Unido de la Gran Bretaña e Irlanda del Norte con el fin de desempeñar sus funciones, seguirán viniendo regidos por el Acuerdo sobre la Sede concertado con fecha 28 de mayo de 1969 entre el Gobierno del Reino Unido de la Gran Bretaña e Irlanda del Norte (llamado en lo sucesivo "el Gobierno huésped") y la Organización.

3) El Acuerdo sobre la Sede mencionado en el ordinal 2 del presente Artículo será independiente de este Convenio. Terminará, no obstante:

- a) por acuerdo entre el gobierno huésped y la Organización;
- b) en el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) en el caso de que la Organización deje de existir.

4) La Organización podrá concertar con uno o más Miembros otros convenios, que requerirán la aprobación del Consejo, referentes a los privilegios e inmunidades que puedan ser necesarios para el buen funcionamiento de este Convenio.

5) Los Gobiernos de los países Miembros, con excepción del Gobierno huésped, concederán a la Organización las mismas facilidades que se otorguen a los organismos especializados de las Naciones Unidas, en lo relativo a restricciones monetarias o de cambios, mantenimiento de cuentas bancarias y transferencias de sumas de dinero.

CAPÍTULO VI. DISPOSICIONES FINANCIERAS

Artículo 24. FINANZAS

1) Los gastos de las delegaciones ante el Consejo, y de los representantes ante la Junta, o ante cualquiera de las comisiones del Consejo y de la Junta, serán atendidos por sus respectivos gobiernos.

2) Los demás gastos necesarios para la administración de este Convenio se atenderán mediante contribuciones anuales de los Miembros, determinadas de conformidad con las disposiciones del Artículo 25. Sin embargo, el Consejo podrá exigir el pago de ciertos servicios.

3) El ejercicio económico de la Organización coincidirá con el año cafetero.

Artículo 25. DETERMINACIÓN DEL PRESUPUESTO Y DE LAS CONTRIBUCIONES

1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará la contribución de cada Miembro a dicho presupuesto.

2) La contribución de cada Miembro al presupuesto para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto correspondiente a ese ejercicio, entre el número de sus votos y la totalidad de los votos de todos los Miembros. Sin embargo, si se modifica la distribución de votos entre los Miembros, de conformidad con las disposiciones del ordinal 6 del Artículo 13, al comienzo del ejercicio para el que se fijan las contribuciones, se ajustarán las contribuciones para ese ejercicio en la forma que corresponda. Al determinar las contribuciones, los votos de cada uno de los Miembros se calcularán sin tener en cuenta la suspensión de los derechos de voto de cualquiera de los Miembros ni la posible redistribución de votos que resulte de ello.

3) La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor de este Convenio será determinada por el Consejo en función del número de votos que le corresponda y del período no transcurrido del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas a los demás Miembros para el ejercicio económico de que se trate.

Artículo 26. PAGO DE LAS CONTRIBUCIONES

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible, y serán exigibles el primer día de ese ejercicio.

2) Si algún Miembro no paga su contribución completa al presupuesto administrativo en el término de seis meses a partir de la fecha en que ésta sea exigible, se suspenderán su derecho de voto en el Consejo y el derecho a que sean depositados sus

votos en la Junta, hasta que haya abonado dicha contribución. Sin embargo, a menos que el Consejo lo decida por mayoría distribuida de dos tercios, no se privará a dicho Miembro de ninguno de sus demás derechos ni se le eximirá de ninguna de las obligaciones que le impone este Convenio.

3) Ningún Miembro cuyos derechos de voto hayan sido suspendidos, sea en virtud de las disposiciones del ordinal 2 del presente Artículo o en virtud de las disposiciones de los Artículos 42, 45, 47, 55 ó 58 quedará relevado por ello del pago de su contribución.

Artículo 27. CERTIFICACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después del cierre de cada ejercicio económico se presentará al Consejo, para su aprobación y publicación, un estado de cuentas, certificado por auditores externos, de los ingresos y gastos de la Organización durante ese ejercicio económico.

CAPÍTULO VII. REGULACIÓN DE LAS EXPORTACIONES Y DE LAS IMPORTACIONES

Artículo 28. DISPOSICIONES GENERALES

1) Toda decisión del Consejo en virtud de las disposiciones del presente Capítulo será adoptada por mayoría distribuida de dos tercios.

2) Se entenderá que la palabra “anual” se refiere, en el presente Capítulo, a cualquier período de 12 meses que el Consejo establezca. Empero, el Consejo podrá adoptar procedimientos con arreglo a los cuales las disposiciones del presente Capítulo se apliquen a un período de más de 12 meses.

Artículo 29. MERCADOS EN RÉGIMEN DE CUOTA

Para los efectos de este Convenio, el mercado cafetero mundial quedará dividido en mercados de países Miembros, que estarán sujetos al régimen de cuotas, y mercados de países no miembros, que no estarán sujetos a tal régimen.

Artículo 30. CUOTAS BÁSICAS

1) Todo Miembro exportador tendrá derecho con sujeción a las disposiciones de los Artículos 31 y 32, a una cuota básica. Las cuotas básicas se utilizarán, con sujeción a lo dispuesto en el ordinal 1 del Artículo 35, para la distribución de la parte fija de la cuota anual de conformidad con las disposiciones del ordinal 2 de dicho Artículo.

2) A más tardar el 30 de septiembre de 1984, el Consejo fijará las cuotas básicas para un período de dos años por lo menos, con efectos a partir del 1 de octubre de 1984. Antes de que concluya este período, el Consejo fijará, si fuere necesario, las cuotas básicas para el resto de la vigencia del Convenio.

3) Si el Consejo no fijase cuotas básicas de conformidad con lo estipulado en el ordinal 2 de este Artículo, y a menos que decida otra cosa, se suspenderán las cuotas, no obstante lo dispuesto por el Artículo 33.

4) Las cuotas podrán ser restablecidas en cualquier momento posterior a su suspensión en virtud de las disposiciones del ordinal 3 de este Artículo, tan pronto como el Consejo haya fijado las cuotas básicas de conformidad con las disposiciones del ordinal 2 de este Artículo, siempre que se cumplan las pertinentes condiciones de precios a que se hace referencia en el Artículo 33.

5) Las disposiciones del presente Artículo se aplicarán a Angola con arreglo a las condiciones especificadas en el Anexo 1.

Artículo 31. MIEMBROS EXPORTADORES EXENTOS DE CUOTAS BÁSICAS

1) A los Miembros relacionados en el Anexo 2, excepto Burundi y Ruanda, les será asignada, en conjunto, una cuota de exportación correspondiente al 4,2 por ciento de la cuota global anual fijada por el Consejo de conformidad con el Artículo 34.

2) La cuota a que se refiere el ordinal 1 de este Artículo será distribuida entre los Miembros relacionados en el Anexo 2, según los porcentajes señalados en la columna 1 de dicho Anexo.

3) Todo Miembro exportador incluido en el Anexo 2 podrá en cualquier momento solicitar al Consejo que le sea asignada una cuota básica. En caso de que se le asigne una cuota básica a uno de esos países Miembros, se hará disminuir en forma proporcional el porcentaje indicado en el ordinal 1 de este Artículo.

4) Si un país exportador se adhiere al Convenio y queda sujeto a las disposiciones de este Artículo, el Consejo asignará una cuota a dicho Miembro y se aumentará en forma proporcional el porcentaje indicado en el ordinal 1 de este Artículo.

5) Entre los Miembros relacionados en el Anexo 2 sólo quedarán sujetos a las disposiciones de los Artículos 36 y 37 aquellos cuya cuota anual sea superior a 100.000 sacos.

6) A Burundi y a Ruanda les serán asignadas las siguientes cuotas anuales de exportación:

a) 450.000 sacos para el año cafetero 1983/84;

b) 470.000 sacos para los años cafeteros subsiguientes mientras esté vigente el presente Convenio.

7) Cada vez que el Consejo fije las cuotas básicas de conformidad con lo dispuesto en el ordinal 2 del Artículo 30, serán examinados y podrán ser modificados el porcentaje indicado en el ordinal 1 y la cantidad que figura en el numeral b) del ordinal 6 del presente Artículo.

8) Sin perjuicio de lo que estipulan los Artículos 6 y 41, las insuficiencias declaradas por los Miembros exportadores relacionados en el Anexo 2 se distribuirán, a prorrata de sus cuotas anuales, entre los demás Miembros del Anexo 2 que tengan capacidad para exportar en la cuantía correspondiente a las insuficiencias y que estén en disposición de hacerlo.

Artículo 32. DISPOSICIONES PARA EL AJUSTE DE LAS CUOTAS BÁSICAS

1) Cuando pase a ser Miembro de la Organización un país importador que no haya sido Parte Contratante del Convenio Internacional del Café de 1976 ni del Convenio Internacional del Café de 1976 prorrogado, el Consejo procederá a ajustar las cuotas básicas resultantes de la aplicación de las disposiciones del Artículo 30.

2) El ajuste mencionado en el ordinal 1 del presente Artículo se efectuará teniendo en cuenta el promedio de las exportaciones de los diferentes Miembros exportadores al país importador de que se trate durante el período de 1976 a 1982, o la participación proporcional de los diferentes Miembros exportadores en el promedio de las importaciones de dicho país durante el mismo período.

3) El Consejo aprobará los datos que hayan de utilizarse como base para los cálculos necesarios a los efectos de ajuste de las cuotas básicas, así como también los

critérios que hayan de seguirse a efectos de aplicar las disposiciones del presente Artículo.

Artículo 33. DISPOSICIONES SOBRE LA CONTINUACIÓN, SUSPENSIÓN
Y RESTABLECIMIENTO DE CUOTAS

1) Si el Consejo no estableciere las condiciones para el funcionamiento del sistema de cuotas en virtud de los pertinentes Artículos del presente Capítulo, y no decidiere en otro sentido, las cuotas seguirán en vigor al comienzo del año cafetero si el promedio móvil de 15 días del precio indicativo compuesto fuese igual o inferior al precio más elevado para el ajuste ascendente de las cuotas dentro del margen de precios establecido por el Consejo para el anterior año cafetero de conformidad con lo dispuesto en el Artículo 38.

2) A menos que el Consejo decida en otro sentido, las cuotas serán suspendidas tan pronto como se cumpla cualquiera de las dos condiciones siguientes:

- a) que el promedio móvil de 15 días del precio indicativo compuesto permanezca durante 30 días de mercado consecutivos un 3,5 por ciento o más por encima del precio más elevado para el ajuste ascendente de cuotas dentro del margen de precios vigente, siempre que hayan sido ya aplicados todos los ajustes ascendentes a prorrata de la cuota anual global establecida por el Consejo; o
- b) que el promedio móvil de 15 días del precio indicativo compuesto permanezca durante 45 días de mercado consecutivos un 3,5 por ciento o más por encima del precio más elevado para el ajuste ascendente de cuotas dentro del margen de precios vigente, y siempre que todos los ajustes ascendentes que puedan restar se apliquen en la fecha en que alcance ese precio el promedio móvil de 15 días.

3) Si las cuotas quedan suspendidas en virtud de las disposiciones del ordinal 2 del presente Artículo durante más de 12 meses, se reunirá el Consejo con el fin de examinar y posiblemente rectificar el margen o márgenes de precios establecidos en virtud de las disposiciones del Artículo 38.

4) A menos que el Consejo decida en otro sentido, las cuotas serán restablecidas de conformidad con lo dispuesto en el ordinal 6 del presente Artículo si el promedio móvil de 15 días del precio indicativo compuesto es igual o inferior a un precio que corresponda al punto medio, incrementado en un 3,5 por ciento, entre el precio más elevado para el ajuste ascendente de las cuotas y el precio más reducido para el ajuste descendente de las cuotas dentro del margen de precios más reciente que haya establecido el Consejo.

5) Si, en virtud de lo previsto en el ordinal 1 de este Artículo, las cuotas continuasen en vigor, el Director Ejecutivo fijará inmediatamente una cuota global anual con base en la desaparición de café en mercados en régimen de cuota, estimada de conformidad con los criterios establecidos en el Artículo 34. La referida cuota será asignada a los Miembros exportadores de conformidad con lo dispuesto en los Artículos 31 y 35. Salvo estipulación del Convenio en otro sentido, las cuotas se fijarán para un período de cuatro trimestres.

6) Siempre que se cumplan las pertinentes condiciones de precios especificadas en el ordinal 4 del presente Artículo, las cuotas entrarán en vigor a la mayor brevedad posible y, en todo caso, a más tardar en el trimestre siguiente al cumplimiento de las citadas condiciones de precios. Salvo estipulación de este Convenio en otro sentido, las cuotas se fijarán para un período de cuatro trimestres. Si el Consejo no hubiere establecido previamente la cuota anual y las cuotas trimestrales, el Director Ejecu-

tivo fijará una cuota como se estipula en el ordinal 5 del presente Artículo. La asignación de tal cuota a los Miembros exportadores se efectuará de conformidad con las disposiciones de los Artículos 31 y 35.

7) El Consejo será convocado:

- a) en el curso del primer trimestre del año cafetero, si las cuotas continúan en vigor de conformidad con lo estipulado en el ordinal 1 del presente Artículo; y
- b) en el curso del primer trimestre siguiente al restablecimiento de las cuotas en virtud de las estipulaciones del ordinal 4 del presente Artículo.

El Consejo establecerá un margen o márgenes de precios y examinará, y si fuere necesario rectificará, las cuotas para el período que estime aconsejable, siempre que dicho período no exceda de 12 meses a contar desde el primer día del año cafetero si las cuotas continúan en vigor, o a contar de la fecha en que tenga lugar el restablecimiento de las cuotas, según sea pertinente. Si durante el primer trimestre, y una vez aplicadas las disposiciones de los ordinales 1 y 4 del presente Artículo, el Consejo no estableciera un margen o márgenes de precios y no llegare a un acuerdo en cuanto a cuotas, quedarán suspendidas las cuotas fijadas por el Director Ejecutivo.

Artículo 34. FIJACIÓN DE LA CUOTA ANUAL GLOBAL

Con sujeción a lo dispuesto en el Artículo 33, el Consejo fijará, en su último período ordinario de sesiones de cada año cafetero, una cuota anual global, tomando en consideración, *inter alia*, los factores siguientes:

- a) la estimación del consumo anual de los Miembros importadores;
- b) la estimación de las importaciones efectuadas por los Miembros y procedentes de otros Miembros importadores y de países no miembros;
- c) la estimación de las variaciones del nivel de los inventarios en los países Miembros importadores y en los puertos francos;
- d) la observancia de las disposiciones del Artículo 40 respecto de las insuficiencias y su redistribución; y
- e) cuando se trate del restablecimiento de cuotas con arreglo a lo dispuesto en el ordinal 4 del Artículo 33, las exportaciones de los Miembros exportadores a Miembros importadores y a países no miembros durante el período de 12 meses precedente al restablecimiento de las cuotas.

Artículo 35. ASIGNACIÓN DE CUOTAS ANUALES

1) Habida cuenta de la decisión que se adopte en virtud de lo dispuesto en el Artículo 34 y una vez deducida la cantidad de café necesaria para cumplir lo dispuesto en el Artículo 31, las cuotas anuales de los Miembros exportadores con derecho a cuota básica en el año cafetero 1983/84 serán asignadas con arreglo a las proporciones que se indican en el Anexo 3.

2) Con efecto a partir del 1 de octubre de 1984 las cuotas anuales de los Miembros exportadores con derecho a cuota básica serán asignadas en partes fijas y variables, habida cuenta de la decisión que se adopte en virtud de lo dispuesto en el Artículo 34 y una vez deducida la cantidad de café necesaria para cumplir lo dispuesto en el Artículo 31. La parte fija corresponderá al 70 por ciento de la cuota global anual ajustada en observancia de lo dispuesto en el Artículo 31 y se distribuirá entre los Miembros exportadores con arreglo a las disposiciones del Artículo 30. La parte variable corresponderá al 30 por ciento de la cuota global anual ajustada en observancia de lo dispuesto en el Artículo 31. Las citadas proporciones podrán ser

modificadas por el Consejo, pero la parte fija no será nunca inferior al 70 por ciento. Con sujeción a las disposiciones del ordinal 3 del presente Artículo, la parte variable se distribuirá entre los Miembros exportadores en la misma proporción que exista entre las existencias verificadas de cada Miembro exportador y la totalidad de las existencias verificadas de todos los Miembros exportadores que tengan cuota básica, a condición de que, a menos que el Consejo establezca otro límite, ningún Miembro reciba un porcentaje de la parte variable de la cuota que exceda del 40 por ciento del total de dicha parte variable.

3) Las existencias que se tendrán en cuenta para los efectos del presente Artículo serán las verificadas con arreglo al pertinente reglamento de verificación de existencias.

Artículo 36. CUOTAS TRIMESTRALES

1) Inmediatamente después de la asignación de cuotas anuales en virtud de las disposiciones de los ordinales 1 y 2 del Artículo 35, y con sujeción a lo dispuesto en el Artículo 31, el Consejo asignará cuotas trimestrales a cada Miembro exportador, con el fin de asegurar la salida ordenada del café al mercado mundial durante el período para el cual se fijen cuotas.

2) A menos que el Consejo decida en otro sentido, esas cuotas serán, normalmente, el 25 por ciento de la cuota anual de cada Miembro. El Consejo podrá autorizar la alteración de las cuotas trimestrales de dos o más Miembros, a condición de que no resulte alterada la cuota global del trimestre. Si las exportaciones efectuadas por cualquier Miembro en un determinado trimestre son inferiores a su cuota para ese trimestre, el saldo se añadirá a su cuota del trimestre siguiente.

3) Las disposiciones de este Artículo se aplicarán también para la puesta en práctica de los ordinales 5 y 6 del Artículo 33.

4) Cuando por circunstancias excepcionales un Miembro exportador considere probable que la limitación establecida en el ordinal 2 del presente Artículo cause serios perjuicios a su economía, el Consejo podrá, a solicitud de ese Miembro, adoptar las medidas pertinentes de conformidad con las disposiciones del Artículo 56. El Miembro interesado deberá demostrar los perjuicios sufridos y proporcionar garantías adecuadas en lo relativo al mantenimiento de la estabilidad de los precios. Sin embargo, el Consejo no podrá en ningún caso autorizar que un Miembro exporte más del 35 por ciento de su cuota anual en el primer trimestre, más del 65 por ciento en los dos primeros trimestres ni más del 85 por ciento en los tres primeros trimestres.

Artículo 37. AJUSTE DE LAS CUOTAS ANUALES Y TRIMESTRALES

1) Si las condiciones del mercado así lo requieren el Consejo podrá modificar las cuotas anuales y trimestrales asignadas en virtud de las disposiciones de los Artículos 33, 35 y 36. Con sujeción a las disposiciones de los ordinales 1 y 2 del Artículo 35 y exceptuando lo estipulado en el Artículo 31 y en el ordinal 3 del Artículo 39, las cuotas de cada Miembro exportador serán modificadas en un porcentaje que será igual para todos.

2) No obstante lo dispuesto en el ordinal 1 del presente Artículo, el Consejo podrá, si juzga que la situación del mercado así lo exige, hacer ajustes entre las cuotas de los Miembros exportadores para los trimestres corriente y restantes, sin alterar por ello las cuotas anuales.

Artículo 38. MEDIDAS RELATIVAS A PRECIOS

1) El Consejo establecerá un sistema de precios indicativos, en el que figurará un precio indicativo compuesto diario.

2) Con base en el referido sistema, el Consejo podrá establecer márgenes y diferenciales de precios para los principales grupos de café, así como también un margen del precio compuesto.

3) Al establecer y ajustar cualquier margen de precios para los efectos del presente Artículo, el Consejo tomará en consideración el nivel y tendencia vigentes de los precios del café, incluida la influencia que en dichos nivel y tendencia ejerzan los factores siguientes:

- los niveles y tendencias del consumo y de la producción, así como también de las existencias en países importadores y exportadores;
- las modificaciones del sistema monetario mundial;
- la tendencia de la inflación o deflación mundiales; y
- cualesquiera otros factores que pudieran afectar al logro de los objetivos especificados en este Convenio.

El Director Ejecutivo facilitará los datos necesarios para hacer posible que el Consejo dé la debida consideración a los referidos elementos.

Artículo 39. MEDIDAS ADICIONALES PARA EL AJUSTE DE LAS CUOTAS

1) Si las cuotas están en vigor, será convocado el Consejo con el fin de establecer un sistema de ajuste a prorrata de las cuotas en función de las fluctuaciones del precio indicativo compuesto, conforme a lo estipulado en el Artículo 38.

2) Figurarán en el referido sistema disposiciones relativas a márgenes de precios, número de días de mercado que durarán los cómputos y número de magnitud de los ajustes.

3) El Consejo podrá establecer un sistema de ajuste de las cuotas en función de las fluctuaciones de los precios del café de los principales grupos. El Consejo emprenderá un estudio de la viabilidad de un sistema de ese género. El Consejo decidirá si se aplicará o no tal sistema durante el año cafetero 1983/84. Asimismo, cuando el Consejo viniere a establecer un margen del precio indicativo compuesto en virtud de lo estipulado en el ordinal 1 del presente Artículo, decidirá si se aplicará o no el citado sistema.

Artículo 40. INSUFICIENCIAS Y SUB-EMBARQUES

1) Cuando estén en vigor las cuotas al comienzo de un año cafetero, todo Miembro exportador declarará cualquier insuficiencia que prevea con relación a su cupo de exportación, a fin de permitir su redistribución en el mismo año cafetero entre aquellos Miembros exportadores que tengan capacidad y disposición de exportar la cuantía de las insuficiencias. Se añadirá a la cuota para el siguiente año una cantidad equivalente a toda insuficiencia que no haya sido declarada dentro de los seis primeros meses del año cafetero y que, por consiguiente, no haya sido redistribuida durante el mismo año cafetero, y la citada cuantía se distribuirá solamente entre los Miembros que no tuvieron insuficiencias sin declarar.

2) Se podrán establecer disposiciones especiales cuando las cuotas se implanten en el curso de un año cafetero.

3) Antes de que finalice el año cafetero 1983/84, el Consejo dictará normas para los efectos del presente Artículo, con el fin de hacer que se cumpla la declaración y redistribución de insuficiencias y la identificación de sub-embarques.

Artículo 41. CUPO DE EXPORTACIÓN DE UN GRUPO MIEMBRO

En el caso de que dos o más Miembros formen un grupo Miembro de acuerdo con las disposiciones de los Artículos 6 ó 7, se sumarán las cuotas básicas o, en su caso, los cupos de exportación de esos Miembros y el total resultante será considerado, para los efectos de las disposiciones del presente Capítulo, como una sola cuota básica o un solo cupo de exportación.

Artículo 42. OBSERVANCIA DE LAS CUOTAS

1) Los Miembros exportadores adoptarán las medidas necesarias para asegurar el pleno cumplimiento de todas las disposiciones de este Convenio relativas a cuotas. Aparte de cualesquiera medidas que los propios Miembros puedan adoptar, el Consejo podrá exigir a dichos Miembros que tomen medidas complementarias para la eficaz puesta en práctica del sistema de cuotas previsto en este Convenio.

2) Ningún Miembro exportador podrá sobrepasar las cuotas anuales o trimestrales que se le hubieren asignado.

3) Si un Miembro exportador sobrepasa su cuota en un determinado trimestre, el Consejo deducirá de una o varias de sus cuotas siguientes una cantidad igual al 110 por ciento de dicho exceso.

4) Si un Miembro exportador sobrepasa por segunda vez su cuota trimestral, el Consejo aplicará la misma deducción prevista en el ordinal 3 del presente Artículo.

5) Si un Miembro exportador sobrepasa por tercera vez o más veces, su cuota trimestral, el Consejo aplicará la misma deducción prevista en el ordinal 3 del presente Artículo y se suspenderán los derechos de voto del Miembro hasta el momento en que el Consejo decida si se le excluye de la Organización, de conformidad con las disposiciones del Artículo 66.

6) Las deducciones previstas en los ordinales 3, 4 y 5 de este Artículo se considerarán como insuficiencias a los efectos del ordinal 1 del Artículo 40.

7) El Consejo aplicará las disposiciones de los ordinales 1 al 5 del presente Artículo tan pronto como se disponga de la información necesaria.

Artículo 43. CERTIFICADOS DE ORIGEN Y DE OTRAS CLASES

1) Toda exportación de café efectuada por un Miembro deberá estar amparada por un certificado de origen válido. Los certificados de origen serán expedidos, de conformidad con las normas que el Consejo establezca, por un organismo competente que será escogido por el Miembro de que se trate y aprobado por la Organización.

2) Si las cuotas se encuentran en vigor, toda reexportación de café efectuada por un Miembro deberá estar amparada por un certificado de reexportación válido. Los certificados de reexportación serán expedidos, de conformidad con las normas que el Consejo establezca, por un organismo competente que será escogido por el Miembro de que se trate y aprobado por la Organización, y se hará constar en ellos que el café en cuestión fue importado de conformidad con las disposiciones de este Convenio.

3) Entre las normas a que se hace referencia en el presente Artículo figurarán disposiciones que permitan su aplicación a grupos de Miembros importadores que constituyan una unión aduanera.

4) El Consejo podrá dictar normas referentes a la impresión, validación, expedición y utilización de los certificados, y podrá adoptar medidas para emitir estampillas de exportación de café contra el pago de unos derechos que serán determinados por el Consejo. La adhesión de dichas estampillas a los certificados de origen podrá constituir uno de los medios de validación de los mismos. El Consejo podrá tomar medidas análogas por lo que se refiere a la validación de otros tipos de certificado y a la expedición, en las condiciones que se determinen, de otros tipos de estampillas.

5) Todo Miembro comunicará a la Organización el nombre del organismo, gubernamental o no gubernamental, que desempeñará las funciones descritas en los ordinales 1 y 2 del presente Artículo. La Organización aprobará específicamente los organismos no gubernamentales, una vez que el Miembro interesado le haya suministrado pruebas suficientes de la capacidad y voluntad de tales organismos para desempeñar el cometido que le corresponde al Miembro de conformidad con las normas y reglamentos establecidos en virtud de las disposiciones de este Convenio. El Consejo podrá declarar en cualquier momento, por motivo justificado, que deja de considerar aceptable a determinado organismo no gubernamental. De manera directa o por conducto de una organización de ámbito mundial internacionalmente reconocida, el Consejo tomará las medidas necesarias para cerciorarse en todo momento de que los certificados en todas sus formas se expiden y utilizan correctamente, y poder comprobar las cantidades de café que ha exportado cada Miembro.

6) Todo organismo no gubernamental aprobado como organismo certificante de conformidad con las disposiciones del ordinal 5 del presente Artículo, mantendrá registro de los certificados expedidos y de los documentos que justifiquen su expedición, durante un período no inferior a cuatro años. Para obtener su aprobación como organismo certificante en virtud de las disposiciones del ordinal 5 del presente Artículo, el organismo no gubernamental habrá de comprometerse previamente a poner tal registro a disposición de la Organización para su examen.

7) Si las cuotas se encuentran en vigor, los Miembros, con sujeción a lo dispuesto en el Artículo 44 y en los ordinales 1 y 2 del Artículo 45, prohibirán la importación de toda partida de café que no vaya acompañada de un certificado válido, de la clase pertinente, expedido de conformidad con las normas establecidas por el Consejo.

8) Las pequeñas cantidades de café en las formas que el Consejo pudiere determinar, o el café para consumo directo en barcos, aviones y otros medios de transporte internacional, quedarán exentos de las disposiciones de los ordinales 1 y 2 del presente Artículo.

9) Pese a lo dispuesto en el ordinal 5 del Artículo 2 y en los ordinales 2 y 7 del presente Artículo, el Consejo podrá exigir a los Miembros la aplicación de las disposiciones de dichos ordinales cuando no estuvieren vigentes las cuotas.

10) El Consejo dictará normas acerca de los efectos del establecimiento o ajuste de cuotas en los contratos concertados con anterioridad a tal establecimiento o ajuste.

Artículo 44. EXPORTACIONES NO IMPUTADAS A LAS CUOTAS

1) Conforme a lo dispuesto en el Artículo 29, no serán imputadas a las cuotas las exportaciones a países que no sean parte de este Convenio. El Consejo podrá dic-

tar normas referentes, *inter alia*, al comportamiento y supervisión de las transacciones de este comercio, al tratamiento y sanciones que merezcan las desviaciones y reexportaciones a países Miembros de café destinado a países no miembros, y a la documentación exigida para amparar las exportaciones a países Miembros y a países no miembros.

2) Las exportaciones de café en grano como materia prima para procesos industriales con fines diferentes del consumo humano como bebida o alimento no serán imputadas a las cuotas, siempre que el Miembro exportador pruebe a satisfacción del Consejo que el café en grano se utilizará realmente para tales fines.

3) El Consejo podrá decidir, a petición de un Miembro exportador, que no se imputen a su cuota las exportaciones de café efectuadas por ese Miembro para fines humanitarios u otros fines no comerciales.

Artículo 45. REGULACIÓN DE LAS IMPORTACIONES

1) Para evitar que los países no miembros aumenten sus exportaciones a expensas de los Miembros exportadores, cada Miembro limitará, cuando estén en vigor las cuotas, sus importaciones anuales de café procedente de países no miembros que no hubieren sido Parte Contratante del Convenio Internacional del Café de 1968 a una cantidad igual al promedio anual de sus importaciones de café procedentes de países no miembros desde el año civil de 1971 al año civil de 1974 inclusive, o desde el año civil de 1972 hasta el año civil de 1974, también inclusive. Cuando un país no miembro pase a ser Parte del Convenio serán objeto del correspondiente ajuste las limitaciones de cada Miembro con respecto a la limitación anual de importación de café procedente de países no miembros. La limitación así ajustada se aplicará del siguiente año cafetero en adelante.

2) Cuando estén en vigor las cuotas, los Miembros limitarán también sus importaciones anuales de café procedente de cada uno de los países no miembros que haya sido Parte Contratante del Convenio Internacional del Café de 1976 o del Convenio Internacional del Café de 1976 prorrogado a una cantidad que no exceda de un porcentaje de las importaciones anuales promedio procedentes del respectivo país no miembro durante los años cafeteros de 1976/77 a 1981/82. En el año cafetero 1983/84 ese porcentaje será del 70 por ciento, y en los años cafeteros de 1984/85 a 1988/89 corresponderá a la proporción existente entre la parte fija y la cuota anual global, con arreglo a lo dispuesto en el ordinal 2 del Artículo 35.

3) Antes de finalizar el año cafetero 1983/84, el Consejo rectificará las limitaciones cuantitativas que resulten de aplicar las disposiciones del ordinal 1 de este Artículo, tomando para ello como referencia años más recientes que los que se citan en dicho ordinal.

4) Las obligaciones establecidas en los ordinales anteriores del presente Artículo se entenderán sin perjuicio de las obligaciones en conflicto, bilaterales o multilaterales, que los Miembros importadores hayan contraído con países no miembros antes de la entrada en vigor de este Convenio, siempre que el Miembro importador que haya asumido esas obligaciones en conflicto las cumpla de forma tal que reduzca al mínimo cualquier conflicto con las obligaciones establecidas en los ordinales anteriores. Dicho Miembro adoptará cuanto antes medidas para conciliar sus obligaciones con las disposiciones de los ordinales 1 y 2 del presente Artículo y deberá informar detalladamente al Consejo sobre las obligaciones en conflicto, así como sobre las medidas que haya tomado para atenuar o eliminar el conflicto existente.

5) Si un Miembro importador no cumple las disposiciones del presente Artículo, el Consejo podrá suspender su derecho de voto en el Consejo y su derecho a que se depositen sus votos en la Junta.

CAPÍTULO VIII. OTRAS DISPOSICIONES ECONÓMICAS

Artículo 46. MEDIDAS RELATIVAS AL CAFÉ ELABORADO

1) Los Miembros reconocen la necesidad de que los países en desarrollo amplíen la base de sus economías mediante, *inter alia*, la industrialización y exportación de productos manufacturados, incluida la elaboración del café y la exportación del café elaborado.

2) A ese respecto, los Miembros evitarán la adopción de medidas gubernamentales que puedan trastornar el sector cafetero de otros Miembros.

3) Si un Miembro considera que no están siendo observadas las disposiciones del ordinal 2 del presente Artículo, debe celebrar consultas con los otros Miembros interesados, teniendo debidamente en cuenta las disposiciones del Artículo 57. Los Miembros interesados harán todo lo posible por llegar a una solución amistosa de carácter bilateral. Si tales consultas no conducen a una solución satisfactoria para las partes, cualquiera de ellas podrá someter el asunto al Consejo para su consideración con arreglo a las disposiciones del Artículo 58.

4) Nada de lo estipulado en este Convenio podrá invocarse en perjuicio del derecho, que asiste a todo Miembro, de adoptar medidas para evitar que su sector cafetero se vea trastornado por importaciones de café elaborado, o para poner remedio a tal trastorno.

Artículo 47. PROMOCIÓN

1) Los Miembros se comprometen a fomentar por todos los medios posibles el consumo de café.

2) Para el logro de este fin continuará funcionando el Fondo de Promoción cuya administración estará a cargo de un Comité integrado por todos los Miembros exportadores.

3) El Comité aprobará sus propios estatutos, por mayoría de dos tercios de los votos, a más tardar el 31 de marzo de 1984. Todas las decisiones del Comité se adoptarán por mayoría de dos tercios.

4) El Comité determinará en sus estatutos las modalidades en que se dará asistencia a los Miembros exportadores para el fomento de su consumo interno.

5) El Comité contemplará también en sus estatutos la celebración de consultas acerca de propuestas de actividades de promoción con las pertinentes entidades de los países Miembros importadores de que se trate.

6) El Comité podrá establecer una contribución obligatoria de los Miembros exportadores. También podrán participar en la financiación del Fondo otros Miembros en las condiciones que apruebe el Comité.

7) Los recursos del Fondo se utilizarán solamente para financiar campañas de promoción, para patrocinar estudios e investigaciones relativos al consumo de café y para sufragar los gastos administrativos en que se incurra con motivo de tales actividades.

8) La contribución mencionada en el ordinal 6 del presente Artículo se pagará en dólares de los EE.UU. y se depositará en una cuenta especial que estará a la disposición del Comité y se denominará Cuenta del Fondo de Promoción.

9) Las contribuciones fijadas por el Comité serán pagadas en los términos que para tal efecto se establezcan. Las sanciones derivadas de la falta de pago se aplicarán de la manera siguiente:

- a) cuando un Miembro se retrase en el pago de su contribución por un período superior a tres meses, perderá automáticamente sus derechos de voto en el Comité;
- b) si el retraso en el pago de la contribución alcanza seis meses, el Miembro en cuestión perderá además sus derechos de voto en la Junta Ejecutiva y en el Consejo;
- c) si el retraso en el pago de la contribución pasa de los seis meses, se le concederá al Miembro un plazo adicional de 45 días para ponerse al día en dicho pago. En el caso de que se siga adeudando la contribución una vez expirado ese plazo adicional, el Director Ejecutivo retendrá una cantidad de estampillas de exportación de café equivalente a la cantidad de café en que se base el importe de la contribución adeudada, y lo notificará inmediatamente al Miembro en cuestión. El Director Ejecutivo comunicará cada uno de esos casos a la Junta Ejecutiva, la cual podrá modificar o anular las medidas tomadas por el Director Ejecutivo. Este entregará las mencionadas estampillas tan pronto como se efectúe el pago correspondiente.

10) El Comité deberá aprobar los planes y programas de promoción con una antelación no inferior a seis meses de la fecha de su puesta en marcha. En caso de que esto no ocurriese, los fondos sin comprometer serán devueltos a los Miembros, a menos que el Comité decida otra cosa.

11) El Director Ejecutivo será el Presidente del Comité e informará periódicamente al Consejo acerca de las actividades de promoción.

Artículo 48. ELIMINACIÓN DE OBSTÁCULOS AL CONSUMO

1) Los Miembros reconocen la importancia vital de lograr cuanto antes el mayor aumento posible del consumo de café, en especial reduciendo progresivamente cualesquiera obstáculos que puedan oponerse a ese aumento.

2) Los Miembros reconocen que hay disposiciones actualmente en vigor que pueden, en mayor o menor medida, oponerse al aumento del consumo del café y en particular:

- a) los regímenes de importación aplicables al café, entre los que cabe incluir los aranceles preferenciales o de otra índole, las cuotas, las operaciones de los monopolios estatales y de las entidades oficiales de compra, y otras normas administrativas y prácticas comerciales;
- b) los regímenes de exportación, en lo relativo a los subsidios directos o indirectos, y otras normas administrativas y prácticas comerciales; y
- c) las condiciones internas de comercialización y las disposiciones legales y administrativas internas que puedan afectar al consumo.

3) Habida cuenta de los objetivos mencionados y de las disposiciones del ordinal 4 del presente Artículo, los Miembros se esforzarán por reducir los aranceles aplicables al café, o bien por adoptar otras medidas encaminadas a eliminar los obstáculos al aumento del consumo.

4) Tomando en consideración sus intereses comunes, los Miembros se comprometen a buscar medios de reducir progresivamente y, siempre que sea posible, llegar a eliminar los obstáculos mencionados en el ordinal 2 del presente Artículo que se oponen al aumento del comercio y del consumo, o de atenuar considerablemente los efectos de los referidos obstáculos.

5) Habida cuenta de los compromisos contraídos en virtud de lo estipulado en el ordinal 4 del presente Artículo, los Miembros informarán anualmente al Consejo acerca de las medidas adoptadas con el objeto de poner en práctica las disposiciones del presente Artículo.

6) El Director Ejecutivo elaborará periódicamente una reseña de los obstáculos al consumo y la someterá a la consideración del Consejo.

7) Con el fin de coadyuvar a los objetivos del presente Artículo, el Consejo podrá formular recomendaciones a los Miembros y éstos rendirán informe al Consejo, a la mayor brevedad posible, acerca de las medidas adoptadas con miras a poner en práctica dichas recomendaciones.

Artículo 49. MEZCLAS Y SUCEDÁNEOS

1) Los Miembros no mantendrán en vigor ninguna disposición que exija la mezcla, elaboración o utilización de otros productos con café para su venta en el comercio con el nombre de café. Los Miembros se esforzarán por prohibir la publicidad y la venta con el nombre de café, de productos que contengan como materia prima básica menos del equivalente de un 90 por ciento de café verde.

2) El Consejo podrá requerir a cualquiera de los Miembros para que tome las medidas necesarias con el fin de asegurar la observancia de las disposiciones del presente Artículo.

3) El Director Ejecutivo presentará periódicamente al Consejo un informe sobre la observancia de las disposiciones del presente Artículo.

Artículo 50. POLÍTICA DE PRODUCCIÓN

1) A fin de facilitar el logro del objetivo indicado en el ordinal 1 del Artículo 1, los Miembros exportadores se comprometen a adoptar y poner en práctica una política de producción.

2) El Consejo establecerá, por mayoría distribuida de dos tercios, procedimientos de coordinación de las políticas de producción a que se hace referencia en el ordinal 1 del presente Artículo. Dichos procedimientos podrán abarcar medidas adecuadas de diversificación, o tendentes al fomento de ésta, así como medios para que los Miembros puedan obtener asistencia técnica y financiera.

3) El Consejo podrá establecer una contribución, pagadera por los Miembros exportadores, que se utilizará para hacer posible que la Organización lleve a cabo los adecuados estudios técnicos con el fin de prestar asistencia a los Miembros exportadores para que adopten las medidas necesarias para seguir una política de producción adecuada. La referida contribución no podrá ser superior a 2 centavos de dólar de los EE.UU. por saco exportado a países Miembros importadores y será pagadera en moneda convertible.

Artículo 51. POLÍTICA RELATIVA A LAS EXISTENCIAS

1) Con el objeto de complementar las disposiciones del Capítulo VII y del Artículo 50, el Consejo establecerá, por mayoría distribuida de dos tercios, una política relativa a las existencias de café en los países Miembros productores.

2) El Consejo adoptará medidas para comprobar anualmente el volumen de las existencias de café en poder de cada Miembro exportador, de conformidad con las disposiciones del Artículo 35. Los Miembros interesados darán facilidades para esa verificación anual.

3) Los Miembros productores se asegurarán de que en sus respectivos países existan instalaciones adecuadas para el debido almacenamiento de las existencias de café.

4) El Consejo emprenderá un estudio de la viabilidad de coadyuvar a los objetivos de este Convenio mediante un arreglo de las existencias internacionales.

Artículo 52. CONSULTAS Y COLABORACIÓN CON EL COMERCIO

1) La Organización mantendrá estrecha relación con las organizaciones no gubernamentales apropiadas que se ocupan del comercio internacional del café y con los expertos en cuestiones de café.

2) Los Miembros desarrollarán sus actividades en el ámbito de este Convenio de forma que esté en consonancia con los conductos comerciales establecidos, y se abstendrán de toda práctica de ventas discriminatoria. En el desarrollo de esas actividades, procurarán tener debidamente en cuenta los legítimos intereses del comercio cafetero.

Artículo 53. INFORMACIÓN

1) La Organización actuará como centro para la recopilación, intercambio y publicación de:

- a) información estadística sobre la producción, los precios, las exportaciones e importaciones, la distribución y el consumo de café en el mundo; y
- b) información técnica sobre el cultivo, la elaboración y la utilización del café, en la medida que lo considere adecuado.

2) El Consejo podrá pedir a los Miembros que le proporcionen la información que considere necesaria para sus operaciones, incluidos informes estadísticos regulares sobre producción, tendencias de la producción, exportaciones e importaciones, distribución, consumo, existencias y precios del café, así como también sobre el régimen fiscal aplicable al café, pero no se publicará ninguna información que pudiera servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen el café. Los Miembros proporcionarán la información solicitada en la forma más detallada y precisa que sea posible.

3) Si un Miembro dejare de suministrar, o tuviere dificultades para suministrar, dentro de un plazo razonable, datos estadísticos u otra información que necesite el Consejo para el buen funcionamiento de la Organización, el Consejo podrá exigirle que exponga las razones de la falta de cumplimiento. Si se comprobare que necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida que se requiera al respecto.

4) Además de las medidas previstas en el ordinal 3 del presente Artículo, el Director Ejecutivo podrá, previa la debida notificación y a menos que el Consejo decida otra cosa, retener estampillas u otras autorizaciones de exportación equivalentes, conforme a lo estipulado en el Artículo 43.

Artículo 54. ESTUDIOS

1) El Consejo podrá estimular la preparación de estudios acerca de la economía de la producción y distribución del café, del efecto de las medidas gubernamentales.

mentales de los países productores y consumidores sobre la producción y consumo del café, de las oportunidades para la ampliación del consumo de café en su uso tradicional y en nuevos usos posibles, así como acerca de las consecuencias del funcionamiento de este Convenio para los países productores y consumidores de café y en particular para su relación de intercambio.

2) La Organización podrá estudiar la posibilidad de establecer patrones mínimos para las exportaciones de café de los Miembros productores.

Artículo 55. FONDO ESPECIAL

1) Se establecerá un Fondo Especial, que permita a la Organización adoptar y financiar las medidas adicionales necesarias para la puesta en práctica de disposiciones aplicables al funcionamiento del presente Convenio, y primordialmente la verificación de existencias estipulada en el ordinal 2 del Artículo 51.

2) Los ingresos del Fondo consistirán en una contribución pagadera por los Miembros exportadores en proporción a sus respectivas exportaciones con destino a Miembros importadores.

3) El Director Ejecutivo presentará, al mismo tiempo que el Presupuesto Administrativo mencionado en el Artículo 25, un plan de actividades para su financiamiento por el Fondo Especial acompañado del correspondiente presupuesto, que deberá ser aprobado por los Miembros exportadores por una mayoría de dos tercios de los votos de éstos.

4) Con base en el presupuesto del Fondo Especial, se fijará la contribución de cada Miembro exportador, la cual será pagadera en dólares de los Estados Unidos de América en la misma fecha en que sean causadas las contribuciones al Presupuesto Administrativo.

5) El Fondo será regido y administrado por un Comité formado por los Miembros exportadores integrantes de la Junta Ejecutiva, en cooperación con el Director Ejecutivo, y estará sujeto a auditoría anual independiente tal como se establece en el Artículo 27 para las cuentas de la Organización.

6) Las contribuciones fijadas de conformidad con lo dispuesto en el ordinal 4 de este Artículo serán pagaderas en los términos que para tal efecto establezca el Comité. Las sanciones derivadas de la falta de pago de las contribuciones se aplicarán de la manera siguiente:

- a) cuando un Miembro se retrase en el pago de su contribución por un período superior a tres meses, perderá automáticamente sus derechos de voto en el Comité;
- b) si el retraso en el pago de la contribución alcanza seis meses, el Miembro en cuestión perderá además sus derechos de voto en la Junta Ejecutiva y en el Consejo; y
- c) si el retraso en el pago de la contribución pasa de los seis meses, se le concederá al Miembro un plazo adicional de 45 días para ponerse al día en dicho pago. En el caso de que se siga adeudando la contribución una vez expirado ese plazo adicional, el Director Ejecutivo retendrá una cantidad de estampillas de exportación de café equivalente a la cantidad de café en que se base el importe de la contribución adeudada, y lo notificará inmediatamente al Miembro en cuestión. El Director Ejecutivo comunicará cada uno de esos casos a la Junta Ejecutiva, la cual podrá modificar o anular las medidas tomadas por el Director Ejecutivo. Este entregará las mencionadas estampillas tan pronto como se efectúe el pago correspondiente.

Artículo 56. EXONERACIÓN DE OBLIGACIONES

1) El Consejo, por mayoría distribuida de dos tercios, podrá exonerar de una obligación a un Miembro por circunstancias excepcionales o de emergencia, por fuerza mayor, o por deberes constitucionales u obligaciones internacionales contraídas en virtud de la Carta de las Naciones Unidas con respecto a territorios que administre en virtud del Régimen de Administración Fiduciaria.

2) El Consejo, al conceder una exoneración a un Miembro, manifestará explícitamente los términos y condiciones bajo los cuales dicho Miembro quedará relevado de tal obligación, así como el período correspondiente.

3) A menos que el Consejo decida en otro sentido, si la exoneración diese lugar a un incremento del cupo anual de exportación del Miembro de que se trate las cuotas anuales de todos los restantes Miembros exportadores con derecho a cuota básica serán ajustadas a prorrata, a fin de que no sufra alteración la cuota global anual.

4) El Consejo no considerará solicitud alguna de exoneración de obligaciones relativas a cuota que se formule exclusivamente con base en el hecho de que, durante uno o más años, el país Miembro solicitante haya tenido una producción exportable superior a sus exportaciones permitidas, o que sea consecuencia del incumplimiento por parte de dicho Miembro de las disposiciones de los Artículos 50 y 51.

5) El Consejo podrá dictar normas reglamentarias acerca del procedimiento para el otorgamiento de exoneraciones y los criterios que han de regirlo.

CAPÍTULO IX. CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

Artículo 57. CONSULTAS

Todo Miembro acogerá favorablemente la celebración de consultas, y proporcionará oportunidad adecuada para ellas, en lo relativo a las gestiones que pudiere hacer otro Miembro acerca de cualquier asunto atinente a este Convenio. En el curso de tales consultas, a petición de cualquiera de las partes y previo consentimiento de la otra, el Director Ejecutivo constituirá una comisión independiente que interpondrá sus buenos oficios con el objeto de conciliar las partes. Los costos de la comisión no serán imputados a la Organización. Si una de las partes no acepta que el Director Ejecutivo constituya una comisión o si la consulta no conduce a una solución, el asunto podrá ser remitiendo al Consejo de conformidad con lo dispuesto en el Artículo 58. Si la consulta conduce a una solución, se informará de ella al Director Ejecutivo, quien hará llegar el informe a todos los Miembros.

Artículo 58. CONTROVERSIAS Y RECLAMACIONES

1) Toda controversia relativa a la interpretación o aplicación de este Convenio que no se resuelva mediante negociaciones será sometida al Consejo para su decisión, a petición de cualquier Miembro que sea parte de la controversia.

2) En cualquier caso en que una controversia haya sido remitida al Consejo en virtud de lo dispuesto en el ordinal 1 del presente Artículo, una mayoría de los Miembros, o Miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo, después de debatido el asunto, que, antes de adoptar su decisión, solicite la opinión del grupo consultivo mencionado en el ordinal 3 del presente Artículo acerca de las cuestiones controvertidas.

3) a) A menos que el Consejo decida otra cosa por unanimidad, el grupo estará formado por:

- i) dos personas designadas por los Miembros exportadores, una de ellas con amplia experiencia en asuntos análogos al controvertido, y la otra con prestigio y experiencia en cuestiones jurídicas;
- ii) dos personas de condiciones similares a las señaladas anteriormente, designadas por los Miembros importadores; y
- iii) un presidente elegido por unanimidad por las cuatro personas designadas en virtud de los subnumerales i) y ii), o, en caso de desacuerdo, por el Presidente del Consejo.
 - b) Podrán ser designados para integrar el grupo consultivo ciudadanos de los países cuyos gobiernos sean Partes Contratantes de este Convenio.
 - c) Las personas designadas para formar el grupo consultivo actuarán a título personal y sin sujeción a instrucciones de ningún gobierno.
 - d) Los gastos del grupo consultivo serán costeados por la Organización.
- 4) La opinión del grupo consultivo y las razones en que ésta se fundamenta serán sometidas al Consejo, el cual decidirá sobre la controversia después de examinar toda la información pertinente.
- 5) El consejo dictará su decisión dentro de los seis meses siguientes a la fecha en que haya sido sometida la controversia a su consideración.
- 6) Toda reclamación contra un Miembro por falta de cumplimiento de las obligaciones que le impone este Convenio será remitida al Consejo, a petición del Miembro reclamante, para que aquél decida la cuestión.
- 7) Para declarar que un Miembro ha incumplido las obligaciones que impone este Convenio se requerirá una mayoría simple distribuida. En cualquier declaración que se haga de que un Miembro ha incumplido las obligaciones que le impone este Convenio, deberá especificarse la índole de la infracción.
- 8) Si el Consejo llegare a la conclusión de que un Miembro ha incumplido las obligaciones que le impone este Convenio, podrá, sin perjuicio de las medidas coercitivas previstas en otros Artículos de este Convenio, privar a dicho Miembro, por mayoría distribuida de dos tercios, de su derecho de voto en el Consejo y de su derecho a que se depositen sus votos en la Junta hasta que cumpla sus obligaciones, o decidir excluir de la Organización a dicho Miembro en virtud de lo dispuesto en el Artículo 66.
- 9) Todo Miembro podrá solicitar la opinión previa de la Junta ejecutiva acerca de cualquier asunto objeto de controversia o reclamación, antes de que dicho asunto se trate en el Consejo.

CAPÍTULO X. DISPOSICIONES FINALES

Artículo 59. FIRMA

Este Convenio estará abierto en la Sede de las Naciones Unidas, a partir del 1 de enero de 1983 y hasta el 30 de junio de 1983 inclusive, a la firma de las Partes Contratantes del Convenio Internacional del Café de 1976 o del Convenio Internacional del Café de 1976 prorrogado, y de los gobiernos invitados a las sesiones del Consejo Internacional del Café convocado para negociar el presente Convenio.

Artículo 60. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1) Este Convenio queda sujeto a la ratificación, aceptación o aprobación de los gobiernos signatarios, de conformidad con los respectivos procedimientos constitucionales.

2) Salvo lo dispuesto en el Artículo 61, los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de septiembre de 1983. El Consejo podrá, no obstante, otorgar ampliaciones de plazo a los gobiernos signatarios que no hayan podido depositar sus instrumentos a la citada fecha.

Artículo 61. ENTRADA EN VIGOR

1) Este Convenio entrará en vigor definitivamente el 1 de octubre de 1983, si en esa fecha los gobiernos de por lo menos 20 Miembros exportadores que tengan por lo menos el 80 por ciento de los votos de los Miembros exportadores, y los gobiernos de por lo menos 10 Miembros importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores, calculados al 30 de septiembre de 1983, hayan depositado sus respectivos instrumentos de ratificación, aceptación o aprobación. Podrá también entrar en vigor definitivamente en cualquier fecha posterior al 1 de octubre de 1983 si, encontrándose en vigor provisionalmente con arreglo a lo dispuesto en el ordinal 2 del presente Artículo, se depositan instrumentos de ratificación, aceptación o aprobación con los que se cumplan los referidos requisitos en cuanto a porcentajes.

2) Este Convenio puede entrar en vigor provisionalmente el 1 de octubre de 1983. A este propósito, la notificación de un gobierno signatario o de cualquier otra Parte Contratante del Convenio Internacional del Café de 1976 prorrogado, que haya sido recibida por el Secretario General de las Naciones Unidas el 30 de septiembre de 1983 a más tardar y en la que se contraiga el compromiso de aplicar provisionalmente este Convenio y gestionar la ratificación, aceptación o aprobación con arreglo a sus procedimientos constitucionales lo más pronto posible, surtirá el mismo efecto que un instrumento de ratificación, aceptación o aprobación. Todo gobierno que se haya comprometido a aplicar este Convenio provisionalmente mientras no deposite un instrumento de ratificación, aceptación o aprobación, será considerado como Parte provisional del mismo hasta que deposite ese instrumento de ratificación, aceptación o aprobación, o hasta el 31 de diciembre de 1983 inclusive, si a esa fecha no hubiere efectuado tal depósito. El Consejo podrá prorrogar el plazo en que puede depositar su instrumento de ratificación, aceptación o aprobación un gobierno que esté aplicando provisionalmente este Convenio.

3) Si este Convenio no hubiere entrado en vigor definitiva o provisionalmente el 1 de octubre de 1983 con arreglo a las disposiciones de los ordinales 1 ó 2 del presente Artículo, los gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren notificado que se comprometen a aplicar provisionalmente este Convenio y a gestionar su ratificación, aceptación o aprobación, podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos. Del mismo modo, si este Convenio hubiere entrado en vigor provisionalmente, pero no definitivamente, el 31 de diciembre de 1983, los gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren hecho las notificaciones mencionadas en el ordinal 2 del presente Artículo, podrán, de mutuo acuerdo, decidir que continuará en vigor provisionalmente, o que entrará en vigor definitivamente, entre ellos.

Artículo 62. ADHESIÓN

1) El gobierno de cualquier Estado Miembro de las Naciones Unidas o de cualquiera de sus organismos especializados podrá adherirse a este Convenio en las condiciones que el Consejo establezca.

2) Los instrumentos de adhesión deberán ser depositados en poder del Secretario General de las Naciones Unidas. La adhesión será efectiva desde el momento en que se deposite el respectivo instrumento.

Artículo 63. RESERVAS

No podrán formularse reservas respecto de ninguna de las disposiciones de este Convenio.

Artículo 64. EXTENSIÓN A LOS TERRITORIOS DESIGNADOS

1) Cualquier gobierno podrá declarar, al firmar o depositar un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier fecha posterior mediante notificación al Secretario General de las Naciones Unidas, que este Convenio se extiende a cualesquiera de los territorios cuyas relaciones internacionales tenga a su cargo, en cuyo caso este Convenio se hará extensivo a dichos territorios a partir de la fecha de tal notificación.

2) Toda Parte Contratante que desee ejercer los derechos que le confieren las disposiciones del Artículo 5 respecto de cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, o que desee autorizar a cualquiera de dichos territorios para que se integre en un grupo Miembro formado en virtud de las disposiciones de los Artículos 6 ó 7, podrá hacerlo mediante la correspondiente notificación al Secretario General de las Naciones Unidas, al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier otra fecha posterior.

3) Toda Parte Contratante que haya hecho una declaración de conformidad con lo dispuesto en el ordinal 1 del presente Artículo podrá en cualquier fecha posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que este Convenio dejará de extenderse al territorio mencionado en la notificación, y en tal caso este Convenio dejará de hacerse extensivo a tal territorio a partir de la fecha de tal notificación.

4) Cuando un territorio al cual se hubiere extendido este Convenio en virtud de las disposiciones del ordinal 1 del presente Artículo se torne independiente, el gobierno del nuevo estado podrá, en un plazo de 90 días a partir de la obtención de la independencia, declarar por notificación al Secretario General de las Naciones Unidas que ha asumido sus derechos y obligaciones como Parte Contratante de este Convenio. Desde la fecha de tal notificación, pasará a ser Parte Contratante de este Convenio. El Consejo puede otorgar una prórroga del plazo en que se ha de hacer tal notificación.

Artículo 65. RETIRO VOLUNTARIO

Toda Parte Contratante podrá retirarse de este Convenio en cualquier tiempo, mediante notificación por escrito al Secretario General de las Naciones Unidas. El retiro surtirá efecto 90 días después de ser recibida la notificación.

Artículo 66. EXCLUSIÓN

Si el Consejo decidiere que un Miembro ha dejado de cumplir las obligaciones que le impone este Convenio y que tal incumplimiento entorpece seriamente el funcionamiento de este Convenio, podrá, por una mayoría distribuida de dos tercios, excluir a tal Miembro de la Organización. El Consejo comunicará inmediatamente tal decisión al Secretario General de las Naciones Unidas. A los 90 días de haber sido adoptada la decisión por el Consejo, tal Miembro dejará de ser Miembro de la Organización y, si fuere Parte Contratante, dejará de ser Parte de este Convenio.

Artículo 67. AJUSTE DE CUENTAS CON LOS MIEMBROS QUE SE RETIREN O HAYAN SIDO EXCLUIDOS

1) En el caso de que un Miembro se retire o sea excluido de la Organización, el Consejo determinará el ajuste de cuentas a que haya lugar. La Organización retendrá las cantidades abonadas por cualquier Miembro que se retire o sea excluido de la Organización, quien quedará obligado a pagar cualquier cantidad que le deba a la Organización en el momento en que surta efecto tal retiro o exclusión; sin embargo, si se trata de una Parte Contratante que no pueda aceptar una enmienda y, por consiguiente, cese de participar en este Convenio en virtud de las disposiciones del ordinal 2 del Artículo 69, el Consejo podrá determinar cualquier liquidación de cuentas que considere equitativa.

2) Ningún Miembro que haya cesado de participar en este Convenio tendrá derecho a recibir parte alguna del producto de la liquidación o de otros haberes de la Organización, ni le cabrá responsabilidad en cuanto a enjugar parte alguna de un eventual déficit de la Organización al terminar este Convenio.

Artículo 68. DURACIÓN Y TERMINACIÓN

1) Este Convenio permanecerá vigente durante un período de seis años es decir hasta el 30 de septiembre de 1989, a menos que sea prorrogado en virtud de las disposiciones del ordinal 2 del presente Artículo o se le declare terminado en virtud de las disposiciones del ordinal 3 del mismo.

2) En cualquier fecha posterior al 30 de septiembre de 1987, el Consejo podrá, mediante el voto del 58 por ciento de los Miembros, que representen por lo menos una mayoría distribuida del 70 por ciento del total de los votos, decidir que este Convenio sea renegociado o que sea prorrogado, con o sin modificaciones, por el período que determine el Consejo. Toda Parte Contratante que a la fecha en que tal Convenio renegociado o prorrogado entre en vigor no haya notificado al Secretario General de las Naciones Unidas su aceptación de dicho Convenio renegociado o prorrogado, y todo territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho tal notificación a la citada fecha dejará de participar en dicho Convenio a partir de esa misma fecha.

3) El Consejo podrá en cualquier momento, mediante el voto afirmativo de una mayoría de los Miembros que represente por lo menos una mayoría distribuida de dos tercios del total de los votos, declarar terminado este Convenio en la fecha que determine el Consejo.

4) Pese a la terminación de este Convenio, el Consejo seguirá existiendo todo el tiempo que se requiera para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante dicho período todas las facultades y funciones que sean necesarias para tales propósitos.

Artículo 69. ENMIENDAS

1) El Consejo podrá, por una mayoría distribuida de dos tercios recomendar a las Partes Contratantes enmiendas a este Convenio. Las enmiendas entrarán en vigor a los 100 días de haber sido recibidas por el Secretario General de las Naciones Unidas notificaciones de aceptación de Partes Contratantes que representen por lo menos el 75 por ciento de los países exportadores que tengan por lo menos el 85 por ciento de los votos de los Miembros exportadores, y de Partes Contratantes que representen por lo menos el 75 por ciento de los países importadores que tengan por lo menos el 80 por ciento de los votos de los Miembros importadores. El Consejo fijará el plazo dentro del cual las Partes Contratantes deberán notificar al Secretario General de las Naciones Unidas que han aceptado la enmienda y, si a la expiración de ese plazo no se hubieren cumplido los requisitos exigidos en cuanto a porcentajes para la entrada en vigor de la enmienda, se considerará retirada ésta.

2) Cualquier Parte Contratante que no haya notificado su aceptación de una enmienda en el plazo fijado por el Consejo, o cualquier territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho la citada notificación dentro de ese plazo, cesará de participar en este Convenio desde la fecha en que entre en vigencia la enmienda.

3) Las disposiciones de este Artículo no afectarán en modo alguno a las facultades que el Convenio confiere al Consejo para modificar cualesquiera de sus Anexos.

Artículo 70. DISPOSICIONES SUPLEMENTARIAS Y TRANSITORIAS

1) Considérase este Convenio como la continuación del Convenio Internacional del Café de 1976 prorrogado.

2) Con el objeto de facilitar la prolongación, sin solución de continuidad, del Convenio Internacional del Café de 1976 prorrogado, se establece:

- a) todas las medidas adoptadas por la Organización, o en nombre de la misma, o por cualquiera de sus órganos en virtud del Convenio Internacional del Café de 1976 prorrogado, que estén en vigor el 30 de septiembre de 1983 y en cuyos términos no se haya estipulado su expiración en esa fecha, permanecerán en vigor a menos que se modifiquen en virtud de las disposiciones de este Convenio; y
- b) todas las decisiones que deba adoptar el Consejo durante el año cafetero 1982/83 para su aplicación en el año cafetero 1983/84 las adoptará el Consejo en el año cafetero 1982/83 y se aplicarán a título provisional como si este Convenio hubiere entrado ya en vigor.

Artículo 71. TEXTOS AUTÉNTICOS DEL CONVENIO

Los textos en español, francés, inglés y portugués de este Convenio son igualmente auténticos. Los originales quedarán depositados en poder del Secretario General de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos gobiernos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

ANEXO 1

REPÚBLICA POPULAR DE ANGOLA

1. A más tardar el 31 de julio de cada año, Angola notificará al Director Ejecutivo la cantidad de café con que cuenta disponer para la exportación durante el siguiente año cafetero. La cuota de Angola para dicho año cafetero será la cantidad que así se haya indicado, a condición de que tal cantidad no sobrepase el cupo de exportación de ese país, calculado tomando como base la aplicación de las disposiciones de los Artículos 30 y 35 del Convenio Internacional del Café de 1976, y a condición, asimismo, de que la cantidad indicada por el Miembro reciba confirmación del Director Ejecutivo.

2. La cuota anual de Angola determinada de conformidad con las disposiciones del párrafo 1 del presente Anexo estará exenta de ajustes descendentes o ascendentes de la cuota, y se deducirá de la cuota anual global establecida por el Consejo, de conformidad con las disposiciones del Artículo 34, con anterioridad a la asignación de cuotas anuales a los Miembros exportadores que tienen derecho a una cuota básica de conformidad con las disposiciones de los ordinales 1 y 2 del Artículo 35.

3. Si la cantidad de café declarada por Angola como disponible para la exportación en un año cafetero sobrepasa la cuota a que hubiera tenido derecho en virtud de las disposiciones de los Artículos 30 y 35 del Convenio Internacional del Café de 1976, los procedimientos previstos en el presente Anexo quedarán en suspenso. Se establecerá para Angola una cuota básica, que estará sujeta a todas las disposiciones del Convenio aplicables a los Miembros exportadores con derecho a cuota básica.

ANEXO 2

MIEMBROS EXPORTADORES SUJETOS A LAS DISPOSICIONES DEL ARTÍCULO 31

<i>Miembro exportador</i>	<i>Participación porcentual¹</i>	<i>Número de votos adicionales a los básicos²</i>
	(1)	(2)
TOTAL (a) incluida la OAMCAF	<u>100,00</u>	<u>44</u>
(b) sin incluir la OAMCAF	<u>70,62</u>	<u>35</u>
Bolivia	4,65	2
Burundi ³		7
Ghana	2,14	0
Guinea	4,25	2
Haití	16,99	7
Jamaica	0,74	0
Liberia	5,52	2
Malawi	0,99	0
Nigeria	3,11	0
Panamá	2,79	0
Paraguay	4,61	2
Ruanda ³		7
Sierra Leona	9,94	4
Sri Lanka	2,29	0
Tailandia	4,44	2

<i>Miembro exportador</i>	<i>Participación porcentual¹</i>	<i>Número de votos adicionales a los básicos²</i>
	<i>(1)</i>	<i>(2)</i>
Trinidad y Tabago	1,45	0
Venezuela	3,40	0
Zimbabue	3,31	0
OAMCAF	29,38	9
Beirín	2,24	0
Congo	1,70	0
Gabón	1,70	0
República Centroafricana	11,32	4
Togo	12,42	5

¹ Se refiere a los Miembros sometidos a las disposiciones del ordinal 2 del Artículo 31.

² Se refiere a las disposiciones del ordinal 3 del Artículo 13.

³ Véase el ordinal 6 del Artículo 31.

ANEXO 3

PARTICIPACIÓN DE CADA MIEMBRO EN LA CUOTA GLOBAL DE LOS MIEMBROS EXPORTADORES CON DERECHO A CUOTA BÁSICA EN EL AÑO CAFETERO 1983/84.

<i>Miembro exportador</i>	<i>Porcentaje</i>
TOTAL	100,00
<i>Suaves Colombianos</i>	20,12
Colombia	16,28
Kenia	2,48
Tanzania	1,36
<i>Otros Suaves</i>	23,36
Costa Rica	2,16
Ecuador	2,17
El Salvador	4,48
Guatemala	3,47
Honduras	1,49
India	1,24
México	3,65
Nicaragua	1,28
Papúa Nueva Guinea	1,16
Perú	1,31
República Dominicana	0,95
<i>Arábicas Brasileños y Otros Arábicas</i>	33,45
Brasil	30,83
Etiopía	2,62

<i>Miembro exportador</i>	<i>Porcentaje</i>
<i>Robustas</i>	<u>23,07</u>
Indonesia	4,55
OAMCAF	11,96
Uganda	4,44
Zaire	2,12

NOTA: Filipinas, en calidad de Miembro exportador con derecho a cuota básica, tendrá una cuota de 470.000 sacos para el año cafetero 1983/84, cuota que estará sujeta a todos los ajustes que sufran las cuotas de los Miembros exportadores con derecho a cuota básica en virtud de las disposiciones del Convenio.

In the name of Angola:
Au nom de l'Angola :
Em nome de Angola:
En nombre de Angola:

ELISIO DE FIGUEIREDO

29/6/83

In the name of Argentina:
Au nom de l'Argentine :
Em nome da Argentina:
En nombre de la Argentina:

In the name of Australia:
Au nom de l'Australie :
Em nome da Austrália:
En nombre de Australia:

In the name of Austria:
Au nom de l'Autriche :
Em nome da Austria:
En nombre de Austria:

KARL FISCHER

15 June 1983

In the name of Belgium:
Au nom de la Belgique :
Em nome da Bélgica:
En nombre de Bélgica:

EDMONDE DEVER

15 mars 1983

In the name of Benin:
Au nom du Bénin :
Em nome de Bénin:
En nombre de Benin:

SATURNIN SOGLO
30 juin 1983

In the name of Bolivia:
Au nom de la Bolivie :
Em nome da Bolívia:
En nombre de Bolivia:

FERNANDO SALAZAR PAREDES
29 April '83

In the name of Brazil:
Au nom du Brésil :
Em nome do Brasil:
En nombre del Brasil:

SERGIO CORREA DA COSTA
May 10th, 1983

In the name of Bulgaria:
Au nom de la Bulgarie :
Em nome da Bulgaria:
En nombre de Bulgaria:

In the name of Burundi:
Au nom du Burundi :
Em nome do Burúndi:
En nombre de Burundi:

MELCHIOR BWAKIRA
New York, le 19 mai 1983

In the name of Canada:
Au nom du Canada :
Em nome do Canadá:
En nombre del Canadá:

P. D. LEE
30 June, 1983

In the name of the Central African Republic:
Au nom de la République centrafricaine :
Em nome da República Centro-Africana:
En nombre de la República Centrafricana:

SIMON PIERRE KIBANDA
30 juin 1983

In the name of China:
Au nom de la Chine :
Em nome da China:
En nombre de China:

In the name of Colombia:
Au nom de la Colombie :
Em nome da Colômbia:
En nombre de Colombia:

CARLOS ALBAN HOLGUIN
12 de Mayo de 1.983

In the name of Congo:
Au nom du Congo :
Em nome do Congo:
En nombre del Congo:

In the name of Costa Rica:
Au nom du Costa Rica :
Em nome da Costa Rica:
En nombre de Costa Rica:

FERNANDO ZUMBADO JIMÉNEZ
19 May, 1983

In the name of Cuba:
Au nom de Cuba :
Em nome de Cuba:
En nombre de Cuba:

In the name of Cyprus:
Au nom de Chypre :
Em nome de Chipre:
En nombre de Chipre:

DINOS MOUSHOUTAS
7 June 1983

In the name of Czechoslovakia:
Au nom de la Tchécoslovaquie :
Em nome da Tcheco-Eslováquia:
En nombre de Checoslovaquia:

In the name of Democratic Yemen:
Au nom du Yémen démocratique :
Em nome do Yemen Democrático:
En nombre del Yemen Democrático:

In the name of Denmark:
Au nom du Danemark :
Em nome da Dinamarca:
En nombre de Dinamarca:

CARL ERNST WILHELM ULRICHSEN
May 9th, 1983

In the name of the Dominican Republic:
Au nom de la République dominicaine :
Em nome da República Dominicana:
En nombre de la República Dominicana:

ELADIO KNIPPING-VICTORIA
June 16, 1983

In the name of Ecuador:
Au nom de l'Équateur :
Em nome do Equador:
En nombre del Ecuador:

MIGUEL ALBORNOZ
30 June 1983

In the name of Egypt:
Au nom de l'Égypte :
Em nome do Egito:
En nombre de Egipto:

In the name of El Salvador:
Au nom d'El Salvador :
Em nome de El Salvador:
En nombre de El Salvador:

MAURICIO ROSALES
20/Junio/1983

In the name of Ethiopia:
Au nom de l'Éthiopie :
Em nome da Etiópia:
En nombre de Etiópia:

MOHAMED HAMID IBRAHIM
4/22/83

In the name of Fiji:
Au nom de Fidji :
Em nome de Fiji:
En nombre de Fiji:

In the name of Finland:
Au nom de la Finlande :
Em nome da Finlândia:
En nombre de Finlandia:

KEIJO KORHONEN
March 28, 1983

In the name of France:
Au nom de la France :
Em nome da França:
En nombre de Francia:

LUC DE LA BARRE DE NANTEUIL
19 avril 1983

In the name of Gabon:
Au nom du Gabon :
Em nome do Gabão:
En nombre del Gabón:

In the name of the German Democratic Republic:
Au nom de la République démocratique allemande :
Em nome da República Democrática Alemã:
En nombre de la República Democrática Alemana:

In the name of the Federal Republic of Germany:
Au nom de la République fédérale d'Allemagne :
Em nome da República Federal da Alemanha:
En nombre de la República Federal de Alemania:

ERNST-JOERG VON STUDNITZ
29 June 1983

In the name of Ghana:
Au nom du Ghana :
Em nome de Gana:
En nombre de Ghana:

JAMES VICTOR GBEHO
30th¹

In the name of Greece:
Au nom de la Grèce :
Em nome da Grécia:
En nombre de Grecia:

MIHALIS DOUNTAS
May 20, 1983

In the name of Guatemala:
Au nom du Guatemala :
Em nome da Guatemala:
En nombre de Guatemala:

RENÉ MONTES
16/Jun/83

In the name of Guinea:
Au nom de la Guinée :
Em nome da Guiné:
En nombre de Guinea:

In the name of Haiti:
Au nom d'Haïti :
Em nome do Haiti:
En nombre de Haïti:

JEAN PHITO GEORGES
30 juin 1983

¹ 30 June 1983 — 30 juin 1983.

In the name of Honduras:
Au nom du Honduras :
Em nome de Honduras:
En nombre de Honduras:

DARIO LOBO
Junio 22, 1983

In the name of Hungary:
Au nom de la Hongrie :
Em nome da Hungria:
En nombre de Hungría:

In the name of India:
Au nom de l'Inde :
Em nome da India:
En nombre de la India:

S. H. KRISHNAN
30 June 1983

In the name of Indonesia:
Au nom de l'Indonésie :
Em nome da Indonésia:
En nombre de Indonesia:

HASJIM DJALAL
June 30, 1983

In the name of Ireland:
Au nom de l'Irlande :
Em nome da Irlanda:
En nombre de Irlanda:

JEREMY M. CRAIG
29th June 1983

In the name of Israel:
Au nom d'Israël :
Em nome de Israel:
En nombre de Israel:

In the name of Italy:
Au nom de l'Italie :
Em nome da Itália:
En nombre de Italia:

UMBERTO LA ROCCA
16 juin 1983

In the name of Ivory Coast:
Au nom de la Côte d'Ivoire :
Em nome da Costa do Marfim:
En nombre de la Costa de marfil:

AMARA ESSY
New York le 13 juin 1983

In the name of Jamaica:
Au nom de la Jamaïque :
Em nome da Jamaica:
En nombre de Jamaica:

EGERTON RICHARDSON
with attached statement^{1,2}
30th June 1983

In the name of Japan:
Au nom du Japon :
Em nome do Japão:
En nombre de Japón:

MIZUO KURODA
18th March 1983

¹ Avec la déclaration ci-jointe.

² For the text of the declarations made upon signature, see p. 274 of this volume — Pour le texte des déclarations faites lors de la signature, voir p. 274 du présent volume.

In the name of Kenya:
Au nom du Kenya :
Em nome do Quênia:
En nombre de Kenya:

WAFULA WABUGE
17th May, 1983

In the name of Liberia:
Au nom du Libéria :
Em nome da Libéria:
En nombre de Liberia:

ABEODU BOWEN JONES
April 25, 1983

In the name of Luxembourg:
Au nom du Luxembourg :
Em nome de Luxemburgo:
En nombre de Luxemburgo:

E. DEVER
15 mars 1983

In the name of Madagascar:
Au nom de Madagascar :
Em nome de Madagáscar:
En nombre de Madagascar:

M. BLAISE RABETAFIKA
2 mai 1983

In the name of Malawi:
Au nom du Malawi :
Em nome do Malavi:
En nombre de Malawi:

ALECK KWAME PHIRI

With declaration attached^{1,2}
30 June 1983

In the name of Mexico:
Au nom du Mexique :
Em nome do México:
En nombre de México:

ANTONIO GAZOL SÁNCHEZ

27 abril, 1983

In the name of the Netherlands:
Au nom des Pays-Bas :
Em nome dos Países Baixos:
En nombre de los Países Bajos:

HUGO SCHELTEMA

Feb. 15, 1983

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
Em nome da Nova Zelândia:
En nombre de Nueva Zelandia:

RICHARD JOHN MARTIN

30 June 1983

¹ Avec la déclaration ci-jointe.

² For the text of the declarations made upon signature, see p. 274 of this volume — Pour le texte des déclarations faites lors de la signature, voir p. 274 du présent volume.

In the name of Nicaragua:
Au nom du Nicaragua :
Em nome da Nicaragua:
En nombre de Nicaragua:

JAVIER CHAMORRO
6-17-83

In the name of Nicaragua:
Au nom du Nicaragua :
Em nome da Nicaragua:
En nombre de Nicaragua:

In the name of Norway:
Au nom de la Norvège :
Em nome da Noruega:
En nombre de Noruega:

TOM VRAALSEN
28 March 1983

In the name of Panama:
Au nom du Panama :
Em nome do Panamá:
En nombre de Panamá:

CARLOS OZORES TYPALDOS
Junio 28/1983

In the name of Papua New Guinea:
Au nom de la Papouasie-Nouvelle-Guinée :
Em nome da Papua-Nova Guiné:
En nombre de Papua Nueva Guinea:

KUBULAN LOS
June 21, 1983

In the name of Paraguay:
Au nom du Paraguay :
Em nome do Paraguai:
En nombre del Paraguay:

OSCAR CABELLO
15-6-1983

In the name of Peru:
Au nom du Pérou :
Em nome do Perú:
En nombre del Perú:

HERNÁN COUTURIER
Nueva York, 24 de junio de 1983¹

In the name of the Philippines:
Au nom des Philippines :
Em nome das Filipinas:
En nombre de Filipinas:

LUIS MORENO-SALCEDO
3 May 1983

In the name of Poland:
Au nom de la Pologne :
Em nome da Polónia:
En nombre de Polonia:

In the name of Portugal:
Au nom du Portugal :
Em nome de Portugal:
En nombre de Portugal:

RUY MEDINA
30 juin 1983

¹ New York, 24 June 1983 — New York, le 24 juin 1983.

In the name of Romania:
Au nom de la Roumanie :
Em nome da Romênia:
En nombre de Rumania:

In the name of Rwanda:
Au nom du Rwanda :
Em nome da Ruanda:
En nombre de Rwanda:

JEAN-MARIE SIBOMANA
10 mai 1983

In the name of Sierra Leone:
Au nom de la Sierra Leone :
Em nome de Serra Leoa:
En nombre de Sierra Leona:

In the name of Singapore:
Au nom de Singapour :
Em nome da Cingapura:
En nombre de Singapur:

BARRY DESKER
29 June 1983

In the name of South Africa:
Au nom de l'Afrique de Sud :
Em nome da Africa do Sul:
En nombre de Sudáfrica:

In the name of Spain:
Au nom de l'Espagne :
Em nome da Espanha:
En nombre de España:

JAIME DE PINIÉS
Nueva York, 3 de marzo 1983¹

¹ New York, 3 March 1983 — New York, le 3 mars 1983.

In the name of Sri Lanka:
Au nom de Sri Lanka :
Em nome de Sri Lanka:
En nombre de Sri Lanka:

IGNATIUS BENEDICT FONSEKA
20th June 1983

In the name of Sweden:
Au nom de la Suède :
Em nome da Suécia:
En nombre de Suecia:

ANDERS FERM
28 March 1983

In the name of Switzerland:
Au nom de la Suisse :
Em nome da Suíça:
En nombre de Suiza:

FRANCESCA POMETTA¹
Sous réserve de ratification²
29.6.1983

In the name of Thailand:
Au nom de la Thaïlande :
Em nome da Tailândia:
En nombre de Tailandia:

APINAN PAVANARIT
29 June 1983

¹ For the text of the declarations made upon signature, see p. 274 of this volume — Pour le texte des déclarations faites lors de la signature, voir p. 274 du présent volume.

² Subject to ratification.

In the name of Togo:
Au nom du Togo :
Em nome do Togo:
En nombre del Togo:

ATSU-KOFFI AMEGA
17 juin 1983

In the name of Trinidad and Tobago:
Au nom de la Trinité-et-Tobago :
Em nome de Trindade-e-Tobago:
En nombre de Trinidad y Tobago:

DODDRIDGE ALLEYNE
30 June 1983

In the name of Uganda:
Au nom de l'Ouganda :
Em nome de Uganda:
En nombre de Uganda:

OLARA OTUNNU
April 19, 1983

In the name of the Union of Soviet Socialist Republics:
Au nom de l'Union des Républiques socialistes soviétiques :
Em nome da União das Repúblicas Socialistas Soviéticas:
En nombre de la Union de Repúblicas Socialistas Soviéticas:

In the name of the United Kingdom of Great Britain and Northern Ireland:
Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Em nome do Reino Unido da Grã-Bretanha e Irlanda do Norte:
En nombre del Reino Unido de Gran Bretaña e Irlanda de Norte:

JOHN ADAM THOMSON
15th April 1983

In the name of the United Republic of Cameroon:
Au nom de la République-Unie du Cameroun :
Em nome da República Unida dos Camarões:
En nombre de la República Unida del Camerún:

SIMONE MAIRIE
13 juin 1983

In the name of the United Republic of Tanzania:
Au nom de la République-Unie de Tanzanie :
Em nome da República Unida da Tanzânia:
En nombre de la República Unida de Tanzania:

PAUL RUPIA
27th April 1983

In the name of the United States of America:
Au nom des Etats-Unis d'Amérique :
Em nome dos Estados Unidos da América:
En nombre de los Estados Unidos de América:

WILLIAM C. SHERMAN
March 23, 1983

In the name of Venezuela:
Au nom du Venezuela :
Em nome da Venezuela:
En nombre de Venezuela:

In the name of Yugoslavia:
Au nom de la Yougoslavie :
Em nome da Iugoslávia:
En nombre de Yugoslavia:

In the name of Zaire:
Au nom du Zaïre :
Em nome do Zaire:
En nombre del Zaire:

UMBA DI LUTETE
2 juin 1983

In the name of Zimbabwe:
Au nom du Zimbabwe :
Em nome do Zimbábue:
En nombre de Zimbabwe:

In the name of the European Economic Community:
Au nom de la Communauté économique européenne :
Em nome da Comunidade Economica Europeia:
En nombre de la Comunidad Económica Europea:

MICHAEL HARDY
29 June 1983

DECLARATIONS MADE
UPON SIGNATURE

JAMAICA

“Jamaica has been a Member of the International Coffee Organization since 1967. Under the previous Agreements and up to September 1982, Jamaica had an annual export quota of up to 40,000 bags as one of the countries producing 100,000 bags and below.

In 1982 when quotas were being negotiated under the revised 1976 Agreement, Jamaica was given an annual export quota of 17,388 bags which represented Jamaica’s projected exports for the 1982/83 year. This reduced export quota has been given to Jamaica under the 1983 International Coffee Agreement.

Jamaica’s current development programmes for the Blue Mountain area were based on the knowledge that we had an annual export quota of 40,000 bags which had been in force over the many years that Jamaica has been a Member of the International Coffee Organization.

Jamaica would certainly wish to continue membership of the International Coffee Organization and is therefore signing the 1983 International Coffee Agreement. However, Jamaica wishes to record its dissatisfaction with its current annual export quota of 17,388 bags of coffee. We further serve notice that we will be requesting the International Coffee Organization to consider increasing our export quota under the 1983 Agreement.”

DÉCLARATIONS FAITES
LORS DE LA SIGNATURE

JAMAÏQUE

[TRANSDUCTION — TRANSLATION]

La Jamaïque est membre de l’Organisation internationale du café depuis 1967. En vertu des accords antérieurs et jusqu’en septembre 1982, la Jamaïque, en tant que pays produisant un maximum de 100 000 sacs, avait un contingent annuel d’exportation de 40 000 sacs.

En 1982, lorsque les contingents ont été ajustés en application de l’Accord révisé de 1976, la Jamaïque s’est vu attribuer un contingent d’exportation annuel de 17 388 sacs, représentant le montant des exportations prévues pour ce pays au cours de l’année caféière 1982-1983. Ce contingent réduit a été attribué à la Jamaïque en application de l’Accord international de 1983 sur le café.

Les programmes actuels de développement concernant la région de Blue Mountain avaient été élaborés sur la base du contingent de 40 000 sacs, qui était en vigueur pendant de nombreuses années, depuis que la Jamaïque est membre de l’Organisation internationale du café.

La Jamaïque souhaite demeurer membre de l’Organisation internationale du café et à cet effet signe l’Accord international sur le café de 1983. Elle tient toutefois à exprimer son insatisfaction au sujet de ce contingent annuel d’exportation de 17 388 sacs. Nous vous avisons donc de notre intention de demander à l’Organisation internationale du café d’envisager de relever notre contingent d’exportation au titre de l’Accord de 1983.

MALAWI

“The Government of the Republic of Malawi considers that the quota allocated to Malawi is inadequate for her present and future production of coffee.”

SWITZERLAND

[TRANSLATION — TRADUCTION]

In signing the International Coffee Agreement 1983, Switzerland deems it necessary for the sound functioning of the control system provided for by this Agreement that the International Coffee Council should take appropriate measures, as it is competent to do, to ensure full compliance with article 2, paragraphe 3, of the Agreement.

MALAWI

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République du Malawi considère que le contingent attribué au Malawi est inadapté à sa production de café actuelle et future.

SUISSE

“En signant l’Accord international de 1983 sur le café, la Suisse estime nécessaire, pour le bon fonctionnement du système de contrôle de cet Accord, que le Conseil international du café prenne des mesures appropriées, ainsi qu’il en a la compétence, en vue du respect intégral de l’article 2, paragraphe 3, de l’Accord.”

DÉCLARATIONS MADE UPON
RATIFICATION AND ACCESSION (a)*AUSTRALIA (a)*

“The Australian authorities have assumed that, in making provision for exchange control privileges, the Organisation might seek these in respect of administrative expenses and other current purposes and not in respect of transactions of a capital or investment nature.”

MALAWI

[*Confirming the declaration made upon signature. For the text, see p. 275 of this volume.*]

DÉCLARATIONS FAITES LORS
DE LA RATIFICATION ET DE
L'ADHÉSION (a)*AUSTRALIE (a)*

[TRADUCTION — TRANSLATION]

Les autorités australiennes ont présumé qu'en arrêtant leurs dispositions relatives aux privilèges applicables au contrôle des changes, l'Organisation revendiquera peut-être ces privilèges pour les dépenses d'administration et autres objets de caractère courant et non pour les opérations en capital ou à caractère d'investissement.

MALAWI

[*Confirmant la déclaration faite lors de la signature. Pour le texte, voir p. 275 du présent volume.*]

No. 22377

**BRAZIL
and
ITALY**

Cultural Agreement. Signed at Rio de Janeiro on 6 September 1958

*Authentic texts: Portuguese and Italian.
Registered by Brazil on 4 October 1983.*

**BRÉSIL
et
ITALIE**

Accord culturel. Signé à Rio de Janeiro le 6 septembre 1958

*Textes authentiques : portugais et italien.
Enregistré par le Brésil le 4 octobre 1983.*

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACÔRDO CULTURAL ENTRE O GOVÊRO DA REPÚBLICA DOS
ESTADOS UNIDOS DO BRASIL E O GOVÊRO DA REPÚBLICA
ITALIANA

O Govêro da República dos Estados Unidos do Brasil e o Govêro da República Italiana,

Côncios da comunidade de tradições sôbre as quais se baseia a vida cultural dos seus dois países, e animados do desejo de tornar ainda mais estreitas e fecundas as relações literárias, artísticas, científicas e técnicas já existentes entre os seus dois povos,

Acordaram no seguinte:

Artigo I. Cada uma das Partes Contratantes permitirá a criação e favorecerá, com tôdas as possíveis facilidades, o funcionamento e o desenvolvimento no seu próprio território, de Instituições Culturais do outro País, autorizadas pelos respectivos Governos, cuja atividade se destine à efetivação dos fins gerais do presente Acôrdo, por meio de cursos, conferências, concertos, manifestações de arte, serviços de biblioteca, discoteca, filмотeca, etc. e permitirá que instituições ou particulares os ajudem com meios financeiros ou de qualquer outra natureza.

As duas Comissões Mistas, de que trata o Artigo 8º, determinarão quais dos organismos já existentes nos dois Países poderão ser reconhecidos como Instituições Culturais para os efeitos do parágrafo precedente e determinarão as diversas facilidades (fiscais, alfandegárias, etc.) de que se poderão beneficiar.

Artigo II. Cada uma das Partes Contratantes favorecerá junto às Universidades, aos outros Institutos Superiores e aos Institutos de Instrução Média situados no próprio território a criação de cátedras, leitorados e cursos livres de língua, literatura, história e arte do outro País.

Em particular:

- a) o Govêro italiano compromete-se a recomendar que, nas cátedras de língua e literatura portuguesa existentes na Itália, seja dado tratamento especial ao ensino da literatura brasileira e às suas particularidades linguísticas;
- b) o Govêro brasileiro compromete-se a introduzir o estudo facultativo da língua italiana nos estabelecimentos oficiais de ensino médio e a reconhecer a sua validade nos programas de exame em posição de paridade com a língua estrangeira mais favorecida, entre aquelas para as quais é previsto o mesmo tipo de ensino, bem como a manter e desenvolver o estudo do italiano nas Universidades e Institutos Superiores.

Artigo III. As Partes Contratantes comprometem-se a facilitar, dentro das respectivas legislações, o funcionamento de cursos especiais que sigam os programas escolares de ambos os Países, sempre que êsses cursos se tornem necessários por exigências particulares (de ordem cultural concernente à imigração e outras).

Artigo IV. As Partes Contratantes comprometem-se a favorecer os contatos diretos entre as Universidades e os outros organismos de cultura humanística, científica e artística dos dois Países, estudando a possibilidade de organizar:

- a) intercâmbio de professôres, de conferencistas, de pesquisadores e de estudantes;
- b) intercâmbio regular de bolsistas;
- c) intercâmbio regular de publicações oficiais e das que provenham de Universidades, Academias, Sociedades Científicas e Instituições Culturais em geral.

Será, além disso, favorecida a constituição e o desenvolvimento de Instituições e Fundações que tenham por fim a criação e a manutenção de bôlsas destinadas a estudantes brasileiros e italianos.

Será particularmente encorajada a colaboração cinematográfica ítalo-brasileira.

Artigo V. As Partes Contratantes procurarão fazer com que seja melhor conhecida a sua cultura por meio da organização, no outro País, de cursos de conferências, concertos, exposições e exibições artísticas e teatrais, mostras editoriais e quaisquer outras manifestações relacionadas com a divulgação do livro, bem como por meio do filme, do rádio, da televisão, da fotografia e do esporte, concedendo-se; reciprocamente, com tal fim, tôdas as facilidades fiscais, alfandegárias, etc.

De um modo particular fica estabelecido que a organização de mostras de arte, no quadro do presente Acôrdo, será facilitada pelas Partes Contratantes, substituindo por garantia idônea o depósito alfandegário que deve ser efetuado em relação à importação e exportação temporárias.

Artigo VI. As Partes Contratantes concederão tôdas as possíveis facilidades à entrada nos seus respectivos territórios de livros, jornais, revistas, publicações musicais, reproduções artísticas, destinados a instituições de caráter educativo e cultural, sob condição de que tais artigos não sejam objeto de operações comerciais.

Além disso, os livros, as revistas, os jornais e as publicações periódicas, bem como a música manuscrita ou impressa, não estarão sujeitos a outras taxas ou direitos do que os previstos para os artigos referidos no presente dispositivo.

Serão enfim, sempre que necessário, adotadas medidas oportunas para tornar o mais rápido possível o encaminhamento aos destinatários do material acima mencionado, e particularmente dos jornais e das revistas.

Artigo VII. As Partes Contratantes examinarão, de comum acordo e no espírito das respectivas legislações, a possibilidade de adoção de normas, meios e critérios susceptíveis de facilitar e simplificar o reconhecimento recíproco dos títulos de estudos intermediários e finais, com o objetivo de estabelecer a sua equivalência, seja para fins acadêmicos, seja para fins de exercício profissional.

Artigo VIII. Para os fins da aplicação do presente Acôrdo, bem como da formulação de qualquer proposta destinada a adaptar o próprio Acôrdo a ulteriores desenvolvimentos das relações entre os dois países, serão constituídas duas Comissões Mistas ítalo-brasileiras, uma em Roma e a outra no Rio de Janeiro. Cada Comissão será constituída por seis membros nomeados metade pelo Govêrno italiano e metade pelo Govêrno brasileiro. A Presidência e a Secretaria serão confiadas, respectivamente, na Itália, a um italiano e a um brasileiro, e, no Brasil, a um brasileiro e a um italiano. As Comissões reunir-se-ão, pelo menos, uma vez por ano e tôdas as vêzes que os Presidentes considerem necessário.

Em caso de necessidade a Comissão poderá recorrer a peritos, a título de consultores técnicos.

Artigo IX. As Partes Contratantes se declaram dispostas a examinar a possibilidade de adotar, nas suas relações recíprocas, tôdas as facilidades previstas nas recomendações da UNESCO que tenham sido aprovadas pelos Delegados dos dois Países.

Artigo X. O presente Acôrdo é concluído sem limite de tempo e permanecerá em vigor até que seja denunciado por uma das Partes Contratantes. Em tal caso, o Acôrdo cessará de vigorar seis meses depois da notificação da denúncia. As facilidades concedidas aos Institutos, de que trata o Artigo I, serão, entretanto, mantidas recíprocamente por seis meses.

Artigo XI. O presente Acôrdo será ratificado no mais breve prazo possível e entrará em vigor no primeiro dia do mês subsequente aquele em que fôr efetuada a troca das ratificações que terá lugar em Roma.

EM FÉ DO QUE, os abaixo-assinados, devidamente autorizados pelos seus respectivos Governos, assinaram o presente Acôrdo e a êle apuseram os respectivos selos.

FEITO em duas vias na cidade do Rio de Janeiro, a seis de setembro de mil novecentos e cinqüenta e oito, nas línguas portuguêsã e italiana, sendo ambos os textos igualmente autênticos.

Pelo Govêrno
da República dos Estados Unidos
do Brasil:

FRANCISCO NEGRÃO DE LIMA

Pelo Govêrno
da República Italiana:

GIUSEPPE MEDICI

[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO CULTURALE FRA IL GOVERNO DELLA REPUBBLICA ITALIANA E IL GOVERNO DELLA REPUBBLICA DEGLI STATI UNITI DEL BRASILE

Il Governo della Repubblica Italiana e il Governo della Repubblica degli Stati Uniti del Brasile,

Consci della comunità di tradizioni su cui si basa la vita culturale dei loro due Paesi, e animati dal desiderio di rendere ancora più strette e feconde le relazioni letterarie, artistiche, scientifiche e tecniche già esistenti fra i loro due popoli,

Hanno convenuto quanto segue:

Articolo I. Ciascuna delle Parti Contraenti permetterà la creazione e favorirà con tutte le possibili facilitazioni, il funzionamento e lo sviluppo nel proprio territorio di Istituti di Cultura dell'altro Paese, autorizzati dai rispettivi Governi, la cui attività sia diretta all'attuazione dei fini generali del presente Accordo, per mezzo di corsi, conferenze, concerti, manifestazione d'arte, servizi di biblioteca, discoteca, filмотeca, ecc. e permetterà che istituzioni o privati li sovengano con mezzi finanziari o di qualsiasi altra natura.

Le due Commissioni Miste, di cui tratta l'Articolo 8, determineranno quali degli organismi già esistenti nei due Paesi potranno essere riconosciuti come Istituti di Cultura agli effetti del comma precedente e determineranno le diverse agevolazioni (fiscali, doganali, ecc.) di cui potranno beneficiare.

Articolo II. Ciascuna delle Parti Contraenti favorirà presso le Università, gli altri Istituti Superiori e gli Istituti di Istruzione Media siti nel proprio territorio la creazione di cattedre, lettori e corsi liberi di lingua, letteratura, storia e arte dell'altro Paese.

In particolare:

- a) Il Governo italiano si impegna a raccomandare che nell'insegnamento relativo alle cattedre di lingua e letteratura portoghese esistenti in Italia sia dato trattamento speciale alla letteratura brasiliana e alle relative particolarità linguistiche;
- b) Il Governo brasiliano si impegna a introdurre lo studio facoltativo della lingua italiana negli Istituti ufficiali di istruzione media e a riconoscere la sua validità nei programmi di esame in posizione di parità con la lingua straniera più favorita, fra quelle per cui è previsto lo stesso tipo d'insegnamento, come pure a mantenere e sviluppare lo studio dell'italiano nelle Università e negli Istituti Superiori.

Articolo III. Le Parti Contraenti si impegnano ad agevolare, nell'ambito delle rispettive legislazioni, il funzionamento di corsi speciali che seguano i programmi scolastici di entrambi i Paesi, sempre che tali corsi si rendano necessari per particolari esigenze (culturali, connesse all'immigrazione, ecc.).

Articolo IV. Le Parti Contraenti si impegnano a favorire i contatti diretti fra le Università e gli altri organismi di cultura umanistica, scientifica e artistica dei due Paesi, studiando la possibilità di organizzare:

- a) scambio di professori, di conferenzieri, di studiosi e di studenti;
- b) scambio regolare di borsisti;
- c) scambio regolare di pubblicazioni ufficiali e provenienti da Università, Accademie, Società Scientifiche e Istituzioni Culturali in generale.

Sarà inoltre favorita la costituzione e lo sviluppo di Istituzioni e Fondazioni che abbiano per fine la creazione e l'amministrazione di borse destinate a studenti italiani e brasiliani.

Sarà particolarmente incoraggiata la collaborazione cinematografica italo-brasiliana.

Articolo V. Le Parti Contraenti si adopereranno a far sì che la rispettiva cultura sia meglio conosciuta per mezzo dell'organizzazione, nell'altro Paese, di corsi di conferenze, di concerti, di esposizioni e di manifestazioni artistiche e teatrali, di mostre editoriali ed ogni altra manifestazione diretta alla diffusione del libro così come per mezzo di films, della radio, della televisione, della fotografia e dello sport e concedendosi, reciprocamente, a tal fine, ogni possibile facilitazione fiscale, doganale, ecc.

In modo particolare resta stabilito che l'organizzazione di mostre d'arte nel quadro del presente Accordo sarà agevolata dalle Parti Contraenti, sostituendo con idonea fideiussione il versamento del deposito doganale da effettuarsi in relazione ad importazioni ed esportazioni temporanee.

Articolo VI. Le Parti Contraenti concederanno tutte le possibili facilitazioni per l'entrata nei rispettivi territori di libri, giornali, riviste, pubblicazioni musicali, riproduzioni artistiche, destinati a istituzioni di carattere educativo e culturale, a condizione che tali articoli non siano oggetto di operazioni commerciali.

Inoltre, i libri, le riviste, i giornali e le pubblicazioni periodiche, come pure la musica manoscritta o stampata, non saranno soggetti ad altre tasse o diritti diversi da quelli previsti per gli oggetti elencati nel presente comma.

Saranno infine adottate, ove necessario, misure opportune per rendere il più rapido possibile l'invio ai destinatari del materiale su menzionato e in particolare dei giornali e delle riviste.

Articolo VII. Le Parti Contraenti esamineranno di comune accordo, e nello spirito delle rispettive legislazioni, la possibilità della adozione di norme, mezzi e criteri suscettibili di facilitare o semplificare il riconoscimento reciproco dei titoli di studio intermedie e finali, con lo scopo di stabilire la loro equivalenza, sia ai fini accademici, sia ai fini dell'esercizio professionale.

Articolo VIII. Ai fini dell'applicazione del presente Accordo, nonché della formulazione di qualunque proposta destinata ad adattare lo stesso Accordo a ulteriori sviluppi delle relazioni fra i due Paesi, saranno costituite due Commissioni miste italo-brasiliane, una a Roma e l'altra a Rio de Janeiro. Ogni Commissione sarà costituita da sei membri nominati metà dal Governo italiano e metà dal Governo brasiliano. La Presidenza e la Segreteria saranno affidate rispettivamente, in Italia, a un italiano e a un brasiliano, e in Brasile, a un brasiliano e a un italiano. Le Commissioni si riuniranno almeno una volta all'anno e tutte le volte che i Presidenti lo considerino necessario.

In caso di necessità la Commissione potrà disporre di periti a titolo di consultori tecnici.

Articolo IX. Le Parti Contraenti si dichiarano disposte a prendere in esame l'adozione nei rapporti reciproci di tutte le facilitazioni previste nelle raccomandazioni dell'UNESCO che siano state approvate dai Delegati dei due Paesi.

Articolo X. Il presente Accordo è concluso senza limiti di tempo e resterà in vigore fino a che sia denunciato da una delle Parti Contraenti. In tal caso, l'Accordo cesserà di aver vigore sei mesi dopo la notifica della denuncia. Le facilitazioni concesse agli Istituti di cui tratta l'Articolo I, saranno comunque mantenute reciprocamente per sei mesi.

Articolo XI. Il presente Accordo sarà ratificato nel più breve tempo possibile ed entrerà in vigore il primo giorno del mese successivo a quello in cui sarà effettuato lo scambio delle ratifiche che avrà luogo in Roma.

IN FEDE DI CHE i sottoscritti, debitamente autorizzati dai loro rispettivi Governi, hanno firmato il presente Accordo e vi hanno apposto i rispettivi sigilli.

FATTO a Rio de Janeiro, il sei settembre millenovecentocinquantotto, in duplice esemplare, nelle lingue italiana e portoghese, entrambi i testi facenti ugualmente fede.

Per il Governo
della Repubblica Italiana:

GIUSEPPE MEDICI

Per il Governo
della Repubblica degli Stati Uniti
del Brasile:

FRANCISCO NEGRÃO DE LIMA

[TRANSLATION — TRADUCTION]

CULTURAL AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE
REPUBLIC OF THE UNITED STATES OF BRAZIL AND THE
GOVERNMENT OF THE ITALIAN REPUBLIC

The Government of the Republic of the United States of Brazil and the Government of the Italian Republic,

Aware of the community of traditions on which the cultural life of their two countries is based, and prompted by the desire to make the literary, artistic, scientific and technical relations already existing between their two peoples still closer and more fruitful,

Have agreed as follows:

Article I. Each Contracting Party shall allow the establishment in its territory of cultural institutes of the other country which are approved by the respective Governments of the two Parties and which aim to further the general purposes of this Agreement through activities such as courses, lectures, concerts, art exhibits and library, film-library and record-library services, and shall facilitate their operation and development in every way possible, allowing institutions or private individuals to support them financially or otherwise.

The two Joint Commissions referred to in article VIII shall determine which of the bodies already established in the two countries can be recognized as cultural institutes for the purposes of the preceding paragraph and shall determine what facilities (in respect of taxes, duties, etc.) they may enjoy.

Article II. Each Contracting Party shall encourage the establishment, at the universities, other institutions of higher learning, and secondary schools situated in its territory, of chairs, lectureships and open-enrolment courses in the language, literature, history and art of the other country.

In particular:

- (a) The Italian Government undertakes to recommend that special arrangements be made to teach Brazilian literature and its linguistic particularities in the departments of Portuguese language and literature existing in Italy;
- (b) The Brazilian Government undertakes to introduce the elective study of the Italian language in public secondary schools and to recognize its standing in examination programmes on an equal basis with the most-favoured foreign language which is taught in the same kind of programme, and also to maintain and develop the study of Italian in universities and institutions of higher learning.

Article III. The Contracting Parties undertake to facilitate, as permitted by their respective laws, the offering of special courses which follow the curricula of the two countries, provided that such courses are required to meet specific cultural, immigration-related or other needs.

¹ Came into force on 1 March 1965, i.e., the first day of the month following the date of the exchange of the instruments of ratification, which took place at Rome on 27 February 1965, in accordance with article XI.

Article IV. The Contracting Parties undertake to encourage direct contacts between the universities and the other organizations promoting the humanistic, scientific and artistic culture of the two countries and shall consider the possibility of organizing:

- (a) Exchanges of teachers, lecturers, researchers and students;
- (b) Regular exchanges of scholarship-holders;
- (c) Regular exchanges of official publications and publications of universities, academies, scientific societies and cultural institutions in general.

In addition, the establishment and development of institutions and foundations whose purpose is to set up and administer scholarships for Italian and Brazilian students shall be promoted.

Cinematographic collaboration between Italy and Brazil shall be particularly encouraged.

Article V. The Contracting Parties shall endeavour to make their respective cultures better known by organizing, in the other country, a series of lectures, concerts, art and theatre exhibits and performances, book fairs and any other exhibits publicizing books, as well as by means of films, radio, television, photography and sports, and to that end they shall grant each other all possible facilities with regard to taxes, duties, etc.

In particular, it is agreed that the organization of art exhibits under this Agreement shall be facilitated by the Contracting Parties, and the customs deposit payment due on temporary imports and exports shall be replaced by an appropriate guarantee.

Article VI. The Contracting Parties shall grant all possible facilities for the entry into their respective territories of books, newspapers, magazines, musical publications or art reproductions being sent to educational and cultural institutions provided that such articles are not the object of a commercial transaction.

In addition, books, magazines, newspapers and periodicals, as well as manuscript or printed scores, shall not be subject to charges or duties other than those stipulated for such articles.

Lastly, appropriate steps shall be taken, if necessary, to have the above-mentioned material, particularly the newspapers and magazines, delivered as rapidly as possible.

Article VII. The Contracting Parties shall together review, in the spirit of their respective laws, the possibility of adopting regulations, measures and standards likely to facilitate or simplify the reciprocal recognition of undergraduate and graduate degrees, with a view to establishing their equivalence for either academic or professional purposes.

Article VIII. For the purpose of implementing this Agreement and of formulating proposals for amending the Agreement in the light of subsequent developments in the relations between the two States, two Italo-Brazilian Joint Commissions shall be established, one at Rome and the other at Rio de Janeiro. Each Commission shall be composed of six members appointed half by the Italian Government and half by the Brazilian Government. The posts of president and secretary shall be assigned, respectively, in Italy to an Italian and a Brazilian, and in Brazil to a Brazilian and an

Italian. The Commissions shall meet at least once a year and whenever the presidents deem it necessary.

As required, the Commissions may call upon experts as technical advisers.

Article IX. The Contracting Parties declare themselves ready to examine the possibility of applying in their reciprocal relations all the facilities provided for in the recommendations of the United Nations Educational, Scientific and Cultural Organization which have been approved by the delegations of the two States.

Article X. This Agreement is concluded for an indefinite period and shall remain in force until it is denounced by one of the Contracting Parties. In such event, the Agreement shall cease to have effect six months after the notice of termination. The facilities granted to the institutes referred to in article I shall none the less be reciprocally maintained for six months.

Article XI. This Agreement shall be ratified as soon as possible and shall enter into force on the first day of the month following the date of the exchange of the instruments of ratification, which shall take place at Rome.

IN WITNESS WHEREOF the undersigned, duly authorized by their respective Governments, have signed this Agreement and affixed thereto their seals.

DONE at Rio de Janeiro on 6 September 1958, in duplicate in the Portuguese and Italian languages, both texts being equally authentic.

For the Government
of the Republic of the United States
of Brazil:

FRANCISCO NEGRÃO DE LIMA

For the Government
of the Italian Republic:

GIUSEPPE MEDICI

[TRADUCTION — TRANSLATION]

ACCORD¹ CULTUREL ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DES ÉTATS-UNIS DU BRÉSIL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ITALIENNE

Le Gouvernement de la République des États-Unis du Brésil et le Gouvernement de la République italienne,

Conscients de la communauté de traditions sur lesquelles est fondée la vie culturelle de leurs deux pays, et animés par le désir de rendre encore plus étroites et plus fécondes les relations littéraires, artistiques, scientifiques et techniques existant déjà entre leurs deux peuples,

Sont convenus de ce qui suit :

Article premier. Chacune des Parties contractantes permettra la création et favorisera, en accordant toutes les facilités possibles, le fonctionnement et le développement, sur son propre territoire, d'institutions culturelles de l'autre pays autorisées par les gouvernements respectifs et dont les activités tendent à la réalisation des fins générales du présent Accord au moyen de cours, de conférences, de concerts, de manifestations artistiques, de services de bibliothèques, de discothèques, de cinémathèques, etc., et autorisera les institutions ou les particuliers à les soutenir au moyen de contributions financières ou de contributions de tout autre type.

Les deux Commissions mixtes visées à l'article VIII du présent Accord détermineront les organismes déjà existants des deux pays pouvant être reconnus comme institutions culturelles aux fins du paragraphe précédent du présent article ainsi que les différentes facilités (de caractère fiscal, douanier, etc.) dont elles pourront bénéficier.

Article II. Chacune des Parties contractantes favorisera, dans les universités, dans les autres établissements d'enseignement supérieur et dans les établissements d'enseignement moyen situés sur son propre territoire, la création de chaires, de conférences et de cours libres destinés à l'enseignement de la langue, de la littérature, de l'histoire et de l'art de l'autre pays.

En particulier :

- a) Le Gouvernement italien s'engage à recommander qu'il soit accordé, dans les chaires de langue et de littérature portugaises existant en Italie, une attention spéciale à l'enseignement de la littérature brésilienne et des particularités linguistiques du Brésil;
- b) Le Gouvernement brésilien s'engage à introduire des programmes facultatifs d'étude de la langue italienne dans les établissements publics d'enseignement moyen ainsi qu'à reconnaître leur validité dans les programmes d'examen, sur un pied d'égalité avec la langue étrangère la plus favorisée de toutes celles faisant l'objet du même type d'enseignement, et à maintenir et à développer l'étude de l'italien dans les universités et dans les établissements d'enseignement supérieur.

¹ Entré en vigueur le 1^{er} mars 1965, soit le premier jour du mois suivant la date de l'échange des instruments de ratification, qui a eu lieu à Rome le 27 février 1965, conformément à l'article XI.

Article III. Les Parties contractantes s'engagent à faciliter, conformément à leurs législations respectives, le fonctionnement de cours spéciaux dans le cadre des programmes scolaires des deux pays si lesdits cours se révèlent nécessaires pour satisfaire des exigences particulières (d'ordre culturel, concernant l'immigration, etc.).

Article IV. Les Parties contractantes s'engagent à favoriser les contacts directs entre les universités et les autres organismes de culture humaniste, scientifique et artistique des deux pays, en étudiant la possibilité d'organiser :

- a) Des échanges de professeurs, de conférenciers, de chercheurs et d'étudiants;
- b) Des échanges réguliers de boursiers;
- c) Des échanges réguliers de publications officielles et de publications éditées par des universités, des académies, des sociétés savantes et des institutions culturelles en général.

Elles favoriseront en outre la création et le développement d'institutions et de fondations ayant pour objet de créer et d'administrer des programmes de bourses destinés aux étudiants brésiliens et italiens.

Elles encourageront en particulier la collaboration cinématographique italo-brésilienne.

Article V. Les Parties contractantes s'emploieront à faire mieux connaître leur culture en organisant dans l'autre pays des cours, des conférences, concerts, expositions et manifestations artistiques et théâtrales, foires du livre et toutes autres manifestations liées à la diffusion du livre, ainsi qu'au moyen de films, de programmes de radio et de télévision, de photographies et de manifestations sportives et s'accorderont réciproquement à cette fin toutes facilités fiscales, douanières, etc.

Il est entendu en particulier que les Parties contractantes faciliteront l'organisation d'expositions artistiques dans le cadre du présent Accord en remplaçant par une garantie idoine le versement du dépôt douanier devant être effectué lors des importations ou exportations temporaires.

Article VI. Les Parties contractantes accorderont toutes les facilités possibles pour l'entrée sur leurs territoires respectifs de livres, de journaux, de revues, de publications musicales et de reproductions artistiques destinées à des institutions de caractère éducatif et culturel, à condition que lesdits articles ne fassent pas l'objet d'opérations commerciales.

En outre, les livres, revues, journaux et publications périodiques, ainsi que la musique manuscrite ou imprimée, ne feront l'objet d'aucun autre impôt ou droit que ceux qui sont prévus par le présent Accord.

Enfin, en cas de besoin, il sera adopté les mesures nécessaires pour acheminer dans les meilleurs délais possibles à leurs destinataires les articles susmentionnés, et particulièrement les journaux et les revues.

Article VII. Les Parties contractantes examineront, d'un commun accord et dans l'esprit de leurs législations respectives, la possibilité d'adopter des normes, mesures et critères de nature à faciliter et à simplifier la reconnaissance réciproque des diplômes d'études intermédiaires et finales afin d'établir leur équivalence, soit à des fins universitaires, soit à des fins professionnelles.

Article VIII. Aux fins de l'application du présent Accord ainsi que de la formulation de toute proposition visant à adapter ledit Accord à l'évolution ultérieure

des relations entre les deux pays, il est constitué deux Commissions mixtes italo-brésiliennes, l'une à Rome et l'autre à Rio de Janeiro. Chaque Commission est composée de six membres, nommés pour moitié par le Gouvernement italien et pour moitié par le Gouvernement brésilien. La présidence et le secrétariat de la Commission seront confiés respectivement, en Italie, à un Italien et à un Brésilien, et, au Brésil, à un Brésilien et à un Italien. Les Commissions se réunissent au moins une fois par an et toutes les fois que les présidents le jugent nécessaires.

En cas de besoin, la Commission pourra avoir recours à des experts, en qualité de consultants techniques.

Article IX. Les Parties contractantes se déclarent disposées à examiner la possibilité d'adopter, dans leurs rapports réciproques, toutes les facilités prévues dans les recommandations de l'UNESCO ayant été approuvées par les délégations des deux pays.

Article X. Le présent Accord est conclu pour une durée indéfinie et restera en vigueur tant qu'il n'aura pas été dénoncé par l'une ou l'autre des Parties contractantes. Auquel cas, il cessera de produire effet six mois après la notification de dénonciation. Les facilités accordées aux instituts prévues à l'article premier seront également maintenues réciproquement pendant une durée de six mois.

Article XI. Le présent Accord sera ratifié dans les plus brefs délais possibles et entrera en vigueur le premier jour du mois suivant celui pendant lequel aura été effectué l'échange des instruments de ratification, qui aura lieu à Rome.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent Accord et y ont apposé leurs sceaux.

FAIT à Rio de Janeiro, le 6 septembre 1958, en deux exemplaires en langues portugaise et italienne, les deux textes faisant également foi.

Pour le Gouvernement
de la République des Etats-Unis
du Brésil :

FRANCISCO NEGRÃO DE LIMA

Pour le Gouvernement
de la République italienne :

GIUSEPPE MEDICI

No. 22378

**BRAZIL
and
JAPAN**

**Exchange of notes constitnting an agreement on co-
operation in the field of agricultrnal research in Brazil
(with arrangement and annexes). Brasília, 30 September
1977**

**Exchange of notes constituting an agreement on the exten-
sion for a maximnm period of six months of the arrange-
ment incorporated to the ahove-mentioned Agreement
(with annex). Brasília, 29 September 1982**

*Authentic texts of the Agreement of 30 September 1977: Portuguese and
English.*

*Authentic texts of the Agreement of 29 September 1982: Portuguese and
Japanese.*

Registered by Brazil on 4 October 1983.

N° 22378

BRÉSIL
et
JAPON

Échange de notes constituant un accord concernant la coopération dans le domaine de la recherche agricole au Brésil (avec arrangement et annexes). Brasília, 30 septembre 1977

Échange de notes constituant un accord concernant la prorogation pour une période maximale de six mois de l'arrangement incorporé à l'Accord susmentionné (avec annexe). Brasília, 29 septembre 1982

Textes authentiques de l'Accord du 30 septembre 1977 : portugais et anglais.

Textes authentiques de l'Accord du 29 septembre 1982 : portugais et japonais.

Enregistrés par le Brésil le 4 octobre 1983.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERATIVE REPUBLIC OF BRAZIL AND THE GOVERNMENT OF JAPAN ON CO-OPERATION IN THE FIELD OF AGRICULTURAL RESEARCH IN BRAZIL

I

Brasília, September 30, 1977

Excellency,

I have the honour to refer to the Basic Agreement on Technical Co-operation between the Government of Japan and the Government of the Federative Republic of Brazil, signed at Brasilia, September 22, 1970,² and to the recent discussions held between the representatives of the two Governments concerning the agricultural research co-operation in Brazil, and to propose, on behalf of the Government of Japan, pursuant to the provisions of Article II of the Basic Agreement, the Arrangement between the Government of Japan and the Government of the Federative Republic of Brazil, attached hereto, concerning the agricultural research co-operation in Brazil.

In case the Government of the Federative Republic of Brazil agrees with the said proposal, I have further the honour to suggest that, this note and Your Excellency's reply, expressing the agreement of the Government of the Federative Republic of Brazil shall be regarded as constituting an agreement between the two Governments, which will come into force on the date of Your Excellency's reply.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

[Signed]

KENZO YOSHIDA
Ambassador Extraordinary
and Plenipotentiary of Japan

His Excellency Ambassador Ramiro Saraiva Guerreiro
Minister *ad interim* for External Relations

ARRANGEMENT BETWEEN THE GOVERNMENT OF JAPAN AND THE GOVERNMENT OF THE FEDERATIVE REPUBLIC OF BRAZIL CONCERNING THE AGRICULTURAL RESEARCH CO-OPERATION IN BRAZIL

Pursuant to the provisions of Article II of the Basic Agreement on Technical Co-operation between the Government of Japan and the Government of the Federative Republic of Brazil, the following provisions will be applied by the two Governments:

¹ Came into force on 30 September 1977, the date of the note in reply, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 956, p. 207.

1. (1) The Government of Japan and the Government of the Federative Republic of Brazil will co-operate with each other in implementing the Japan-Brazil Agricultural Research Co-operation Project (hereinafter referred to as "the Project") for the purpose of developing the technology of agricultural production which will serve as a guideline for agricultural development plans in semi-arid and poorly vegetated regions of Cerrado.

(2) The Project will be implemented in accordance with the Basic Plan of the Project as stipulated in Annex I.

2. (1) The Government of Japan will, in accordance with the laws and regulations in force in Japan, take necessary measures to provide, at its own expense, the services of Japanese experts as listed in Annex II.

(2) Some additional experts may also be dispatched on short term assignment through the normal procedures under the Technical Co-operation Plan of the Government of Japan when necessity arises.

(3) The provisions of Articles IV (1), V (1) (iii) and (2), VI, VII and VIII of the Basic Agreement will apply to the Japanese experts referred to in sub-paragraphs (1) and (2) above.

3. (1) The Government of Japan will, in accordance with the laws and regulations in force in Japan, take necessary measures to provide, at its own expense, the equipment, machinery and materials required for the implementation of the Project and not produced in Brazil.

(2) The list of equipment, machinery and materials required will be agreed upon between the authorities concerned of the two Governments within the scope of those stipulated in Annex III.

(3) The provisions of Article IX of the Basic Agreement on Technical Co-operation will apply to the equipment, machinery and materials referred to in subparagraphs (1) and (2) above.

(4) The Government of the Federative Republic of Brazil will bear the expenses necessary for the installation, operation and maintenance of the equipment, machinery and materials referred to in sub-paragraphs (1) and (2) above.

4. (1) The Government of Japan will, in accordance with the laws and regulations in force in Japan, take necessary measures to receive Brazilian researchers and research administrators engaged in the Project for training and study tour in Japan through the normal procedure under Technical Co-operation Plan of the Government of Japan.

(2) The provisions of Article IV (2) of the said Basic Agreement will apply to the techniques and knowledge acquired by the researchers and research administrators mentioned in subparagraph (1) above.

5. The Government of the Federative Republic of Brazil will take necessary measures to provide at its own expense:

(a) The services of Brazilian experts and other personnel, necessary for the implementation of the Project, as listed in Annex IV;

(b) Land and buildings necessary for the implementation of the Project, as listed in Annex V, as well as incidental facilities; and

(c) Supply or replacement of equipment, machinery, vehicles, instruments, tools and other materials necessary for the implementation of the Project other than those provided by the Government of Japan.

6. The Government of the Federative Republic of Brazil will take necessary measures to meet all running expenses necessary for the implementation of the Project.

7. The Technical Director of the Brazilian Agricultural Research Enterprise will be responsible for the administration and implementation of the Project, and Japanese experts will provide guidance and advice on technical matters necessary for the implementation of the Project.

8. For the successful implementation of the Project, close relationship will be maintained between the Agricultural Research Center for the Cerrado Region (hereinafter referred to as "CPAC"), the Brazilian Agricultural Research Enterprise (hereinafter referred to as "EMBRAPA"), and the Brazilian research institutions referred to in Annex I, 4 on the one hand, and Japanese agricultural research institutions concerned of the Government of Japan on the other hand.

9. For the effective implementation of the Project, a joint Committee on the Agricultural Research Co-operation, consisting of the members as listed in Annex VI, will be established and meet at least once a year. The Committee will formulate the details of the Basic Plan referred to in paragraph 1 and the annual operational work plan of the Project. The details of the Basic Plan and of the annual operational work plan will be submitted to the authorities concerned of the two Governments for their approval.

10. The two Governments will consult with each other in respect of any matter that may arise from or in connection with this Arrangement.

11. This Arrangement will come into force on the date of signature and remain in force for a period of five years. However, either Government may, at any time, give notice to the other Government of its intention to terminate the Arrangement, in which case it will terminate six months after such notice has been given.

ANNEX I

BASIC PLAN OF THE PROJECT

1. The Project will be implemented in the fields of plant pathology, entomology, agronomy including crop physiology, soil-plant-water relationship, agricultural meteorology, agricultural machinery, plant breeding, and farm management and economic analysis with a view to contributing to the plans of utilization of soil, climate and plant resources in Cerrado.

2. The Project will consist of the following activities:

- a. Research work on the fields referred to in 1 above;
- b. Exchange of information, samples, materials and research reports necessary for the Project;
- c. Development of research capabilities of the researchers of both countries in the fields referred to in 1 above;
- d. Other activities to be agreed upon between the authorities concerned of the two Governments.

3. The activities mentioned in 2 above will be conducted mainly at CPAC. CPAC will conduct such activities as mentioned above in cooperation with other institutions listed in 4 below, under the control of EMBRAPA, which will exercise the functions of overall adjustment, coordination and management of the Project.

4. Other institutions and their functions:

<i>Name of institution</i>	<i>Functions</i>
Agricultural Research Enterprise of the State of Minas Gerais	Coordination of research for the promotion of the Cerrado Development Scheme in Minas Gerais
Uberaba Agricultural Experiment Station	Implementation of applied research and research on production system and its economic evaluation

Patos de Minas Agricultural Experiment Station	Implementation of applied research and research on production system and its economic evaluation
Agricultural Experiment Station of the Settlement Programme in Alto Paranaíba	Trial experiment in connection with the research work

ANNEX II

LIST OF JAPANESE EXPERTS

1. Leader
2. Researchers covering the following fields:
 - a.* Plant pathology
 - b.* Entomology
 - c.* Agronomy
 - d.* Soil-plant-water relationship
 - e.* Plant breeding
 - f.* Agricultural machinery
 - g.* Agricultural meteorology
 - h.* Farm management and economic analysis
3. Liaison Officer

NOTES:

(1) The experts will be dispatched to CPAC taking into account the progress of the Project.

The researchers may conduct research activities at any other institutions referred to in Annex I when necessity arises.

(2) The researchers in the field of 2 *e* to *h* above will be dispatched as experts on short term assignment not exceeding twelve months.

(3) The experts may visit any other research institutions located in Cerrado than those referred to in Annex I to give technical advice and exchange information.

ANNEX III

LIST OF EQUIPMENT, MACHINERY AND MATERIALS

1. Equipment including electronic articles, machinery, instruments, tools, spare parts thereof and other materials for laboratory work
2. Equipment, machinery, instruments, tools, spare parts thereof and other materials for field work
3. Specialized mobile units
4. Fertilizer, pesticide and materials for chemical control
5. Audio-visual aids and articles for office training and extension work
6. Books and other necessary printed matters
7. Other necessary minor equipment and materials

ANNEX IV

LIST OF BRAZILIAN EXPERTS AND OTHER PERSONNEL

1. Leader — General Director of CPAC
2. Counterpart researchers to the Japanese researchers
3. Laboratory assistants
4. Field workers
5. Clerical and service personnel, including a typist, clerks, drivers and a translator
6. A private secretary for the leader of the Japanese experts

ANNEX V

LIST OF LAND, BUILDINGS AND OTHER FACILITIES

1. Offices for the Japanese experts
2. Laboratories
3. Glass houses
4. Experimental fields
5. Facilities for storing equipment, machinery and other materials for the implementation of the Project

ANNEX VI

COMPOSITION OF THE JOINT COMMITTEE

1. Chairman: Technical Director of EMBRAPA
2. Japanese side
 - a. Leader referred to in Annex II, 1
 - b. Representative of the Japanese experts
 - c. Representative of Japan International Cooperation Agency
3. Brazilian side
 - a. General Director of CPAC
 - b. Associate Technical Director of CPAC
 - c. Coordinator of CPAC for the plans of utilization of soil, climate and plant resources of Cerrado
 4. Observers

The following representatives may attend the Committee as observers:

 - a. Representatives of the agricultural research institutions concerned of the Government of Japan
 - b. An official of the Embassy of Japan and any other person designated by the Embassy of Japan
 - c. Representatives of the Ministry of Agriculture of the Federative Republic of Brazil
 - d. Representatives of the Brazilian interministerial system of co-ordination of international technical co-operation

II

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

Em 30 de setembro de 1977

DCOPT/DAOC/DAI/113/644(B46)(E10)

Senhor Embaixador,

Tenho a honra de acusar recebimento da nota de Vossa Excelência, datada de hoje, que contém Ajuste sobre a Cooperação em Pesquisa Agrícola no Brasil, cujo teor é o seguinte:

“Excelência,

Tenho a honra de referir-me ao Acordo Básico de Cooperação Técnica entre o Governo do Japão e o Governo da República Federativa do Brasil, assinado em Brasília, a 22 de setembro de 1970, e às recentes discussões mantidas entre representantes dos dois Governos com respeito à cooperação em pesquisa agrícola no Brasil, e de propor, em nome do Governo do Japão, em conformidade com as disposições do Artigo II do Acordo Básico, o Ajuste entre o Governo do Japão e o Governo da República Federativa do Brasil, contido nesta nota, sobre a cooperação em pesquisa agrícola no Brasil.

Caso o Governo da República Federativa do Brasil concorde com a mencionada proposta, tenho ainda a honra de sugerir que esta nota e a nota de resposta de Vossa Excelência, que expresse a concordância do Governo da República Federativa do Brasil, sejam consideradas como constitutivas de um Ajuste entre os dois Governos, a entrar em vigor na data da resposta de Vossa Excelência.

Aproveito a oportunidade para renovar a Vossa Excelência os protestos de minha mais alta consideração.

AJUSTE ENTRE O GOVERNO DO JAPÃO E O GOVERNO DA REPÚBLICA FEDERATIVA DO BRASIL COM RESPEITO À COOPERAÇÃO EM PESQUISA AGRÍCOLA NO BRASIL

Em conformidade com o disposto no Artigo II do Acordo Básico de Cooperação Técnica entre o Governo do Japão e o Governo da República Federativa do Brasil, as seguintes disposições serão aplicadas pelos dois Governos:

1. (1) O Governo do Japão e o Governo da República Federativa do Brasil cooperarão mutuamente na implementação do Projeto de Cooperação em Pesquisa Agrícola Japão-Brasil (adiante referido como “o Projeto”) com o propósito de desenvolver a tecnologia de produção agrícola que servirá como diretriz para os planos de desenvolvimento agrícola das regiões semi-áridas e pouco cultivadas do Cerrado.

(2) O Projeto será implementado de acordo com o Plano Básico do Projeto conforme estipulado no Anexo I.

2. (1) O Governo do Japão, de acordo com as leis e regulamentos vigentes no Japão, tomará medidas necessárias para fornecer, a suas expensas, os serviços de peritos japoneses conforme estipulado no Anexo II.

(2) Alguns peritos adicionais poderão ainda, quando necessário, ser enviados em missões de curta duração de acordo com os procedimentos regulares do Plano de Cooperação Técnica do Governo do Japão.

(3) As disposições dos Artigos IV (1), V (1) (III) e (2), VI, VII e VIII do Acordo Básico serão aplicadas aos peritos japoneses referidos nos sub-parágrafos (1) e (2) acima.

3. (1) O Governo do Japão, de acordo com as leis e regulamentos vigentes no Japão, tomará as medidas necessárias para fornecer, a suas expensas, os equipamentos, máquinas e materiais necessários para a implementação do Projeto e não produzidos no Brasil.

(2) A lista de equipamentos, máquinas e materiais necessários será acordada entre as autoridades competentes dos dois Governos conforme as diretrizes constantes do Anexo III.

(3) As disposições do Artigo IX do Acordo Básico de Cooperação Técnica aplicar-se-ão aos equipamentos, máquinas e materiais referidos nos sub-parágrafos (1) e (2) acima.

(4) O Governo da República Federativa do Brasil encarregar-se-á das despesas necessárias para a instalação, operação e manutenção dos equipamentos, máquinas e materiais referidos nos sub-parágrafos (1) e (2) acima.

4. (1) O Governo do Japão, de acordo com as leis e regulamentos vigentes no Japão, tomará medidas necessárias para receber pesquisadores brasileiros e administradores de pesquisa integrados ao Projeto, para treinamento e viagem de estudos no Japão de acordo com os procedimentos regulares do Plano de Cooperação Técnica do Governo do Japão.

(2) As disposições do Artigo IV (2) do mencionado Acordo Básico aplicar-se-ão às técnicas e conhecimentos adquiridos pelos pesquisadores e administradores de pesquisas mencionados no sub-parágrafo (1) acima.

5. O Governo da República Federativa do Brasil tomará medidas necessárias para fornecer a suas expensas:

- (a) Os serviços dos peritos brasileiros e demais pessoal necessário para a implementação do Projeto, conforme estipulado no Anexo IV;
- (b) As áreas e prédios necessários para a implementação do Projeto, conforme estipulado no Anexo V, bem como as facilidades pertinentes; e
- (c) Suprimento ou substituição dos equipamentos, máquinas, veículos, instrumentos, peças e demais materiais necessários para a implementação do Projeto além dos fornecidos pelo Governo do Japão;

6. O Governo da República Federativa do Brasil tomará medidas necessárias para cobrir todas as despesas correntes necessárias para a implementação do Projeto.

7. O Diretor Técnico da Empresa Brasileira de Pesquisa Agropecuária será responsável pela administração e implementação do Projeto, e os peritos japoneses proverão a orientação e assessoria em matérias técnicas necessárias para a implementação do Projeto.

8. Para o êxito da implementação do Projeto, será mantido estreito relacionamento entre o Centro de Pesquisa Agropecuária dos Cerrados (adiante referido como "CPAC"), a Empresa Brasileira de Pesquisa Agropecuária (adiante referida como "EMBRAPA") e as instituições de pesquisa brasileiras referidas no Anexo I.4, de um lado, e as instituições de pesquisa agropecuária competentes do Governo do Japão, de outro.

[9.] Para a efetiva implementação do Projeto, será estabelecido um Comitê Misto sobre a Cooperação em Pesquisa Agrícola, formado pelos membros listados no Anexo VI, o qual se reunirá pelo menos uma vez por ano. O Comitê formulará os detalhes do Plano Básico referido no parágrafo 1 e o plano operacional anual de trabalho do Projeto. Os detalhes do Plano Básico e do plano operacional anual de trabalho, serão submetidos à aprovação das autoridades dos dois Governos.

10. Os dois Governos consultar-se-ão mutuamente a respeito de qualquer matéria que possa ser levantada em função do presente Ajuste.

11. O presente Ajuste entrará em vigor na data de assinatura e permanecerá vigente por um período de cinco anos. Contudo, qualquer um dos Governos poderá, a qualquer momento, comunicar ao outro sua intenção de terminar o Ajuste. Neste caso, o Ajuste expirará seis meses a partir da data da comunicação.

ANEXO I

PLANO BÁSICO DO PROJETO

1. O Projeto será implementado nos setores de patologia de plantas, entomologia, agronomia incluindo fisiologia das plantas, relação solo-planta-água, meteorologia agrícola, máquinas agrícolas, melhoramento de plantas, administração de fazendas e análise econômica, com vistas a contribuir para os planos de utilização do solo, clima e recursos vegetais no Cerrado.

2. O Projeto consistirá das seguintes atividades:

- a. Trabalho de pesquisa nos campos referidos no item 1 acima;
- b. Troca de informações, amostras, materiais e relatórios de pesquisa necessários para o Projeto;
- c. Desenvolvimento da capacidade de pesquisa de pesquisadores dos dois países nos setores mencionados no item 1 acima;
- d. Outras atividades a serem acordadas entre as autoridades competentes dos dois Governos.

3. As atividades mencionadas no item 2 acima serão conduzidas na maior parte no CPAC. O CPAC conduzirá tais atividades, conforme mencionado acima, em cooperação com outras instituições listadas no item 4 abaixo, sob o controle da EMBRAPA, a qual exercerá as funções de realizar os ajustamentos gerais, a coordenação e a administração do Projeto.

4. Outras instituições e suas funções:

<i>Nome da instituição</i>	<i>Funções</i>
Empresa de Pesquisa Agropecuária de Minas Gerais	Coordenação da pesquisa para a promoção do plano de Desenvolvimento do Cerrado em Minas Gerais
Estação Experimental de Uberaba	Implementação da pesquisa aplicada e pesquisa sobre o sistema de produção e sua avaliação econômica
Estação Experimental de Patos de Minas	Implementação da pesquisa aplicada e pesquisa sobre o sistema de produção e sua avaliação econômica
Estação Experimental do Alto Paraíba	Ensaio experimental em conexão com trabalho de pesquisa

ANEXO II

LISTA DE PERITOS JAPONESES

- I. Chefe
2. Pesquisadores nos seguintes campos:
 - a. Patologia de plantas
 - b. Entomologia

- c. Agronomia
 - d. Relação solo-planta-água
 - e. Cultivo de plantas
 - f. Máquinas agrícolas
 - g. Meteorologia agrícola
 - h. Administração de fazenda e análise econômica
3. Coordenador

NOTAS:

(1) Os peritos serão enviados ao CPAC levando-se em consideração o desenvolvimento do Projeto.

Os pesquisadores poderão conduzir atividades de pesquisa em qualquer outra instituição referida no Anexo I quando necessário.

(2) Os pesquisadores nos campos mencionados no item 2 alíneas e a h acima, serão enviados em missões de curta duração, que não excederão doze meses.

(3) Os peritos poderão visitar quaisquer instituições localizadas na região do Ceará além das mencionadas no Anexo I para prestarem assessoria técnica e troca de informações.

ANEXO III

LISTA DE EQUIPAMENTOS, MÁQUINAS E MATERIAIS

1. Equipamentos incluindo artigos eletrônicos, máquinas, instrumentos, ferramentas, peças e outros materiais para trabalho de laboratório
2. Equipamentos, máquinas, instrumentos, ferramentas, peças e outros materiais para trabalho de campo
3. Unidades móveis especializadas
4. Fertilizantes, pesticidas e materiais para controle químico
5. Aparelhos audio-visuais e artigos para treinamento em escritório e trabalhos de extensão
6. Livros e outros materiais impressos necessários
7. Outros equipamentos e materiais necessários de pequeno porte

ANEXO IV

LISTA DE PERITOS E PESSOAL BRASILEIROS

1. Chefe — Diretor Geral do CPAC
2. Pesquisadores de contrapartida aos pesquisadores japoneses
3. Assistentes de laboratório
4. Trabalhadores de campo
5. Pessoal de escritório e de serviço incluindo uma datilógrafa, funcionários administrativos, motoristas e um tradutor
6. Uma secretária particular para o chefe dos peritos japoneses

ANEXO V

LISTA DE ÁREAS, PRÉDIOS E OUTRAS FACILIDADES

1. Escritórios para os peritos japoneses
2. Laboratórios
3. Estufas
4. Campos experimentais
5. Instalações para estocagem de equipamentos, máquinas e outros materiais para a implementação do Projeto

ANEXO VI

COMPOSIÇÃO DO COMITÊ MISTO

1. Presidente: Diretor Técnico da EMBRAPA
 2. Parte japonesa
 - a. Chefe referido no Anexo II, 1
 - b. Representante dos peritos japoneses
 - c. Representante da Agência Japonesa de Cooperação Internacional
 3. Parte brasileira
 - a. Diretor Geral do CPAC
 - b. Diretor Técnico Associado do CPAC
 - c. Coordenador do CPAC para os projetos de utilização do solo, clima e recursos vegetais do Cerrado
 4. Observadores
- Os seguintes representantes poderão integrar o Comitê como observadores:
- a. Representantes das instituições de pesquisa agrícola competentes do Governo do Japão
 - b. Um funcionário da Embaixada do Japão ou qualquer outra pessoa designada pela Embaixada do Japão
 - c. Representantes do Ministério da Agricultura da República Federativa do Brasil
 - d. Representantes do sistema interministerial brasileiro de coordenação da cooperação técnica internacional".

2. Em resposta, informo Vossa Excelência de que o Governo da República Federativa do Brasil concorda com a proposta formulada na nota de Vossa Excelência e confirmo que a nota de Vossa Excelência e esta nota de resposta, sejam consideradas como constitutivas de um Acordo entre os dois Governos a entrar em vigor na data de hoje.

Aproveito a oportunidade para renovar a Vossa Excelência os protestos de minha mais alta consideração.

RAMIRO SARAIVA GUERREIRO
Ministro de Estado, interino,
das Relações Exteriores

A Sua Excelência o Senhor Kenzo Yoshida
Embaixador Extraordinário e Plenipotenciário
do Japão

[TRANSLATION — TRADUCTION]

30 September 1977

DCOPT/DAOC/DAI/113/644(B46)(E10)

Sir,

I have the honour to acknowledge receipt of your note of today's date, containing the Arrangement concerning the agricultural research co-operation in Brazil, which reads as follows:

[*See note 1*]

2. In reply, I inform you that the Government of the Federative Republic of Brazil agrees to the proposal made in your note, and I confirm that your note and this note of reply shall be considered as constituting an agreement between the two Governments, to enter into force on today's date.

Accept, Sir, etc.

RAMIRO SARAIVA GUERREIRO
Acting Minister for External Relations

His Excellency Mr. Kenzo Yoshida
Ambassador Extraordinary and Plenipotentiary
of Japan

[TRANSLATION — TRADUCTION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRATIVE DU
BRÉSIL ET LE GOUVERNEMENT DU JAPON CONCERNANT LA
COOPÉRATION DANS LA DOMAINE DE LA RECHERCHE
AGRICOLE AU BRÉSIL

I

Brasília, le 30 septembre 1977

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord de base entre le Gouvernement du Japon et le Gouvernement de la République fédérative du Brésil relatif à la coopération technique, signé à Brasília le 22 septembre 1970², ainsi qu'aux discussions qui ont eu lieu récemment entre des représentants des deux gouvernements au sujet de la coopération dans le domaine de la recherche agricole au Brésil, et de proposer, au nom du Gouvernement du Japon et conformément aux dispositions de l'article II de l'Accord de base, l'Arrangement ci-après entre le Gouvernement du Japon et le Gouvernement de la République fédérative du Brésil concernant la coopération dans le domaine de la recherche agricole au Brésil.

Si ladite proposition rencontre l'agrément de la République fédérative du Brésil, je suggère que la présente note et votre réponse en ce sens soient considérées comme constituant entre nos deux gouvernements un accord qui entrera en vigueur à la date de votre réponse.

Je saisis cette occasion, etc.

[Signé]

KENZO YOSHIDA
Ambassadeur extraordinaire
et plénipotentiaire du Japon

Son Excellence Monsieur Ramiro Saraiva Guerreiro
Ministre par intérim des relations extérieures

ARRANGEMENT ENTRE LE GOUVERNEMENT DU JAPON ET LE GOUVERNE-
MENT DE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL CONCERNANT LA CO-
OPÉRATION DANS LE DOMAINE DE LA RECHERCHE AGRICOLE AU BRÉSIL

Conformément aux dispositions de l'article II de l'Accord de base entre le Gouvernement du Japon et le Gouvernement de la République fédérative du Brésil relatif à la coopération technique, les deux gouvernements appliqueront les dispositions suivantes :

¹ Entré en vigueur le 30 septembre 1977, date de la note de réponse, conformément aux dispositions desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 956, p. 207.

1. 1) Le Gouvernement du Japon et le Gouvernement de la République fédérative du Brésil coopéreront pour mettre en œuvre le projet de coopération Japon-Brésil dans le domaine de la recherche agricole (ci-après dénommé le «Projet») afin de développer les techniques de production agricole qui inspireront les plans de développement agricole dans les régions semi-arides et peu fertiles du Cerrado.

2) Le Projet sera mis en œuvre conformément au plan de base stipulé à l'annexe I.

2. 1) Conformément aux lois et règlements en vigueur au Japon, le Gouvernement japonais prendra les mesures nécessaires pour fournir à ses propres frais les services des experts japonais énumérés à l'annexe II.

2) En cas de besoin, quelques autres experts pourront également être détachés pour des missions de courte durée dans le cadre des procédures normales prévues par le plan de coopération technique du Gouvernement japonais.

3) Les experts visés aux alinéas 1 et 2 ci-dessus seront soumis aux dispositions de l'alinéa 1 de l'article IV, des alinéas 1, iii, et 2 de l'article V et des articles VI, VII et VIII et l'Accord de base.

3. 1) Conformément aux lois et règlements en vigueur au Japon, le Gouvernement japonais prendra les mesures nécessaires pour fournir à ses propres frais le matériel, les machines et les matériaux nécessaires à la mise en œuvre du projet et non produits au Brésil.

2) La liste des équipements, machines et matériaux nécessaires sera arrêtée d'un commun accord entre les autorités compétentes des deux gouvernements conformément aux dispositions stipulées à l'annexe III.

3) Les dispositions de l'article IX de l'Accord de base seront applicables aux équipements, machines et matériaux visés aux alinéas 1 et 2 ci-dessus.

4) Le Gouvernement de la République fédérative du Brésil prendra à sa charge les dépenses afférentes à l'installation, au fonctionnement et à l'entretien des équipements, machines et matériaux visés aux alinéas 1 et 2 ci-dessus.

4. 1) Conformément aux lois et règlements en vigueur au Japon, le Gouvernement japonais prendra les mesures nécessaires pour accueillir les chercheurs et administrateurs brésiliens participant au Projet aux fins d'une formation et d'un voyage d'étude au Japon, conformément aux procédures normales prévues par le plan de coopération technique du Gouvernement japonais.

2) Les dispositions de l'alinéa 2 de l'article IV de l'Accord de base seront applicables aux techniques et connaissances acquises par les chercheurs et par les administrateurs visés à l'alinéa 1 ci-dessus.

5. Le Gouvernement de la République fédérative du Brésil prendra les mesures nécessaires pour fournir à ses propres frais :

- a) Les services des experts et du personnel brésiliens nécessaires à la mise en œuvre du Projet, comme prévu par la liste figurant à l'annexe IV;
- b) Les terrains et bâtiments nécessaires à l'exécution du Projet, conformément à la liste figurant à l'annexe V, ainsi que les facilités connexes; et
- c) Les équipements, machines, véhicules, instruments, outils et autres matériaux, neufs ou de remplacement, autres que ceux fournis par le Gouvernement japonais et nécessaires à l'exécution du Projet.

6. Le Gouvernement de la République fédérative du Brésil prendra les mesures nécessaires pour couvrir toutes les dépenses renouvelables afférentes à l'exécution du Projet.

7. Le Directeur technique de l'Entreprise brésilienne de recherche agricole sera responsable de l'administration et de l'exécution du Projet, et les experts japonais fourniront les indications et avis techniques nécessaires à l'exécution du Projet.

8. Afin d'assurer la bonne exécution du Projet, des rapports étroits seront maintenus entre le Centre de recherche agricole de la région du Cerrado (ci-après dénommé le «CPAC»), l'Entreprise brésilienne de recherche agricole (ci-après dénommée l'«EMBRAPA») et les institutions de recherche brésiliennes visées au paragraphe 4 de l'annexe I, d'une part, et les institutions japonaises de recherche agricole intéressées du Gouvernement japonais, d'autre part.

9. Aux fins de la bonne exécution du Projet, il sera créé une Commission mixte de coopération dans le domaine de la recherche agricole, composée comme indiqué à l'annexe VI, qui se réunira au moins une fois par an. La Commission arrêtera les détails du plan de base visé au paragraphe 1 ainsi que le plan de travail opérationnel annuel du Projet. Les détails du plan de base et du plan de travail opérationnel annuel seront soumis à l'approbation des autorités intéressées des deux gouvernements.

10. Les deux gouvernements se consulteront en ce qui concerne toute question pouvant surgir à propos de l'application du présent Arrangement.

11. Le présent Arrangement entrera en vigueur à la date de sa signature et le demeurera pendant une période de cinq ans. Il est entendu toutefois que l'un ou l'autre des deux gouvernements pourra à tout moment notifier à l'autre son intention de le dénoncer, auquel cas il cessera de produire effet six mois à compter de la date de ladite notification.

ANNEXE I

PLAN DE BASE DU PROJET

1. Le Projet sera exécuté dans les domaines de la pathologie des plantes, de l'entomologie, de l'agronomie, y compris de la physiologie des récoltes, des rapports sols-plantes-eau, de la météorologie agricole, des machines agricoles, de l'hybridation, de la gestion des exploitations agricoles et de l'analyse économique, afin de contribuer à la formulation de plans touchant l'utilisation des sols, la climatologie et les ressources végétales dans la région du Cerrado.

2. Le Projet comprendra les activités suivantes :

- a) Réalisation de travaux de recherche dans les domaines visés au paragraphe 1 ci-dessus;
- b) Echange d'informations, d'échantillons, de matériaux et de rapports de recherche, selon ce qu'exigera l'exécution du Projet;
- c) Perfectionnement des compétences des chercheurs des deux pays dans les domaines visés au paragraphe 1 ci-dessus;
- d) Toutes autres activités convenues entre les autorités intéressées des deux gouvernements.

3. Les activités visées au paragraphe 2 ci-dessus seront réalisées essentiellement au CPAC. Le CPAC réalisera les activités susmentionnées en coopération avec les autres institutions énumérées au paragraphe 4 ci-dessous, sous le contrôle de l'EMBRAPA, qui assurera la gestion, la coordination et l'administration d'ensemble du Projet.

4. Les autres institutions participantes et leurs fonctions sont indiquées ci-après :

<i>Nom de l'institution</i>	<i>Fonctions</i>
Entreprise de recherche agricole de l'Etat de Minas Gerais	Coordination des recherches pour la promotion du plan de développement de la région du Cerrado, dans l'Etat de Minas Gerais
Station expérimentale agricole d'Uberaba	Réalisation de recherches appliquées ainsi que de recherches des évaluations économiques concernant les systèmes de production

Station expérimentale agricole Patos de Minas	Réalisation de recherches appliquées ainsi que de recherches des évaluations économiques concernant les systèmes de production
Station expérimentale agricole du programme de colonisation de l'Alto Paranaiba	Expériences pratiques liées aux travaux de recherche

ANNEXE II

LISTE DES EXPERTS JAPONAIS

1. Chef d'équipe
2. Chercheurs dans les domaines ci-après :
 - a) Pathologie des plantes;
 - b) Entomologie;
 - c) Agronomie;
 - d) Rapport sols-plantes-eau;
 - e) Hybridation;
 - f) Machines agricoles;
 - g) Météorologie agricole;
 - h) Gestion des exploitations agricoles et analyses économiques.
3. Agent de liaison

NOTES :

- 1) Les experts seront affectés au CPAC compte tenu de l'avancement du Projet.
En cas de besoin, les chercheurs pourront réaliser leurs activités dans le cadre de l'une quelconque des autres institutions visées à l'annexe I.
- 2) Les chercheurs spécialisés dans les domaines énumérés aux alinéas *e* à *h* du paragraphe 2 ci-dessus seront affectés pour des missions de courte durée ne dépassant pas 12 mois.
- 3) Les experts pourront, pour fournir des avis techniques ou échanger des informations, se rendre auprès de l'une quelconque des autres institutions de recherche de la région du Cerrado autres que celles mentionnées à l'annexe I.

ANNEXE III

LISTE DES ÉQUIPEMENTS, MACHINES ET MATÉRIAUX

1. Equipements, y compris articles électroniques, machines, instruments, outils, pièces détachées et autres matériaux destinés aux travaux de laboratoire.
2. Equipements, machines, instruments, outils, pièces détachées et autres matériaux destinés aux travaux sur le terrain.
3. Unités mobiles spécialisées.
4. Engrais, pesticides et matériaux d'intervention chimique.
5. Aides audiovisuelles et articles destinés à la formation théorique et aux travaux de vulgarisation.
6. Livres et autres imprimés nécessaires.
7. Autres équipements et matériaux mineurs nécessaires.

ANNEXE IV

LISTE DES EXPERTS ET DU PERSONNEL BRÉSILIENS

1. Chef d'équipe — Directeur général du CPAC.
2. Chercheurs affectés aux chercheurs japonais en tant que personnel de contrepartie.
3. Assistants de laboratoire.
4. Agents sur le terrain.
5. Personnel de bureau et de service, y compris un dactylographe, des commis, des conducteurs et un traducteur.
6. Un secrétaire privé pour le chef de l'équipe d'experts japonais.

ANNEXE V

LISTE DE TERRAINS, BÂTIMENTS ET AUTRES FACILITÉS

1. Bureaux pour les experts japonais.
2. Laboratoires.
3. Serres.
4. Champs expérimentaux.
5. Installations destinées au stockage des équipements, machines et autres matériaux affectés à l'exécution du Projet.

ANNEXE VI

COMPOSITION DE LA COMMISSION MIXTE

1. Président : le Directeur technique de l'EMBRAPA.
2. Partie japonaise :
 - a) Le chef d'équipe visé au paragraphe 1 de l'annexe II;
 - b) Un représentant des experts japonais;
 - c) Un représentant de l'Agence japonaise pour la coopération internationale.
3. Partie brésilienne :
 - a) Le Directeur général du CPAC;
 - b) Le Directeur technique adjoint du CPAC;
 - c) Le Coordonnateur du CPAC pour les plans d'utilisation des sols, la climatologie et les ressources végétales dans la région du Cerrado.
4. Observateurs.

Les personnes ci-après pourront assister aux séances de la Commission en qualité d'observateurs :

- a) Des représentants des institutions de recherche agricole intéressées du Gouvernement japonais;
- b) Un représentant de l'ambassade du Japon et toute autre personne désignée par cette ambassade;
- c) Des représentants du Ministère de l'agriculture de la République fédérative du Brésil;
- d) Des représentants du système interministériel brésilien de coordination de la coopération technique internationale.

II

Le 30 septembre 1977

COPT/DAOC/DAI/113/644(B46)(E10)

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note en date de ce jour, à laquelle est joint un Arrangement relatif à la coopération dans le domaine de la recherche agricole au Brésil, qui se lit comme suit :

[*Voir note I*]

En réponse, j'ai le plaisir de vous informer que la proposition formulée dans votre note rencontre l'agrément du Gouvernement de la République fédérative du Brésil, et de confirmer que votre note et la présente réponse seront considérées comme constituant entre les deux gouvernements un accord qui entrera en vigueur à la date de ce jour.

Je saisis cette occasion, etc.

Le Ministre par intérim des relations extérieures,
RAMIRO SARAIVA GUERREIRO

Son Excellence Monsieur Kenzo Yoshida
Ambassadeur extraordinaire et plénipotentiaire
du Japon

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERATIVE REPUBLIC OF BRAZIL AND THE GOVERNMENT OF JAPAN ON THE EXTENSION FOR A MAXIMUM PERIOD OF SIX MONTHS OF THE ARRANGEMENT INCORPORATED TO THE AGREEMENT OF 30 SEPTEMBER 1977 ON CO-OPERATION IN THE FIELD OF AGRICULTURAL RESEARCH IN BRAZIL²

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL ET LE GOUVERNEMENT DU JAPON CONCERNANT LA PROROGATION POUR UNE PÉRIODE MAXIMALE DE SIX MOIS DE L'ARRANGEMENT INCORPORÉ À L'ACCORD DU 30 SEPTEMBRE 1977 CONCERNANT LA COOPÉRATION DANS LE DOMAINE DE LA RECHERCHE AGRICOLE AU BRÉSIL²

I

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

DCOPT/DAOC/281/644(B46)(E10)

O Ministério das Relações Exteriores cumprimenta a Embaixada do Japão e tem a honra de referir-se à troca de Notas entre o Governo da República Federativa do Brasil e o Governo do Japão, de 30 de setembro de 1977, e o Ajuste nela contido, concernente ao projeto “Aproveitamento dos Cerrados”, doravante denominado simplesmente “o Ajuste”, e aos entendimentos mantidos entre os representantes dos dois Governos sobre a prorrogação do referido Ajuste.

2. Considerando que as negociações com vistas a estender o Ajuste não foram concluídas antes da data de sua expiração, e que ambas as partes julgaram necessário permitir completarem-se as atividades de cooperação técnica remanescentes previstas no Ajuste acima mencionado, o Ministério das Relações Exteriores tem a honra de propor que a permanência dos técnicos japoneses, que atualmente prestam cooperação no âmbito do dito Ajuste, seja provisoriamente estendida por um período não superior a seis meses, a contar da data desta Nota, sendo-lhes mantidos os mesmos privilégios, isenções e benefícios que lhes eram conferidos na vigência do Ajuste. (A lista dos mencionados técnicos japoneses encontra-se em anexo.)

3. O Ministério das Relações Exteriores apreciaria que a Embaixada do Japão confirmasse, em nome do Governo do Japão, a aceitação da proposta acima.

O Ministério das Relações Exteriores aproveita a oportunidade para renovar a Embaixada do Japão os protestos de sua mais alta consideração.

Brasília, em 29 de setembro de 1982

¹ Came into force on 29 September 1982 by the exchange of the said notes

² See p. 292 of this volume.

¹ Entré en vigueur le 29 septembre 1982 par l'échange desdites notes.

² Voir p. 303 du présent volume.

ANEXO

LISTA DE TÉCNICOS JAPONESSES

<i>Nome</i>	<i>Campo</i>
Tamotu Ogata	Chefe
Yasuo Sonku	Fitopatologia
Noboru Abe	Entomologia
Kazunori Igita	Agronomia
Morishige Ike	Agronomia
Michikazu Fukuhara	Relação-Solo-Planta-Água
Mikio Habu	Funcionário de Ligação

[TRANSLATION¹ — TRADUCTION²]

[TRADUCTION — TRANSLATION]

DCOPT/DAOC/281/644(B46)(E10)

DCOPT/DAOC/281/644(B46)(E10)

The Ministry of External Relations presents its compliments to the Embassy of Japan and has the honor to refer to the Exchange of Notes between the Government of the Federative Republic of Brazil and the Government of Japan, dated September 30, 1977 and the Arrangement concerning the Agricultural Research Cooperation Project,³ contained therein (hereinafter referred to as "the Arrangement"), and the discussion held between the representatives of the two Governments concerning the extension of the said Arrangement.

2. Taking into consideration that negotiations with a view to extending the Arrangement were not finalized before its expiration date, and that both sides considered it necessary to allow the completion of the remaining technical cooperation activities foreseen in the above mentioned Arrangement, the Ministry of External Relations has the honor to propose that the assignment of the Japanese experts, currently engaged in the cooperation activities provided for in the said Arrangement, be provisionally extended for a period not exceeding six months from the date of this note, with the same privileges, exemptions and benefits they were granted during the period of validity

Le Ministère des relations extérieures présente ses compliments à l'Ambassade du Japon et a l'honneur de se référer à l'échange de notes entre le Gouvernement de la République fédérative du Brésil et le Gouvernement du Japon en date du 30 septembre 1977 et à l'Arrangement qu'il contient au sujet du Projet de «Mise en valeur de la région de Cerrado»¹ (ci-après dénommé l'«Arrangement»), ainsi qu'aux entretiens qui ont eu lieu entre des représentants des deux gouvernements au sujet de la prorogation dudit Arrangement.

2. Comme les négociations relatives à la prorogation de l'Arrangement n'ont pas abouti avant la date de son expiration et comme les deux Parties ont jugé nécessaire de mener à bien les dernières activités de coopération technique prévues dans l'Arrangement susmentionné, le Ministère des relations extérieures propose que la mission des experts japonais qui participent actuellement aux activités de coopération technique prévues dans ledit Arrangement soit provisoirement prolongée pour une période de six mois au maximum à compter de la date de la présente note, avec les mêmes privilèges, exemptions et avantages que ceux qui leur étaient accordés pendant la période

¹ Translation supplied by the Government of Brazil.

² Traduction fournie par le Gouvernement du Brésil.

³ See p. 292 of this volume.

¹ Voir p. 303 du présent volume.

of the Arrangement. (The list of the Japanese experts concerned is attached hereto.)

3. The Ministry of External Relations would appreciate a confirmation from the Embassy of Japan on behalf of the Government of Japan as to the acceptance to the above proposal.

The Ministry of External Relations avails itself of this opportunity to renew to the Embassy of Japan the assurances of its highest consideration.

Brasília, on the 29 of September 1982

de validité de l'Arrangement. (La liste des experts japonais intéressés est jointe à la présente note.)

3. Le Ministère des relations extérieures saurait gré à l'Ambassade du Japon de bien vouloir confirmer, au nom du Gouvernement japonais, qu'elle accepte la proposition susmentionnée.

Le Ministère des relations extérieures saisit cette occasion, etc.

Brasília, le 29 septembre 1982

ANNEX

LIST OF JAPANESE EXPERTS

<i>Name</i>	<i>Field</i>
Tamotu [Ogata]	Leader
Yasuo Sonku	Plant Pathology
Noboru Abe	Entomology
Kazunori Igita	Agronomy
Morishige Ike	Agronomy
Michikazu Fukuhara	Soil-plant-water relationship
Mikio Habu	Liaison Officer

ANNEXE

LISTE DES EXPERTS JAPONAIS

<i>Nom</i>	<i>Spécialité</i>
Tamotu Ogata	Chef d'équipe
Yasuo Sonku	Phytopathologie
Noboru Abe	Entomologie
Kazunori Igita	Agronomie
Morishige Ike	Agronomie
Michikazu Fukuhara	Rapport sols-plantes-eau
Mikio Habu	Agent de liaison

II

[JAPANESE TEXT — TEXTE JAPONAIS]

第 545 号

昭和 57 年 9 月 29 日

口 上 書

在ブラジル連邦共和国日本大使館は、ブラジル連邦共和国外務省に敬意を表するとともに、ブラジル連邦共和国政府の日本国政府に対する提案を伝える / 1982年9月29日付けの同省発口上書

DCOPT/DAOC/281 (日本人専門家の表が添付されている。) に関し、日本国政府は、同口上書に述べられた諸条件のもとに、かつ、日本国の関係法令に従い、前記の表に記載された日本人専門家の現在の派遣期間をこの口上書の日付の日から6箇月を超えない期間暫定的に延長することを確認する光榮を有する。

日本国大使館は、更に、同省の口上書及びこの口上書が両政府間の合意を構成するものとみなし、その合意がこの口上書の日付の日に効力を生ずることを確認する光榮を有する。

日本国大使館は、以上を申し進めるに際し、ことに重ねてブラジル連邦共和国外務省に向かつて敬意を表する。

[TRANSLATION¹ — TRADUCTION²]

EMBASSY OF JAPAN
BRAZIL

The Embassy of Japan in Brasília presents its compliments to the Ministry of External Relations of the Federative Republic of Brazil and, with reference to the Ministry's Note DCOPT/DAOC/281 dated September 29 forwarding the proposal by the Government of the Federa-

[TRADUCTION — TRANSLATION]

AMBASSADE DU JAPON
AU BRÉSIL

L'Ambassade du Japon à Brasília présente ses compliments au Ministère des relations extérieures de la République fédérative du Brésil et, se référant à la note du Ministère DCOPT/DAOC/281 en date du 29 septembre contenant une proposition du Gouvernement de la Ré-

¹ Translation supplied by the Government of Brazil.

² Traduction fournie par le Gouvernement brésilien.

tive Republic of Brazil to the Government of Japan with a list of Japanese experts, has the honour to confirm that the Government of Japan will, under the conditions set forth in the above-mentioned Note and in accordance with the relevant laws and regulations of Japan, extend provisionally the present assignment of the said Japanese experts for the period of not exceeding six months from the date of this Note.

The Embassy of Japan has further the honour to confirm that the Ministry's Note and the present Note shall be regarded as constituting an agreement between the two Governments, which will enter into force on the date of this Note.

The Embassy of Japan avails itself of this opportunity to renew to the Ministry of External Relations the assurances of its highest consideration.

Brasília, September 29, 1982

publique fédérative du Brésil au Gouvernement du Japon, avec en annexe une liste d'experts japonais, a l'honneur de confirmer que le Gouvernement du Japon accepte, aux conditions énoncées dans la note susmentionnée et conformément aux lois et règlements applicables du Japon, de prolonger provisoirement la mission desdits experts japonais pour une période ne dépassant pas six mois à compter de la date de la présente note.

L'Ambassade du Japon confirme par ailleurs que la note du Ministère et la présente note seront considérées comme constituant entre les deux gouvernements un accord qui entrera en vigueur à la date de la présente note.

L'Ambassade du Japon saisit cette occasion, etc.

Brasília, le 29 septembre 1982

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 1021. CONVENTION ON THE PREVENTION AND PUNISHMENT OF THE CRIME OF GENOCIDE. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 9 DECEMBER 1948¹

OBJECTION to the declaration made by the United Kingdom of Great Britain and Northern Ireland upon accession concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

Received on:

3 October 1983

ARGENTINA

The objection reads as follows:

[SPANISH TEXT — TEXTE ESPAGNOL]

“... Tengo el agrado de dirigirme a Usted con el fin de presentar objeción formal de mi Gobierno a la Declaración de Extensión Territorial efectuada en distintas ocasiones por el Reino Unido con referencia a las Islas Malvinas y sus dependencias, cuya ocupación detenta ilegítimamente bajo la denominación de “Falkland”.

La República Argentina rechaza y no considera válida la mencionada Declaración de Extensión Territorial.”

[TRANSLATION]

[The Government of Argentina makes a] formal objection to the [declaration] of territorial extension issued by the United Kingdom with regard to the Malvinas Islands (and dependencies), which that country is illegally occupying and refers to as the “Falkland Islands”.

¹ United Nations, *Treaty Series*, vol. 78, p. 277; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, 13 and 14, as well as annex A in volumes 905, 940, 943, 949, 950, 955, 964, 973, 974, 982, 987, 988, 1009, 1120, 1155, 1228, 1252, 1256, 1260, 1261, 1272, 1299, 1310, 1328 and 1330.

² *Ibid.*, vol. 713, p. 400.

ANNEXE A

N° 1021. CONVENTION POUR LA PRÉVENTION ET LA RÉPRESSION DU CRIME DE GÉNOCIDE. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 9 DÉCEMBRE 1948¹

OBJECTION à la déclaration faite par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord lors de l'adhésion concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Reçue le :

3 octobre 1983

ARGENTINE

L'objection est libellée comme suit :

[TRADUCTION]

[Le Gouvernement argentin] formule une objection formelle à l'égard de [la déclaration] d'application territoriale faite par le Royaume-Uni à propos des îles Malvinas et de leurs dépendances, qu'il occupe illégalement en les appelant les «îles Falkland».

¹ Nations Unies, *Recueil des Traités*, vol. 78, p. 277; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, 13 et 14, ainsi que l'annexe A des volumes 905, 940, 943, 949, 950, 955, 964, 973, 974, 982, 987, 988, 1009, 1120, 1155, 1228, 1252, 1256, 1260, 1261, 1272, 1299, 1310, 1328 et 1330.

² *Ibid.*, vol. 713, p. 401.

The Argentine Republic rejects and considers null and void the [said declaration] of territorial extension.

Registered ex officio on 3 October 1983.

La République argentine rejette et considère comme nulle et non avenue [ladite déclaration] d'application territoriale.

Enregistrée d'office le 3 octobre 1983.

No. 2527. CONVENTION BETWEEN NORWAY AND FINLAND TO PROVIDE FOR THE CONSTRUCTION AND MAINTENANCE OF REINDEER FENCES AND FOR OTHER MEASURES TO PREVENT REINDEER FROM CROSSING THE FRONTIER BETWEEN THE TWO COUNTRIES. SIGNED AT OSLO ON 18 MARCH 1952¹

N° 2527. CONVENTION ENTRE LA NORVÈGE ET LA FINLANDE RELATIVE À LA CONSTRUCTION ET À L'ENTRETIEN DE BARRIÈRES ET À L'ADOPTION D'AUTRES MESURES DESTINÉES À EMPÊCHER LES RENNES DE FRANCHIR LA FRONTIÈRE ENTRE LES DEUX PAYS. SIGNÉE À OSLO LE 18 MARS 1952¹

TERMINATION (*Note by the Secretariat*)

The Government of Finland registered on 27 September 1983 the Convention between the Republic of Finland and the Kingdom of Norway on the construction and maintenance of reindeer fences and other measures to prevent reindeer from entering the territory of the other country signed at Helsinki on 3 June 1981.²

The said Convention, which came into force on 19 May 1983, provides, in its article 25, for the termination of the above-mentioned Convention of 18 March 1952.

(27 September 1983)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement finlandais a enregistré le 27 septembre 1983 la Convention entre la République de Finlande et le Royaume de Norvège relative à la construction et à l'entretien de barrières et à l'adoption d'autres mesures destinées à empêcher les rennes de pénétrer sur le territoire de l'autre pays signée à Helsinki le 3 juin 1981².

Ladite Convention, qui est entrée en vigueur le 19 mai 1983, stipule, à son article 25, l'abrogation de la Convention susmentionnée du 18 mars 1952.

(27 septembre 1983)

¹ United Nations, *Treaty Series*, vol. 188, p. 187, and annex A in volumes 219 and 317.

² See p. 3 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 188, p. 187, et annexe A des volumes 219 et 317.

² Voir p. 3 du présent volume.

No. 2545. CONVENTION RELATING TO THE STATUS OF REFUGEES. SIGNED AT GENEVA ON 28 JULY 1951¹

N° 2545. CONVENTION RELATIVE AU STATUT DES RÉFUGIÉS. SIGNÉE À GENÈVE LE 28 JUILLET 1951¹

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Received on:

Reçue le :

3 October 1983

3 octobre 1983

ARGENTINA

ARGENTINE

[*Same objection as under No. A-1021 on p. 316 of this volume.*]

[*Même objection que sous le n° A-1021 à la page 316 du présent volume.*]

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 189, p. 137; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 14 as well as annex A in volumes 917, 995, 1015, 1018, 1023, 1051, 1065, 1073, 1079, 1081, 1098, 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312 and 1332.

² *Ibid.*, vol. 252, p. 354.

¹ Nations Unies, *Recueil des Traités*, vol. 189, p. 137; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 14, ainsi que l'annexe A des volumes 917, 995, 1015, 1018, 1023, 1051, 1065, 1073, 1079, 1081, 1098, 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312 et 1332.

² *Ibid.*, 252, p. 355.

No. 3822. SUPPLEMENTARY CONVENTION ON THE ABOLITION OF SLAVERY, THE SLAVE TRADE, AND INSTITUTIONS AND PRACTICES SIMILAR TO SLAVERY. DONE AT THE EUROPEAN OFFICE OF THE UNITED NATIONS AT GENEVA, ON 7 SEPTEMBER 1956¹

N° 3822. CONVENTION SUPPLÉMENTAIRE RELATIVE À L'ABOLITION DE L'ESCLAVAGE, DE LA TRAITE DES ESCLAVES ET DES INSTITUTIONS ET PRATIQUES ANALOGUES À L'ESCLAVAGE. FAITE À L'OFFICE EUROPÉEN DES NATIONS UNIES, À GENÈVE, LE 7 SEPTEMBRE 1956¹

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Received on:

Reçue le :

3 October 1983

3 octobre 1983

ARGENTINA

ARGENTINE

[*Same objection as under No. A-1021 on p. 316 of this volume.*]

[*Même objection que sous le n° A-1021 à la page 316 du présent volume.*]

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 266, p. 3; for subsequent actions see references in Cumulative Indexes Nos. 3 to 10 and 12 to 14, as well as annex A in volumes 943, 953, 960, 1008, 1037, 1052, 1130, 1141, 1146, 1194, 1249 and 1256.

² *Ibid.*, vol. 276, p. 370.

¹ Nations Unies, *Recueil des Traités*, vol. 266, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 10 et 12 à 14, ainsi que l'annexe A des volumes 943, 953, 960, 1008, 1037, 1052, 1130, 1141, 1146, 1194, 1249 et 1256.

² *Ibid.*, vol. 276, p. 371.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

ENTRY INTO FORCE of Regulation No. 59 (*Uniform provisions concerning the approval of replacement silencing systems*) as an annex to the above-mentioned Agreement of 20 March 1958¹

The said Regulation came into force on 1 October 1983 in respect of Belgium and France, in accordance with article 1 (5) of the Agreement:

Regulation No. 59

UNIFORM PROVISIONS CONCERNING THE APPROVAL OF REPLACEMENT
SILENCING SYSTEMS

1. SCOPE

This Regulation contains provisions relating to the approval of silencing systems or components thereof to be fitted to one or more given types of motor vehicles in categories M₁ and N₁* as replacement parts.

2. DEFINITIONS

For the purpose of this Regulation,

- 2.1. "Silencing system" means a complete set of components necessary for limiting the noise produced by the engine of a motor vehicle and its exhaust;
- 2.2. "Silencing system component" means one of the separate components which together form the exhaust system (e.g. silencer proper, expansion chamber, resonator);
- 2.3. "Silencing system of different types" means silencing systems which differ significantly in such respects as:
 - 2.3.1. That their components bear different trade names or marks,
 - 2.3.2. That the characteristics of the materials constituting a component are different or that the components differ in shape or size, a modification regarding the coating (zinc coating, aluminium coating, etc.) is not considered changing the type,

* Category M: Power-driven vehicle having at least four wheels or having three wheels when the maximum weight exceeds 1 metric ton, and used for the carriage of passengers. (Articulated vehicles comprising two non-separable but articulated units shall be considered as single vehicles.)

Category M₁: Vehicles used for the carriage of passengers and comprising not more than eight seats in addition to the driver's seat.

Category N: Power-driven vehicles having at least four wheels or having three wheels when the maximum weight exceeds 1 metric ton, and used for the carriage of goods.

Category N₁: Vehicles used for the carriage of goods and having a maximum weight not exceeding 3.5 metric tons.

In conformity with "Classification of vehicles" in Regulation No. 13 (E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.12/Rev.2, paragraph 5.2).

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, as well as annex A in volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024, 1026, 1031, 1035, 1037, 1038, 1039, 1040, 1046, 1048, 1050, 1051, 1055, 1059, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330 and 1331.

- 2.3.3. That the operating principles of at least one component are different,
- 2.3.4. That their components are combined differently;
- 2.4. "Replacement silencing system or components of said system" means any part of the exhaust system defined in paragraph 2.1 above intended for use on a vehicle, other than a part of the type fitted to this vehicle when submitted for type approval pursuant to this Regulation;
- 2.5. "Approval of a replacement silencing system or components of said system" means the approval of the whole or part of a silencing system adaptable to one or several specified types of motor vehicles, as regards the limitation of their noise level;
- 2.6. "Vehicle type" means a category of motor vehicles which do not differ significantly in such respects as:
 - 2.6.1. The lines and constituent materials of the body (more particularly the engine compartment and its soundproofing),
 - 2.6.2. The length and width of the vehicle,
 - 2.6.3. The type of engine (positive ignition, compression ignition, two stroke or four stroke, reciprocating or rotary), number and capacity of cylinders, number of carburetors, arrangement of valves, maximum horse-power and corresponding engine speed (r.p.m.), etc.
 - 2.6.4. Number and ratios of gears, total ratio of the transmission,
 - 2.6.5. The number, type and arrangement of the exhaust systems, and
 - 2.6.6. The number, type and arrangement of the intake systems.

3. APPLICATION FOR APPROVAL

- 3.1. The application for approval of a replacement silencing system or components of said system shall be submitted by its manufacturer or by his duly accredited representative.
- 3.2. It shall be accompanied by the undermentioned documents in triplicate and the following particulars:
 - 3.2.1. A description of the vehicle type(s) on which the system or components is intended to be mounted, with regard to the items mentioned in paragraph 2.6 above. The numbers and/or symbols identifying the engine type and the vehicle type shall be specified and the vehicle type approval number, if necessary;
 - 3.2.2. A description of the assembled silencing system showing the relative position of each of its components, as well as mounting instructions;
 - 3.2.3. Detailed drawings of each component to enable it to be easily located and identified, and a specification of the material used.
- 3.3. On request of the technical service conducting the tests for approval, the manufacturer of the silencing system shall submit:
 - 3.3.1. Two samples of the system or components submitted for approval;
 - 3.3.2. A sample of the original silencing system with which the vehicle was equipped when submitted for type approval;
 - 3.3.3. A vehicle representative of the type to which the system is to be fitted: this vehicle, when measured for noise emission according to the methods described in paragraphs 3.1 and 3.2 of annex 3 to Regulation No. 51 must satisfy the following conditions:
 - 3.3.3.1. The noise level when the vehicle is in motion must not exceed the limit applicable to the category of vehicle concerned at the time when the type to which the vehicle belongs was approved; furthermore, it must not exceed by more than 3 dB(A) the noise level indicated in the approval of the type to which the vehicle belongs;

- 3.3.3.2. The noise level when the vehicle is stationary does not exceed the reference value indicated in the approval of the type to which the vehicle belongs;
 - 3.3.4. A separate engine, of at least the same cylinder capacity and power as that of the above-mentioned vehicle.
4. MARKINGS
 - 4.1. Each component of the replacement silencing system, excluding tubes and mounting accessories, shall bear:
 - 4.1.1. The trade name or mark of the manufacturer of the system or its components,
 - 4.1.2. The commercial description given by the manufacturer.
 - 4.2. Such markings shall be clearly legible and indelible.
5. APPROVAL
 - 5.1. If the type of replacement silencing system submitted for approval pursuant to this Regulation meets the requirements of paragraph 6 below, approval for that type shall be granted.
 - 5.2. An approval number shall be assigned to each type approved. Its first two digits (at present 00 for the Regulation in its original form) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign the same number to another type of replacement silencing system or component designed for the same type(s) of vehicle.
 - 5.3. Notice of approval or of refusal of approval of a replacement silencing system or components of said system pursuant to this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation, by means of a form conforming to the model in annex 1 to the Regulation, and of drawings of the silencing system or components supplied by the applicant for approval, in a format not exceeding A4 (210 × 297 mm) or folded to that format and on an appropriate scale.
 - 5.4. There shall be affixed to every component of silencing system conforming to a type approved under this Regulation an international approval mark consisting of:
 - 5.4.1. A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval;*
 - 5.4.2. The number of this Regulation, followed by the letter "R", a dash and the approval number to the right of the circle prescribed in paragraph 5.4.1;
 - 5.4.3. The approval number shall be mentioned in the approval form, as well as the method used for approval tests.
 - 5.5. The approval mark shall be easily legible and indelible, when the silencing system is mounted on the vehicle.
 - 5.6. A component may be marked with more than one approval number if it has been approved as a part of more than one replacement silencing system; in this case the circle need not be repeated. Annex 2 to this Regulation gives an example of the arrangement of the approval mark.

* 1 for the Federal Republic of Germany, 2 for France, 3 for Italy, 4 for the Netherlands, 5 for Sweden, 6 for Belgium, 7 for Hungary, 8 for Czechoslovakia, 9 for Spain, 10 for Yugoslavia, 11 for the United Kingdom, 12 for Austria, 13 for Luxembourg, 14 for Switzerland, 15 for the German Democratic Republic, 16 for Norway, 17 for Finland, 18 for Denmark, 19 for Romania, 20 for Poland and 21 for Portugal. Subsequent numbers shall be assigned to other countries in the chronological order in which they ratify or accede to the Agreement concerning the Adoption of Uniform Conditions of Approval and Reciprocal Recognition of Approval for Motor Vehicle Equipment and Parts, and the numbers thus assigned shall be communicated by the Secretary-General of the United Nations to the Contracting Parties to the Agreement.

6. SPECIFICATIONS

6.1. *General specifications*

- 6.1.1. The replacement exhaust system or components thereof must be designed, constructed and capable of being mounted so as to ensure that the vehicle complies with the provisions of this Regulation under normal conditions of use, notwithstanding any vibrations to which it may be subject.
- 6.1.2. The silencing system or components thereof must be designed, constructed and capable of being mounted so that reasonable resistance to the corrosion phenomenon to which it is exposed is obtained having regard to the conditions of use of the vehicle.

6.2. *Specifications regarding noise levels*

- 6.2.1. The acoustic efficiency of the replacement silencing system or components of said system shall be verified by means of the methods described in paragraphs 3.1 and 3.2 of annex 3 to Regulation No. 51.

When the replacement silencing system or components thereof is mounted on the vehicle described in paragraph 3.3.3 above, the noise levels obtained using the two methods (stationary and running vehicle) shall satisfy one of the following conditions:

- 6.2.1.1. They shall not exceed the values obtained with the type of vehicle concerned when submitted for type approval,
- 6.2.1.2. They shall not exceed the noise values measured on the vehicle referred to in paragraph 6.2.1 above, when this is fitted with an exhaust silencing system corresponding to the type fitted to the vehicle when submitted for type approval.

6.3. *Measurement of the vehicle performances*

- 6.3.1. The replacement exhaust system or components thereof must be such as to ensure that vehicle performance is comparable with that achieved with the original equipment exhaust system or component thereof.
- 6.3.2. The replacement silencing system or, depending on the manufacturer's choice, the components of said system shall be compared with an original silencing system or components, which are also in new condition, successively mounted on the vehicle mentioned in paragraph 3.3.3 above.
- 6.3.3. The verification shall be carried out by measuring the back pressure pursuant to paragraph 6.3.4 below.

The value measured with the replacement silencing system shall not exceed the value measured with the original standard silencing system by more than 25 per cent under the conditions mentioned below.

6.3.4. Test method

6.3.4.1. Test method with engine

The measurements shall be conducted on the engine referred to in paragraph 3.3.4 above coupled to a dynamometer. With the throttle completely open, the bench shall be adjusted so as to obtain the engine speed(s) corresponding to the rated maximum power of the engine.

For the measurement of back pressure, the distance at which the pressure tap shall be placed from the exhaust manifold is indicated in annex 4 to this Regulation.

6.3.4.2. Test method with vehicle

The measurements shall be carried out on the vehicle referred to in paragraph 3.3.3 above.

The test shall be conducted: either on the road, or on a roller dynamometer.

With the throttle completely open, the engine must be loaded so as to obtain the engine speed corresponding to the rated maximum power of the engine (engine speed S).

For the measurement of back pressure, the distance at which the pressure tap shall be placed from the exhaust manifold is indicated in annex 4 to this Regulation.

6.4. *Additional specifications regarding silencing systems or components filled with fibrous materials*

Absorbing fibrous materials may be used in silencing systems or components only when it is established by appropriate means of design and manufacturing, that the efficiency of the system in traffic conditions is sufficient to comply with the existing regulations. Such a silencing system is deemed to be effective in traffic conditions if the exhaust gas is not in contact with the fibrous materials or if, the silencing system being emptied of its absorbing materials and tested on vehicle in conformity with the procedures described in Regulation No. 51, annex 3, paragraphs 3.1 and 3.2, the acoustic pressure levels comply with the provisions laid down in paragraph 6.2 above.

If that condition is not fulfilled, the complete silencing system shall be submitted to a conventional conditioning using the installation and procedure described below or one of the two tests described in Regulation No. 51, annex 3, paragraphs 3.1.1 and 3.1.2. When the procedure described in paragraph 6.2.1.2 above is employed, the applicant for approval may ask for the emptying or the conditioning of the original silencing system.

6.4.1. Test method and apparatus

The exhaust system or components of said system is/are fitted to the vehicle referred to in paragraph 3.3.3 above or the engine referred to in paragraph 3.3.4. In the former case, the vehicle must be mounted on a roller dynamometer, and, in the second case, the engine must be mounted on a dynamometer.

The test apparatus described below is fitted at the outlet of the silencing system.

6.4.1.1. Test apparatus

The test apparatus, a detailed diagram of which is shown in annex 3 to this Regulation must be fitted at the outlet of the exhaust system. Any other apparatus providing equivalent results is acceptable.

6.4.2. Test procedure

6.4.2.1. The test apparatus shall be adjusted in such a way that the exhaust gas flow is alternately interrupted and re-established by the quick action valve for 2,500 cycles.

6.4.2.2. The valve is opened when the exhaust gas pressure, measured at 100 mm at least downstream from the intake flange, reaches a value between 0.35 and 0.40 bar. It is closed when this pressure does not differ by more than 10 per cent from its stabilized value, measured with the valve open.

6.4.2.3. The time delay switch shall be set for the duration of gas exhaust resulting from the provisions laid down in paragraph 6.4.2.2 above.

6.4.2.4. Engine speed shall be 75 per cent of the speed S at which, according to the manufacturer, the engine develops maximum power.

6.4.2.5. The power indicated by the dynamometer shall be 50 per cent of the full-throttle power measured at 75 per cent of engine speed (S).

6.4.2.6. Any drain holes shall be closed off during the test.

6.4.2.7. The entire test must be completed within 48 hours. If necessary, one cooling period will be observed after each hour.

6.4.2.8. After conditioning, the noise level is checked pursuant to paragraph 6.2 above.

7. EXTENSION OF APPROVAL

The silencing system manufacturer or his duly accredited representative may ask the administrative department which has granted the approval of the silencing system for one or several types of vehicles, for an extension of the approval to other types of vehicles.

The procedure is that described in paragraph 3 above.

Notice of the extension of approval (or refusal of extension) shall be communicated to the Parties to the Agreement which apply this Regulation in accordance with the procedure specified in paragraph 5.3 above.

8. MODIFICATION OF THE TYPE OF SILENCING SYSTEM

8.1. Every modification of the type of replacement silencing system shall be notified to the administrative department which approved the type of silencing system. The said department may then either:

8.1.1. Consider that the modifications made are unlikely to have an appreciable adverse effect, or

8.1.2. Require a further test report from the technical service responsible for conducting the tests.

8.2. Confirmation or refusal of approval, specifying the alterations, shall be communicated by the procedure specified in paragraph 5.3 above to the Parties to the Agreement applying this Regulation.

9. CONFORMITY OF PRODUCTION

9.1. Every replacement silencing system bearing an approval mark as prescribed under this Regulation shall conform to the type of silencing system approved and satisfy the requirements of paragraph 6 above.

9.2. In order to verify conformity as prescribed in paragraph 9.1 above, a silencing system bearing the approval mark required by this Regulation shall be taken from the series. Production shall be deemed to conform to the requirements of this Regulation if the levels measured do not exceed by more than 1 dB(A) the limits prescribed in paragraph 6.2.1 above.

10. PENALTIES FOR NON-CONFORMITY OF PRODUCTION

10.1. The approval granted in respect of a type of silencing system pursuant to this Regulation may be withdrawn if the requirements laid down in paragraph 9 above are not complied with, or if the silencing system or components fail to pass the tests provided for in paragraph 9.2 above.

10.2. If a Party to the Agreement which applies this Regulation withdraws an approval it has previously granted, it shall forthwith so notify the other Contracting Parties applying this Regulation, by means of a copy of the approval form bearing at the end, in large letters, the signed and dated annotation "APPROVAL WITHDRAWN".

11. PRODUCTION DEFINITELY DISCONTINUED

If the holder of the approval completely ceases to manufacture a type of replacement silencing system or components of the said system in accordance with this Regulation, he shall so inform the authority which granted the approval. Upon receiving the relevant communication, that authority shall inform thereof the other Parties to the Agreement applying this Regulation, by means of a copy of the approval form bearing at the end, in large letters, the signed and dated annotation: "PRODUCTION DISCONTINUED".

12. NAMES AND ADDRESSES OF TECHNICAL SERVICES RESPONSIBLE FOR CONDUCTING APPROVAL TESTS, AND OF ADMINISTRATIVE DEPARTMENTS

The Parties to the Agreement which apply this Regulation shall communicate to the United Nations Secretariat the names and addresses of the technical services responsible for conducting approval tests and of the administrative departments which grant approval and to which forms certifying approval or refusal or withdrawal of approval, issued in other countries, are to be sent.

ANNEX 1

(Maximum format : A 4 (210 × 297 mm))



NAME OF ADMINISTRATION

Communication concerning the approval (or extension or refusal or withdrawal of approval or production definitely discontinued) of a type of replacement silencing system or components of the said system pursuant to Regulation No. 59

Approval No.

1. Trade name or mark of the silencing system
2. Type of silencing system
3. Manufacturer's name and address
4. If applicable, name and address of manufacturer's representative
5. Brief description of the silencing system (with/without* fibrous material, etc.)
6. Trade name or mark of the vehicle type for which the silencing system is intended
7. Vehicle type, starting from serial number
8. Kind of engine : positive-ignition, compression ignition
9. Cycles : two-stroke or four-stroke
10. Cylinder capacity
11. Engine power (kW ECE)
12. Number of gears
13. Gears used
14. Final drive ratio(s)
15. Maximum power
16. Load conditions of vehicles during test
17. Sound levels:
 - Vehicle in motion dB(A) at steady speed before acceleration of km/h
 - Vehicle stationary dB(A) with engine running at r.p.m.
18. Value of the back pressure
19. Silencing system submitted:
 - For approval on
 - For extension of approval on
20. Technical service responsible for conducting approval tests
21. Date of report issued by that service

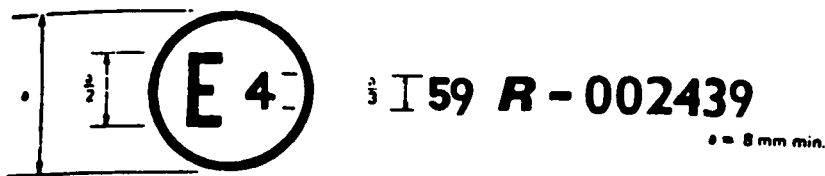
* Strike out whatever does not apply.

22. Number of report issued by that service
23. Approval granted/refused*
24. Position of approval mark on the vehicle
25. Place
26. Date
27. Signature
28. The following documents, bearing the approval number shown above, are annexed to this communication:
 - drawings, diagrams and plans of the silencing system
 - photographs of the silencing system
 - list of components, duly identified constituting the silencing system

ANNEX 2

ARRANGEMENT OF THE APPROVAL MARK

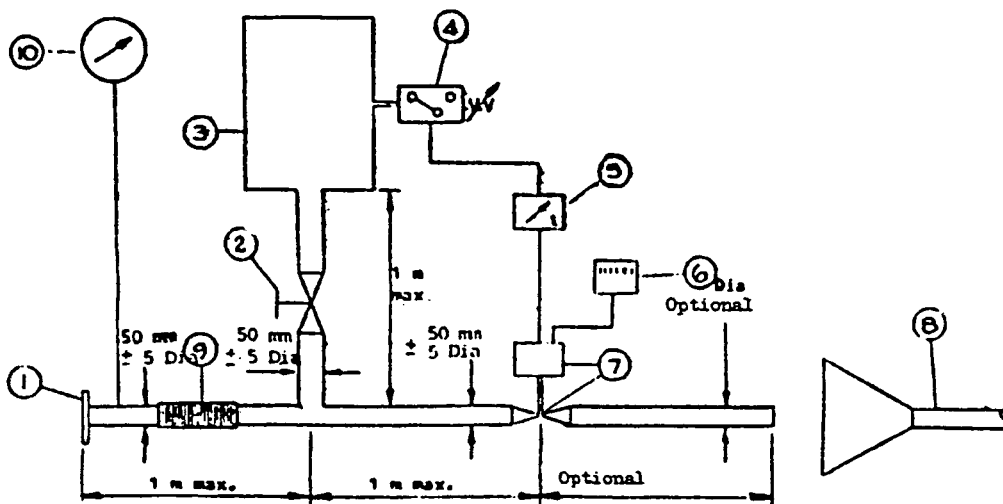
(See paragraph 5.4 of this Regulation)



The above approval mark affixed to a component of silencing system shows that the replacement silencing system type concerned has been approved in the Netherlands (E 4) pursuant to Regulation No. 59 under approval number 002439. The first two digits of the approval number indicate that the approval was granted in accordance with the requirements of Regulation No. 59 in its original form.

* Strike out whatever does not apply.

ANNEX 3
TEST APPARATUS

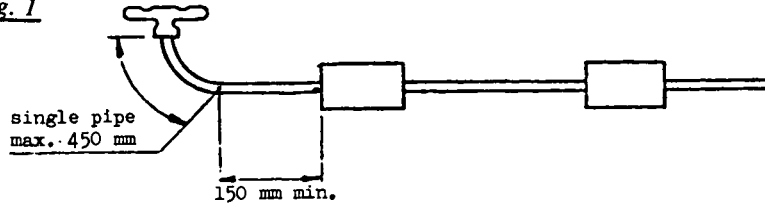
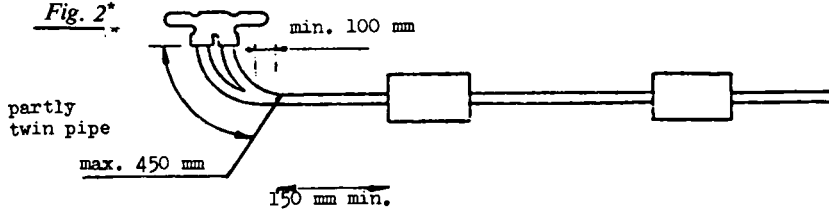
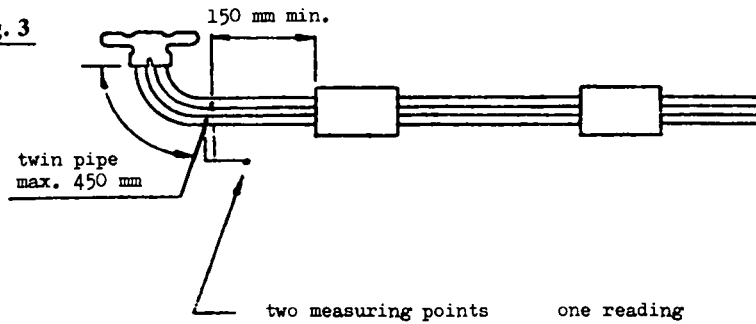


- 1 Inlet flange or sleeve — connection to the rear of complete silencing system to be tested
- 2 Regulation valve (hand operated)
- 3 Compensating reservoir from 35 to 40 l.
- 4 Pressure switch 0.05 to 2.5 bars — to open item 7
- 5 Time delay switch — to close item 7
- 6 Counter of impulses
- 7 Quick response valve — such as the valve of an exhaust brake system of 60 mm in diameter, operated by a pneumatic cylinder with an output of 120 N at 4 bars. The response time, both when opening and closing, must not exceed 0.5 s.
- 8 Exhaust gas evacuation
- 9 Flexible pipe
- 10 Pressure gauge.

ANNEX 4

MEASURING POINTS — BACK PRESSURE

Examples of possible measuring points for loss-of-pressure tests. The exact measuring point shall be specified in the test report. It shall be in an area where gas flow is regular.

Fig. 1*Fig. 2***Fig. 3*

Authentic texts: English and French.

Registered ex officio on 1 October 1983.

* If not possible, refer to figure 3.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

ENTRÉE EN VIGUEUR du Règlement n° 59 (*Prescriptions uniformes relatives à l'homologation des dispositifs silencieux d'échappement de remplacement*) en tant qu'annexe à l'Accord susmentionné du 20 mars 1958¹

Ledit Règlement est entré en vigueur le 1^{er} octobre 1983 à l'égard de la Belgique et de la France, conformément au paragraphe 5 de l'article 1 de l'Accord :

Règlement n° 59

PRESRIPTIONS UNIFORMES RELATIVES À L'HOMOLOGATION
DES DISPOSITIFS SILENCIEUX D'ÉCHAPPEMENT DE REMPLACEMENT

1. DOMAINE D'APPLICATION

Le présent Règlement formule des dispositions s'appliquant à l'homologation des dispositifs silencieux d'échappement ou éléments de tels dispositifs destinés à être montés sur un ou plusieurs types déterminés d'automobiles des catégories M₁ et N₁* comme pièces de remplacement.

2. DÉFINITIONS

Au sens du présent Règlement, on entend :

- 2.1. Par «dispositif silencieux d'échappement», un jeu complet d'éléments nécessaires pour limiter par le bruit produit par le moteur d'une automobile et son échappement;
- 2.2. Par «élément d'un dispositif silencieux d'échappement», un des composants individuels dont l'ensemble forme le dispositif d'échappement (par exemple : silencieux proprement dit, pot de détente, résonateur);
- 2.3. Par «dispositifs silencieux d'échappement de types différents», des dispositifs présentant entre eux des différences essentielles, notamment quant aux points suivants :
 - 2.3.1. Éléments portant des marques de fabrique ou de commerce différentes,

* Catégorie M : Véhicules à moteur affectés au transport de personnes et ayant soit au moins quatre roues, soit trois roues et un poids maximal excédant 1 tonne. (Les véhicules articulés composés de deux éléments indissociables mais articulés sont considérés comme ne constituant qu'un seul véhicule.)

Catégorie M₁ : Véhicules affectés au transport de personnes, comportant, outre le siège du conducteur, huit places assises au maximum.

Catégorie N : Véhicules à moteur affectés au transport de marchandises et ayant soit au moins quatre roues, soit trois roues et un poids maximal excédant 1 tonne.

Catégorie N₁ : Véhicules affectés au transport de marchandises, ayant un poids maximal qui n'excède pas 3,5 tonnes.

Conformément à la «classification des véhicules» du Règlement n° 13 (E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.12/Rev.2, paragraphe 5.2).

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 14, ainsi que l'annexe A des volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024, 1026, 1031, 1035, 1037, 1038, 1039, 1040, 1046, 1048, 1050, 1051, 1055, 1059, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330 et 1331.

- 2.3.2. Caractéristiques des matériaux d'un élément étant différentes, ou éléments ayant une forme ou une taille différente; une modification du procédé de revêtement (galvanisation, aluminisation, etc.) n'est pas considérée comme affectant le type,
- 2.3.3. Principe de fonctionnement d'un élément au moins étant différent,
- 2.3.4. Éléments étant combinés différemment;
 - 2.4. Par «dispositif silencieux d'échappement de remplacement ou élément d'un tel dispositif», tout composant du dispositif d'échappement défini au paragraphe 2.1 ci-dessus destiné à être utilisé sur un véhicule, autre qu'un composant du type équipant ce véhicule lors de son homologation de type selon le présent Règlement;
 - 2.5. Par «homologation d'un dispositif silencieux d'échappement de remplacement ou d'élément(s) d'un tel dispositif», l'homologation de tout ou partie d'un dispositif silencieux adaptable à un ou plusieurs types déterminés d'automobiles, en ce qui concerne la limitation de leur niveau sonore;
 - 2.6. Par «type de véhicule», des automobiles ne présentant par entre eux de différences essentielles, notamment quant aux points suivants :
 - 2.6.1. Formes ou matériaux de la carrosserie (en particulier, le compartiment moteur et son insonorisation),
 - 2.6.2. Longueur et largeur du véhicule,
 - 2.6.3. Type du moteur (à allumage commandé, à allumage par compression, à deux ou quatre temps, à pistons alternatifs ou rotatifs), nombre de cylindres et cylindrée, nombre de carburateurs, disposition des soupapes, puissance maximale et régime (tr/min) correspondant, etc.,
 - 2.6.4. Nombre de rapports et leur démultiplication, rapport global de transmission,
 - 2.6.5. Nombre, type et agencement des dispositifs d'échappement, et
 - 2.6.6. Nombre, type et agencement des dispositions d'admission.

3. DEMANDE D'HOMOLOGATION

- 3.1. La demande d'homologation pour le dispositif silencieux d'échappement de remplacement ou les éléments d'un tel dispositif est présentée par le fabricant de cet équipement ou par son mandataire.
- 3.2. Elle doit être accompagnée des documents mentionnés ci-après, en triple exemplaire, et des informations suivantes :
 - 3.2.1. Description du ou des types de véhicules sur lesquels le dispositif ou les éléments d'un tel dispositif sont destinés à être montés en ce qui concerne les points mentionnés au paragraphe 2.6 ci-dessus. Les numéros et/ou symboles identifiant le type du moteur et celui du véhicule doivent être indiqués ainsi que le numéro d'homologation du type de véhicule, si nécessaire;
 - 3.2.2. Description du dispositif silencieux d'échappement de remplacement assemblé indiquant la position relative de chaque élément du système et instructions de montage;
 - 3.2.3. Dessins détaillés sur chaque élément permettant de le localiser et de l'identifier facilement, et spécification des matériaux employés.
- 3.3. Le fabricant du dispositif silencieux doit présenter, à la demande du service technique chargé des essais d'homologation :
 - 3.3.1. Deux échantillons du dispositif ou des éléments d'un dispositif pour lesquels l'homologation est demandée,
 - 3.3.2. Un exemplaire du dispositif silencieux d'échappement du modèle équipant à l'origine le véhicule lorsqu'il a été présenté à l'homologation de type,
 - 3.3.3. Un véhicule représentatif au type sur lequel le dispositif est destiné à être monté; ce véhicule doit, lorsque l'émission de bruit est mesurée conformément aux méthodes

décrites aux paragraphes 3.1 et 3.2 de l'annexe 3 au Règlement 51, satisfaire aux conditions suivantes :

- 3.3.3.1. Le niveau sonore lorsque le véhicule est en marche ne doit pas dépasser la limite qui s'appliquait à la catégorie de véhicule visée à la date où le type auquel appartient le véhicule a été homologué; en outre, il ne doit pas dépasser de plus de 3 dB(A) le niveau sonore indiqué dans l'homologation du type auquel appartient le véhicule;
- 3.3.3.2. Le niveau sonore lorsque le véhicule est à l'arrêt ne doit pas dépasser la valeur de référence indiquée dans l'homologation du type auquel appartient le véhicule,
- 3.3.4. Un moteur séparé, ayant au moins la même cylindrée et la même puissance que celui du véhicule mentionné ci-dessus.

4. INSCRIPTIONS

- 4.1. Chaque élément du dispositif silencieux d'échappement de remplacement, à l'exception des tuyaux et des accessoires de montage, doit porter :
 - 4.1.1. La marque de fabrique ou de commerce du fabricant du dispositif ou de ses éléments,
 - 4.1.2. La désignation commerciale donnée par le fabricant.
- 4.2. Ces marques doivent être bien lisibles et indélébiles.

5. HOMOLOGATION

- 5.1. Si le dispositif silencieux d'échappement de remplacement présenté à l'homologation en application du présent Règlement satisfait aux prescriptions du paragraphe 6 ci-après, l'homologation pour ce type est accordée.
- 5.2. Chaque homologation comporte l'attribution d'un numéro d'homologation dont les deux premiers chiffres (actuellement 00 pour le Règlement dans sa forme originale) indiquent la série d'amendements correspondant aux plus récentes modifications techniques majeures apportées au Règlement à la date de la délivrance de l'homologation. Une même Partie contractante ne peut attribuer ce numéro à un autre type de dispositif silencieux d'échappement de remplacement ou d'élément d'un tel dispositif destiné au ou aux mêmes types de véhicules.
- 5.3. L'homologation ou le refus d'homologation d'un dispositif silencieux d'échappement de remplacement ou d'éléments d'un tel dispositif en application du présent Règlement est notifié aux Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche conforme au modèle visé à l'annexe 1 au présent Règlement et de dessins du dispositif silencieux ou des éléments de ce dispositif (fournis par le demandeur de l'homologation) à un format maximal A4 (210 × 297 mm) ou pliés à ce format, et à une échelle appropriée.
- 5.4. Sur tout élément d'un dispositif silencieux d'échappement de remplacement conforme à un type homologué en application du présent Règlement, il est apposé une marque d'homologation internationale, composée :
 - 5.4.1. D'un cercle à l'intérieur duquel est placée la lettre «E» suivie du numéro distinctif du pays qui a accordé l'homologation*;

* 1 pour la République fédérale d'Allemagne, 2 pour la France, 3 pour l'Italie, 4 pour les Pays-Bas, 5 pour la Suède, 6 pour la Belgique, 7 pour la Hongrie, 8 pour la Tchécoslovaquie, 9 pour l'Espagne, 10 pour la Yougoslavie, 11 pour le Royaume-Uni, 12 pour l'Autriche, 13 pour le Luxembourg, 14 pour la Suisse, 15 pour la République démocratique allemande, 16 pour la Norvège, 17 pour la Finlande, 18 pour le Danemark, 19 pour la Roumanie, 20 pour la Pologne et 21 pour le Portugal; les chiffres suivants sont attribués aux autres pays selon l'ordre chronologique de leur ratification de l'Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur ou de leur adhésion à cet Accord; les chiffres ainsi attribués sont communiqués par le Secrétaire général de l'Organisation des Nations Unies aux Parties contractantes à l'Accord.

- 5.4.2. Du numéro du présent Règlement, suivi de la lettre «R», d'un tiret et du numéro d'homologation, placé à droite du cercle prévu au paragraphe 5.4.1;
- 5.4.3. Le numéro d'homologation doit être indiqué sur la fiche d'homologation, ainsi que la méthode utilisée pour les essais d'homologation.
- 5.5. La marque d'homologation doit être bien lisible et indélébile quand le silencieux est monté sur le véhicule.
- 5.6. Un élément peut porter plusieurs numéros d'homologation s'il a été homologué comme élément de plusieurs dispositifs silencieux d'échappement de remplacement; dans ce cas, le cercle n'a pas à être répété. L'annexe 2 au présent Règlement donne un exemple de la marque d'homologation.

6. PRESCRIPTIONS

6.1. *Prescriptions générales*

- 6.1.1. Le dispositif silencieux d'échappement de remplacement ou les éléments d'un tel dispositif doivent être conçus et construits et doivent pouvoir être montés de telle manière qu'en dépit des vibrations auxquelles il peut être soumis, le véhicule continue de satisfaire, dans des conditions normales d'utilisation, aux dispositions du présent Règlement.
- 6.1.2. Le dispositif silencieux ou les éléments d'un tel dispositif doivent être conçus et construits et doivent pouvoir être montés de telle manière qu'ils aient une résistance raisonnable aux effets de corrosion auxquels ils sont soumis, compte tenu des conditions d'utilisation du véhicule.

6.2. *Prescriptions relatives aux niveaux sonores*

- 6.2.1. L'efficacité acoustique du dispositif silencieux d'échappement de remplacement ou des éléments d'un tel dispositif est vérifiée par les méthodes décrites aux paragraphes 3.1 et 3.2 de l'annexe 3 au Règlement n° 51.

Le dispositif silencieux d'échappement de remplacement ou les éléments d'un tel dispositif étant monté sur le véhicule visé au paragraphe 3.3.3 ci-dessus, les valeurs du niveau sonore obtenues selon les deux méthodes (véhicule à l'arrêt et en marche) doivent satisfaire à l'une des deux conditions suivantes :

- 6.2.1.1. Ne pas dépasser les valeurs obtenues avec le type de véhicule concerné lors de l'homologation de type,
- 6.2.1.2. Ne pas dépasser les valeurs de bruit mesurées sur le véhicule mentionné au paragraphe 6.2.1 ci-dessus lorsqu'il est équipé d'un dispositif silencieux d'échappement du type qui équipait le véhicule présenté à l'homologation de type.

6.3. *Mesure des performances du véhicule*

- 6.3.1. Le dispositif silencieux d'échappement de remplacement ou les éléments d'un tel dispositif doivent être tels que les performances du véhicule soient comparables à celles réalisées avec le dispositif silencieux d'échappement d'origine ou les éléments de ce dispositif.
- 6.3.2. Le dispositif silencieux d'échappement de remplacement ou, au choix du fabricant, les éléments de ce dispositif sont comparés avec un dispositif silencieux d'origine ou les éléments d'un tel dispositif également à l'état neuf, par montage successif sur le véhicule visé au paragraphe 3.3.3 ci-dessus.
- 6.3.3. Le contrôle doit être fait par mesure de la contrepression conformément au paragraphe 6.3.4 ci-après. La valeur mesurée avec le dispositif silencieux d'échappement de remplacement ne doit pas dépasser de plus de 25 % la valeur mesurée avec le dispositif silencieux d'origine dans les conditions définies ci-après.
- 6.3.4. Méthode d'essai

6.3.4.1. Méthode d'essai sur le moteur

Les mesures sont exécutées sur le moteur visé au paragraphe 3.3.4 ci-dessus, couplé à un banc dynamométrique. Les gaz étant ouverts en grand, on règle le banc pour obtenir le régime de rotation S correspondant à la puissance maximale nominale du moteur.

Pour la mesure de la contrepression, la distance à laquelle la prise de pression doit être placée par rapport au collecteur d'échappement est indiquée à l'annexe 4 au présent Règlement.

6.3.4.2. Méthode d'essai sur le véhicule

Les mesures sont exécutées sur le véhicule visé au paragraphe 3.3.3 ci-dessus.

L'essai est effectué : soit sur route, soit sur un banc à rouleaux.

Les gaz étant ouverts complètement, le moteur est chargé de manière à ce que son régime corresponde à la puissance maximale nominale du moteur (régime S).

Pour la mesure de la contrepression, la distance à laquelle la prise de pression doit être placée par rapport au collecteur d'échappement est indiquée à l'annexe 4 au présent Règlement.

6.4. *Dispositions complémentaires pour les dispositifs silencieux ou éléments de tels dispositifs à remplissage de matériaux fibreux*

Des matériaux absorbants fibreux ne peuvent être utilisés dans la construction des dispositifs silencieux de remplacement ou éléments de tels dispositifs que s'il est garanti, par des mesures appropriées dans la conception et la production, que l'efficacité permettant de respecter les limites prescrites par la réglementation en vigueur est atteinte en circulation routière. Un tel dispositif silencieux est considéré comme efficace en circulation si les gaz d'échappement ne sont pas en contact avec les matériaux fibreux ou si, après vidage des matériaux fibreux, le dispositif étant essayé sur véhicule conformément aux méthodes décrites aux paragraphes 3.1 et 3.2 de l'annexe 3 au Règlement n° 51, le niveau de pression acoustique est conforme aux prescriptions contenues au paragraphe 6.2 ci-dessus.

Si cette condition n'est pas remplie, l'ensemble du dispositif silencieux d'échappement est soumis à un conditionnement normalisé, exécuté avec l'installation et selon la méthode décrites ci-dessous ou un des deux essais décrits aux paragraphes 3.1.1 et 3.1.2 de l'annexe 3 au Règlement n° 51.

Lorsque la procédure mentionnée au paragraphe 6.2.1.2 ci-dessus est appliquée, le demandeur de l'homologation peut demander que le dispositif silencieux d'échappement d'origine soit vide ou subisse le conditionnement.

6.4.1. Méthode et appareillage de conditionnement

Le système d'échappement ou les éléments d'un tel système sont montés sur le véhicule visé au paragraphe 3.3.3 ci-dessus, ou sur le moteur visé au paragraphe 3.3.4. Dans le premier cas, le véhicule doit être installé sur un banc à rouleaux et, dans le deuxième cas, le moteur doit être monté sur un banc dynamométrique.

L'appareillage d'essai décrit ci-après est raccordé à la sortie du dispositif silencieux.

6.4.1.1. Appareillage de conditionnement

L'appareillage d'essai, dont le schéma détaillé est donné à l'annexe 3 au présent Règlement, doit être monté à la sortie du dispositif d'échappement.

Tout autre appareillage donnant des résultats équivalents peut être accepté.

6.4.2. Conditionnement

- 6.4.2.1. L'appareillage d'essai doit être réglé de telle façon que le passage des gaz d'échappement soit alternativement interrompu et rétabli par la soupape à fermeture rapide pendant 2 500 cycles.
- 6.4.2.2. La soupape doit s'ouvrir lorsque la pression des gaz d'échappement, mesurée à 100 mm au moins en aval de la bride d'entrée, atteint une valeur comprise entre 0,35 et 0,40 bar. Elle doit se fermer lorsque cette pression ne diffère pas de plus de 10 % de sa valeur stabilisée mesurée soupape ouverte.
- 6.4.2.3. Le relais temporisé doit être réglé pour la durée d'évacuation des gaz qui résulte des conditions prescrites au paragraphe 6.4.2.2 ci-dessus.
- 6.4.2.4. Le régime du moteur doit être de 75 % du régime S, indiqué par le constructeur, auquel le moteur donne sa puissance maximale.
- 6.4.2.5. La puissance indiquée par le dynamomètre doit correspondre à 50 % de la puissance maximale mesurée à pleins gaz à 75 % du régime S.
- 6.4.2.6. Les orifices de drainage, s'ils existent, doivent être obturés durant l'essai.
- 6.4.2.7. L'essai complet ne doit pas durer plus de 48 h. Si des périodes de refroidissement sont nécessaires, il en est admis une après chaque heure.
- 6.4.2.8. Après conditionnement, le niveau sonore est contrôlé conformément au paragraphe 6.2 ci-dessus.

7. EXTENSION DE L'HOMOLOGATION

Le fabricant du dispositif silencieux d'échappement de remplacement ou son mandataire peuvent demander au service administratif qui a accordé l'homologation du dispositif silencieux pour un ou plusieurs types de véhicules d'étendre cette homologation à d'autres types de véhicules. La procédure à cette fin est celle décrite au paragraphe 3 ci-dessus. L'extension de l'homologation ou le refus de l'extension doivent être notifiés aux Parties à l'Accord appliquant le présent Règlement par la procédure indiquée au paragraphe 5.3 ci-dessus.

8. MODIFICATION DU TYPE DE DISPOSITIF SILENCIEUX

- 8.1. Toute modification du type du dispositif silencieux d'échappement de remplacement doit être portée à la connaissance du service administratif accordant l'homologation du type de ce dispositif silencieux. Ce service peut alors :
 - 8.1.1. Soit considérer que les modifications apportées ne risquent pas d'avoir une influence défavorable sensible,
 - 8.1.2. Soit demander un nouveau procès-verbal du service technique chargé des essais.
- 8.2. La confirmation de l'homologation ou le refus de l'homologation, avec l'indication des modifications, est notifié aux Parties à l'Accord appliquant le présent Règlement par la procédure indiquée au paragraphe 5.3 ci-dessus.

9. CONFORMITÉ DE LA PRODUCTION

- 9.1. Tout dispositif silencieux d'échappement de remplacement portant une marque d'homologation en application du présent Règlement doit être conforme au type de dispositif silencieux homologué et satisfaire aux prescriptions du paragraphe 6 ci-dessus.
- 9.2. Afin de vérifier cette conformité, on prélève dans la série un dispositif silencieux portant la marque d'homologation en application du présent Règlement. On considère que la production est conforme aux dispositions du présent Règlement si les niveaux mesurés ne sont pas supérieurs de plus de 1 dB(A) aux limites fixées au paragraphe 6.2.1 ci-dessus.

10. SANCTIONS POUR NON-CONFORMITÉ DE LA PRODUCTION

- 10.1. L'homologation délivrée pour un type de dispositif silencieux en application du présent Règlement peut être retirée si les conditions énoncées au paragraphe 9 ci-dessus ne sont pas respectées, ou si le dispositif silencieux ou les éléments d'un tel dispositif ne subissent pas avec succès les contrôles prévus au paragraphe 9.2 ci-dessus.
- 10.2. Si une Partie à l'Accord appliquant le présent Règlement retire une homologation qu'elle a précédemment accordée, elle doit en informer aussitôt les autres Parties appliquant le présent Règlement, au moyen d'une copie de la fiche d'homologation portant à la fin, en gros caractères, la mention signée et datée «HOMOLOGATION RETIRÉE».

11. ARRÊT DÉFINITIF DE LA PRODUCTION

Si le détenteur d'une homologation cesse définitivement la fabrication d'un type de dispositif silencieux d'échappement de remplacement ou d'un élément d'un tel dispositif homologué conformément au présent Règlement, il en informe l'autorité qui a délivré l'homologation qui, à son tour, avise les autres Parties à l'Accord appliquant le présent Règlement, au moyen d'une copie de la fiche d'homologation portant à la fin, en gros caractères, la mention signée et datée : «PRODUCTION ARRÊTÉE».

12. NOMS ET ADRESSES DES SERVICES TECHNIQUES CHARGÉS DES ESSAIS D'HOMOLOGATION ET DES SERVICES ADMINISTRATIFS

Les Parties à l'Accord appliquant le présent Règlement communiquent au Secrétaire de l'Organisation des Nations Unies les noms et adresses des services techniques chargés des essais d'homologation et ceux des services administratifs qui délivrent l'homologation et auxquels doivent être envoyées les fiches d'homologation et de refus ou de retrait d'homologation émises dans les autres pays.

ANNEXE 1

(Format maximal : A 4 [210 × 297 mm])



NOM DE L'ADMINISTRATION

Communication concernant l'homologation (ou l'extension, le refus ou le retrait d'une homologation ou l'arrêt définitif de la production) d'un type de dispositif silencieux d'échappement de remplacement ou d'élément d'un tel dispositif en application du Règlement n° 59

N° d'homologation

1. Marque de fabrique ou de commerce du dispositif silencieux d'échappement
2. Type du dispositif silencieux d'échappement
3. Nom et adresse du fabricant
4. Le cas échéant, nom et adresse de son mandataire
5. Description sommaire du dispositif silencieux (avec/sans* matériaux fibreux, etc.)
6. Marque de fabrique ou de commerce du type de véhicule auquel le dispositif silencieux est destiné
7. Type de ce véhicule, à commencer par le numéro de série
8. Nature du moteur : à allumage commandé, à allumage par compression
9. Cycle : à deux temps, à quatre temps
10. Cylindrée :
11. Puissance du moteur (kW/ECE)
12. Nombre de rapports de la boîte de vitesses
13. Rapports de la boîte de vitesses utilisés
14. Rapport(s) du pont
15. Régime de puissance maximale
16. Conditions de charge du véhicule pendant l'essai
17. Valeurs du niveau sonore :
 - Véhicule en marche dB(A), vitesse stabilisée avant accélération à km/h
 - Véhicule à l'arrêt dB(A) à tr/min
18. Valeur de la contrepression
19. Dispositif silencieux présenté :
 - L'homologation le
 - l'extension de l'homologation le
20. Service technique chargé des essais d'homologation
21. Date du procès-verbal émis par ce service
22. N° du procès-verbal émis par ce service
23. L'homologation est accordée/refusée*

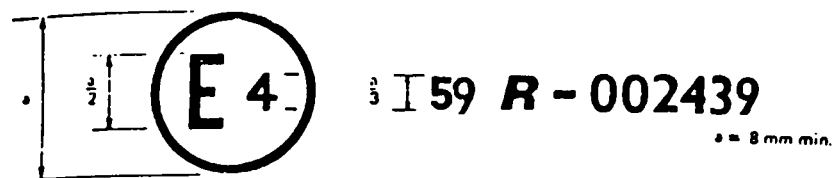
* Biffer la mention qui ne convient pas.

24. Emplacement sur le dispositif silencieux de la marque d'homologation
25. Lieu
26. Date
27. Signature
28. Sont annexées à la présente communication les pièces suivantes qui portent le numéro d'homologation indiqué ci-dessus :
- dessins, schémas et plans du dispositif silencieux
 - photographies du dispositif silencieux
 - bordereau des éléments, dûment identifiés, formant le dispositif silencieux

ANNEXE 2

EXEMPLE DE LA MARQUE D'HOMOLOGATION

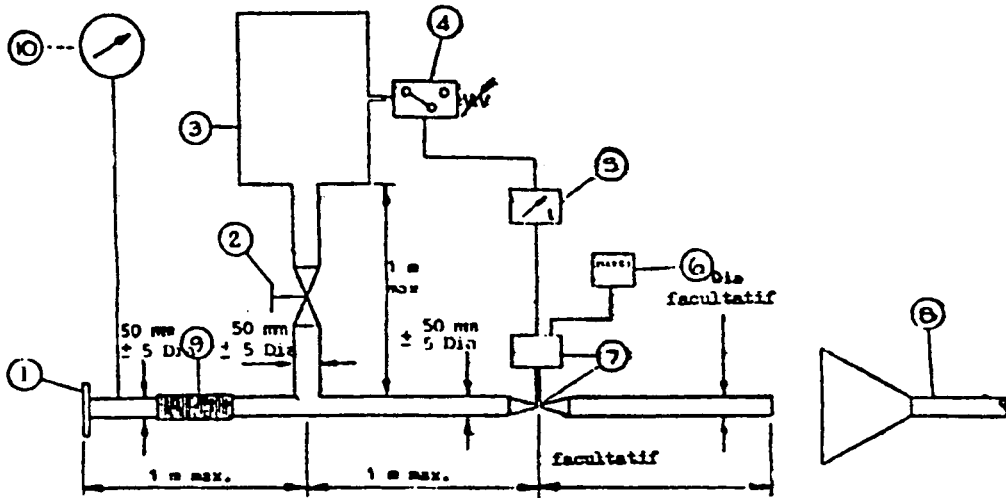
(Voir le paragraphe 5.4 du présent Règlement)



La marque d'homologation ci-dessus, apposée sur un élément d'un dispositif silencieux d'échappement, indique que le type de ce dispositif silencieux d'échappement de remplacement a été homologué aux Pays-Bas (E-4) en application du Règlement n° 59 et sous le numéro d'homologation 002439. Les deux premiers chiffres du numéro d'homologation signifient que l'homologation a été délivrée conformément aux prescriptions du Règlement n° 59 sous sa forme originale.

ANNEXE 3

APPAREILLAGE DE CONDITIONNEMENT

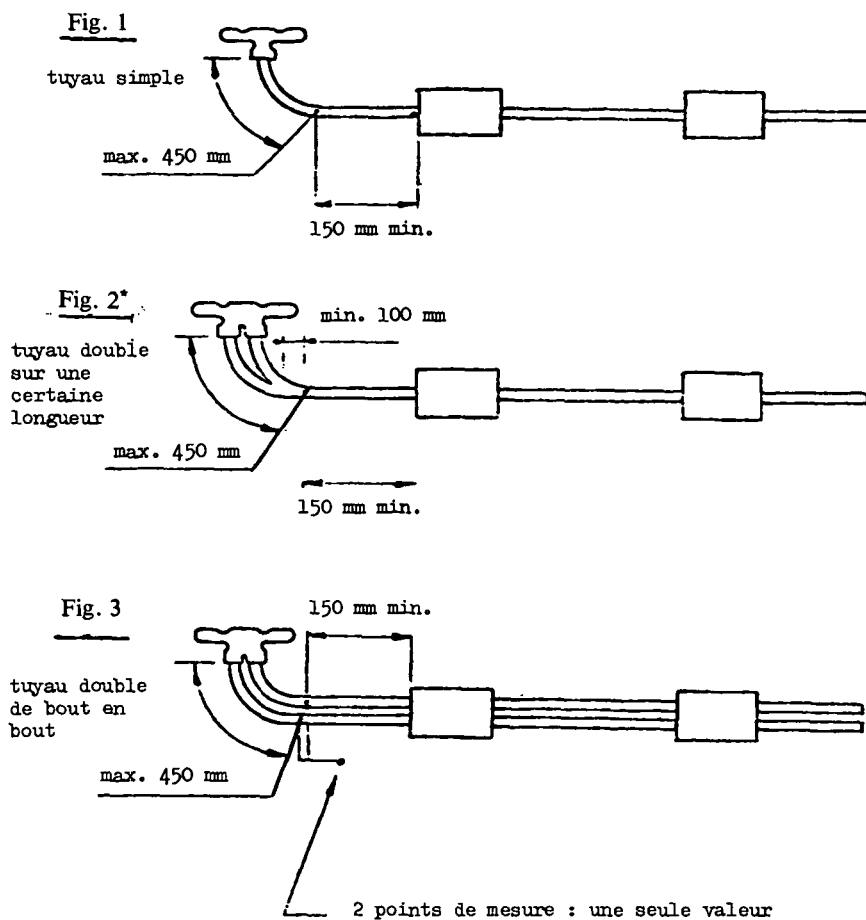


- 1 Bride ou manchon se raccordant à la sortie du dispositif silencieux d'échappement complet à essayer
- 2 Vanne de réglage à commande manuelle
- 3 Réservoir de compensation d'une capacité de 35 à 40 l
- 4 Manocontact : plage de fonctionnement : 0,05 à 2,5 bars (ouvre l'appareil n° 7)
- 5 Relais temporisé (ferme l'appareil n° 7)
- 6 Compteur de pulsations
- 7 Soupape à fermeture rapide : on peut utiliser une soupape de ralentisseur d'échappement d'un diamètre de 60 mm. Cette soupape est commandée par un vérin pneumatique pouvant développer une force de 120 N sous une pression de 4 bars. Le temps de réponse, à l'ouverture comme à la fermeture, ne doit pas dépasser 0,5 s
- 8 Aspiration des gaz d'échappement
- 9 Tuyau flexible
- 10 Manomètre de contrôle

ANNEXE 4

POINTS DE MESURE — CONTREPRESSION

Exemples de points de mesure possibles pour l'essai de contrepression. Le point de mesure exact doit être spécifié dans le procès-verbal d'essai. Il doit être situé dans une zone où le flux de gaz est régulier.



Textes authentiques : anglais et français.

Enregistrée d'office le 1^{er} octobre 1983.

* Si cette solution n'est pas possible, appliquer celle de la figure 3.

No. 7515. SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. DONE AT NEW YORK ON 30 MARCH 1961¹

N° 7515. CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. FAITE À NEW YORK LE 30 MARS 1961¹

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Received on:

Reçue le :

3 October 1983

3 octobre 1983

ARGENTINA

ARGENTINE

[Same objection as under No. A-1021 on p. 316 of this volume.]

[Même objection que sous le n° A-1021 à la page 316 du présent volume.]

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 520, p. 151; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 14, as well as annex A in volumes 901, 908, 930, 932, 941, 945, 953, 956, 960, 964, 965, 976, 985, 987, 1009, 1021, 1046, 1073, 1107, 1147, 1155, 1202, 1207 and 1271.

² *Ibid.*, vol. 523, p. 349.

¹ Nations Unies, *Recueil des Traités*, vol. 520, p. 151; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 14, ainsi que l'annexe A des volumes 901, 908, 930, 932, 941, 945, 953, 956, 960, 964, 965, 976, 985, 987, 1009, 1021, 1046, 1073, 1107, 1147, 1155, 1202, 1207 et 1271.

² *Ibid.*, vol. 523, p. 349.

No. 8638. VIENNA CONVENTION ON
CONSULAR RELATIONS. DONE AT
VIENNA ON 24 APRIL 1963¹

N° 8638. CONVENTION DE VIENNE
SUR LES RELATIONS CONSULAIRES.
FAITE À VIENNE LE 24 AVRIL 1963¹

No. 8640. OPTIONAL PROTOCOL TO
THE VIENNA CONVENTION ON CON-
SULAR RELATIONS CONCERNING
THE COMPULSORY SETTLEMENT
OF DISPUTES. DONE AT VIENNA ON
24 APRIL 1963²

N° 8640. PROTOCOLE DE SIGNA-
TURE FACULTATIVE À LA CONVEN-
TION DE VIENNE SUR LES RELA-
TIONS CONSULAIRES CONCERNANT
LE RÈGLEMENT OBLIGATOIRE DES
DIFFÉRENDS. FAIT À VIENNE LE
24 AVRIL 1963²

ACCESSION

Instrument deposited on:

3 October 1983

JAPAN

(With effect from 2 November 1983.)

Registered ex officio on 3 October 1983.

ADHÉSION

Instrument déposé le :

3 octobre 1983

JAPON

(Avec effet au 2 novembre 1983.)

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 596, p. 261; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 14, as well as annex A in volumes 922, 926, 939, 943, 948, 961, 971, 974, 985, 988, 995, 996, 1002, 1015, 1021, 1036, 1037, 1038, 1039, 1041, 1050, 1059, 1066, 1074, 1077, 1090, 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314 and 1332.

² *Ibid.*, p. 487; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 14, as well as annex A in volumes 922, 939, 948, 971, 1000, 1037, 1059, 1090, 1092, 1137, 1157, 1194, 1198, 1215 and 1279.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p. 261; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 14, ainsi que l'annexe A des volumes 922, 926, 939, 943, 948, 961, 971, 974, 985, 988, 995, 996, 1002, 1015, 1021, 1036, 1037, 1038, 1039, 1041, 1050, 1059, 1066, 1074, 1077, 1090, 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314 et 1332.

² *Ibid.*, p. 487; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 14, ainsi que l'annexe A des volumes 922, 939, 948, 971, 1000, 1037, 1059, 1090, 1092, 1137, 1157, 1194, 1198, 1215 et 1279.

No. 9587. INTERNATIONAL CONVENTION FOR THE CONSERVATION OF ATLANTIC TUNAS. DONE AT RIO DE JANEIRO ON 14 MAY 1966¹

N° 9587. CONVENTION INTERNATIONALE POUR LA CONSERVATION DES THONIDÉS DE L'ATLANTIQUE. FAITE À RIO DE JANEIRO LE 14 MAI 1966¹

ADHERENCE

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

15 September 1983

SAO TOME AND PRINCIPE

(With effect from 15 September 1983.)

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 3 October 1983.

ADHÉSION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

15 septembre 1983

SAO TOMÉ-ET-PRINCIPE

(Avec effet au 15 septembre 1983.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 673, p. 63; for subsequent actions see references in Cumulative Indexes Nos. 10 to 12 and 14, as well as annex A in volumes 959, 1020, 1033, 1058, 1078, 1147 and 1307.

¹ Nations Unies, *Recueil des Traités*, vol. 673, p. 63; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 10 à 12 et 14, ainsi que l'annexe A des volumes 959, 1020, 1033, 1058, 1078, 1147 et 1307.

No. 14151. PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. CONCLUDED AT GENEVA ON 25 MARCH 1972¹

N° 14151. PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. CONCLU À GENÈVE LE 25 MARS 1972¹

No. 14531. INTERNATIONAL COVENANT ON ECONOMIC, SOCIAL AND CULTURAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966²

N° 14531. PACTE INTERNATIONAL RELATIF AUX DROITS ÉCONOMIQUES, SOCIAUX ET CULTURELS. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966²

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Protocol and Covenant to the Falkland Islands (Malvinas) and Dependencies³

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application du Protocole et du Pacte susmentionnés aux îles Falkland (Malvinas) et dépendances³

Received on:

Reçue le :

3 October 1983

3 octobre 1983

ARGENTINA

ARGENTINE

[*Same objection as under No. A-1021 on p. 316 of this volume.*]

[*Même objection que sous le n° A-1021 à la page 316 du présent volume.*]

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 976, p. 3, and annex A in volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1136, 1141, 1143, 1155, 1175, 1202, 1207 and 1237.

² *Ibid.*, vol. 993, p. 3, and annex A in volumes 994, 1007, 1008, 1026, 1031, 1035, 1037, 1038, 1039, 1065, 1066, 1075, 1088, 1098, 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1225, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312 and 1329.

³ *Ibid.*, vol. 1092, p. 396, and vol. 1007, p. 389.

¹ Nations Unies, *Recueil des Traités*, vol. 976, p. 3, et annexe A des volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1025, 1027, 1028, 1031, 1039, 1055, 1073, 1081, 1092, 1106, 1107, 1120, 1135, 1136, 1141, 1143, 1155, 1175, 1202, 1207 et 1237.

² *Ibid.*, vol. 993, p. 3, et annexe A des volumes 994, 1007, 1008, 1026, 1031, 1035, 1037, 1038, 1039, 1065, 1066, 1075, 1088, 1098, 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1225, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312 et 1329.

³ *Ibid.*, vol. 1092, p. 396, et vol. 1007, p. 391.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

NOTIFICATION under article 4 (3)

NOTIFICATION en vertu du paragraphe 3 de l'article 4

Received on:

Reçue le :

29 September 1983

29 septembre 1983

PERU

PÉROU

[SPANISH TEXT — TEXTE ESPAGNOL]

«El 9 de setiembre el Gobierno del Perú levantó el estado de emergencia, que imperaba en todo el territorio de la República desde el 28 de julio pasado, y restableció las garantías constitucionales que estaban suspendidas. Sólo están exceptuadas de esta medida los Departamentos de Huancavelica, Ayacucho y Apurímac.

La referida medida tiene por objeto asegurar el normal desenvolvimiento de las próximas elecciones municipales, que se llevarán a cabo en noviembre del año en curso.»

[TRANSLATION]

[TRADUCTION]

On 9 September the Government of Peru lifted the state of emergency which had been in effect throughout the territory of the Republic since 28 July 1983, and restored the constitutional guarantees which had been suspended. The only exceptions to this measure are the Departments of Huancavelica, Ayacucho and Apurímac.

The object of the measure is to ensure that the forthcoming municipal elections, to be held in November this year, will proceed normally.

Registered ex officio on 29 September 1983.

Le Gouvernement péruvien a levé, le 9 septembre dernier, l'état d'urgence qui était en vigueur sur l'ensemble du territoire de la République depuis le 28 juillet dernier, et a rétabli les garanties constitutionnelles qui avaient été suspendues. Cette décision ne s'applique cependant pas aux départements de Huancavelica, Ayacucho et Apurímac.

La décision en question a pour objet d'assurer le déroulement normal des élections municipales qui auront lieu en novembre prochain.

Enregistrée d'office le 29 septembre 1983.

¹ United Nations, *Treaty Series*, vol. 999, p. 171, and annex A in volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328 and 1329.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171, et annexe A des volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328 et 1329.

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Covenant to the Falkland Islands (Malvinas) and Dependencies¹

Received on:

3 October 1983

ARGENTINA

[Same objection as under No. A-1021 on p. 316 of this volume.]

Registered ex officio on 3 October 1983.

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application du Pacte susmentionné aux îles Falkland (Malvinas) et dépendances¹

Reçue le :

3 octobre 1983

ARGENTINE

[Même objection que sous le n° A-1021 à la page 316 du présent volume.]

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 1007, p. 393.

¹ Nations Unies, *Recueil des Traités*, vol. 1007, p. 396.

No. 15410. CONVENTION ON THE PREVENTION AND PUNISHMENT OF CRIMES AGAINST INTERNATIONALLY PROTECTED PERSONS, INCLUDING DIPLOMATIC AGENTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS, AT NEW YORK, ON 14 DECEMBER 1973¹

N° 15410. CONVENTION SUR LA PRÉVENTION ET LA RÉPRESSION DES INFRACTIONS CONTRE LES PERSONNES JOUISSANT D'UNE PROTECTION INTERNATIONALE, Y COMPRIS LES AGENTS DIPLOMATIQUES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES, À NEW YORK, LE 14 DÉCEMBRE 1973¹

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Received on:

Reçue le :

3 October 1983

3 octobre 1983

ARGENTINA

ARGENTINE

[*Same objection as under No. A-1021 on p. 316 of this volume.*]

[*Même objection que sous le n° A-1021 à la page 316 du présent volume.*]

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

¹ United Nations, *Treaty Series*, vol. 1035, p. 167 and annex A in volumes 1037, 1046, 1048, 1049, 1050, 1058, 1059, 1060, 1076, 1078, 1080, 1081, 1092, 1095, 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298 and 1314.

² *Ibid.*, vol. 1136, p. 440.

¹ Nations Unies, *Recueil des Traités*, vol. 1035, p. 167 et annexe A des volumes 1037, 1046, 1048, 1049, 1050, 1058, 1059, 1060, 1076, 1078, 1080, 1081, 1092, 1095, 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298 et 1314.

² *Ibid.*, vol. 1136, p. 440.

No. 16200. INTERNATIONAL SUGAR AGREEMENT, 1977. CONCLUDED AT GENEVA ON 7 OCTOBER 1977¹

N° 16200. ACCORD INTERNATIONAL DE 1977 SUR LE SUCRE. CONCLU À GENÈVE LE 7 OCTOBRE 1977¹

RATIFICATION of the above-mentioned Agreement, as extended by the International Sugar Council in Decisions No. 13 of 20 November 1981 and No. 14 of 21 May 1982²

RATIFICATION de l'Accord susmentionné, tel que prorogé par le Conseil international du sucre dans ses décisions nos 13 du 20 novembre 1981 et 14 du 21 mai 1982²

Instrument deposited on:

Instrument déposé le :

3 October 1983

3 octobre 1983

EGYPT*

EGYPTE*

Registered ex officio on 3 October 1983.

Enregistrée d'office le 3 octobre 1983.

* Egypt was already bound by the Agreement as extended, by virtue of decisions Nos. 13 and 14 of the International Sugar Council dated 20 November 1981 and 21 May 1982, respectively.

* L'Égypte était déjà liée par l'Accord tel que prorogé, en vertu des décisions nos 13 et 14 du Conseil international du sucre en date des 20 novembre 1981 et 21 mai 1982, respectivement.

¹ United Nations, *Treaty Series*, vol. 1064, p. 219, and annex A in volumes 1066, 1072, 1077, 1078, 1079, 1080, 1088, 1089, 1090, 1092, 1093, 1095, 1098, 1102, 1103, 1112, 1119, 1120, 1122, 1126, 1132, 1154, 1155, 1157, 1160, 1162, 1163, 1166, 1194, 1199, 1201, 1211, 1249, 1258, 1296, 1297, 1325 and 1331.

² *Ibid.*, vol. 1297, No. A-16200.

¹ Nations Unies, *Recueil des Traités*, vol. 1064, p. 219, et annexe A des volumes 1066, 1072, 1077, 1078, 1079, 1080, 1088, 1089, 1090, 1092, 1093, 1095, 1098, 1102, 1103, 1112, 1119, 1120, 1122, 1126, 1132, 1154, 1155, 1157, 1160, 1162, 1163, 1166, 1194, 1199, 1201, 1211, 1249, 1258, 1296, 1297, 1325 et 1331.

² *Ibid.*, vol. 1297, n° A-16200.

No. 17942. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN BRAZIL AND THE FEDERAL REPUBLIC OF GERMANY FOR THE PROMOTION OF PASTORAL HUSBANDRY IN THE STATE OF SANTA CATARINA. BRASÍLIA, 20 JUNE 1979¹

N° 17942. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE BRÉSIL ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE POUR LA PROMOTION DE L'ÉCONOMIE PASTORALE DANS L'ÉTAT DE SANTA CATARINA. BRASÍLIA, 20 JUIN 1979¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² EXTENDING THE ABOVE-MENTIONED AGREEMENT. BRASÍLIA, 23 AUGUST 1982

ECHANGE DE NOTES CONSTITUANT UN ACCORD² PROROGÉANT L'ACCORD SUSMENTIONNÉ. BRASÍLIA, 23 AOÛT 1982

*Authentic texts: German and Portuguese.
Registered by Brazil on 30 September 1983.*

*Textes authentiques : allemand et portugais.
Enregistré par le Brésil le 30 septembre 1983.*

I

[GERMAN TEXT — TEXTE ALLEMAND]

DER BOTSCHAFTER DER BUNDESREPUBLIK DEUTSCHLAND

EZ 445/32/625/82

Brasília, 23. August 1982

Herr Minister,

ich beehre mich, Ihnen im Namen der Regierung der Bundesrepublik Deutschland unter Bezugnahme auf die Verbalnote vom 03. Oktober 1980 DCOPT/DE-I/229 sowie in Ausführung des Rahmenabkommens über Technische Zusammenarbeit zwischen unseren beiden Regierungen vom 30. November 1963 folgende Vereinbarung über die Verlängerung des Vorhabens der Technischen Zusammenarbeit "Verbesserung der Grünlandwirtschaft in Santa Catarina — PN 74. 2221.5" vorzuschlagen.

I. Die Regierung der Bundesrepublik Deutschland und die Regierung der Föderativen Republik Brasilien unterstützen gemeinsam bis September 1985 die Verlängerungsphase des Vorhabens "Verbesserung der Grünlandwirtschaft in Santa Catarina" mit dem Ziel, die Erzeugung von Milch und Fleisch zu steigern, zu verbilligen und die jahreszeitlich bedingten Schwankungen zu verringern.

II. Leistungen der Regierung der Bundesrepublik Deutschland für das Vorhaben:

1. Sie trägt die Kosten für den Aufenthalt der Sachverständigen für Weidewirtschaft, die bis September 1982 bzw. September 1983 an der Versuchsstationen in Itajaí und Lages tätig sind;
2. sie entsendet auf ihre Kosten
 - a) einen Sachverständigen für Agroökonomie für eine Dauer bis zu 36 Mann/Monaten und
 - b) Kurzzeitfachkräfte zur Klärung anfallender Spezialfragen für die Dauer bis zu 16 Mann/Monaten;

¹ United Nations, *Treaty Series*, vol. 1143, p. 31.

² Came into force on 23 August 1982, the date of the note in reply, in accordance with the provisions of the said notes.

¹ Nations Unies, *Recueil des Traités*, vol. 1143, p. 31.

² Entré en vigueur le 23 août 1982, date de la note de réponse, conformément aux dispositions desdites notes.

3. sie liefert auf ihre Kosten cif Entladehafen Material und Ausrüstungsgegenstände im Wert von bis zu 500.000,- DM (in Worten: fünfhunderttausend Deutsche Mark), unter anderem: Material für das Futterpflanzen-Labor in Lages, für Feldversuche und die Produktionssysteme Milchvieh und Mastvieh, für den Bereich Tiergesundheit; Geräte zur Komplettierung der Druckereianlage der Empresa Catarinense de Pesquisa Agropecuária S.A. (EMPASC), Florianópolis; Fachliteratur; Futterpflanzen-saatgut;
4. sie übernimmt die Kosten für
 - a) Veröffentlichungen, Berichte, Übersetzungen und Beratungsmaterial in begrenztem Umfang;
 - b) die Durchführung von zwölf Kurzzeitfortbildungen brasilianischer Fachleute in der Bundesrepublik Deutschland bis zu insgesamt 36 Mann/Monaten;
 - c) sechs fachliche Informationsreisen;
 - d) die Nachbetreuung des Vorhabens.

III. Leistungen der Regierung der Föderativen Republik Brasilien:

1. Sie stellt die unter Nummer II Absatz 3 genannten Güter und Ausrüstungsgegenstände von Hafengebühren, Zoll, Einfuhrabgaben und sonstigen fiskalischen Lasten und Abgaben frei;
2. sie sorgt für den unverzüglichen Transport der Ausrüstung vom Entladehafen zum Bestimmungsort und übernimmt die damit verbundenen Kosten;
3. sie liefert die für das Vorhaben erforderlichen Ausrüstungen aus brasilianischer Erzeugung, soweit deren Bereitstellung nicht gemäss Nummer II Absatz 3 dieser Vereinbarung durch die Regierung der Bundesrepublik Deutschland erfolgt;
4. sie stellt den deutschen Sachverständigen gut befähigte Partnerfachkräfte in ausreichender Anzahl und die erforderliche Anzahl gut geeigneter Fach- und Hilfskräfte zur Verfügung;
5. sie leistet den deutschen Sachverständigen die zur Erfüllung ihrer Aufgaben erforderliche Unterstützung und stellt ihnen alle notwendigen entsprechenden Unterlagen zur Verfügung;
6. sie stellt den deutschen Sachverständigen Dienstfahrzeuge sowie Büroräume und Büromaterial zur Verfügung;
7. sie kommt für die Betriebs- und Wartungskosten der Dienstfahrzeuge auf;
8. sie übernimmt die Kosten für die in Ausübung der Tätigkeit der deutschen Sachverständigen in Brasilien notwendigen Dienstreisen und zahlt neben den Fahrtkosten ein angemessenes Tagegeld.

IV. Beide Regierungen untersuchen gemeinsam bei gegebener Gelegenheit die Möglichkeit und die Zweckmässigkeit, die Ergebnisse dieses Vorhabens bei der Planung und Durchführung anderer regionaler oder überregionaler bilateraler Vorhaben zu verwenden.

V. Die unter Nummer II Absatz 3 genannte Ausrüstung geht beim Eintreffen im Entladehafen in Brasilien in das Eigentum der Föderativen Republik Brasilien über. Sie steht den deutschen Sachverständigen für die Zeit ihrer Tätigkeit im Vorhaben uneingeschränkt zur Verfügung.

VI. Die durchführenden Stellen des Vorhabens.

1. Die Regierung der Föderativen Republik Brasilien beauftragt mit der Durchführung der Massnahmen weiterhin das Landwirtschaftsministerium des Bundesstaates Santa Catarina und die "Empresa Catarinense de Pesquisa Agropecuária S.A." (EMPASC), mit Sitz in Florianópolis, S.C.

2. Die Regierung der Bundesrepublik Deutschland beauftragt mit der Durchführung ihrer Massnahmen weiterhin die Deutsche Gesellschaft für Technische Zusammenarbeit (GTZ) GmbH, Eschborn.

VII. Im übrigen gelten die Bestimmungen des eingangs erwähnten Abkommens vom 30. November 1963 einschliesslich der Berlinklausel (Artikel 10) auch für diese Vereinbarung.

Falls sich die Regierung der Föderativen Republik Brasilien mit den Vorschlägen der Nummer I bis VII einverstanden erklärt, werden diese Note und die das Einverständnis Ihrer Regierung zum Ausdruck bringende Antwortnote Eurer Exzellenz eine Vereinbarung zwischen unseren beiden Regierungen bilden, die mit dem Datum Ihrer Antwortnote in Kraft tritt.

Genehmigen Sie, Herr Minister, die Versicherung meiner ausgezeichnetsten Hochachtung.

[Signed — Signé]¹

Seiner Exzellenz dem Minister für Auswärtige Beziehungen
der Föderativen Republik Brasilien
Herrn Botschafter Ramiro Elysio Saraiva Guerreiro
Brasília, DF

I

[TRANSLATION]

THE AMBASSADOR
OF THE FEDERAL REPUBLIC OF GERMANY

EZ 445/32/625/82

Brasília, 23 August 1982

Sir,

With reference to note verbale DCOPT/DE-I/299 of 3 October 1980 and pursuant to the Basic Agreement on technical co-operation concluded on 30 November 1963 between our two Governments,² I have the honour to propose to you, on behalf of the Government of the Federal Republic of Germany, the following Arrangement on extending the technical co-operation project "Improvement of pastoral husbandry in Santa Catarina — PN 74.2221.5":

I. The Government of the Federal Republic of Germany and the Government of the Federative Republic of Brazil shall until September 1985, jointly support the extension phase of the project "Improvement of

[TRADUCTION]

L'AMBASSADEUR
DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

EZ 445/32/625/82

Brasília, le 23 août 1982

Monsieur le Ministre,

J'ai l'honneur, au nom du Gouvernement de la République fédérale d'Allemagne, de vous proposer, en me référant à la note verbale DCOPT/DE-I/229 du 3 octobre 1980 et en application de l'Accord de base relatif à la coopération technique conclu entre nos deux gouvernements le 30 novembre 1963³, l'Accord suivant sur la prolongation du projet de coopération technique «Promotion de l'économie pastorale dans l'Etat de Santa Catarina — PN 74.2221.5» :

I. Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République fédérative du Brésil accorderont conjointement leur appui jusqu'en septembre 1985 à la phase de prolongation

¹ Signed by Franz Joachim Schoeller — Signé par Franz Joachim Schoeller.

² United Nations, *Treaty Series*, vol. 657, p. 301.

³ Nations Unies, *Recueil des Traités*, vol. 657, p.301.

pastoral husbandry in Santa Catarina" for the purpose of increasing milk and meat output, cutting production costs and reducing seasonal fluctuations.

II. The contributions of the Government of the Federal Republic of Germany shall be:

- I. To pay the subsistence costs of two pastoral husbandry specialists to work at the Itajai and Lages experimental stations until September 1982 and September 1983, respectively;
2. To assign, at its own expense:
 - (a) One agricultural specialist for a maximum of 36 man/months, and
 - (b) Short-term experts to tackle specific problems, for a maximum of 16 man/months;
3. To supply, at its own expense c.i.f. port of unloading, materials and equipment, up to the amount of DM 500,000 (five hundred thousand deutsche mark), including materials for the Lages fodder plant laboratory, field tests, milk and beef cattle production systems and animal health, and equipment for completing the printing plant of the Empresa Catarinense de Pesquisa Agropecuária S.A. (EMPASC), at Florianópolis, specialized literature and fodder plant seeds;
4. To defray the costs of:
 - (a) Limited quantities of publications, reports, translations and reference materials;
 - (b) Holding 12 short advanced courses for Brazilian technicians in the Federal Republic of Germany, up to a total of 36 man/months;
 - (c) Six technical information trips; and
 - (d) Project follow up.

du projet «Promotion de l'économie pastorale à Santa Catarina» en vue d'augmenter la production de lait et de viande, de diminuer les coûts de production et de réduire les fluctuations saisonnières.

II. Le Gouvernement de la République fédérale d'Allemagne fournira les prestations suivantes au projet :

1. Il prendra à sa charge les frais de séjour des experts en économie pastorale, qui travailleront dans les stations expérimentales d'Itajai et de Lages, jusqu'à septembre 1982 et septembre 1983, respectivement;
2. Il enverra à ses frais :
 - a) Un expert en économie agricole pour une durée maximale de 36 mois-homme et
 - b) Des experts à court terme chargés d'éclaircir des questions spécifiques pour une durée de 16 mois-homme au total;
3. Il fournira à ses frais, c.a.f. au port de débarquement, du matériel et des équipements, pour une valeur de DM 500 000 (cinq cent mille deutsche marks) au maximum, et notamment du matériel pour le laboratoire de plantes fourragères à Lages, pour des essais sur le terrain et pour le système de production de bovins laitiers et à viande, pour les travaux sur la santé animale, ainsi que l'équipement nécessaire pour compléter l'imprimerie de la société «Empresa Catarinense de Pesquisa Agropecuária S.A.» (EMPASC), Florianópolis, des ouvrages spécialisés et des semences de plantes fourragères;
4. Il prendra à sa charge :
 - a) Les frais de publication, de rapports, de traduction et de matériel de consultation, en quantité limitée;
 - b) La réalisation de 12 cours de perfectionnement de courte durée pour des techniciens brésiliens en République fédérale d'Allemagne jusqu'à concurrence de 36 mois-homme au total;
 - c) Six voyages d'information technique;
 - d) Le suivi du projet.

III. The contributions of the Government of the Federative Republic of Brazil shall be:

1. To exempt the materials and equipment referred to in section II, paragraph 3, from harbour dues, customs duties, import taxes and other fiscal charges;
2. To provide transport for carrying the equipment promptly from the port of unloading to the project site, and to assume the costs thereof;
3. To supply for the project such necessary equipment, manufactured in Brazil, as may not be supplied by the Government of the Federal Republic of Germany, under section II, paragraph 3, of this Arrangement;
4. To appoint, as the counterpart to the German specialists, Brazilian technicians and sufficient skilled technical and auxiliary personnel;
5. To provide essential support for the German specialists in the performance of their duties, and to make all relevant necessary documents available to them;
6. To make official vehicles, office space and office materials available to the German specialists;
7. To pay the costs of maintaining and operating the official vehicles; and
8. To pay the necessary work-related travel costs of the German specialists in Brazil and an appropriate subsistence allowance in addition to the travel costs.

IV. The two Governments shall in due course explore together the possibility and advisability of using the results of this project in the planning and execution of other regional or supranational bilateral agricultural projects.

V. The equipment referred to in section II, paragraph 3, of this Arrangement shall, on its arrival at the port of unloading in Brazil, become the property of the Federative Republic of Brazil. It shall remain

III. Le Gouvernement de la République fédérative du Brésil fournira les prestations suivantes :

1. Il exemptera des droits portuaires, droits de douane, droits d'importation et autres taxes et redevances les articles et matériels visés au paragraphe 3 de la section II;
2. Il veillera à assurer le transport sans délai du matériel et des équipements du port de débarquement au point de destination et prendra à sa charge les frais y afférents;
3. Il fournira le matériel de production brésilien nécessaire au projet, pour autant qu'il n'est pas fourni par la République fédérale d'Allemagne en application du paragraphe 3 de la section II du présent Accord;
4. Il fournira aux experts allemands un personnel de contrepartie dûment qualifié, en nombre suffisant, ainsi que du personnel technique et auxiliaire qualifié, en nombre suffisant;
5. Il fournira aux experts allemands tout l'appui nécessaire à l'accomplissement de leurs tâches et mettra à leur disposition tous les documents nécessaires;
6. Il mettra à la disposition des experts allemands des véhicules de service ainsi que des locaux à usage de bureau et du matériel de bureau;
7. Il prendra à sa charge les dépenses d'entretien et de fonctionnement des véhicules de services;
8. Il prendra à sa charge les frais des déplacements en service des experts allemands à l'intérieur du Brésil et leur versera, en sus des frais de transport, une indemnité journalière adéquate.

IV. Les deux gouvernements étudieront de concert, en temps opportun, la possibilité et l'opportunité d'utiliser les résultats du projet pour l'élaboration et la réalisation d'autres projets bilatéraux régionaux ou supra-régionaux.

V. Le matériel visé au paragraphe 3 de la section II deviendra la propriété de la République fédérative du Brésil lors de son arrivée au port de débarquement au Brésil. Il restera sans restriction à la disposition des

at the entire disposal of the German specialists during the period of their work on the project.

VI. Executing agencies

1. The Government of the Federative Republic of Brazil shall continue to commission the Department of Agriculture and Supply of the State of Santa Catarina and the Empresa Catarinense de Pesquisa Agropecuária S.A. (EMPASC), situated at Florianópolis, S.C., to execute the project.
2. The Government of the Federal Republic of Germany shall continue to commission the Deutsche Gesellschaft für Technische Zusammenarbeit (GTZ) GmbH, at Eschborn, to execute the project in respect of its contributions.

VII. In all other respects, the provisions of the above-mentioned Basic Agreement of 30 November 1963, including the Berlin clause (art. 10), shall apply also to this Arrangement.

Should the Government of the Federative Republic of Brazil agree to the proposals in sections I to VII, this note together with your note in reply expressing your Government's agreement shall constitute an arrangement between our two Governments, to enter into force on the date of your note in reply.

Accept, Sir, etc.

[FRANZ JOACHIM SCHOELLER]

His Excellency
Mr. Ramiro Elyσιο Saraiva Guerreiro
Minister for Foreign Affairs
of the Federative Republic of Brazil
Brasília, D. F.

experts allemands pour la durée de leurs activités au titre du projet.

VI. Organismes d'exécution du projet

1. Le Gouvernement de la République fédérative du Brésil continue à déléguer l'exécution du projet au Secrétariat de l'agriculture et du ravitaillement de l'Etat de Santa Catarina et à l'Empresa Catarinense de Pesquisa Agropecuária S.A. (EMPASC), à Florianópolis, S.C.
2. Le Gouvernement de la République fédérale d'Allemagne continue à déléguer l'exécution des prestations qui lui incombent à la Deutsche Gesellschaft für Technische Zusammenarbeit (GTZ) GmbH, Eschborn.

VII. Pour le reste, ce sont les dispositions de l'Accord de base du 30 novembre 1963, y compris la clause de Berlin (article 10), qui s'appliquent.

Si le Gouvernement de la République fédérative du Brésil se déclare d'accord avec les propositions I à VII, la présente note et votre réponse notifiant cet accord constitueront entre nos deux gouvernements un accord qui entrera en vigueur à la date de votre réponse.

Je saisis l'occasion, etc.

[FRANZ JOACHIM SCHOELLER]

Son Excellence
M. Ramiro Elyσιο Saraiva Guerreiro
Ministre des affaires étrangères
de la République fédérative du Brésil
Brasília, D. F.

II

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

Em 23 de agosto de 1982

DCOPT/DAI/DPI/DE-I/207/644(B46)(F36)

Senhor Embaixador,

Tenho a honra de acusar recebimento da nota EZ 445/32/625/82, datada de hoje, cujo teor em português é o seguinte:

“Senhor Ministro,

Com referência à nota verbal DCOPT/DE-I/229, de 3 de outubro de 1980, bem como em execução do Acordo Básico de Cooperação Técnica, de 30 de novembro de 1963, concluído entre os nossos dois Governos, tenho a honra de propor a Vossa Excelência, em nome do Governo da República Federal da Alemanha, o seguinte Ajuste sobre a prorrogação do projeto de cooperação técnica “Adoção da Nova Tecnologia para Bovinocultura em Santa Catarina — PN 7422215”.

I. O Governo da República Federal da Alemanha e o Governo da República Federativa do Brasil apoiarão, conjuntamente, até setembro de 1985, a fase de prorrogação do projeto “Adoção de Nova Tecnologia para Bovinocultura em Santa Catarina”, que objetiva aumentar a produção de leite e carne, reduzir o custo de produção e diminuir as oscilações estacionais.

II. Ao Governo da República Federal da Alemanha caberá:

1. custear a permanência dos especialistas em economia de pastos, que atuam nas estações experimentais de Itajaí e Lages, até setembro de 1982 e setembro de 1983, respectivamente;
2. enviar, a suas expensas:
 - a) um especialista em economia agrícola por um prazo máximo de 36 homens/mês, e
 - b) peritos a curto prazo, para o equacionamento de questões específicas, por um prazo máximo de 16 homens/mês;
3. fornecer, a suas expensas, CIF porto de desembarque, material e equipamentos, no valor de até DM 500.000 (quinhentos mil marcos alemães), compreendendo, entre outros, material para o laboratório de forrageiras em Lages, para ensaios de campo, para os sistemas de produção de bovinos de corte e leite e para a área da sanidade animal, bem como equipamentos para completar a tipografia da Empresa Catarinense de Pesquisa Agropecuária S.A. (EMPASC), em Florianópolis, e, ainda, livros especializados e sementes de forrageiras;
4. arcar com as despesas decorrentes:
 - a) de publicações, relatórios, traduções e material de consulta, em quantidade limitada,
 - b) da realização de doze cursos de aperfeiçoamento de curta duração para técnicos brasileiros na República Federal da Alemanha, por um prazo total máximo de 36 homens/mês,
 - c) de seis viagens de informação técnica, e
 - d) do acompanhamento pós-execução do projeto.

III. Ao Governo da República Federativa do Brasil caberá:

1. isentar o material e equipamentos, referidos no Item II, parágrafo 3, de taxas portuárias, alfandegárias, direitos de importação e demais gravames e encargos fiscais;
2. prover o transporte imediato dos equipamentos do porto de desembarque ao local de destino, arcando com as despesas daí decorrentes;
3. fornecer ao projeto os equipamentos de fabricação brasileira necessários, desde que estes não sejam fornecidos pelo Governo da República Federal da Alemanha, conforme o Item II, parágrafo 3, deste Ajuste;
4. designar, em contrapartida aos especialistas alemães, técnicos brasileiros, bem como pessoal técnico e auxiliar qualificado em número suficiente;
5. prestar aos especialistas alemães o indispensável apoio ao cumprimento de suas tarefas, colocando-lhes à disposição todos os documentos pertinentes e necessários;
6. colocar à disposição dos especialistas alemães veículos de serviço, bem como salas e material de escritório;

7. custear as despesas de manutenção e funcionamento dos veículos de serviço; e
8. arcar com as despesas das viagens a serviço dos especialistas alemães no Brasil, necessárias ao desempenho de suas atividades, pagando-lhes, além das despesas de transporte, diárias adequadas.

IV. Ambos os Governos examinarão, oportuna e conjuntamente, a possibilidade e a conveniência de se utilizarem os resultados desse projeto no planejamento e na execução de outros projetos agropecuários bilaterais, regionais ou supra-regionais.

V. Os equipamentos, mencionados no Item II, parágrafo 3, deste Ajuste, passarão, quando de sua chegada ao porto de desembarque no Brasil, ao patrimônio da República Federativa do Brasil, devendo, no entanto, permanecer à inteira disposição dos especialistas alemães, pelo prazo de sua atuação no projeto.

VI. Dos executores do Projeto:

1. O Governo da República Federativa do Brasil continuará a encarregar da implementação do projeto a Secretaria da Agricultura e do Abastecimento do Estado de Santa Catarina e a Empresa Catarinense de Pesquisa Agropecuária S. A. (EMPASC), com sede em Florianópolis/SC.
2. O Governo da República Federal da Alemanha continuará a encarregar da execução de suas contribuições a “Deutsche Gesellschaft fuer Technische Zusammenarbeit (GTZ) GmbH” (Sociedade Alemã de Cooperação Técnica), em Eschborn.

VII. De resto, aplicar-se-ão também ao presente Ajuste as disposições do acima referido Acordo Básico, de 30 de novembro de 1963, inclusive a cláusula de Berlim (Artigo 10).

Caso o Governo da República Federativa do Brasil concorde com as propostas contidas nos Itens I a VII, esta nota e a de resposta de Vossa Excelência, em que se expresse a concordância de seu Governo, constituirão um Ajuste entre os nossos dois Governos, a entrar em vigor na data da nota de resposta de Vossa Excelência.

Aproveito a oportunidade para reiterar a Vossa Excelência os protestos da minha mais alta consideração”.

2. Em resposta, informo Vossa Excelência de que o Governo brasileiro concorda com os termos da nota acima transcrito, a qual, juntamente com a presente, passa a constituir um Ajuste entre os nossos dois Governos, a entrar em vigor na data de hoje.

Aproveito a oportunidade para renovar a Vossa Excelência os protestos da minha mais alta consideração.

[Signed — Signé]

RAMIRO SARAIVA GUERREIRO

A Sua Excelência o Senhor Franz Joachim Schoeller
Embaixador Extraordinário e Plenipotenciário
da República Federal da Alemanha

[TRANSLATION]

23 August 1982

DCOPT/DAI/DPI/DE-I/207/644 (B46)(F36)

Sir,

I have the honour to acknowledge receipt of note EZ 445/32/625/82 of today's date, the text of which, in Portuguese, reads as follows:

[See note I]

2. In reply, I hereby inform you that the Brazilian Government agrees to the terms of the foregoing note which, together with this note, shall constitute an arrangement between our two Governments, to enter into force on today's date.

Accept, Sir, etc.

[Signed]

RAMIRO SARAIVA GUERREIRO

His Excellency
Mr. Franz Joachim Schoeller
Ambassador Extraordinary and Plenipotentiary of the Federative Republic of Germany

[TRADUCTION]

Le 23 août 1982

DCOPT/DAI/DPI/DE-I/207/644 (B46)(F36)

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la note EZ 445/32/625/82, en date de ce jour, dont la teneur en portugais est la suivante :

[Voir note I]

2. En réponse, j'ai le plaisir de vous informer que le Gouvernement brésilien accepte les dispositions de la note ci-dessus qui constituera, avec la présente note, un accord entre nos deux gouvernements entrant en vigueur ce jour.

Je saisis l'occasion etc.

[Signé]

RAMIRO SARAIVA GUERREIRO

Son Excellence
Monsieur Franz Joachim Schoeller
Ambassadeur extraordinaire et plénipotentiaire de la République fédérale d'Allemagne

ANNEX C

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations***

ANNEXE C

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations***

ANNEX C

No. 3219. CONVENTION FOR LIMITING THE MANUFACTURE AND REGULATING THE DISTRIBUTION OF NARCOTIC DRUGS. SIGNED AT GENEVA, JULY 13th, 1931¹

OBJECTION to the declaration by the United Kingdom of Great Britain and Northern Ireland concerning the application of the above-mentioned Convention to the Falkland Islands (Malvinas) and Dependencies²

Received on:

3 October 1983

ARGENTINA

[Same objection as under No. A-1021 on p. 316 of this volume.]

Registered by the Secretariat on 3 October 1983.

ANNEXE C

N° 3219. CONVENTION POUR LIMITER LA FABRICATION ET RÉGLER LA DISTRIBUTION DES STUPÉFIANTS. SIGNÉE À GENÈVE, LE 13 JUILLET 1931¹

OBJECTION à la déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant l'application de la Convention susmentionnée aux îles Falkland (Malvinas) et dépendances²

Reçue le :

3 octobre 1983

ARGENTINE

[Même objection que sous le n° A-1021 à la page 316 du présent volume.]

Enregistrée par le Secrétariat le 3 octobre 1983.

¹ League of Nations, *Treaty Series*, vol. CXXXIX, p. 301; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see annex C in volumes 798, 917, 999, 1009 and 1202. See also "Protocol signed at Lake Success, New York, on 11 December 1946, amending the Agreements, Conventions and Protocols on narcotic drugs concluded at The Hague on 23 January 1912, at Geneva on 11 February 1925 and 19 February 1925, and 13 July 1931, at Bangkok on 27 November 1931 and at Geneva on 26 June 1936" in United Nations, *Treaty Series*, vol. 12, p. 179.

² League of Nations, *Treaty Series*, vol. CLXIV, p. 407.

¹ Société des Nations, *Recueil des Traités*, vol. CXXXIX, p. 301; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 798, 917, 999, 1009 et 1202. Voir aussi «Protocole, signé à Lake Success (New York) le 11 décembre 1946, amendant les Accords, Conventions et Protocoles sur les stupéfiants conclus à La Haye le 23 janvier 1912, à Genève les 11 et 19 février 1925 et le 13 juillet 1931, à Bangkok le 27 novembre 1931 et à Genève le 26 juin 1936» dans le *Recueil des Traités* des Nations Unies, vol. 12, p. 179.

² Société des Nations, *Recueil des Traités*, vol. CLXIV, p. 407.